(English Version)

LOK SABHA DEBATES

Fifteenth Session (Tenth Lok Sabha)



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LOK SABHA

Wednesday, November 29, 1995 Agrahayana 8, 1917 (Saka)
The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

[Translation]

AIDS Control

*41. SHRÌ SURENDRA PAL PATHAK : SHRIMATI DIPIKA H. TOPIWALA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether infected blood transfusion is one of the main reasons for spread of AIDS in the country;
- (b) if so, whether the Government propose to encourage voluntary blood donation and discourage the professional blood donors:
 - (c) If so, the steps taken in this regard;
- (d) whether the private blood banks are not testing each unit of the bood for AIDS virus; and
- (e) if so, the steps taken by the Government to test the purity of the blood especially that of professional donors?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR): (a) Blood Transfusion is one of the reasons for HIV/AIDS infection.

- (b) Yes, Sir.
- (c) Government have prepared a number of audio visual material which is being extensively used through mass-media and one to one communication. The campaigns get intensified around 1st October every year being the National Day for Voluntary Blood Donation when a large number of activities directed towards Voluntary Blood Donation are undertaken.

(d) and (e). Part XII B of the Drugs and Cosmetics Rules under the Drugs & Cosmetics Act provide mandatory testing of blood to exclude blood Transmissible Diseases including AIDS. Under the statute this is required to be strictly followed by the Blood Banks. States being the licensing Authorities monitor the necessary requirements of the Blood Banks.

[Translation]

SHRI SURENDRA PAL PATHAK: Mr. Speaker, Sir, according to an information out of the total 612 Government blood banks there are about 300 blood banks which do not have the required licence. Many blood banks do not have adequate equipments and trained persons. Certain blood banks of Indian Red Cross Society also are not fulfilling these requirements. Moreover, the Bombay branch of the Indian Red Cross Society in 1992 had a detected AIDS infected blood sample. Mr. Speaker, Sir, through you, I would like to know from the Hon. Minister as to why so may blood banks are functioning without the required licence and why action has not been initiated against such blood banks which either do not have the required licence or adequate equipments and trained persons.

[English]

SHRI PABAN SINGH GHATOWAR: Sir, it is true that some blood banks in the country are not having licences. We are taking up the matter with the concerned State Governments and we are urging them to get those blood banks the required licences. It is because, by bringing in an amendment in 1993, in our Drugs and Cosmetics Act we have made it mandatory for the blood banks to have so many items including trained persons and other specifications. There are some old blood banks which are not fulfilling these new requirements. So, gradually we are requesting the concerned State Governments in this regard. We, from the Government side as well as from the National Aids Control Organisation are also helping these blood banks to update themselves so that they could fulfill all the requirements and get the licences.

[Translation]

SHRI SURENDRA PAL PATHAK: Sir. in my original question. I had asked whether an enquiry would be initiated against those private Blood Banks which do not have required licences, trained persons and necessary equipments so far. I would like to know whether Government propose to take action agianst such Blood Banks. The Hon. Minister has not answered my question.

SHRI PABAN SINGH GHATOWAR: I have already stated in main reply to this question that the State Government is the Licensing Authority in this regard. The State Governments only set up Blood Banks. We have taken up this matter with the concerned State Governments and have urged them to update all the Blood Banks so that the requirements of the people are fulfilled as early as possible. At the same time, we along with the National AIDS Control Organisation are making efforts to update these Blood Banks step by step by providing equipments and financial aid.

(English)

SHRI SAIFUDDIN CHOUDHURY: Sir, while so much is being takled about prevention of AIDS and care to be taken in respect of blood transfusion, some unscrupulous elements in this country are trying to conduct trials of untested and unlicenced vaccines on the patients infected by HIV in our country. It has been revealed that this kind of a trial took place in a clandestine manner in Bombay a few months ago. The vaccine that was tested on the people was invented by a US scientist, finance for it was given by a US citizen, and that was coordinated by one Secretary-General of Indian Health Organisation, Dr. I.S. Gillada. A memorandum from AIDS Bhedhav Virodhi Andolan had been submitted to the Director General of National AIDS Control Organisation, Nagpur in this regard.

Is the Ministry aware of this? If it is true, what action has been taken against thost people who are involved in this unethical way of experimenting on the Indian people as guinea-pigs? Has the Government taken any action on that, or is it going on patronising this kind of people in setting up certain institutes in certain parts of our country in the name of prevention of AIDS and rehabilitation of AIDS patients? I want a categorical answer.

SHRI PABAN SINGH GHATOWAR: Sir, it is not a fact. Any firm which wants to conduct such an experiment has to take the permission of the Drug Controller of India before starting the experiment. The Drug Controller of India has not given his permission for testing this vaccine.

SHRI SAIFUDDIN CHOUDHURY: It was done in a clandestine manner. That was what I was saying.

SHRI PABAN SINGH GHATOWAR: Sir, no permission is given from the Government side for testing this vaccine.

SHRI SAIFUDDIN CHOUDHURY: That was done in a clandestine manner. The persons on whom this trial had been conducted have filed a case in the court. They are coming and complaining to us about this. Is there anybody to monitor this?

SHRI PABAN SINGH GHATOWAR: Let me complete my answer. Sir, There were some reports in the newspapers that this type of things have occurred. We have asked the Governments of Maharashtra and West Bengal for information in this regard. We are awaiting the replies from these two State Governments. These are highlighted in the newspapers, Sir.

[Translation]

SHRI SURYA NARAYAN YADAV: Mr. Speaker, Sir, whenever there is demand for blood for a patient, efforts are made to arrange it from any source and by resorting to fair or unfair means because there is shortage of blood suplly. So it is evident that the demand for blood is much higher than its availability and infected blood is being supplied by the blood collecting agencies. I would like to know what arrangements have been made by the Govt. to ensure that pure blood is supplied in sufficient quantity to fulfill the requirements of the people so that the supply of infected blood could be checked.

[English]

SHRI PABAN SINGH GHATOWAR: Sir, it is a fact that only 50 per cent of our requirement of blood is available. For that reason, the Government, with the help of the State Governments, has taken up popularising the programme of blood donation.

The blood is not available and cannot be purchased anywhere. If the citizens of this country come forward and donate their blood once in a year, then we can have sufficient blood in our Blood Banks. There is no sufficient blood in the Blood Banks. Even the educated people when they go to the hospital try to purchase blood from the professional blood donors. They are not willing to give their own blood to their own relatives. This lack of education among such people is there. We also as Ministers get so many requests from the prominent people that 'my patients are their in the hospital, please arrange some blood.' They are not agreeable to donate their own blood, blood of their own family member to their own family members. This is the crux of the problem.

[Translation]

SHRIDAU DAYAL JOSHI: Mr. Speaker, Sir, the number of AID cases increasing rapidly. As per the Official statistics as on Sept. 1994 there were 904 AIDS patients in India their number is on increase. Though the Govt. has launched a drive to check this disease, the infrastructure provided for this purpose is not sufficient. At present there are only 150 blood testing centres and 62 monitoring centres at zonal level wheras there are more than 450 districts in the country. Will

the Hon'ble Minister, inview of the seriousness of the disease, propose to set up a blood testing centre and monitoring centre at each district headquarters and the time by which these centres would be set up, and if not the reasons therefor?

Mr. SPEAKER: He has already said that it is for the State Government to do it.

[English]

- PROF. R. R. PRAMANIK: Will the hon. Minister be pleased to state:
- (a) What are the reasons for not having the Government machinery for proper and adequate testing of all blood donors and all blood sellers and also for testing and screening of all bloods in all the Blood Banks all over the country for HIV infection where according to the experts the first apidemic of silent infection of HIV has already started in India.
- (b) Whether you can assure the House right now that the Government will take all the necessary steps and measures immediately for such testing and screening of all the blood donors, all the blood sellers and all types of bloods in all the Blood Banks all over the country?

SHRI PABAN SINGH GHATOWAR: Sir, this is specifically written in the Act and Rules. What is requirement of the Blood Bank? What should the equipment and who will be manning this Blood Band? All the requirements are there. I have already stated that we are in constant touch with the State Governments and we are requesting them to update the Blood Banks.

PROF. R. R. PRAMANIK: The answer is not given, Whether he is assuring the House?

Mr. SPEAKER: It is for the State Government to do it. Please understand it first.

Doubling of Railway Line

* 42. PROF. K. V. THOMAS : SHRI MULLAPPALLY RAMCHANDRAN :

Will the PRIME MINISTER be pleased to state:

- (a) Whether a final decision has been taken to hand over the construction of Shoranur Mangalore Railway line doubling work to the Konkan Railway Corporation;
- (b) if so, the details of the Project including the expected commencement of work and completion of the Project;
- (c) if not, the reasons for not handing over the Project to the Konkan Railway Corporation;

- (d) the estimated cost of the project and whether the corporation intends to float debentures for the same; and
- (e) the time by which the entire Railway Line from Mangalore to Bombay in the Konkan Railway is likely to become operational?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (e). A *Statement* is laid on the Table of the House.

STATEMENT

- (a) It has been decided to take up doubling of Kuttipuram-Calicut-Mangalore line alongwith construction of new BG rail link between Guruvayoor and Kuttipuram under BOLT (Build, Own, Lease, and Transfer) Scheme in which KRC can also participate. On completion of these works, it will serve the purpose of doubling between Shoranur and Mangalore via Trichur.
 - (b) The details of the project are as under:

Section	Length	Cost
Guruvayoor-Kuttipuram	36 kms.	Rs. 40 crs.
Kuttipuram-Calicut	56 kms.	Rs. 60 crs.
Calicut-Mangalore	221 kms.	Rs. 240 crs.

Preliminary arrangements, for taking up the work, including acquisition of land are in hand and the work would commence on contracts under the BOLT scheme are finalised. The time frame for completion of the project is expected to be 3 years form the date of commencement of work.

- (c) Already covered in reply to part (a).
- (d) The cost of the project is Rs. 340 crs. The manner of resource mobilisation will have to be decided by KRC if and when they get the contract for the work.
- (e) The entire railway line from Mangalore to Bombay on the Konkan Railway is scheduled to become operational by 31.3.96.

PROF. K.V. THOMAS: From the Statement of the Minister it has been said that the Mangalore-Bombay line will become operational by 31.03.1996. My congratulations to the Railway Ministry and to the Konkan Railway Corporation for implementing this scheme in a time - frame.

From the point of view of the State of Kerala, this Konkan Railway will be helpful if only the doubling of railway line is

undertaken from Shoranur to Mangalore. My question to the hon. Minister is whether a time-frame project has been formulated for doubling of the railway line from Shoranur to Mangalore so that Kerala would be benefited by the Konkan Railway project.

SHRI SURESH KALMADI: We are keen to take up this project at the earliest, and the time-frame which has been fixed for completion of this project is three years.

The Kuttipuram-Calicut line is already underway. For Calicut-Mangalore line also land acquisition is going on and on Kuttipuram-Guruvayoor section also the work will start soon. So we envisage that this project would be completed in three years and we almost get the benefit of Konkan Railway coming upto Mangalore.

PROF. K.V. THOMAS: Sir, the hon. Minister has very intelligently said that once the project starts, it will take three years. It is also said that it will come under BOLT, i.e., Built own Lease Transfer Scheme. So my question to the hon. Minister is, when will he start the project?

SHRI SURESH KALMADI: Sir, the project will start immediately. You are aware that for Kuttipuam-Calicut line, land acquisition papers have already been submitted to the State Government. The tenders papers and prerequisition for BOLT bids are ready and the bids will be invited in December of 1995. So three years would be three years, that is what we envisage from December 1995.

SHRI MULLAPPALLY RAMCHANDRAN: Sir, Mangalore-Shoranur line assumes paramount importance from the point of view of overall development of Kerala in general and backward districts of Malabar in particular. It has been a persistent demand of the people of this region to have doubling of the line at the earliest. I compliment the hon. Railway Minister for that.

It appears from the reply of the hon. Minister that the Government is bent upon giving this project to private parties under the BOLT Scheme. Recently, the Chairman of the Konkan Railway Corporation, while he was at Calicut, assured and had given a word to the people of Kerala that he was prepared to take up the project even without taking a single pie from the Railway Administration if the project is being cleared by Railway Administration. Under these circumstances, why is the Government reluctant to give clearance to the Konkan Railway Corporation to take up this project? What are the reasons for this?

SHRI SURESH KALMADI: Sir, the scheme has been allotted under the BOLT Scheme and the Konkan Railway Corporation is free to take part in this BOLT tender. I would like

to say that though the Chairman of the Konkan Railway Corporation has given an offer, we will have to examine the offer because they already have got lot of financial liabilities. They required that if the Mangalore-Shoranur line is also given to them, they could lease out that line. So against that they would raise the money. Today, you are aware that even to complete the Konkan-Bombay line, which is our top priority, we are still short of funds. The Konkan Railway has not been able to raise Rs. 300 crore which they had committed to. But the position is that their bonds are not selling. So we have made short-term arrangements to give them loan. We have to check the question of legality and whether they have the capacity to raise the money. But in the meantime, we would be happy if they also make a bid under the BOLT Scheme.

SHRI RAMESH CHENNITHALA: Mr. Speaker, Sir, I would like to know from the hon. Minister what are the other doubling works which are taking place in the State of Kerala.

One of the lines in Quilon-Trivandrum section has already been sanctioned in the Budget and the work is going on on that line. But it is unfortunate to say that this work is going on at a very slow pace. I would like to know from the hon. Minister whether the Railway Ministry will take up this matter and expedite the work so that new trains can come to the State of Kerala.

SHRI SURESH KALMADI: I have just told you that the Kuttipuram-Calicut line is being doubled. The Calicut-Mangalore line is being doubled. The Kuttipuram-Guruvayoor line is being doubled. You have rightly said that the work on Quilon-Trivandrum line is going little slowly. We have already put an outlay of Rs. 50 crore in the Budget, but the work of land acquisition by the State Government is not going on at the pace at which we wanted it to be. The funds are available for the project and in case the land acquisition goes on at the speed which we wanted, we will complete it at much faster.

For earth work, big contracts have been entered into where the land is available. This being a populated area controlled blasting is required and so if you give us the land early, we will be able to move fast. We have already kept the budget for this. This is the other doubling Quilon-Trivandrum which is what I am talking about. The Kayakulam-Quilon doubling is also being completed on 31.01.1996 i.e. in the month of January, 1996.

Public Sector Undertakings

- * 43. SHRI INDRAJIT GUPTA; Will the Minister of INDUSTRY be pleased to state:
- (a) the details of the PSUs which are topless or without a CMD or MD;

SI.

No.

13.

14.

15.

16.

17.

18.

19.

20.

21.

22.

23.

24.

Name of PSU

IBF Co. Ltd.

Hindustan Copper Ltd.

Hindustan Paper Corpn. Ltd.

Hindustan Steelworks Const. Ltd.

Hindustan Photo Films Mfg. Co. Ltd.

Indian Railway Finance Corpn. Ltd.

Karnataka Antibiotics Pharmaceuticals Ltd.

Indian Telephone Industries Ltd.

Mandya National Paper Mills Ltd.

National Aluminium Co. Ltd.

National Seeds Corpn. Ltd.

Madras Fertilizers Ltd.

- (b) whether some of the units are suffering losses due to want of CMDs; and
 - (c) if so, the facts and details thereof.

MINISTER OF INDUSTRY (SHRI K.KARUNAKARAN): (a) to (c). A Statement is laid on the Table of the House.

STATEMENT

(a) As on 1.11.1995, the posts of chief executives (CMD/ MD) of 37 PSUs were lying vacant. The names of these PSUs are given in the enclosed Annexure.

(b) and (c). In the absence of regular chief executives. alternative arrangements are made to discharge the responsibilities of the chief executives, till the posts are filled up on regular basis, so that the work and performance do not suffer. The financial performance of a PSU depends on various factors such as state of plant & machinery, technology employed, market conditions, etc. and, therefore, the absence of a regular CMD can not be directly correlated with the profit/loss of PSUs.

ANNEXURE

SI. No.	Name of PSU	- 25. -	North Eastern Regional Agri. Marketing Corporation Ltd.
1.	Bharat Aluminium Company Ltd.	26.	Numaligarh Refineries Ltd.
2.	Bharat Bhari Udyog Nigam Ltd.	27.	Oil India Ltd.
3.	Bharat Opthalmic Glass Ltd.	28.	ONGC Videsh Ltd.
4.	Bharat Process & Mech. Eng. Ltd.	29.	Pawan Hans Ltd.
5.	British India Corpn. Ltd.	30.	Power Grid Corpn. of India Ltd.
6.	Broadcast Engineering Consultants India Ltd.	31.	Rail India Technical & Economic Services.
7.	Central Inland Water Transport Corpn. Ltd.	32.	Rashtriya Chemicals & Fertilizers Ltd.
8.	Central Warehousing Corpn.	33.	Rashtriya Pariyojna Nirman Nigam Ltd.
9.	Damodar Cement and Slag Ltd.	34.	Scooters India Ltd.
10.	Engineers India Ltd.	35.	Semi Conductors Complex Ltd.
11.	Handicrafts & Handlooms Exports Corpn. India Ltd.	36.	Shipping Corpn. of India Ltd.
12.	Heavy Engineering Corpn. Ltd.	37.	Tyre Corporation of India Ltd.

SHRI INDRAJIT GUPTA: Sir, I am sure you will be surprised to find from this statement that no less than 37 Fublic Sector Undertakings are presently without any top executive, either Chairman or Managing Director. How long these posts have been unfilled? Of course, this has not been indicated in the reply. But it shows that the Appointments Committee of the Cabinet is obviously either sleeping over it or facing some difficulties which should have been indicated here. Any way, Sir, the list of these PSUs which are without top executives includes some most important and prestigious undertakings such as Bharat Aluminium Company Ltd., Bharat Bhari Udyog Nigam Ltd.—I do not read them all—Heavy Engineering Corporation Ltd., Hindustan Copper Ltd., Hindustan Photo Films Manufacturing Co. Ltd., Indian Telephone Industries Ltd., Oil India Ltd., Shipping Corporation of India Ltd., Tyre Corporation of India Ltd. and so on.

Now I wish to draw attention to the surprising thing. In the reply, the hon. Minister has said, "In the absence of regular chief executives, alternative arrangements are made to discharge the responsibilities of the chief executives, till the posts are filled up on regular basis, so that the work and performance do not suffer,". What is meant by 'alternative arrangements? That also is not clear to us. Does it mean some substitute person is placed there or does it mean some other type of structural arrangment or what? We do not know, because in the next sentence which is the final sentence of the statement, he said that "the absence of a regular CMD cannot be directly correlated with the profit/loss of PSUs". What does it mean? It means that even without a Chairman or Managing Director, these PSUs can carry on because their profit or loss or their performance is not necessarily connected with the presence or the absence of the top executive. So I would like to know from the hon. Minister what exactly they mean by all this and how they propose to deal with this very serious situation.

SHRI K. KARUNAKARAN: Sir, out of these 37 PSUs, 30 posts are vacant only from March, 1994 onwards.

SOME HON. MEMBERS : Only from March, 1994 onwards?

SHRI K. KARUNAKARAN: Let me complete. Not all of them. It is vacant after 30th March 1994 but on different dates. Sir, why the statement has been made is, it is only because of a permanent absence of a head of the Undertaking, we are not making loss on account of that. That is the substance of the statement. Sir, if you go through the statement, I may tell you that out of 37 Undertakings, 17 Undertakings have made profits. Only 18 Undertakings have made a loss. Now why we have stated like that is, the alternative arrangement already made today is generally such that the competent persons are chosen to head the Undertakings. I do not wish to go into

whatever the production and other things in detail. So the outcome is not affected only because of the absence of the head of the Undertakings. We are not making any loss.

That is the statement made by me. Now, we are taking speedy action to fill up the vacancies.

SHRI HARI KISHORE SINGH: What are those actions?

SHRI K. KARUNAKARAN: There are a number of procedures to be adopted. This is not a thing which could be done by a department or a departmental head. The procedure is that there is a Committee to recruit the heads of the public sector undertakings - Public Enterprises Selection Board. Though that Committee is not purely an autonomous one, for all practical purposes, it is a body of experts. A Chariman and four members are there in it. They make recommendations based on their assessment, out of which the appointments are made. The concerned undertaking or the department should report to this body and then they will take the initiatives to make recruitment. Now, we have instructed all the undertakings and particularly the PSUs also to make recruitment at least within 147 days. We have given calender saying that if vacancy arises by such and such date, notification should be made within such and such date and applications called for and selection should be made. Whenever it is necessary they can have an expert member also from that particular undertaking. So, as generally done, we cannot overcome all those procedures.

Sir, you know well about the case of the Public Service Commission. Once it is reported to the Public Service Commission, they will go through all the processes. Like that, Public Enterprises also have the same procedure. But it is not done in a day. (Interruptions). Anyhow, I assure the House that we will try our best to follow all the procedures and fill up all the vacancies.

SHRI BASUDEB ACHARIA: You lay your reply on the Table of the House.

SHRI HARI KISHORE SINGH: Why is it that one and a half years time is taken? (*Interruptions*) Why are there so many posts vacant?

SHRI BASUDEB ACHARIA: Your reply should be precise. (Interruptions)

SHRI K. KARUNAKARAN: There are a number of reasons for it. Firstly, the vacancies are reported. At the same time, actually the vacancies did not arise. Actually it may be due to some other reason I have not exactly gone through why a particular person is continuing there. Anyhow, after all, out of 246 undertakings, there are vacancies in only 37 undertak-

ings. (Interruptions) An hon. Member was asking me as to on what basis this statement was made. Out of these 37 undertakings, 18 undertakings are making profits, only 19 undertakings are making losses. This is not a major thing which applies to these undertakings. This is what I have to say. Whatever statement is made by me is made with full responsibility and I stand by that. (Interruptions)

SHRI HARI KISHORE SINGH: When will you fill up the vacancies?

SHRI K. KARUNAKARAN: I already said, 147 days form today, they will be filled up.

SHRI INDRAJIT GUPTA: I hope the hon. Minister realises the implication of what has been said in this statement. The implication logically is that the profit and loss performance of these undertakings is not connected with the presence or absence of the Chief Executives. What is the implication then? Why do we not dispense with these posts? They are not there for decorative purposes. They are people who are drawing quite large salary with perquisites and all that. If they have nothing to do with the performance, why are we wasting the money on them when the PSUs are doing very well even without them?

Is it your suggestion that it is not necessary to have such posts at all?

SHRIK. KARUNAKARAN: Sir, I amvery sorry to say that a learned Member like him has made this remark. What I have said is, even though a full-time CMD or MD is not there, alternate arrangement has been made. Sometimes the senior-most officer, who may be assisting that CMD, may be given the charge for a short period... (Interruptions). It is something unusual? Is it something extraordinary? In the Government service also, if an officer has to take leave, the next man will be taking over the charge. Not only in public undertakings but in any undertaking this is the only procedure which can be adopted and followed.

SHRI NIRMAL KANTI CHATTERJEE: Sir, had he been a student in any institute worth the name, he would have been thrown out or failed because thirty-seven out of 246 is fifteen per cent and in any test of significance, fifteen per cent is a number which should be recognised. I am not in total agreement with his statement. He is right that it cannot be directly correlated with the Profit and Loss Account. In fact, quite often the presence of a particular CMD leads to profit or loss! I can understand that. That is certainly indirectly related. The point is, he has indicated a certain procedure. He says that it takes time from one-and-a-half year and more. Why cannot the procedure start one-and-a-half year earlier? That is what he has to explain. Can he imagine the Cabinet functioning without

the Prime Minister? When the Prime Minister goes abroad, he retains his Prime Ministership; he does not premit any other Minister to officiate. Similarly, in these areas which are of crucial importance because the budget is slicing its amount for public sector enterprises, how does he procrastinate or how does he continue to dabble with the procedures and start all the procedures after the vacancy is notified? Will he kindly explain this?

SHRI K. KARUNAKARAN: Sir, unfortunately, the hon. Member has utilised the Question Hour to make an allegation against the Government. I am a new man here and all are learned Members in the House. I never expected this from him. Anyhow, the question is, how the things will move. I made it very clear that competent persons are made the Heads of the Undertakings. Out of 246 Undertakings, only in 37 Undertakings the posts are vacant, and out of 37 also, eighteen are making profit.

SHRI NIRMAL KANTI CHATTERJEE: They could have made more profit. Why don't you start the process one and a half year ago?

SHRI K. KARUNAKARAN: You can very well say that the things would you have been much better. But if you go into the past, you would see that things are progressing satisfactorily. Now! may assure the House that we will make our earnest attempts to see that the vacanies are filled.

SHRI NIRMAL KANTI CHATTERJEE : Before the elections.

SHRI K. KARUNAKARAN: Within 147 days.

SHRI CHETAN P.S. CHAUHAN: I have heard the reply of the Minister. I would like to point out just one thing to the Minister. He says that alternate arrangements are made to discharge the responsibilities of the Chief Executive. I have had the experience of meeting some of the people who are officiating. The problem comes there that they do not have the full authority when they are officiating. Whether a person from within the company is officiating as the Chief Executive or whether a Chairman or a Managing-Director of another company is officiating as the Chief Executive of some other company, he does not have the full authority. Then how will the company run? That is first part of my question.

My second question is : how long will you take to fill up these vacancies?

MR SPEAKER: He has already replied to it.

SHRI CHETAN P. S. CHAUHAN: Sir, what about the first question?

SHRI K. KARUNAKARAN : Sir. as far as the first question is concerned, the man put in charge has full powers of the permanent C.M.D. or M.D. Even the C.M.D. or M.D. is not authorised to do everything. The C.M.D. or M.D. is controlled by the Board. The Board has to decide not only the policy matters and certain matters but also the Board will give directions to the C.M.D. or M.D. Just because a C.M.D. or M.D. is not there, the work will not suffer. The Board is functioning. The Board is responsible for the functioning of the undertaking.

SHRI CHETAN P.S. CHAUHAN: Why is there the C.M.D. then?...(Interruptions)

SHRI SRIBALLAV PANIGRAHI: Sir, the hon, Minster has already assured to expedite the process of appointment of the Chief Executives of the P.S.Us. He is also right in his observation that the right type and competent people are required to be selected to man the PSUs...(Interruptions) Naturally, it is always necessary that they have the commitment and conviction to run the PSUs.

I would like to know from the hon. Minister whether after the implementation of our new economic policy and industrial policy and with the M.N.Cs. coming in large numbers, some of our executives are attracted towards the M.N.Cs. They are leaving our PSUs increasingly and joining the M.N.Cs. because the salaries, allowances and perks which they are offering are more attractive. I want to know whether this is also causing a problem to the Government in the selection of right type of persons, competent persons to man the PSUs and if so, what is the thinking of the Government to overcome the situation? In some PSUs, there is also discontentment among the executives when they are comparing the allowances. salaries and perks with that of the that the salaries, allowances and perks etc. of the IAS officers etc. because they are more attractive

SHRIK, KARUNAKARAN: It is correct to certain extent. At the same time, the selections are made from among those who are working in the same undertaking or when no competent person is available in the particular undertaking, we take persons from other undertakings also. If competent persons are not available in the public undertakings, then only we will go to the open market. Of course, what the hon. Member has said is correct. To a certain extent, the salaries in other firms are more. In that case we are trying our best to take the best of the lot. There are people who want to serve the country. So such people may come forward. Or, certain people are taken in a sense of prestige to serve the public sector undertakings. Such people are coming and competent people are available.

[Translation]

SHRI RABI RAY: Mr. Speaker, Sir, I want to point out to

the hon'ble Minister that we are talking have about Public sector and this is public property. Does he know what is going on in The Hindustan Heavy Engineering Corporation, Ranchi which is to the List of 37 undertakings presented here. This Heavy Engineering Corporation which was supposed to industrialise India has even proposed to sell its Russion Hostel and Hospital to private parties even it was functioning without a CMD for a long time. The long time absence of CMD is the Crux of the problem. I want to know from hon. Minister whether it is true that the Russion Hostel and the Hospital were proposed to be disposed of to the private parties? Would he apprise of The Financial State of affairs and junctioning of that Heavy Engineering Corporation.

[English]

SHRI K. KARUNAKARAN: Sir, I am sorry the figure is not available with me. If a specific question is asked, I will reply.

MR. SPEAKER: Right.

Ferozabad Rail Accident

*44. SHR! GUMAN MAL LODHA: SHRI D. VENKATESWARA RAO:

Will the PRIME MINISTER be pleased to state:

- (a) whether the report of the judicial and senior Government Inspector of Railways Inquiries into the Ferozabad Rail Disaster has been submitted:
- (b) if so, the outcome thereof and the Government's reaction thereto:
- (c) the details of the compensation provided to the dependents of the deceased; and
- (d) the preventive measures taken/proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (d). A Statement is laid on the Table of the House.

STATEMENT

- (a) Yes, Sir, The report of Commissioner of Railway Safety, Northern Circle, who enquired into this accident, has been received on 21.11.1995.
- (b) The Commissioner of Railway Safety has held the Switchman of Firozabad West Cabin primarily responsible for

causing the accident. The recommendations of the Commissioner of Railway Safety are being examined.

- (c) An ex-gratia payment of Rs. 29,10,000 has been paid to the dependents of the deceased. Compensation will be paid soon after the claims are decreed by the Railway Claims Tribunal.
 - (d) Measures taken to prevent such accidents
 - (i) The Government has decided to complete track circuiting from Fouling Mark to Fouling Mark on all the stations on trunk routes and main lines by March, 1996. Track circuiting between starter and advanced starter on all the trunk routes will be completed by June, 1996.
 - (ii) The radio-based communication system between station staff, driver and guard of the running train will be provided which will enable preventive action in such exigencies.
- (iii) Railways have been asked to provide track circuit ahead of starter signal to make the starter signal red after the passage of the train.
- (iv) The distance between starter and advanced starter is being reduced to 180 meters at road-side stations so that the train, if it has not passed advanced starter, can be seen by the Cabinman.
- (v) Signal circuit are being modified to ensure the presence of only one train on one line at any given time in station limits.
- (vi) A high level 'Safety Group' has been set up to suggest measures to further improve safety standards on Indian Railways.
- (vii) In addition, on-going safety measures like counselling, inspections/checks, monitoring have been intensified.

[Translation]

SHRI GUMAN MAL LODHA: Mr. Speaker, Sir, We are well aware that the Rail Disaster between Kalindi Express and Purushottam Express is the most horrible and worst train accident that ever took place during the last ten years in India in which more than 500 people were killed and many more got injured. When the Honourable Minister was asked as to what happend to the report submitted by the judicial and Senior Government Inspector of Railways regarding investigations carried out about the accident. He did not uttered even a single word about it and tried to evade this question, whether any such probe has been made in this regard or not in his reply he maintained that the Security Officer had investigated the

matter and we are looking into the report received in this regard. But nothing was said substantially in the House about this horrible incident. I would also like to know from the honourable Minister as to what sort of probe was made by the judicial and Senior Government Inspector and where is the report. If no report is there then what are the reasons?

I would also like to know from the honourable Minister that how many people died in this accident, what is the number of those who had been permanently disabled and ex-gratia payment made to each of them. The Prime Minister had announced double ex-gratia payment than the payment made in the normal circumstanses in view of the horryfying nature of this Rail Disaster. I what to know the amount paid to each such person and whether the guard sitting in side had really give any signal?

[English]

MR. SPEAKER: I will not allow a question of this kind. You please come to the question proper.

SHRI GUMAN MAL LODHA: Sir, the question is that whether...

MR. SPEAKER: Whether there was a judicial inquiry or not, whether the report is given or not and what are the contents of the report. That is all. Please sit down now.

SHRI GUMAN MAL LODHA: How many persons have been killed, how many persons have been permanently disabled, how many persons have been temporarily disabled and what is the amount of compensation paid to each one.

SHRI SURESH KALMADI: Sir, I will answer all his questions. Sir, the hon. Member has not seen the statment which has been laid on the Table of the House. It very clearly says that the report of the Commissioner, Railway Safety, Northern Circle, who inquired into the accident, has been received on 21.11.1995. That is just about a week back and it is under study. But I shall tell you that they have held the Switchman, Gore Lal of the Ferozabad Station who is imarily responsible for it.

Sir, we have given – as the Prime Minister had directed – double compensation. the *ex-gratia*, etc. to them. A total number of 310 persons had lost their lives and 252 persons sustained injury. Out of which, 152 were grievous. But out of these 152, only six people continue to be serious and are in the hospital. First, we have made *ex-gratia* payment.

As regards, the permanent claim of Rs. 2 lakhs which is to be given, that is being given by the Railway Claim Tribunal which is processing the cases. Up till now, 146 persons have already claimed for it and we are awaiting for the orders of the Claim Tribunal.

[Translation]

SHRI GUMAN MAL LODHA: Mr. Speaker, Sir, I have not received the answer of my question. I wanted to know whether the judicial and Senior Government Inspector of Railways had made any probe in this regard. Because the Minister of Railways had announced that considering the tragic nature of this Rail Disaster a probe would be conducted by the judicial Senior Government Inspector. Whether the probe was conducted and if not then why?

As has been said that the precautions would be taken to prevent such accidents in future and whether there is any plan afoot to develope a system for sending radio signals to the nearby stations for this purpose. This is the age of cellular phones which can be installed within the visinity of 10-15 kilometer area near the accident site. Therefore, whether you are going to make such an arrangement as soon as possible, so as to avoid this type of Rail Disaster and what steps have been taken to prevent the same in the near future?

[English]

SHRI SURESH KALMADI: Sir. it was already announced that the Commissioner of Railway Safety, Northern Circle, would inquire and he had accordingly, submitted his report last week.

Now, we have taken many significant steps for preventing such accidents. Actually, the safety aspect has been on the top most priority of the Railways, and we have been monitoring very minutely even if it is a very small incident.

We are completing the track circuiting from Fouling Mark to Fouling Mark on all the stations on trunk routes and main lines, which are originally scheduled to be finished by June end. Now, they are doing it by March end. Also, the track circuiting between Starter and the Advanced Starter was supposed to be done by December and next year, but we are focussing on safety.

Regarding the communication system which you have mentioned, we have gone in for the latest type of communication system between the driver, the guard and the railway station. A budget of Rs. 200 crore has been ear-marked for two years. In many places, the trial has already gone on and we are taking this up. Communication is also another top-priority aspect for us because it will increase safety.

SHRI D VENKATESWARA RAO: I would like to know from the hon. Minister, what are the recommendations of the V.S. Dutta Commission. The Minister has been saying that certian measures have been taken like complete track circuiting, radio-based communication system between the station staff etc. But if you look at the number of accidents that took place,

in 1990-91 it was 532; in 1991-92, it was 530; in 1992-93, it was 524; in 1993-94, it was 520, and in 1995-96 it is reaching about 520. These include all kinds of accidents, be it fire accident or level-crossing accident or collusion accident.

The hon. Prime Minister ordered s study of the railway safety system in the advanced countries by a Special Group in the Ministry of Railways as well as in the Defence. What are the recommendations of this Special Group, what are the recommendations of the Dutta Committee, and what measures are being taken to implement recommendations?

SHRI SURESH KALMADI: The Prime Minister had constituted a Committee. Some members of the Committee went to U.K., and some members went to Japan to study the various aspects of safety. The Committee will comlete and give its report by December.

As far as the number of railway accidents is concerned, I am happy to say that the accident rate is coming down year by year. In 1960-61, it was 5.5 per cent. You have started from 1990-91, when it was 0.86 per cent, It has come down from 532 to about 501. In 1994-95, from April to October, 307 accidents took place, and in 1995-96, from April to October, 215 accidents took place. So, the trend is downwards. I would like to say that we are taking stringent action, and we are not shielding anybody. For the last 50 accidents that took place in the last two-and-a-half months, nearly 50 people have been suspendad. So we are sparing no effort to ensure safety because each life is very precious.

[Translation]

SHRI HARI KISHORE SINGH: Mr. Speaker, Sir, every year between Kanpur and Tundla about one hundred major and minor accidents takes place. Recently we went to attend the last rite's of our old friend Shankar Dayal Singh. A train accident occurred on this line after Kanpur. The tractor and trolley colluded with each other as a result thereof we were delayed by eight hours. I would like to submit that keeping in view the volume of traffic between Kanpur and Tundla, the Government would make arrangement for a double line in order to decrease the number of accidents and to avoid any impliment in the movement of goods as well as of passengers.

[English]

SHRI SURESH KALMADI : Sir, We can consider the suggestion.

SHRI HARI KISHORE SINGH: Very good.

[Translation]

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, Even after the Ferozabad Rail Disaster, such accidents have become a common feature on this trank. As magnitude wise

these are not so big than the Ferozabad accident. Therefore, Government does not pay much attention to such things. The main reason for this as pointed out by Hari Kishoreji is that the railway line between Ghaziabad and Kanpur is functioning much above the saturation point, 135 per cent trains are running there. From goods to passenger trains are running on this track. Therefore, such communiques were received repeatedly from the department that between Kanpur and Tundla and Tundla and Ghaziabad four tracks would be constructed in place of two tracks. Announcement to this effect has also been made but in this connection we want to know whether the department has actually initiated any follow up action in this regard? At the same time it has also been asked in the original question that what assistance have been rendered to the kith and kin of those killed in this accident? So far as I know the department has not been able to find out and publish the address of the families of the deceased accurately till date. I want to know from the Minister that how many helpless and orphan children are getting assistance from the Government at present and where they have been kept?

[English]

SHRI SURESH KALMADI: I will mention that this is a very busy route. We are thinking of the third line on certain stretches of the route. Also, we are updating all the communication system and signalling system. In that way, the frequency of the trains etc. also can increase.

As far as compensation given is concerned, most of the people have been given, everybody has been paid ex-gratia payment. Then, in the case of 19 people who died, their bodies have not been recognised or recovered by anybody. So, those are the only cases which are pending. Now, about the cases which have gone to the Railway Claims Tribunal, 146 compensation cases have been filled so far. Generally, the Railway Claims Tribunal does the payment in about six months' time. They all get it. So, the process is on. From the Railways side, we have given the forms to everybody who has been affected, to all the families which were affected, to all the people who were injured. All that has been done.

[Translation]

SHRI SURAJ MANDAL: Mr. Speaker, Sir, the switchman has been held guilty in the report of safety Commissioner. In the Ferozabad and Pradhankhanta Rail Disaster too the switchman was held responsible. Where ever accidents occurs in most of the cases switchman is found guilty. The accidents take place mainly due to the shortage of switchman, running staff and other class four employees and often they have to perform 12, 18, and even 22 hours duty for eight hours normal duty. I want to know from the Government whether the vacancies under these categories are likely to be filled by the Railway department or not, in the Ferozabad accident. The switchman was found guilty whether he did more than eight hours duty or not? All the posts of high ups never lie vacant but the posts of running staff and those belonging to grade three and four are not filled up. They should not do duty for more than eight hours to avoid accidents... (Interruptions)

[English]

MR. SPEAKER: Please be relevant to the question.

[Translation]

SHRI SURAJ MANDAL: I also want to know whether the switchman of Ferozabad did more than eight hours duty or not?

[English]

SHRI SURESH KALMADI: Sir, I would like to say that in this case, the switchman did not do duty for more than eight hours. He was away on training for about 15 days. He came back and the last two days he was on duty, it was for eight hours only. It is also not true that only the switchmen has been singled out though he is primarily responsible for this tragedy. He failed on many fronts. But we have taken action on many others. For poor supervision, we have suspended Shri R. P. Yadav, Station Superintendent, Ferozabad. We have also suspended Shri A.K. Sexena, Traffic Inspector, Tundla, who was also in charge of the Marshalling Yard.

We have charge-sheeted Shri K.S. Mann, Yard Master, Delhi Main, Shri Kulbhushan, Yard Master, Delhi Main, Shri R. P. Pandey, Yard Master, Delhi Main, and Shri S. N. Sharma. Dy. Yard Master, Delhi Main for improper marshalling. We have also taken action against the Senior Divisional Safety Officer, Allahabad and the Divisional Traffic Superintendent, Tundla, I would like to say that in case of any accident, nobody is going to be spared. And they all have to accept the responsibility. It is not the last person down the line alone who will get it on his neck but everybody is responsible for this. So we have introduced a system of surprise checks in the Railways for the last two and a half months. Everybody is going for the surprise checks. Right from the Board Members to the General Managers they are going around and doing surprise inspections. So the last man down the line is not the only person responsible. A lot of people have been held responsible for it.

[Translation]

SHRI KALKA DAS: Mr. Speaker, Sir, on the 27th a girl named Ms. Menaka boarded the train Goa Express from Delhi.

MR. SPEAKER: We are discussing a specific question related to accident but you are deviating from it and talking about Goa Express. You please Sit down. I shall allow you lateron.

SHRI PRABHU DAYAL KATHERIA: Mr. Speaker, Sir. this issue is related to my constituency. Hon. Minister understands it and hon. Prime Minister is here, he may recollect that the Minister for Railways was just now saying that there were 90 such bodies as could not be identified.

SHRI SURESH KALMADI: They were not 90, rather 19.

SHRI PRABHU DAYAL KATHERIA: No, this is not true. There were 40 such bodies as could not be identified and registration of twenty per cent people at the Ferozabad station could not be done despite their insistence yet the Government says that this serious accident occurred due to the negligence of the switchman. This has been the most serious accident among the ten accidents occured previously. The Government is shocking its responsibility by holding the switchman alone guilty for the accident. What action has been taken against the officials who gave the sleep inducing injections to the injured persons. Hon, Prime Minister was there and I had given an indication in this regard.

MR. SPEAKER: He has just told this about it.

SHRI PRABHU DAYAL KATHERIA: Sir, this is not so. It is an important question. What action has been taken against the officials who gave sleep inducing injections. The secondly, 20 per cent people died of electric disturbances after the accident, what action is being taken by the Government in this regard? After the accident live electirc wire fell on the bogies and due to this 20 per cent people died of electrocution. I would like to know as to what action has taken by the Government against the guilty officers?

MF. SPEAKER: Now, you please sit down and listen to the reply of the important question which you have raised.

SHRI SURESH KALMADI: Mr. Speaker, Sir, I have said that 19 dead bodies could not be identified. We have already taken coloured and black and white photographs of those dead bodies.

SHRI PRABHU DAYAL KATHERIA: I can give you in writing.

SHRI SURESH KALMADI: Even then I would like to say that if you insist, I shall check up the matter. As I have said that action has been taken against a number of persons. Some of them have been suspended including the switchman.

SHRI RAJVEER SINGH: Mr. Speaker, Sir, I would like to know from the Hon'ble Minister whether it is a fact that the concerned switchman had joined the duty only 15 days back after completing his training as switchman but he was declared fail in the training and was instructed not to attend the switchman duty. Inspite of that he was asked to perform this duty? This is what I know and someone has given me this information. That he was compelled to attend to this duty and

he remained on duty beyond the prescribed working hours and he was not even provided any rest.

My second question is what Shri Hari Kishoreji has said that there is a great rush on this line. In order to reduce the rush will Ghaziabad-Muradabad railway line be doubled so that Howrah bound trains may pass via both the routes i.e. Bareilly and Kanpur? I would like to suggest that the Government will have to spend only for 50 to 60 kilometers and ultimately it will be cheaper and convenient too.

SHRI SURESH KALMAD!: You have rightly said that Bhure Lal, Switchman had gone on refresher course and he could not pass the test .. (Interruptions)

SHRI RAJVEER SINGH: Then why was he asked to perform the duty, this is what I want to know... (Interruptions) Mr. Speaker, Sir, this accident was caused to occur deliberately.

SHRI SURESH KALMADI: It is a fact that he had gone for a refresher course but his result was declared 10 days later. I would like to say that the rules regarding the posts of switchmem is being reviewed. Anyman educated upto class four or five could become a switchman but now we are going to amend the rules. Now in future whoever shall be appointed as switchman will have to be at least a matriculate and we are also considering to give them a grade equal to that of ASM...(Interruptions)

SHRI RAJINDRA AGNIHOTRI : How many persons have been suspended so far?

[English]

MR. SPEAKER: Question Hour is over.

(Interruptions)

MR. SPEAKER: It is not going on record. Question Hour is over. Now you should sit down.

(Interruptions)*

WRITTEN ANSWERS TO QUESTIONS

[English]

Public Sector Undertakings-Disinvestments

*45. SHRI CHINMAYANAND SWAMI : SHRIMATI SHEELA GAUTAM :

Will the Minister of INDUSTRY be pleased to state :

(a) The names of those public sector undertakings whose share capital has been disinvested so far;

- (b) the total percentage of disinvested share capital and unit-wise details of amount collected:
 - (c) the purpose for which this amount has been utilised;
- (d) whether the Government propose further disinvestment of the public sector undertakings;
- (e) if so, the public sector units which are under consideration; and
- (f) the reasons for disinvestment and the details of the proposals?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN): (a) and (b). The names of Public Sector Undertakings whose share capital have been disinvested so far, the percentage of the share capital disinvested and details of amount collected are given unit wise in enclosed Statement - I

- (c) The amount realised from disinvestment is credited to the consolidated Fund of India.
- (d) to (f). The enterprises identified for disinvestment during 1995-96 are indicated in enclosed Statement - II. The disinvestment is being done for reasons spelt out in Industrial Policy Statement of July 1991 and as per the announcements made in the Union Budget. First tranche of disinvestment for 1995-96 was undertaken in October 1995.

STATEMENT-I Year-wise PSU-wise details of amount realised through disinvestment since 1991-92

SI.	Name of the PSE	% share capital	Am	ount realised (R	s. in. Cr.)
No.		disinvested	1991-92	1992-93 @	1994-95
1.	2.	3.	4.	5.	6.
1.	Andrew Yule	9.45	-	-	-
2.	Bharat Earthmovers Ltd.	25.00	-	-	48.270
3.	Bharat Electronics Ltd.	24.14	-	-	47.170
4.	Bharat Heavy Electricals Ltd.	31.46	-	8.21	301.340
5.	Bharat Petroleum Corpn. Ltd.	30.00	-	331.18	-
6.	Bongaingaon Refineries & Petrochemicals Ltd.	25.40	-	45.40	-
7	CMC Ltd.	16.69	-	-	-
8.	Cochin Refineries Ltd.	6.12	-	-	-
9.	Dredging Corpn. Ltd.	1.44	-	-	-
10.	Fertilizers & Chemicals (Travancore) Ltd.	1.67	-	1.30	
11.	HMT Ltd.	9.68	-	23.38	-
12.	Hindustan Cables Ltd.	2.03	-		-
13.	Hindustan Copper Ltd.	1.12	-	8.07	-
14.	Hindustan Organic Chemicals Ltd.	20.00	-		-

1.	2.	3.	4.	5.	6.
15.	Hindustan Petroleum Corpn. Ltd.	37.00	-	331.85	563.110
16.	Hindustan Photofilms Mfg. Company Ltd.	12.53	-	-	-
17.	Hindustan Zinc Ltd.	24.07	-	81.55	-
18.	Indian Petrochemicals Corpn. Ltd.	19.03	-	-	-
19.	Indian Railway Constn. Company Ltd.	0.26	-	-	-
20.	Indian Telephone Industry Ltd.	21.86	-	15.63	-
21.	Madras Refineries Ltd.	16.92	-	-	
22.	Mahanagar Telephone Nigam Ltd.	32.82	-	-	1322.124
23.	Minerals & Metal Trading Corpn.	0.67	-	-	-
24.	National Aluminium Co. Ltd.	12.81	-	244.20	0.010
25.	National Fertilizers Ltd.	2.35	-	0.72	0.300
26.	National Mineral Dev. Corpn. Ltd.	1.62	-	17.88	-
27.	Neyveli Lignite Corpn. Ltd.	6.14	-	70.43	-
28.	Rashtriya Chemicals & Fertilizers Ltd.	7.50	-	30.36	-
29.	Shipping Corpn. of India	19.88	-	-	28.240
30.	State Trading Corpn.	8.98		2.25	· _
31.	Steel Authority of India Ltd.	10.60	-	700.10	22.670
32.	Videsh Sanchar Nigam Ltd.	15.00	-	-	-
33.	Container Corpn. of India	20.00	-	-	99.720
34.	Indian Oil Corpn.	3.92	-	-	1033.697
35.	Oil & Natural Gas Corpn.	2.00	-	-	1051.530
36.	Engineers India Ltd.	5. 99	-		67.526
37.	Gas Authority of India Ltd.	3.37	-	-	194.119
38.	India Tourism Dev. Corpn.	10.00	-	-	51.985
39.	Kudremukh Iron Ore Co. Ltd.	0.97	-	•	11.389
	Total	3038	•	1912.51	4843.200

[@] As in 1991-92 the shares were sold in bundles the amount realised PSU-wise is not available. The total amount realised is Rs. 3038 crores.

^{*}Total amount realised is 9793.71 crores.

STATEMENT-II

Statement of Units listed for disinvestment during 1995-96

SI. No.	Name of Public Sector Undertakings
1.	Oil and Natural Gas Corporation Ltd.
2.	Indian Oil Corporation Ltd.
3.	Oil India Ltd.
4.	Bongaigaon Refinery and Petro-Chemicals Ltd.
5.	Steel Authority of India Ltd.
6.	Videsh Sanchar Nigam Ltd.
7.	Mahanagar Telephone Nigam Ltd.
8.	Gas Authority of India Ltd.
9.	Shipping Corporation of India Ltd.
10.	Engineers India Ltd.
11.	India Tourism Dev. Corpn. Ltd.
12.	Hindustan Aeronautics Ltd.
13.	Air India
14.	Container Corporation of India.

Nehru Rozgar Yojana

*46 SHRI PROBIN DEKA: SHRI RAM NAIK:

Will the Minister of URBAN AFFAIRS AND EMPLOY-MENT be pleased to state:

- (a) the details of total amount allocated and realesed, utilised and unutilised under Nehru Rozgar Yojana and other Development Schemes since their inception, upto September 30, 1995, State-wise;
- (b) whether the funds released under Nehru Rozgar Yojana have not been fully utilised by the State of Assam during last two years;
 - (c) if so, the reasons therefore;
- (d) whether the level of release during the current year is subject to a corresponding cut on account of underutilisation of funds released in the past;
- (e) whether the plan target, financial and physical, is likely to be achieved by the end of the plan period; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI S.S. AHLUWALIA): (a) Information is given in the enclosed Statement.

- (b) and (c). Out of the total funds of Rs. 456.99 lakhs (Central and State share) available with the State of Assam for the last two years i.e. 1993-94 and 1994-95, the State has reported utilisation of Rs. 512.50 lakhs.
 - (d) Yes, Sir.
- (e) and (f). With an allocation of Rs. 227 crores in the Eighth Five Year Plan, the Nehru Rozgar Yojana is expected to assist 2.25 lakh urban poor to set up micro enterprises, generate 1.75 lakh mandays of wage employment, and help to upgrade about 4.50 lakh dwelling units. The State-wise targets for the Plan period have not been fixed as the allocation of funds is made on a year to year basis depending upon demand and utilisation of funds.

STATEMENT

(Rs. in lakhs)

SI. No.	Name of State/ UT		al funds 30.9.95	Total funds available (Centre+	*Total funds utilised upto	Total unutilised funds
		Allocated	Released	State) as on 30.9.95	30.9.95	as on 30.9.95
1.	Andhra Pradesh	4792.36	4378.54	6641.67	4120.04	2521.63
2.	Bihar	4836.56	3908.11	5702.36	1701.50	4000.86
3.	Gujarat	2566.83	2162.40	3120.70	1461.67	1659.03
4.	Haryana	945.04	881.11	1332.77	996.04	336.73
5.	Karnataka	4689.45	3992.22	6084.84	2267.84	3817.00
6.	Kerala	1896.00	1779.80	2693.29	2314.03	379.26
7.	Madhya Pradesh ·	5081.49	4824.45	7383.32	3094.63	4288.69
8.	Maharashtra	5976.97	5176.12	7742.90	3566.17	4176.73
9.	Orissa	1726.27	1582.87	2345.75	1523.09	822.66
10.	Punjab	1567.40	1529.09	2288.43	1402.96	885.47
11.	Rajasthan	3248.59	2926.94	4388.93	2892.80	1496.13
12.	Tamil Nadu	5335.01	4924.90	7495.66	4670.95	2824.71
13.	Uttar Pradesh	12711.98	12048.86	18001.73	11709.70	6292.03
14.	West Bengal	4107.34	3295.22	4906.94	1921.90	2985.04
15.	Goa	189.04	159.79	235.07	87.35	147.72
16.	Arunachal Pradesh	272.73	167.12	258.24	71.58	186.66
17.	Assam	1173.51	1016.97	1535.90	803.17	732.73
18.	Himachal Pradesh	495.89	403.23	622.55	155.94	466 .61
19.	Jammu & Kashmir	62 5. 49	540.25	833.71	372.48	665.94
20.	Manipur	353.56	306.61	470.14	234.26	235.88
21.	Meghalaya	251.64	190.56	292.31	39.43	252.88
22.	Mizoram	190.83	166.28	251.85	286.52	

(Rs. in lakhs)

SI. No.	Name of State/ UT		al funds 30.9.95	Total funds available	*Total funds utilised	Total unutilised funds
		Allocated	Released	(Centre+ state) as on 30.9.95	upto 30.9.95	as on 30.9.95
23.	Nagaland	291.67	167.82	272.12	•	272.12
24.	Sikkim	198.69	178.12	273.18	119.17	154.01
25.	Tripura	. 212.10	192.46	286.85	216.14	70.71
26.	A & N Islands	96.95	76.19	76.19	32.27	43.92
27.	Chandigarh	140.32	110.62	110.61	76.35	23.65
28.	D & N Haveli	74.53	56.03	56.03	16.66	39.37
29.	Daman & Diu	140.74	97.16	97.16	34.30	62.86
30.	Pondicherry	180.78	142.68	213.23	55.96	157.27
31.	Delhi	282.07	188.07	304.28	105.53	198.75

^{*} This includes expenditure of State share also.

Fire Incident in Metro Rail

*47 SHRI SANAT KUMAR MANDAL: SHRI AJOY MUKHOPADHYAY:

Will the PRIME MINISTER be please to state :

- (a) whether accidents and fire incidents are frequently taking place in Metro Rail in Calcutta since September, 1995:
- (b) if so, the details of such accidents and the reasons therefor:
 - (c) the number of persons injured/died and the approxi-

mate loss incurred by Railways as a result thereof;

- (d) whether any high-level enquiry had been ordered into these incidents;
 - (e) if so, the findings thereof; and
- (f) the steps taken to install fire-fighting systems in the Metro Rail?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). There have been four incidents of fire on Metro Rail (Calcutta) since September, 1995 as per details below :-

Date	Location	Train No.	Cause
9.10.95	Between Bhowanipur & Jatindas Park stations	TD-4	Insulation of electric cable underneath one of the coaches is reported to have caught fire. Commissioner of Railway Safety, Metro Circle is conducting an enquiry.
17.10.95	At Maidan station	TD-71	Contractor of a pair of motors of one of the coaches did not disengage during deceleration.

Date	Location	Train No.	Cause
10.11.95	Between Maidan & Rabindra Sadan stations	— (Inside Tunnel)	Failure of cable joint which led to burning of insulation resulting in emission of smoke.
17.11.95	Central station	Dum Dum- Tollygunj up Pilot (Empty Coaching rake)	Sabotage suspected.

(c) Thirty-eight passengers of train No. TD-4 of 09.10.1995 were affected by smoke and were given medical attention and discharged the same afternoon. No passenger was affected in the remaining three incidents.

The loss suffered by the Metro Railway (Calcutta) has been estimated at Rs. 1.35 lakhs.

- (d) and (e). The Commissioner of Railway Safety, Metro Circle is enquiring into the incident which took place on 09.10.1995 involving train No. TD-4. Departmental enquiry has been ordered into the incidents which took place on 17.10.1995 and 10.11.1995 while an FIR has been lodged in the suspected sabotage case of 17.11.1995.
- (f) Fire fighting infrastructure has been provided in the Metro Railway which is supplemented by West Bengal Fire Service for tackling any eventuality involving fire in Metro Railway System.

The fire fighting system installed over Metro Railway, Calcutta is as follows:-

- (i) Two 6" pipelines have been throughout along the Metro alignment. These pipelines are connected to Metro Railway's Overhead tanks constructed at each station, so that water under adequate pressure is available all the time.
- Hydrants have been provided on these two pipelines in a staggered manner, so that a hydrant is available at intervals of fifty metres.
- (iii) Hydrants have also been provided on the mezzanine floors of the stations
- (iv) 744 portable fire extinguishers have been provided in the cabs of the trains and at the stations.

Strike by CGHS Employess

*48 SHRI TARA SINGH : SHRI V. SREENIVASA PRASAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether employees of the All India CGHS Employees Association staged a dharna outside his Ministry on 9 November, 1995;
- (b) if so, whether the employees of the Association have also threatened for indefinite strike;
 - (c) the demand of these employees;
 - (d) the steps taken to meet their demands:
- (e) whether the CGHS beneficiaries are unable to get medicine due to strike by para-medical staff;
- (f) whether the Government propose to bring services of para-medical staff under Essential Services Act and to take action against the involved employees; and
 - (g) if so, the details in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Yes, Sir.

- (b) The Association had threatened to go on indefinite strike from 15.11.1995. However, they have postponed it.
 - (c) The demands of the Association are as under :-
 - (1) Scrapping of Staff Inspection Unit Report.
 - (2) Implementation of the agreement with Director General of Health Services, Government of India, dated 4.9.91.

- Settlement of problems of CGHS, Calcutta, for its smooth functioning.
- (4) Enhancement of washing allowance from Rs. 15/

 to Rs. 60/- as done in the case of Central Government Hospital employees of Delhi.
- (5) Removal of anomally in the pay-scale of Homoeopathic Store-keeper and Homoeopathic Pharmacist.
- (d) The demand no.4 has been met and orders issued. The position in respect of demand no. 3 has been explained to the representatives of the Association. The remaining demands are under active consideration of the Government.
 - (e) No such complaint has been received in this regard.
- (f) and (g). There is no proposal to bring the services of Medical and Para Medical Services under Essential Services Act.

[Translation]

Photo Identity Cards

*49 SHRIMATI BHAVNA CHIKHLIA: SHRI NAWAL KISHORE RAI:

Will the PRIME MINISTER be pleased to state:

- (a) whether voter lists and identity cards have been prepared all over the country;
 - (b) if so, the State-wise details thereof;
 - (c) if not, the reasons therefor;
- (d) whether all voters have been allowed to exercise their franchise in the ensuing general election without their Photo Identity Cards;
 - (e) if so, the details thereof; and
- (f) the time by which the voters identity cards are likely to be available to all voters?

THEMINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b), (c) and (f). The summary revision of electrol rolls with reference to 1.1.1996 as the qualifying date is in progress in

all States/Union territories except the States of Assam and Jammu & Kashmir and the Union territory of Lakshadweep as per the programme fixed by the Election Commission. Similarly, the work of preparation of photo identity cards is at different stages of completion in all States/Union territories except the State of Jammu and Kashmir. As per directions of the Election Commission, the work of preparation and issue of photo identity cards is required to be completed well in time before the next general elections.

(d) and (e). The Commission has not yet taken any decision in this regard.

[English]

Control of Malaria

*50 SHRI GEORGE FERNANDES : DR. VASANT NIWRUTTI PAWAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether malaria has broken out in epidemic form in many parts of the country claiming many lives and causing immense loss to the economy;
 - (b) if so, the States affected by this out break;
- (c) whether the drugs used for treating malaria have been found ineffective in many cases; and
- (d) the steps taken to deal with the growing incidence of malaria and the drugs that have become ineffective?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). The States of Rajasthan, Nagaland and Manipur reported increased incidence of Malaria and deaths therefrom in 1994. During 1995, out-breaks have occured in Assam and Maharashtra. The morbidity and mortality caused by the disease has led to loss of productivity among the affected population.

- (c) By and large Malaria responds to administration of Chloroquine Phosphate and Primaquine. Special drugs like Sulpha-Pyremethamine combination are recommended in areas where resistance has been observed, during field studies.
 - (d) The steps taken include:
 - Early detection and prompt treatment of malaria cases;

- Vector Control through effective use of insecticides to interrupt transmission;
- Anti-larval measures to eliminate mosquito breading through source reduction, application of larvicides and adoption of bio-environmental approaches;
- Infensification of Health education activities to create awareness among the people to prevent Malaria;
- Community involvement in drug distribution and Prohpylactic treatment.

Manufacture of Solar Cells by BEL

*51 SHRI HARAIN PATHAK: Will the PRIME MINISTER be pleased to state:

- (a) whether the Bharat Electronics Ltd. is taking up the manufacture of terrestrial solar cells:
 - (b) if so, the details thereof;
- (c) the present production capacity of Bharat Electronics Ltd.:
- (d) whether Bharat Electronics Ltd. also proposes to export solar cells; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI): (a) to (e). As stated in answer to Lok Sabha Starred Question No. 255 on 10 August, 1994. Bharat Electronics Limited (BEL) entered into an agreement with M/s Spire Corporation, U.S.A. in February 1994 for setting up of facilities for manufacture of solar cells at their unit in Bangalore. The facility is covered under the Electronics Hardware Technology Park (EHTP) Scheme.

In April 1994 BEL had another agreement with M/s Rexor Corporation, U.S.A. for the export of these solar cells. As per this agreement, M/s Rexor Corporation will supply to BEL the raw materials and will buy back the solar cells manufactured with them.

The manufacturing facility has accordingly been installed in 1995. Trial production has also commenced. Samples of manufactured solar cells have been sent to a few reputed laboratories for evaluation. The commercial production will commence upon receipt of test reports.

Production in the first five years of operation is planned as under :-

Year of Operation	Annual Production
1st Year	1.125 MW
2nd Year	1.650 MW
3rd Year	2.000 MW
4th Year	2.250 MW
5th Year	2.250 MW
Total	9.275 MW

The yearly export is likely to reach a level of US\$2 million in the fourth year of operation.

Introduction of Trains

- *52 SHRI JITENDRA NATH DAS: Will the PRIME MINISTER be pleased to state:
- (a) whether the number of operating trains in North Eastern region is not sufficient keeping in view the passenger traffic there;
- (b) if so, whether the Government have any plan to introduce a few more trains there;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (d). The number of trains operating in North Eastern Region is by and large adequate to cater to the passenger traffic offering. The train services both local and to destinations outside the region are being constantly reviewed / streamlined / augmented to meet the changing requirements. During 1995-96, 4 pairs of trains have been introduced, run of two pairs of trains has been extended and frequency of one pair of train has been increased as mentioned below:

I. NEW TRAINS:

 3045/3046 weekly Express between Guwahati and Howrah.

- 2. 5741/5742 fast passenger between Alipurduar and Siliguri (MG).
- 3. 259/260 passenger between Amguri and Tuli (MG).
- 4. 5665/5666 Express between Guwahati and Lumding.

II. EXTENSION OF TRAINS:

- 1. 4055/4056 Delhi-Lumding Brahmaputra Mail extended to Dimapur.
- 2. 4055A/4056A Guwahati-Lumding Link Express extended to Dimapur.

III. INCREASE IN FREQUENCY:

The frequency of 3141/3142 Sealdah-New Alipurduar Haldibari has been increased from 6 days to daily.

Further, it is proposed to increase the frequency of New Delhi-Guwahati Rajdhani Express from weekly to triweekly by Jan'96. Push Pull services are also proposed on the Guwahati-New Bongaingaon sector. Progressive gauge conversion would also enable provision of broad gauge services beyond Dimapur towards Tinsukia.

[Translation]

Electoral Rolls

*53 SHRI HARISINH CHAVDA: Will the PRIME MINISTER be pleased to state:

- (a) whether complaints have been received regarding the inclusion of foreign national's names in the voter lists in the country;
 - (b) if so, the details thereof, State-wise; and
- (c) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). Complaints regarding the inclusion of foreign nationals' names in the voter list are required to be made to the concerned Electoral Registration Authority/Election Commission of India. Such complaints, as and when received by Central Government, are forwarded to Election Commission for appropriate action.

[English]

Industrial Growth

*54. SHRI M. V. V. S. MURTHY: SHRI BOLLA BULLI RAMAIAH:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether despite a study, 0.4 pc growth during 1994-95 and a robust 14.2 pc growth over the first two months of the current financial year, Indian industry's overall growth remains poor compared with the 1980's:
 - (b) if so, the main factors responsible therefor;
- (c) whether these facts were revealed by study of the index of industrial productions;
 - (d) if so, the details thereof;
 - (e) the position of industrial growth in 1995; and
- (f) the time by which the industrial growth is likely to increase and efforts being made in this regard?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN): (a) to (f). As per the Quick Index of Industrial Production released by Central Statistical Organisation, the overall industrial growth of 8.2% in 1994-95 and 13.3% in April-June, 1995 was higher than the average growth of industrial production during 1980s which averaged 7.8%.

[Translation]

Accidents at Level Crossings

*55 SHRI B. L. SHARMA PREM: SHRI R. SURENDER REDDY:

Will the PRIME MINISTER be pleased to state :

- (a) the number of unmanned level crossings in various Railway Zones;
- (b) the number of accidents occured at such level crossings in various parts of the country during each of the last three years;
- (c) the number of persons killed and injured as a result thereof:

- (d) the compensation paid by Railways to the victims of such accidents ;
- (e) whether the Government have chalked out a phased programme to man the unmanned level crossings in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No. of unmanned level crossings in various Railway Zones:

Central Railway	-	1303
Eastern Railway	-	687
Northern Railway	-	3090
North Eastern Railway	-	2613
Northeast Frontier Railway	-	1701
Southern Railway	÷ .	2324
South Central Railway	-	2108
South Eastern Railway	-	3467
Western Railway		3972
TOTAL		21267

(b) and (c). No. of accidents occured at such level crossings in the country and casualities therein during the last three years

Year	No. of accidents at	No. of Persons	
	unmanned level crossings	Killed	Injured
1992-93	35	72	78
1993-94	54	146	273
1994-95	54	140	115
TOTAL	143	358	466

(d) As per provisions of Indian Railway Act, no compensation is payable by Railway to road users who become victims of accidents at unmanned level crossings.

(e) and (f). Manning of unmanned level crossings, except identified vulnerable ones, is taken up at the request of State Govt. and at their cost.

The Railways provided Rs. 25 crores during 1994-95 to man 500 level crossings. These have been manned.

It has also been decided not to deman any level crossing in future and not to provide any new unmanned level crossings.

To improve the safety, there is also a proposal to instal audio-visual alarm at unmanned level crossings. For this purpose, two audio-visual alarm sets manufactured by M/s Bharat Electronics Limited are under trial. Once these are found successful, these will be provided at other unmanned level crossings on a programmed basis.

[English]

Regularisation of Railway Employees

*56 SHRI A. VENKATESH NAIK: Will the PRIME MINISTER be pleased to state:

- (a) Whether the Government are aware that about 17 hundred employees (officer cadre) are on ad hoc basis for the last several years;
- (b) if so, the details thereof during the last three years; and
- (c) the steps taken by the Government for regularisation of these officials?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). Adhoc promotions are made in exigencies of work pending availability of regularly selected candidates. Details are being collected and will be placed on the Table of the House.

(c) All out efforts are made to form regular panels every year after following the prescribed procedure of selection in consultation with Union Public Service Commission wherever necessary. [Translation]

Terrorism in Jammu & Kashmir

*57. SHRI PHOOL CHAND VERMA: SHRI CHANDRESH PATEL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the terrorist activities and incidents of bomb explosions have increased in Kashmir during the period from June 1, 1995 to November 15, 1995;
- (b) if so, the number of incidents of bomb explosions and people killed in these incidents alongwith the name and number of terrorists killed, caught/surrendered alongwith their factions and the number of arms and ammunitions unearthed during the period;
- (c) whether any amount of reward has been announced by the Government for each of such terrorist;
 - (d) if so, the details thereof; and
 - (e) the steps, taken to uproot the terrorism in Kashmir?

THE MINISTER OF STATE IN THE PRIME MINIS-TER'S OFFICE AND MINISTER OF STATE IN THE DEPART-MENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). According to available information, during the period from 1.6.1995 to 15.11.1995 there were 194 incidents of bomb explosions. During this period 791 civilians and security force personnel were killed in terrorist activities, and 641 militants belonging to various outfits were killed and 458 surrendered before the authorities.

A Statement showing the arms and ammunition recovered during the period from 1st June, 1995 to 31st October, 1995 is annexed.

- (c) and (d). Rewards are being given for specific good work done by the members of the police and security forces on a case by case basis.
- (e) A variety of measures are being taken to contain terrorism and restoration of peace and normalcy in Kashmir. These inter-alia include intensification of vigilance, sustained pressure and operations against the militants by the security forces; focussed steps to accelerate economic and development activities and creation of additional employment opportunities for the youth; special attention and steps for strength-

ening the local administration, bringing it closer to the people and increasing people's confidence in it; increased transparency and other measures like release of detenues etc. to relieve tension among the people and restore their confidence; and efforts to encourage political forces and elements to step up their activities in the State. All these efforts have had a definite positive impact on the overall security situation and environment, and Government will continue to pursue them intensively.

STATEMENT Statement of arms & ammunition recovery during the period from 1.6.1995 to 31.10.1995

Name of Item	Quantity
Rocket Launchers	14
Machine Guns	25
AK Series Rifles	787
Sniper Rifles	20
Pistols/Revolvers	363
Ammunition (Assorted)	106779
Grenades	1179
Rockets	73
Rocket Boosters	11
Mines .	231
Guns	158
Explosives (kg.)	508
Bombs	25
Mortar	1
WT Sets	- 107

[English]

Medical and Dental Colleges

*58. SHRI MUHI RAM SAIKIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Supreme Court's direction on 11th

August, 1995 for payment of stipend and loans to students of Private Medical and Dental Colleges of the country within a week or fortnight has since been enforced;

- (b) if so, the details thereof; and
- (c) if not the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) to (c) In pursuance of the Supreme Court's order dated 11-8-1995, orders sanctioning the payment of subvention to the eligible private medical colleges have already been issued by the Government. The Government is taking necessary steps to release the amount to individual colleges on receipt of the necessary demands and information called for from the colleges. As per information available, the Reserve Bank of India has also issued instructions to all the public sector banks to grant loans to the students of private medical and dental colleges on the terms and conditions stipulated by the Supreme Court.

AIIMS Degrees

*59. SHRI RAM VILAS PASWAN : SHRI ANNA JOSHI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether AllMS have not distributed degrees to medical graduates even ten months after they have completed their courses and internship;
 - (b) if so, the reasons therefor;
- (c) whether provisional degrees are not being honoured by foreign universities especially in USA; and
 - (d) the remedial steps taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) Yes, Sir.

- (b) The convocation could not be held due administrative and academic dislocation of work.
 - (c) The Government have no such information.
- (d) The Institute has awarded provisional certificates to all the successful candidates. Special certificates have also been issued to the students on request.

Government Accommodation

- *60. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to unstarred question No. 1105 dated 7.8.1995 regarding illegal possession of government accommo
 - (a) whether the information has since been collected;
- (b) if so, the details thereof and the action taken thereon; and
 - (c) if not, the reasons for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHWAN): (a) to (c). On account of the necessity to verify and collate information regarding the names of persons who are, or had been, in illegal possession of the Government accommodation and against whom arrears of rent are still outstanding, from a large number of individual files manually, the exercise has taken time. A list of the persons numbering over 3000, who are or had been in illegal possession, has been compiled. This is being thoroughly checked with regard to the amounts outstanding against them before the information can be finalised. This will be laid on the Table of the House as soon as finalised.

Nuclear Power Corporation

385. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state :

- (a) the details of the outstanding bill of Nuclear Power Corporation—State Electricity Board wise and period of pendency as on October 31, 1995;
- (b) the amount involved in the bills in respect of each of the defaulting State Electricity Board;
 - (c) the reasons therefor; and
- (d) the steps being taken to recover the outstanding bills?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). A sum of Rs. 879.82 crores is due to the Nuclear Power Corporation of India Limited from State Electricity Boards as

on October 31, 1995, the details of which are given in the Statement annexed. These dues have got accumulated over a period of past three and half years due to default in payment by the SEBs.

(d) Delayed payment charges at varying percentages

from 10.5% to 24% are being levied for default in timely payment. The State Electricity Boards and the concerned State Governments are being pursued at various levels for prompt payment. Recovery is also being effected as a last resort by adjustment of Central plan assistance to the States concerned.

STATEMENT

(Rs. lakhs)

Station	Beneficiary Amount Outstanding		nount Outstanding		
		Energy	DPC	Total	
TAPS	MSEB	0	0	0	
	GEB	3242	540	3782	
	Sub-total	3242	540	3782	
RAPS	RSEB	2378	6338	8716	
	TNEB	291	230	521	
	KSEB (Kerala)	98	673	771	
	APSEB	4166	402	4568	
NAPS	KEB (Karnat)	1328	158	1486	
	Pondichery	0	0	0	
	Sub-total	5883	1463	7346	
	UPSEB	15460	9433	24893	
	DESU	5000	990	5990	
	PSEB	23	192	215	
NAPS	RSEB	5422	3459	8881	
	HSEB	6792	3861	10653	
	J&K, ED	736	634	1370	
	Chandigarh	14	5	19	
	HPSEB	3	13	16	
	Sub-total	33450	18587	52037	

Station	Beneficiary	Amount Outstanding		
		Energy	DPC	Total
	GEB	6670	1008	7678
KAPS	MPEB	5855	638	6493
	MSEB	1642	288	1930
	Goa	0	0	0
	Daman & Diu	0	0	0
	Dadra & Nagar Haveli	0	0 .	0
	Sub-total	3242	540	3782
	Total	59120	28862	87982

[Translation]

Satellite Survey

386. SHRI N. J. RATHVA : Will the PRIME MINISTER be pleased to state :

- (a) whether any satellite survey was conducted in the flood and drought hit areas of the country especially in tribal areas of Gujarat; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINSTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Yes, Sir.

(b) Satellite-data based survey for drought is conducted for 11 States — Tamil Nadu, Andhra Pradesh, Karnataka, Maharashtra, Orissa, Gujarat (including tribal areas), Rajasthan, Haryana, Madhya Pradesh, Uttar Pradesh and Bihar. Monthly reports, which describe identification, relative severity level and persistence of adverse seasonal conditions at district level, are generated for the 11 States and sent to Department of Agriculture and Cooperation, Government of India and State Governments.

Specifically pertaining to the tribal areas of Gujarat, a

survey has been conducted in the drought prone tribal district of Panchmahal, using IPS data to prepare thematic maps such as landuse, hydrogeomorphology on 1:50,000 scale. These thematic maps have been integrated along with the soil and scope information to generate local specific action plans for land and water resources development mainly to mitigate the impact of drought.

Satellite Survey of flood hit areas are taken up during monsoon season, when major floods occur in the country, such as in Ganga and Brahmaputra basin. This is being done opertionally using satellite data from 1992 onwards. On the reporting of major flood occurrence, flood inundation maps and damage statistics are generated and sent to concerned State and Central Government agencies.

However, as there are no major flood-prone areas in Gujarat, Satellite Surveys have not been conducted recently.

[English]

Technology for Hauling Capacity

- 387. SHRI VIJAY NAVAL PATIL: Will the PRIME MINISTER be pleased to state:
- (a) the latest move by Railways to acquire technology for hauling capacity of locomotives and rolling stock towards modernisation plan of Railways;
 - (b) whether it has become necessary to acquire

technology from overseas;,and

(c) if so, the name of the countries agreed to supply technology together with the term and conditions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) The Railways are acquiring latest technology for manufacture of (i) 6000 HP

- 3 Phase AC Electric locomotives (ii) Fuel efficient Modern 4000 HP diesel locomotives (iii) Modern light weight coaches.
 - (b) Yes, Sir.
- (c) The contracts have been signed for transfer of technology to the Indian Railways over a period of 10 years as per details tabulate below:

Item	Collaborator	Price for technology transfer
6000 HP 3 Phase AC Electric Locos	Switzerland	Swiss Francs 9.2 Million +Deutsche Marks 10.2 Million
Fuel Efficient Modern 4000 HP Diesel locos	U.S.A.	Us \$ 17.5 milln.
Modern light weight coaches	Germany	Deutsche Marks 20.8 milln.

Circular Railway

388. SHRI PURNA CHANDRA MALIK: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government are aware about the missing link between Princep Ghat and Majerhat of Circular Railway, Calcutta;
- (b) whether Planning Commission has asked to construct elevated track along with construction of double line and electrification of the entire route of Circular Railway a long back:
- (c) if so, whether the Railways have conducted the survey about the expenditure;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) to (e). Single line, non-electrified Circular Railway from Dum Dum to Princep Ghat has already been commissioned for commuter traffic. As directed by Planning Commission, its extension to Majerhat and also doubling and electrification of the entire length will be considered on finalisation of a fresh Techno-Economic Report and Cost Benefit Analysis Study at present in hand. The detailed cost of the project will be available after the completion of the study.

[Translation]

Illegal Possession of Government Accommodation

389. SHRI LALIT ORAON: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

- (a) the number of government accommodations under unauthorised occupation as on November 1, 1995 and the name of persons occupying them and the outstanding rent against them; and
- (b) the details of action taken by the Government to get the quarters vacated from unauthorised occupancy?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) A list of 391 unauthorised occupants as on31.5.95, filed before the Supreme Court in response to its order dated 27.4.95 in Writ Petition No. 585/94 is enclosed as Statement. This list is being updated as a continuous process. Information with regard to unauthorised occupants as on 1.11.95 and the outstanding rent against them is being compiled and will be laid on the Table of the House.

(b) Action is being taken to evict unauthorised occupants on the basis of orders of the Supreme Court. Efforts have also been intensified for eviction under the Public Premises (Eviction of Unauthorised Occupants) Act. 2033 cases have been filed before the Estate Officer since 1.1.95 and are at various stages of the proceedings. 911 unauthorised occupants have been evicted/houses got vacated since 1.1.95.

STATEMENT

List of Unauthorised Occupants

55 Written Answers

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	. Unauthorised occupation since the date
		TYPE-I	
1.	Prabhat Singh	S-1/1010, R.K. Puram	31.1.86
2.	Sagar Singh	21/245 (O) Prem Nagar	1.8.86
3.	Trilok Singh	N-4/135, Andrews Ganj	30.10.89
4.	Har Prasad	25/281 (O) Prem Nagar	14.2.89
5.	Ram Prasad	4/71 (O) Prem Nagar	26.11.91
6.	Shiv Charan	S-II/388, R. K. Puram	31.7.92
7.	Ramu	S-II/587, R. K. Puram	1.11.92
8.	Hobe Ram	404, Ali Ganj	30.11.93
9.	S.S. Rawat	S-II/1118, R. K. Puram	9.4.93
10.	Goverdhan Singh	S-II/1158, R. K. Puram	1.8.93
11.	Desh Bandhu	3/183, Andrews Ganj	26.3.93
12.	Mangat Ram	S-II/601, R. K. Puram	1.6.94
13.	Sobha Ram	S-II/990 , R. K. Puram	30.4.94
14.	C. Chimamma	S-II/1007, R. K. Puram	31.10.94
15.	C. Rajaiya	S-II/298, R. K. Puram	31.8.9
16.	Govind Ram	S-II/197, R. K. Puram	26.8.94
17.	Chandrawati	K-151, Kali Bari Marg	20.2.9
18.	Sri Ram	40/475, P. K. Road	1.8.94
19.	Sant Ram	26/314, P. K. Road	1.12.9
20.	Ram Charan	4-A, Sec. IV, DIZ Area	3.3.89
21.	Ram Path	7/118 (O) Prem Nagar	7.2.9
22.	Kalu Ram	3/179, Andrews Ganj	1.12.9

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
23.	Sarup Singh	H-53, S. N. Puri	31.1.81
24.	Raghubir Singh	A-417, Minto Road	8.3.90
25.	Jai Kishan	167, Lancer Road	1.4.90
26.	Mewa Lal	D-70, Kidwai Nagar	22.8.90
27.	Banwari Lal	A-147, Minto Road	30.11.93
28.	Vinod Kumar	F-2008, Netaji Nagar	8.7.93
29.	Munni Lal	F-2001, Netaji Nagar	21.10.93
30.	Ganesh Dass	C-271, Netaji Nagar	31.5.93
31.	Sumera	C-267, Netaji Nagar	22.11.92
32.	Bhim Sain	E-335, Kidwai Nagar	27.5.94
33.	Bansi Lal	D-290, Kidwai Nagar	18.4.94
34.	Sundari Lal	S-III/890, M. B. Road	27.7.94
35.	Jag Saran	S-III/448, M. B. Road	4.10.92
36.	Prem Wati	A-33, Minto Road	31.12.94
37 .	Bodhu Ram	A-493, Minto Road	30.4.95
38.	Diwan Chand	A-85, Minto Road	31.12.94
39.	Soban Lal	A-186, Minto Road	31.1.95
40.	Raje Singh	A-323, Minto Road	28.2.95
		TYPE II	
41.	Sohan Lal	G-621, S. N. Puri	18.9.92
42.	Sain Dass	G-135, S. N. Puri	30.9.89
43.	Om Prakash	G-541, S. N. Puri	31.1.94
44.	Banth Ram	G-524, S. N. Puri	1.2.94
4 5.	Late Sh. Lekh Ram	G-387, S. N. Puri	12.4.92
46.	Late Sh. M. M. Sharma	G-380, S. N. Puri	24.12.92

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
47.	K. K. Chandok	H-231, Nanakpura	30.4.94
48.	T. Sagar	H-310, Nanakpura	5.1.95
49.	M. L. Kaul	F-167, Nanakpura	30.4.95
50.	Shakuntala Devi	H-363, Nanakpura	30.4.95
51.	G.D. Sharma	F-241, Nanakpura	10.4.87
52.	Late Sh. H.S. Rawat	G-98, Nanakpura	23.2.93
53.	Desh Raj Singh	F-263, Nanakpura	28.2.90
54.	Hiralal	E-1503, Netaji Nagar	16.2.89
55.	Pancham Poddar	D-872, Netaji Nagar	22.11.93
56.	Krishan Singh	B-2865, Netaji Nagar	1.4.93
57.	N. L. Sharma	B-2856, Netaji Nagar	17.12.86
58.	G. N. Singh	E-1694, Netaji Nagar	1.3.81
59.	V. P. Gupta	D-840, Netaji Nagar	1.4.92
60.	S. P. Puri	F-1511, Netaji Nagar	1.11.94
61.	Inderjeet Singh	F-2591, Netaji Nagar	9.3.86
62.	M. C. Khanna	1787, L. B. Nagar	1.11.94
63.	Lok Mani	1576, L. B. Nagar	1.7.94
64.	K. K. Kapoor	C-219, Albert Square	31.12.94
65.	T. J. Paul	163-T, Aram Bagh	1.11.93
66.	B. D. Pandey	1363, L R Complex	1.9.94
67.	Kehar Singh	1084, L R Complex	24.2.95
68.	Ashok Kr. Trikhar	J-857, Mandir Marg	28.2.95
69.	R. K. Sharma	C-72, Kidwai Nagar	1.9.94
70.	Sarwar Singh	C-454, Mandir Marg	19.8.94
71.	V. S. Mehar	233, Mohd. Pur	19.8.94

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
72.	Sukhdev	53, Mohd. Pur	1.8.88
73.	Smt. Krishan Agnihotri	D-372, Moti Bagh	1.11.94
74.	N. G. Chakraborty	A-372, Moti Bagh	1.9.94
75.	H. N. Panjabi	A-180, Moti Bagh	1.11.94
76.	V. P. Sharma	92 NW, Moti Bagh	1.9.93
77.	S. R. Jatli '	F-213, Moti Bagh	26.7.93
78.	Krishan Chand	B-53, Moti Bagh	20.3.91
79.	S. D. Sharma	C-2, 142, Lodi Colony	5.3.91
80.	Tejvir Singh	B-110, Moti Bagh	13.2.90
81.	H. S. Sehrawat	162-II-A(37) Lancer Rd.	1.6.93
82.	J. P. Prui	1305 (MS) Timarpur .	30.4.93
83.	N. K. Vatsal	54-II-A (82) Timarpur	31.12.92
84.	Gurcharan Singh	1939 (MS) Timarpur	31.8.93
85.	R. N. Chaudhary	1602(618) Timarpur	30.11.93
86.	Jiwan Dass	128Z (588) Timarpur	1.5.90
87.	Sohan Lal	1040, Timarpur	1.5.90
88.	S. S. Gill	1281 (MS) Timarpur	1.1.95
89.	Mansa Ram	37, Lancer Road	15.12.94
90.	P. N. Sharma	1930, Timarpur	1.12.93
91.	C. A. Nathani	S-3/1475, M. B. Road	28.2.91
92.	Lal Chand	S-3/1408, M. B. Road	20.7.91
93.	Kishan Rai	S-3/919, M. B. Road	31.3.94
94.	M. M. Marya	S-3/444, M. B. Road	30.6.94
95.	Ajab Singh	S-3/569, M. B. Road	4.8.94
96.	Tej Singh	S-1/103-10, M. B. Road	30.9.94

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
97.	J. D. Sharma	S-12/960, R. K. Puram	1.2.86
98.	Ram Kishan	S-1/3/4, M. B. Road	1.2.93
99.	Chottey Lal .	S-1/101/2, M. B. Road	24.12.93
100.	Jaggi Lal	S-1/146/2, M. B. Road	5.5.94
101.	Ram Chander	S-1/136/10, M. B. Road	1.6.91
102.	H. S. Nanda	S-1/82/5, M. B. Road	14.6.94
103.	Sees Ram	S-1/55/14, M. B. Road	31.5.89
104.	Munni Lal	S-7/204, R. K. Puram	7.12.93
105.	Prakash Ram	S-8/519, R. K. Puram	31.10.94
106.	B. S. Sandhu	S-8/163, R. K. Puram	2.8.90
107.	B. S. Joon	S-4/86G/ M.B. Road	12.1.93
108.	Perwesh Samuel	S-4/3. G/ M.B. Road	1.7.94
109.	Mohinder Singh	S-4/62A, M.B. Road	7.1.95
110.	Kushal Rao	S-7/1544, M.B. Road	31.1.95,
111.	Nanak Chand	S-7/1168, M.B. Road	18.2.95
112.	R. K. Vasudev	S-5/991, R. K. Puram	31.3.94
113.	Kishan Chand	S-5/1574, R. K. Puram	31.5.93
114.	L. C. Thakur	S-5/1604, R. K. Puram	30.5.86
115.	Dhiraj Singh	S-5/581, R. K. Puram	31.3.95
116.	V. S. Singhal	S-5/499, R. K. Puram	31.12.94
117.	Sagbir Singh	S-5/617, R. K. Puram	31.1.91
118.	R. M. Singh	S-5/188, R. K. Puram	30.11.94
119.	Ravinder Ram	S-5/1002, R. K. Puram	31.10.94
120.	N. D. Kaushal	S-7/793, R. K. Puram	31.1.89
121.	Vijay Karan	S-7/292, R. K. Puram	28.7.90

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
122.	Jai Kishan	S-7/572, M. B. Road	29.11.94
123.	B K Chawla	S-1/798, R. K. Puram	24.4.88
124.	Harjala Singh	S-1/806, R. K. Puram	17.8.90
125.	H. C. Siple	S-1/699, R. K. Puram	31.8.88
126.	Bhagwat Dass	S-1/625, R. K. Puram	16.2.93
127.	L. R. Sharma	S-1/645, R. K. Puram	16.2.93
128.	K. Madhur	S-9/441, R. K. Puram	31.1.94
129.	Ram Chandar	G-131, Nauroji Nagar	25.3.94
130.	Pyare Lal	S-1/628, R. K. Puram	1.7.94
131.	Richpal Singh	S-9/444, R. K. Puram	28.1.94
132.	S. S. Sharma	S-9/135, R. K. Puram	28.12.94
133.	G. S. Rawal	S-4/64, R. K. Puram	31.7.94
134.	A. K. Punj	S-4/151, R. K. Puram	30.4.94
135.	O. K. Bhandari	S-4/224, R. K. Puram	30.11.94
136.	B. S. Bist	S-4/915, R. K. Puram	31.12.94
137.	Surinder Singh	S-2/492, Sadiq Nagar	31.1.94
138.	Lajwanti Williama	S-2/384, Sadiq Nagar	31.1.94
139.	R. V. Srinivasan	S-2/744, Sadiq Nagar	31.10.94
140.	Ç. G. Achary	S-2/286, Sadiq Nagar	29.10.88
141.	B. K. Agarwal	S-4/925, R. K. Puram	10.10.94
142.	Rameshwar	S-4/144, R. K. Puram	10.10.94
143.	Jagat Singh	S-4/987, R. K. Puram	22.2.91
144.	Girwar	S-1/538, R. K. Puram	8.9.92
145.	Radhey Shyam	S-1/151/7, M. B. Road	1.12.92
146.	Prem Lata Pathak	G-303, Nauroji Nagar	22.8.94

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
147.	Vishnu Kumar	S-2/789, Sadiq Nagar	11.3.94
148.	R. B. Singh	S-4/1181, R. K. Puram	30.11.93
149.	Kesar Singh	S-2/843, Sadiq Nagar	31.12.94
		TYPE III	
150.	T. R. Nair	B-90, Sarojini Nagar	1.1.93
151.	S. K. Mehta	L-173, Sarojini Nagar	1.5.88
152.	Om Prakash	77-R, S.IV, M. B. Road	25.7.92
153.	Jawahar Singh	115-C, S.IV, M. B. Road	3.5.92
154.	Amar Singh	Y-332, Sarojini Nagar	1.9.92
155.	G. D. Sulkhan	H-310, Sarojini Nagar	1.6.93
156.	V. P. Goswami	 L-113, Sarojini Nagar 	7.3.94
157.	J. L. Joshi	DG-926, Sarojini Nagar	1.9.94
158.	IPS Jaiswal	H-42, Sarojini Nagar	1.7.94
159.	Bishan Dass	F-84, Sarojini Nagar	1.1.94
160.	Ghan Shyam	H-519, Sarojini Nagar	1.1.95
161.	Jai Ram Ghyldyal	G-123, Sarojini Nagar	1.2.95
162.	J. R. Bedi	L-123, Sarojini Nagar	1.2.95
163.	Jagan Nath	GI-1066, Sarojini Nagar	1.2.95
164.	Raghunath	BD-1019, Sarojini Nagar	1.2.95
165.	B. S. Sharma	GI-725, Sarojini Nagar	1.3.95
166.	Udham Singh	GI-1055, Sarojini Nagar	1.3.95
167.	Tulsi Ram	M-251, Sarojini Nagar	1.3.95
168.	R. S. Rathore	BD-976, Sarojini Nagar	2.3.95
169.	G. P. Jaiswal	S.V/454, M. B. Road	1.3.95
170.	N. R. Gupta	B-724, Sarojini Nagar	1.4.95

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
171.	A. K. Apparao	149-M, S.IV/M. B. Road	1.4.95
172.	Kuldip Kumar	A-301, Sarojini Nagar	1.5.95
173.	S. D. Gupta	B-358, Sarojini Nagar	1.5.95
174.	S. C. Sharma	C-428, Sarojini Nagar	23.5.95
175.	A. P. Sharma	G-614, Sarojini Nagar	1.5.95
176.	Baldev Chand	I-67, Sarojini Nagar	1.5.95
177.	H. C. Joshi	I-304, Sarojini Nagar	1.4.95
178.	Raghunath Sahai	J-345, Sarojini Nagar	1.3.95
179.	R. M. Parshar	L-134, Sarojini Nagar	1.3.95
180.	Bhagwati Pd. Sharma	L-158, Sarojini Nagar	1.5.95
181.	V. R. Raghvan	gl-905, Sarojini Nagar	1.4.95
182.	A. C. Sharma	666, B. K. S. Marg	30.6.84
183.	P. M. Tharoja	68/3D, S-II, DIZ Area	1.7.87
184.	I.D. Dixit	17/906, Lodi Colony	20.2.91
185.	S. S. Dhariwal	62/2B, S-II DIZ Area	30.11.93
186.	T. L. Verma	7811C, S-II DIZ Area	10.7.93
187.	T. N. Katke	4/2C, S-II DIZ Area	10.11.93
188.	Jagdish Prasad	17 (MS) Timarpur	30.11.93
189.	Surinder Kaur	8/534, Lodi Colony	18.02.94
190.	Ajmeri Khan	16/392, Lodi Colony	01.12.94
191.	Chander Mohan Singh	12/220, Lodi Colony	12.1.95
192.	B. L. Vohra	21-II-F (875), Timarpur	31.08.94
193.	Jaswant Singh	79/292, S-I DIZ Area	01.09.94
194.	S. L. Parwana	56 (MS), Timarpur	30.06.94
195.	H. R. Braling	75/236, S-I DIZ Area	20.09.94

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
196.	R. S. Malhotra	81/324, S-I DIZ Area	31.05.94
197.	R. K. Bhardwaj	1020, B. K. S. Marg	31.05.94
198.	Net Ram	91-C/S-IV DIZ Area	30.05.94
199.	B. N. Mathur	94, MK Road	30.08.94
200.	H. D. Mudgal	95-C/S-IV, DIZ Area	31.12.94
201.	B. S. Mathur	1043, B.K.S. Marg	30.09.94
202.	J. R. Kachari	1054, B.K.S. Marg	30.06.94
203.	K.S. Handa	93-K/S-IV DIZ Area	30.11.93
204.	O. C. Sharma	42/IC S-II DIZ Area	01.10.94
205.	P. S. Aneja	31/1 A S-II DIZ Area	01.06.94
206.	K. L. Saha	45/1C S-II DIZ Area	01.11.94
207.	P. N. SHarma	62/2A S-II DIZ Area	01.11.94
208.	Banarsi Das	12/195, Lodi Colony	30.09.94
209.	K. R. Bali	251/3, Andrews Ganj	01.08.94
210.	G. S. Negi	22-Q, Vasant Vihar	01.09.94
211.	Hari Shankar	9/761, Lodi Colony	01.11.94
212.	Om Parkash	F-50/4, Andrews Ganj	15.11.94
213.	K. P. Yadwadi	21/IIB (440) Timarpur	30.11.94
. 214.	O. L. Soni	A-174, Aram Bagh	31.12.94
215.	R. P. Taneja	8/4D, S-II DIZ Area	01.01.95
216.	T. R. Sharma	4/60, Lodi Colony	31.05.95
217.	R. R. Sharma	4/22, Lodi Colony	31.5.95
218.	R. K. Sachdeva	12/188, Lodi Colony	01.04.95
219.	I. D. Gupta	B-13/22, Dev Nagar	30.09.83
220.	I. S. Chhabra	E-68, Karol Bagh	31.12.80

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised . occupation since the date
221.	N. S. Bist	G-275, Nanakpura	30.01.81
222.	R. Balamma	S-III/1042, R.K. Puram	19.03.83
223.	Durga Prasad	7/108, Lodi Colony	30.04.91
224.	D. K. Ghosh	1631, L R Complex	05.12.87
225.	V. Ganpati	238, LR Complex	05.12.87
226.	R. K. Ghosh	C-107, Minto Road	02.08.89
227.	J. R. Gupta	S-8/709, R. K. Puram	28.01.91
228.	Mohd. Ismail	C-173, Minto Road	14.10.92
229.	D. C. Malik	922/S-VII, MB Road	01.01.93
230.	H. K. Shehman	E-17, Karol Bagh	01.05.94
231.	T. C. Pipal	F-7, South Moti Bagh Mkt.	01.05.94
232.	Inderjeet Gaind	105.15, S-I, Sadiq Nagar	31.05.94
233.	Javed Siraj	S-2/151, Sadiq Nagar	31.05.94
234.	Jai Narayan	12/141, Dev Nagar	09.08.94
235.	Hans Raj	73/8, S-I, MB Road	01.09.94
236.	R. M. Kachroo	S-1/33, R. K. Puram	01.09.94
237.	Joginder Singh	S-IX/893, R.K. Puram	.01.09.94
238.	Mukhtar Singh	16-Z, CG Road	02.09.94
239.	H. K. Saxena	122/6, S-I, M. B. Road	10.09.94
240.	O. P. Pandey	864/S-IX, R. K. Pruam	10.09.94
241.	Ganga Singh	111/10-S-1, M.B. Road	12.11.94
242.	Dhalu Mal	S-3/366, Sadiq Nagar	26.11.94
243.	S. D. Parkash	87/2, S-I, M. B. Road	10.12.94
244.	K. S. Mehin ,	S-IX/777, R. K. Puram	01.12.94
245.	G. D. Sachdeva	F-4/S-7 (Mkt.) R. K. Puram .	01.12.94

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
246.	Madan Lal	378, Dev Nagar, Karol Bagh	01.01.95
247.	K. P. Tiwari	977/S-7, M.B. Road	10.09.94
248.	Nand Lal Khatri	E-371, Karol Bagh	01.01.95
249.	Mohan Lal	11/5, S-I, M.B. Road	01.01.95
250.	Poonam Saxena	S-XII/371, R.K. Puram	15.01.95
251.	C. Rama Reddy	2220, LRC Complex	31.01.95
252.	B. D. Bhatt	656/S-IX, R.K. Puram	24.01.95
253.	Sushila Devi	E-477, Karol Bagh	01.02.95
254.	Mani Ram Sharma	A-2548, Netaji Nagar	01.02.95
255.	Primila Chandha	G-292, Nanakpura	01.02.95
256.	B. S. Gupta	S-I/76, Sadiq Nagar	01.02.95
257.	P. L. Lamba	1944, LR Complex	01.02.95
258.	Tribhuwan Grothi	76/9, S-1, M.B. Road	01.02.95
259.	R. T. Gupta	1985, LR Complex	01.03.95
260.	B. R. Rahul	S-VIII/872, R.K. Puram	01.03.95
261.	K. R. Sharma	90/13, S-I, M.B. Road	16.03.95
2 62.	Anwar Yasuf	89/12, S-1, M.B. Road	21.03.95
263.	Gauhar Ali	C-321, Minto Road	24.03.95
264.	S. R. Dhyani	S-1/211, Sadiq Nagar	01.04.95
265.	Hari Ram	S-2/29, Sadiq Nagar	01.04.95
26 6.	Sant Ram	C-36, Netaji Nagar	01.04.95
267.	Hans Raj	S-1/237, Sadiq Nagar	01.04.95
268.	Gopal Das	S-IX/918, R.K. Puram	01.04.95
269.	M. M. L. Kapoor	77/1, S-1, M.B. Road	. 01.05.95
270.	B.K. Sharma	148/S-VII, M.B. Road	23.04.95

SI. N o.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
271.	Nariender Kumar	S-8/808, R.K. Puram	01.05.95
272.	S.S. Mishra	107/10, S-I, M.B. Road	01.05.95
27 3.	S.S. Sharma	D-709, Mandir Marg	01.09.94
274.	P. Haldar	169, Hanuman Road	01.09.94
275.	Bimla Batra	9/781, Lodi Colony	06.08.93
276.	U. N. Nayak	4/63, Lodi Colony	07.02.95
		TYPE-IV	
277.	Dr. (Mrs.) M. Dudeja	A-87, Pandara Road	17.11.91
278.	K. R. Panda	A-2443, Netaji Nagar	01.02.93
279.	N.K. Goila	233, Laxmibai Nagar	30.04.80
280.	J. J. Lal	B-1/4, Peshwa Road	05.12.85
281.	Late Sh. S.G. Hassan	B-21/2, M.B. Road	09.06.92
282.	R. C. Gupta	1(LF), Babar Place	24.03.90
283.	Dhanwant Singh	60-D, Thompson Road	24.03.90
284.	K. L. Kaul	3(UF) Todar Mal Road	10.02.91
285.	G. C. Agarwal	48-D, Press Lane	31.03.87
286.	D. K. Patel	875, Laxmibai Nagar	26.06.91
287.	M. N. Nathani	577/S-3, R.K. Pruam	28.02.92
288.	S. K. Luthra	49, N.W. Moti Bagh	31.12.93
289.	T. N. Muthukrishnan	368/S-4, R. K. Puram	01.01.93
290.	B. K. Sharma	S-4/562, R. K. Puram	12.12.93
291.	V. S. Singhal	23/155, Lodhi Colony	01.05.94
292.	S. Balasubramanlam	N-208/S-8, R.K. Puram	31.12.93
293.	S. D. Sharma	423, Laxmibai Nagar	09.02.92
294.	Pushpa Paul	1321/S-12, R.K. Puram	01.05.94

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
295.	P. K. Bhardwaj	A-20/9, Lodi Colony	28.02.95
296.	T. C. Juneja	473- Laxmibai Nagar	30.11.94
297.	B. L. Lakra	1130/S-8, R.K. Puram	31.07.94
298.	R. P. Gupta	590/S-3, R.K. Puram	30.11.94
299.	S. K. Gupta	485/S-9, R.K. Puram	28.02.95
300.	Surya Prakash	745/S-3, R.K. Puram	01.12.94
301.	J. B. S. Negi [,]	284/S-8, R.K. Puram	30.11.94
302.	Krishan Chawla	C-47, Nanakpura	01.06.94
303.	M. S. Rawat	C-48, Nanakpura	01.07.94
304.	R. S. Srivastava	351/S-3, R. K. Puram	01.01.94
305.	A. Venkatesh	497-A/S-3, R.K. Puram	01.01.95
306.	K. N. Raha	353/S-3, R.K. Puram	01.12.94
307.	Lachhman Das	8G-3, Peshwa Road	02.03.95
308.	C. Margabandhu	96/S-3, Sadiq Nagar	01.03.95
309.	O.P. Rathore,	XY-44, Sarojini Nagar	01.12.94
310.	J. K. S. Payal	11-Kalibari Apartment	01.04.95
311.	Chandra Sen	617/S-4, R.K. Puram	30.06.94
312.	J. P. Bhardwaj	771-Laxmibai Nagar	01.04.95
313.	S. P. Srivastava	B-12, Nanakpura	31.10.94
314.	M. S. Krishna Sahai	A-21/118, Lodhi Colony	28.01.93
315.	R. K. Sen	624/S-4, R.K. Puram	01.09.93
316.	Bhakti Sharma	A-25, Pandara Road	01.03.93
317.	V.K. Ayyapunni	A-187, Pandara Road	01.07.89

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
		TYPE V	
318.	Alami Urdu Conference	a) 164-D, Rouse Avenue	10.5.87
•		b) 166-D, Rouse Avenue	4.11.87
319.	President, Delhi Mazdur Congress	15-C, Market Road	25.6.92
320.	A. S. Balasubramanian	DII/339, Pandara Road	10.11.92
321.	Shankhoo Choudhary	DII/6, Cornwalis Road	1.12.92
322.	C. Beemana	E-3IF, Rajouri Garden	7.12.92
323.	S. D. Roy	DII/8-4/V-24, Lodhi Road Complex	01.01.93
324.	Dr. S. Golmai	15-D, Park Lane	1.7.87
325.	K. C. Verma	DII/348, Pandara Road	1.4.93
326.	D. B. R. Choudhury	G-82, Sujan Singh Park	24.6.93
327.	T. N. Gupta	472, A.G.V. Complex	1.7.93
328.	President Mahila Dakshta Samiti	19-D, Fire Brigade Lane	1.7.93
329.	S.H. Khan .	DII/199, Kaka Nagar	1.8.93
330.	M. S. Sachdeva	25/2, M. B. Road	16.8.93
331.	M. S. Sirohi	22-D, Dev Nagar	1.1.94
332.	Akhil Bhartia Hindi Sanstha Sangh	34-D, Kotla Road	1.1.94
333.	Family of Late WDJ Imli	DII/85, Kidwai Nagar	21.5.94
334.	M.M. Goel	DII/100, Kidwai Nagar (West)	31.7.94
335.	Debu Bhattacharjee	92, A.G.V. Complex	1.10.94
336.	Asha Murty	DII/A-1, Nanak Pura	14.11.94
337.	D. P. Ray	760, A. G. V. Complex	1.12.94
338.	S. K. Puri	07-2, R. K. Puram	1.1.95
339.	Anuradha Prasad	F-II/100, A. G. V. Complex	8.2.95
340.	G. S. Randhawa	DII/366, Vinay Marg	1.3.95
341.	A. K. Chakraborty	89, A. G. V. Complex	2.3.95

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
342.	M. A. Ramanan	239, A. G. V. Complex	1.4.95
343.	B. R. Muthukumar	DII/M-2748, Netaji Nagar	17.4.95
344.	Apramjeet Singh	29/1, Andrews Ganj	1.5.95
345.	U.K. Verma	DII/81, Pandara Road	29.4.95
346.	Tulsi Das	DII/243, Vinay Marg	7.5.95
347.	C. Fernandez	DII/193, Kaka Nagar	11.5.95
348.	L. Sahai	DII/149, Kidwai Nagar	1.3.94
349.	Rakesh Aggarwal	F-2, Andrews Ganj Ext.	1.8.94
350.	J. P. Gupta	E-13, , Andrews Ganj Ext.	1.5.95
351.	Y. P. Bhaskar	G-13, Andrews Ganj Ext.	1.5.95
352.	R. C. Prakash	H-16, Andrews Ganj Ext.	1.6.94
		TYPE VI	
353.	Pt. Ravi Shankar	95, Lodi Estate	11.08.92
354.	Family of Late Shri Surendra Nath	68, Lodi Estate	09.08.94
355.	Zafar Saifullah	100, Lodi Estate	30.11.94
356.	G. Ram Reddy (Since expired)	C1/10, Pandara Park	04.01.95
357.	H. N. Sharma	CII/151, Chanakyapuri	28.04.90
358.	Late Shri C. B. Gautain	CII/29, Moti Bagh	05.08.91
359.	Rabinder Nayak	63, M.S. Flats Shahjahan Road	12.04.92
360.	S. K. N. Nair	CII/72, Bapa Nagar	01.08.93
361.	P. C. Dogra	CII/1, Moti Bagh	29.12.93
362.	Sunita Mukherjee	CII/4, Bapa Nagar	01.09.94
363.	D. N. Sandanshiv	CII/38, Bapa Nagar	01.10.94
364.	Sathi Nair	CII/125, Chanakyapuri	25.10.94

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
365.	B. Sammaiah	CII/20, Bapa Nagar	05.12.94
366.	R. C. Kohli	CII/73, Bapa Nagar	10.01.95
367.	A. P. Singh	CII/105, Moti Bagh	06.02.95
368.	Amarjit Kaur	CII/17, Bapa Nagar	08.04.95
369.	B. S. Meena	DI/43, Rabindra Nagar	01.10.94
370.	Narinder Singh	DI/111, Chanakya Puri	1.10.94
371.	J. S. Uppal	DI/72, Chanakya Puri	01.02.95
372.	Hira Singh	DI/147, Chanakya Puri	01.05.95
373.	M. M. Ali Khan	103-105, North Avenue	19.04.92
374.	Y. P. Gambhir	DI/32, S.P. Marg	01.05.95
375.	C. N. S. Nair	DI/104-A, Chanakya Puri	24.06.93
		TYPE VII	
376.	Kamal Morarka	12, Teen Murti Lane	02.05.94
		TYPE VIII	
377.	Family of Late Shri Darbara Singh	9, K.M. Marg	11.05.90
378.	Smt. Indrani Devi	6, K.M. Marg	02.11.91
379.	Devi Lal	16, Tuqhlak Road	31.10.92
380.	M. Padmanabhan	7, Raisina Road	02.05. 92
381.	K. C. Pant	7, Tyagraj Marg	01.01.95
382.	Family of Late Shri Om Mehta	30, Prithvi Raj Road	12.03.95
383.	D. N. Dwivedi	I-B, Maulana Azad Road	03.3.95
	нс	STEL ACCOMMODATION	
384.	Dr. L. Satyanarayana (Freedom Fighter)	C-805, Curzon Road	24.02.91
385.	L. H. T. Menon	A-203, Pragati Vihar	01.06.92

SI. No.	Name of Occupant S/Sh./Smt.	Particular of Accommodation	Unauthorised occupation since the date
386.	R. M. Rastogi	F-511, Curzon Road	07.09.92
387.	Rani Wadhera	D-147, Working Girls Hostel	02.01.94
388.	K. Omprakash	B-I 9/1,New Minto Road	01.10.94
389.	M. J. Marry	D-138, Working Girls Hostel	16.10.94
390.	Gopal Kumar	605 Asha House	30.04.93
391.	Roy S. Mannam	A 101, Curzon Road	26.09.94

Compensation to Land Owners

87 Written Answers

390. SHRI RAJENDRA AGNIHOTRI: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 3038 on August 23, 1995 and state:

- (a) the names of the persons who have since been paid compensation :
 - (b) the amount of compensation paid per head; and
- (c) the criteria which was adopted in the matter of disbursing compensation ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Border Roads Organisation (BRO) acquires the land required for the construction of bridges/roads through the appropriate authorities of the State Government as per the Land Acquisition Act. The criteria of compensation, quantum of compensation and the disbursement are done by the Land Acquisition Officer (LAO). As per the award given by the Land Acquisition Officer, BRO deposits the amount with the LAO. The BRO does not disburse the amount to the land owners.

[English]

Examination for Section Officers

391. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

- (a) whether the relevant rules providing for a provision of uniform eligibility service of 4 years for appearing in Limited Departmental Competitive Examination for Section Officers' Grade has since been examined:
 - (b) if so, the amendment in the rules was notified; and
- (c) if not, the date by which the amendment is likely to be notified?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c): The matter regarding provision of uniform eligibility service of 4 years for appearing in Limited Departmental Competitive Examination for Section Officers' Grade is being examined in consultation with the UPSC.

Unreserved Coaches

- (a) the names of the long distance trains in which the number of Unreserved Coaches have been increased to enhance the facilities for the general passengers travelling in Unreserved Class; and
- (b) the steps proposed to be taken by the Government to facilitate the passengers of above class in the future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). Informa-

tion is being collected and will be laid on the Table of the House.

Setting up of Industries in North Eastern States

- 393. SHRI JAYANTA RONGPI: Will the Minister of INDUSTRY be pleased to state:
- (a) the number of industries set up by NRI/Foreign investors since 'Tax Holiday' was declared by the Government in the North Eastern States, state wise; and
- (b) the quantum of money lost by the Government on account of such concessions ?

THE MINISTER OF STATE IN THE PRIME MINIS-TER'S OFFICE AND MINISTER OF STATE IN THE DEPART-MENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRIBHUVNESH CHATURVEDI): (a) Government has accorded approval to (one) proposal for setting up industry in the State of Assam with foreign investment after the Budget announcement of Tax Holiday by the Government in the North Eastern States.

(b) No such data are available in the Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, New Delhi.

Passenger Amenities

394. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government are aware of the poor amenities for passengers on different Railway Stations and also in the trains:
- (b) if so, the steps taken to improve the amenities for passengers; and
 - (c) the details of the plan drawn up for the purposes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) A few instances of inadequate of amenities have come to notice.

(b) and (c). It is always the endeavour of Railways to provide amenities as per prescribed norms. Provision and upgradation of amenities/facilities at stations and in trains is a continuous process. Some of the steps taken include increase in allocation of funds for Passenger Amenities from Rs. 67.26 crores in 1994-95 to Rs. 90 crores in 1995-96, extension of Computerised Passenger Reservation System, installation of Micro Processor based Self Printing Ticket

Machines etc. For comforts of passengers in trains, Train Superintendents and Instant Action Groups have been provided on selected trains.

Harnessing of Non-Conventional Energy Sources, Kerala

395. SHRI RAMESH CHENNITHALA: Will the PRIME MINISTER be pleased to state:

- (a) the progress made so far in harnessing the nonconventional energy sources in Kerala;
- (b) the total amount spent in this sector so far in the State: and
 - (c) the details of the plan for the future?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P. J. KURIEN) (a): 42,000 family size biogas plants, 2 community institutional biogas plants, 4.48 lakhs improved chulhas, 5 biomass gasifiers, 36 integrated rural energy programme cells, 3 urjagrams, 2319 m² collector areas under solar water heaters, 188 solar cookers, 9810 solar lanterns, 715 solar photovoltaic (SPV) domestic lights, 420 SPV street lights, 4 SPV power packs, 2.025 MW of wind power, 20 KW of small hydro power and 150 KW wave power projects etc. have been set up in the State of Kerala.

- (b) An amount of about Rs. 19.83 crores have been spent by the central Government for setting up these projects.
- (c) The plan for the current financial year is for the installation of 1500 family size biogas plants; 2 community / institutional biogas plants; 70,000 improved chulhas, 10,000 solar lanterns, 450 SPV domestic lights and 215 SPV street lights. Seven small hydro projects with aggregate capacity of 17 MW are under construction. Besides these, a joint sector wind estate company has been set up ... Kerala with equity participation by IREDA, State Governme at and private investors to encourage small investors in this sector.

[Translation]

ADB Loan for Non-Conventional Energy Sources, Kerala

396. DR. RAMESH CHAND TOMAR: SHRI SATYA DEO SINGH: SHRI BALRAJ PASSI:

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have requested the Asian Development Bank for loan for harnessing of Non-Conventional Energy Sources;

- (b) if so, the amount of loan applied for; and
- (c) the reaction of Asian Development Bank in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P. J. KURIEN): (a) Yes, Sir.

- (b) US \$ 150 Million.
- (c) The Asian Development Bank (ADB) fielded a Fact Finding Mission from 20th May to 3rd June 1995 and subsequently an Appraisal Mission from 21st August to 4th September 1995. The Mission has submitted its Aide Memoire and has recommended a loan of US \$ 150 million for harnessing specific sectors relating to Renewable Sources of Energy. Discussions are being held to finalise the modalities of the loan.

[English]

Construction of Railway Over-bridge Over Khagra, Kishangani

397. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

- (a) whether the construction of Railway Over-bridge at Khagra, Kishanganj, Bihar on Naitonal Highway No. 31 is under consideration:
 - (b) the year of initiation of the proposal;
 - (c) the present status of the proposal;
 - (d) the reasons for the delay in its implementation;
- (e) the estimated cost of the Road Over-bridge and the proportion in which it is to be shared by various authorities;and
 - (f) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

- (b) 1979
- (c) General Arrangement Drawing finalised. Estimate is with the State Govt. since July, 1995 for acceptance.
- (d) and (f). Work not yet sanctioned for want of completion of preliminary formalities by State Govt. On completion of

these formalities, the work will be considered for inclusion in Railway's Works Programme. The work is expected to be completed in 2-3 years, after the State Govt. takes up work on approaches.

(e) Total Estimated cost - Rs. 7.57 cr.

Railway's share - Rs. 3.78 cr.

State Govt.'s share - Rs. 3.79 cr.

Reduction in Bogies

398. SHRI P. C. THOMAS: Will the PRIME MINISTER be pleased to state:

- (a) whether bogies of some of the trains running through Kerala have been reduced :
 - (b) if so, the reasons therefor; and
- (c) the measures being taken to re-introduce those bogies?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir. The loads of 2625/2626 Kerala Express, 2617/2618 Mangala Express and 6525/6526 Bangalore-Kanniyakumari Express have been reduced.

- (b) Due to less traffic offering during lean season.
- (c) During peak seasons like Christmas and Sabarimala occasions, loads of these trains will be augmented.

[Translation]

Cement factories in Madhya Pradesh

- 399. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minster of INDUSTRY be pleased to state:
- (a) whether the Government propose to set up Cement factories in the State of Madhya Pradesh;
- (b) if so, the places where these factories are likely to be set up and the estimated cost involved therein;
- (c) whether the State Government has made any request to provide central assistance in this regard; and
 - (d) if so, the reaction of the Union Government thereto?

THE MINSTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) No, Sir.

- (b) Does not arise.
- (c) No. Sir.
- (d) Does not arise.

[English]

Foreign Assistance for Hospitals

400. SHRI ANNA JOSHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether some State Governments have sought assistance from foreign countries and NRI for improvement of the hospitals in their States;
 - (b) if so, the details thereof; and
- (c) the assistance provided to the State Governments during 1995-96 for the health care schemes state-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) to (c). The information is being collected and will be laid on the Table of the House.

Extension of Train

- 401. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:
- (a) whether there is any proposal to extend Cannanore Express upto Alleppey:
 - (b) if so, the details therefor; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No, Sir.

- (b) Does not arise.
- (c) Line capacity and terminal constraints.

Doubling of Railway Lines

402. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

- (a) the proposal moved for the doubling of Railway lines in 1995-96 State-wise and achievement made in this regard so far; and
 - (b) the funds allocated for the proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (b). A Statement is enclosed.

STATEMENT

				(Rs. in crores)
SI. No.	Doubling of rail lines in 1995-96	State	Progress made F	unds allocated 1995-96
1	2	3	4	5
@1.	Diva-Vasai Rd.	Maharastra	Project has been cleared by the Expanded Board. Works will be taken up after Gov approves this project.	5.00 t.
2.	Diva-Panvel		Project apro preliminary arrangements for taking up work are in hand	5.00
3.	Daund-Bhigwan	u	Preliminary works commenced.	1.5
4.	Nishatpura (A&D Cabins) Chord line.	M.P.	Works in progress.	0.43
5.	Tundla-Yamuna Bridge	U.P.	Preliminary works commenced.	5.28
6.	Muradnagar-Meerut City	U.P.	Tenders have been invited under BOLT Scheme.	5.00

1	2 3		4	5
7.	Ghaziabad-Moradabad patch doubling	U.P.	Tenders have been invited under BOLT Scheme	5.00
8.	Kanpur-Panki	U.P.	Preliminary works in hand.	5.00
9.	Urkura-Raipur-Sarona	M.P.	Preliminary works started.	2.00
10.	Raghunathpur- Gorakhnath-Rahama-patch doubling	Orrisa	Preliminary works started.	6.00
11.	Guskara-Bolpur	W.B.	Preliminary works taken in hand.	3.00
12.	Budge Budge-Akra	W.B.	Preliminary works started.	3.00
13.	Kuttipuram-Guru-Vayur	Karela	Preliminary works started.	5.00
14.	Bangalore-Kengeri patch doubling	Karnataka	Final location survey completed. Other preliminary works taken in hand.	2.00
15.	Bombay Central Borivli 5th and 6th line.	Maharastra	Preliminary works regarding processing of detailed estimate etc. taken in hand.	10.00
16.	Kota-Gurla-Chambal Bridge.	Rajasthan	Detailed Estimate sanctioned. Tender under finalisation.	5.00

[Translation]

EMU Coaches

403. SHRI SATYNARAYAN JATIYA: Will the PRIME MINISTER be pleased to state:

- (a) the names of the stations under Western Railway where EMU Coaches are proposed to be introduced during 1995-96;
- (b) whether any survey has been undertaken to introduce new rail service via Indore-Ujjain-Nagda-Kota, Swai Madhopur upto Jaipur; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) EMU trains have been introduced on Bhilad-Surat, Surat-Bharuch-Vadodara, Vadodara-Ahmedabad sections during 1995-96.

(b) and (c). Introduction of a train between Indore-Ujjain-Nagda-Kota-Sawai Madhopur-Jaipur has been examined but not found feasible due to operational and resources constraints.

[English]

Reputation of Armed Forces

404. SHRI PARAS RAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

- (a) whether our Army's reputation as a disciplined force has not been satisfactory as a series of incidents in which the jawans had gone berserk and assaulted civilians, including the police, in recent months particularly in West Bengal; and
 - (b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). It is not correct to say that reputation of the Army as a disciplined force has not been satisfactory. Between July-October 1995, four incidents involving allegations and counter-allegations by the Army personnel and civilians including police personnel in West Benal have been reported. In one case the aggrieved Army Officer has filed an F.I.R. an in another case, F.I.R. has been filed by the concerned Army Authorities. The remaining two cases are being investigated by the Army authorities.

Broad Gauge Train

405. SHRI BHOGENDRA JHA: Will the PRIME MINISTER be pleased to state:

- (a) whether any representation has been received by the Government from some Members of Parliament regarding flag off broad gauge train from Darbhanga;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). Some representations have been received from various quarters including those from hon'ble Members for introduction of broad gauge trains from Darbhanga.

(c) Introduction of broad gauge trains from Darbhanga will be finalised after completion of the gauge conversion works as well as development of maintenance facilities at Darbhanga.

Halt at Gani Basoda

406. SHRI RAM BADAN: Will the PRIME MINISTER be pleased to state:

- (a) the names of the Express Trains for which requests have been received for providing their halt at Ganj Basoda Railway Station; and
- (b) the names of the trains which are likely to be provided halt at this station during the current and the next financial vear?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Demands have been received to provide the stoppage of 1077 / 1078 Jhalum Express and 1171 / 1172 Shipra Express at Ganj Basoda station.

(b) At present, there is no proposal to provide the stoppage of any additional train at Ganj Basoda station.

Irregularities in Western Railway

407. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the PRIME MINISTER be pleased to state:

- (a) whether any complaints have been received against railway officials in various Divisions of the Western Railway regarding corruption, illegal activities, misbehaviour and misappropriation of funds between March, 1995 to October, 1995; and
- (b) if so, the details of inquiries conducted and administrative action taken on such complaints during that period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir. 768 complaints were received during the period.

(b)

Division	Enquiries conducted			Officials taken up under Discipline & Appeal Rules Action	
			Major	Minor	
Bombay Central	46	41	01	05	
Baroda	44	48	03	02	
Ratlam	29	27	01	-	
Kota	17	29	-	06	
Ajmer	21	15	01		
Jaipur	18	12	01		
Rajkot	23	. 11	02		
Bhavnagar	13	09	02		
Other	25	14	02	02	
Total	236	206	13	15	

[Translation]

Malaria Vaccine

408. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HEALTH AND FAMILY: WELFARE be pleased to state:

- (a) whether a vaccine has been developed to combat Malaria:
 - (b) if so, the details thereof;
- (c) whether this vaccine is approved by WHO after sufficient trials:
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) and (b). A Malaria Vaccine was developed in Colombia but has not been found to be effective

in immunising human being against Malaria; initial trials had however shown encouraging results.

(c) to (e). As reported WHO has not approved any Malaria vaccine including the one developed in Colombia.

[English]

Supply of Spare Parts

409. SHRI RAJENDRA KUMAR: Will the PRIME MINISTER be pleased to state:

- (a) whether the country is still dependent on Russia for Procurement of spare parts for defence equipment;
- (b) whether Russia is not capable of exporting some important spare parts to India;
- (c) if so, the alternative arrangements made by the country in this regard; and

(d) by when the country is likely to become self sufficient in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUM): (a) to (d) Government of India have signed a number of Memoranda of Understanding/Protocols with Russia which includes one for guaranteed supply of Defence equipment related items/spare parts, product support and comprehensive services needed for maintenance/repairs overhaul and modernisation. Following the break up of the erstwhile USSR, Government have also been pursuing a policy of establishing contacts with Russia as well as each of the successor States of the former USSR for promotion of Defence Cooperation.

Simultaneously, Government are also pursuing measures to sustain defence imports from other sources and to strengthen indigenous production facilities to ensure that the defence requirements of the country are fully met with the objective of self reliance in production of defence spares.

Water Supply Scheme to Mysore City

- 410. SHRIMATI CHANDRA PRABHA URS: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether the Government of Karnataka has sent any proposal for taking up Water Supply Scheme to Mysore City with the assistance of HUDCO; and
 - (b) if so, the amount of assistance sought for?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN): (a) No, Sir.

(b) Question does not arise.

ODA Assistance

- 411. DR. KARTIKESWAR PATRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether an area project for providing Health and Family Welfare Services in various districts of Orissa with ODA assistance is under implementation;
 - (b) if so, the details of districts;

- (c) the achievement made so far under project; and
- (d) the amount sanctioned and released so far to Orissa?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) and (b). An ODA assisted health and family welfare project is being implemented in 5 districts of Orissa namely; Keonjhar, Sambalpur, Mayurbhanj, Dhenkanal and Sundergarh.

(c) and (d). Under the project, so far 406 Sub Centres, 88 Lady Health Visitor Quarters, 10 Ten-bedded ward with Operational Theater at Community Health Centre / Sub-Divisional Hospitals, 135 staff quarters at PHC, 108 staff quarters at SDHs and 82 staff quarters at CHCs have been constructed. Furniture and equipments have also been supplied to all the Sub Centres / PHCs / SDHs / CHCs. etc. Till now, 23041 medical and para-medical functionaries have been trained under the project.

The total sanctioned cost of the project is Rs. 65.66 crores and the grant-in-aid released so far to the State is Rs. 59.09 crores upto Septmeber, 1995.

Sainik Vidyalayas

- 412. SHRI AMAR ROYPRADHAN: Will the PRIME MINISTER be pleased to state:
- (a) State-wise names of places where Sainik Vidyalayas are likely to be opened till March 31, 1996 and also during 1996-97; and
- (b) the names of places of West Bengal where these Vidyalayas are existing till October 31, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) There is no proposal to open any new Sainik School in any State at present.

(b) There is one Sainik School in the State of West Bengal, at Purulia functioning since 1962.

Paper for Sanik Samachar

- 413. DR. MUMTAZ ANSARI : Will the PRIME MINISTER be pleased to state :
 - (a) whether Ministry of Defence supply paper for the

printing of Sainik Samachar;

- (b) if so, whether the supply of paper is not adequate and regular for the last three years;
 - (c) if so, the reasons therefor:
- (d) the action taken against the officials responsible for this lapse : and
- (e) the arrangements made to ensure regular supply of paper for Sainik Samchar?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

- (b) Some difficulties were noticed in the regular supply of paper for the printing of Sainik Samachar during last three years.
- (c) The paper for the priniting of Sainik Samachar is procured from DGS&D. In view of continuously rising price of printing paper, difficulties occurred in regular supplies through DGS&D.
- (d) Officials connected with the production of Sainik Samachar are not responsible for delay in the procurement of printing paper for the magazine.
- (e) Steps are taken to procure printing paper for Sainik Samachar through open tender whenever there is a delay in supply through DGS&D.

[Translation]

Jamalpur Railway Factory

- 414. SHRI BRAHMANAND MANDAL: Will the PRIME MINISTER be pleased to state:
- (a) whether any allocation has been made by the Railway Board for modernisation of Jamalpur Railway Factory; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) An amount of Rs. 402.00 lakhs has been allotted for the year 1995-96. The total project cost has been estimated at Rs. 966.84 lakhs.

[English]

Crash of Plane

- 415. SHRI JAGAT VIR SINGH DRONA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government are aware of the crash of war plane on June 25, 1995 at Bichiya Village, Shahpur Thana, Gorakhpur, U.P.
- (b) if so, whether any enquiry was conducted in this regard;
 - (c) if so, the outcome thereof; and
- (d) the steps taken / proposed to be taken to avoid such accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The Court of Inquiry revealed that the aircraft crashed due to tail chute deployment at the time of turning for landing. The pilot could not monitor the calls from the ground station to jettison the tail chute due to radio transmission failure after take-off. The cause of tail chute deployment could not a conclusively established.
- (d) Based on the recommendations of the Court of Inquiry. follow-up action is taken to prevent recurrence of similar accidents. Whenever any adverse trend or weak are a is observed, special joint studies are carried out with the help of specialists from the manufacturers and users to closely examine the problem and take suitable remedial measures.

[Translation]

Privatisation of Government Hospitals

416. SHRI ASTBHUJA PRASAD SHUKLA : SHRI RAM SINGH KASHWAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether any fresh proposal in regard to privatisation of the Government hospitals in the country is under consideration of the Government:
 - (b) if so, the details thereof; and
- $_{\mbox{\tiny L}}$ (c) the time by which final decision is likely to be taken in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) No, Sir.

(b) and (c). Do not arise.

Defence Cooperation between India and USA

417, SHRI RAMPAL SINGH:

SHRI BOLLA BULLI RAMAIAH:

SHRI RAM SINGH KASHWAN:

SHRI RUPCHAND PAL:

SHRI SUDARSAN RAYCHAUDHURI:

DR. RAMESH CHAND TOMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal to increase the defence cooperation between India and USA;
 - (b) if so, the details thereof; and
- (c) if not, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Government are pursuing a policy of establishing and enhancing cooperation in the defence sector, with various countries including the USA. Steps are being taken to give effect to this policy in a phased manner and to the extent necessitated by and consistent with national interest. During the visit of the US Defence Secretary to India in January 1995, and 'Agreed Minute' on Defence relations between India and USA was signed. It provides for civilian-to-civilian interaction, service-to-service cooperation and cooperation in the field of research and development.

[English]

Poverty Eradication Programme

418. SHRI D. VENKATESWARA RAO : SHRI BOLLA BULLI RAMAIAH :

Will the Minister of URBAN AFFAIRS AND EMPLOY-MENT be pleased to state :

- (a) whether the Government have finally dicided to implement integrated ubran poverty eradication programme announced by the P.M. last year on Independence day;
- (b) if so, whether the Government have identified more than 600 class-II towns where slums are fast developing;
- (c) if so, whether the Government have decided that the 345 towns will be covered in the first phase of the programme;
 - (d) if so, the details of the same;
- (e) the time by which the programme is likely to be implemented fully; and
- (f) the main objective of the plan and the number of persons likely to be benefitted by this plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIS. S. AHLUWALIA): (a) Yes, Sir.

- (b) to (d). All the 345 Class II urban agglomerations in the country as per 1991 Census are identified for coverage under the Prime Minister's Integrated Urban Poverty Eradication Programme (PMIUPEP).
- (e) and (f). The objectives of the Programme are effective achievement of social sector goals, community empowerment, employment generation and skill upgradation, convergence and environmental improvement. Nearly 5 million urban poor would be benefited in the entire Programme period of 5 years (1995-96 to 1999-2000).

[Translation]

Expansion of Territorial Army

419, SHRI PANKAJ CHOWDHARY : SHRI BRIJBHUSAN SHARAN SINGH : SHRI SATYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

- (a) whether there is any scheme under consideration of the Government for the expansion of the Government for expansion of territorial army with a view to reduce burden on the army and to curtail defence expenditure;
 - (b) if so, the details thereof;

- (c) whether any committee has been constituted for this purpose; and
- (d) if so, the time by which the said committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). There is no proposal under consideration of the Government for expanding the Territorial Army with a view to reducing the burden on the regular army. A Committee has, however, been set up by the Government to go into the question of the concept, role and employment of the Territorial Army.

[English]

Safety Measures

420. SHRI CHITTA BASU: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have recently announced time-bound implementation targets for safety schemes like track-signalling and wireless communications schemes etc. in the Railways;
- (b) if so, the details of the schemes to be implemented during the current financial year and the coming two years and the amount of funds allocated for these Schemes, Schemewise;
- (c) whether the Government have since set up a high level Group for improving the safety measures : and
- (d) if so, the recommendations of the Group and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) The details of the schemes for track circuiting on trunk routes and main run through lines and wierless communication to be implemented during the current financial year and the next year and the funds allotted for these schemes are as under:

SI. No.	Signalling Description	To be completed in 95-96	To be completed in 1996-97
1	Fouling Mark to Fouling Mark Track Circuiting	146 Stations	216 Stations
2.	Fouling Mark to Block Seciton Limit	275 Stations	404 Stations
3.	Other loop lines	17 Stations	22 Stations
4.	Funds allotted	Rs. 34 Crore (Approx.)	Rs. 50 Crore (Provi)

2. Telecomunication Works

Two schems for provision of Universal Train Radio Communication between driver, guard and nearest station at a cost of Rs. 3.68 crore and Rs. 1.64 crore respectively on Southern and Central Railway have been proposed.

The works for similar facilities in electrified sections are being proposed in Works Programme 1996-97, which is under process, costing about Rs. 50 crore. These schemes will also take 2 years for execution after approval.

(c) Yes, Sir.

(d) The Group has not yet completed its study. Action will be taken on receipt of its report.

Legal Service Authority

- 421. SHRI VIJOY KUMAR YADAV : Will the PRIME MINISTER be pleased to state :
- (a) the main features of recently formed Legal Services Authority Act, 1987; and
- (b) the steps taken by the Government to ensure the benefits of this Act only to poor and weaker sections of the society?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). The object of the Legal Services Authorities Act, 1987, which has been brought into force by the Central Government w.e.f. 9.11.1995, has been dealt with in section 4 of the Act, which consists of two parts viz., to provide the Lok Adalat a statutory base and its decision a decree of the court and to encourage Lok Adalat system as Alternative Dispute Resolution Forum on permanent basis as supplement to the established courts.

Its second object is to inculcate Legal Literacy and Legal Awareness among the weaker sections of the society viz., Scheduled Castes, Scheduled Tribes, other Backward Classes, handicapped, women etc. and to provide preventive and strategic Legal Aid Programmes in that behalf.

The Executive Chairman of National Legal Services Authority (NAISA) has been nominated. The constitution of the NAISA and also the Supreme Court Legal Services Committee are in the process.

Chapter III of the Act relates to the constitution of State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority, and Taluk Legal Services Committee for every Taluk/Mandal or a group of Taluks or Mandals.

Only a few States viz., Andhra Pradesh, Himachal Pradesh, Rajasthan and Sikkim have sent rules; other States are yet to frame the rules. Unless the rules are made and gazetted, Chapter III cannot be brought into force in the respective States. Government of India is awaiting the rules from State Governments in consultation with the High Courts.

Army Canteen

- 422. SHRI SRIBALLAV PANIGRAHI : Will the PRIME MINISTER be pleased to state :
- (a) whether Government are aware of the fraud involving lakhs of rupees committed in Air Force Canteen at Jodhpur and Army Canteen at Dehradun:
 - (b) if so, the details thereof;
 - (c) whether any F.I.R.'s were lodged with the police;
 - (d) if not, the reasons therefor; and
 - (e) the steps Government propose to take in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT). AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI

MALLIKARJUN): (a) to (e). Unit Run Canteens are the private entities, owned and managed by the Units / Formations concerned of the Army, Navy and Air Force. Their funds are non-public private regimental funds and Government has no control / jurisdiction over them. However, position has been checked from the Army Units concerned at Dehradun which has confirmed that no fraud involving any amount has taken place in any of the canteens under Headquarters Dehradun sub-area. During periodical inspection by the Management of the Air Force Canteen at Jodhpur, some deficiencies were observed and the defaulting canteen employees have been proceeded against for disciplinary action.

Government Accommodation

- 423. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether it is pre-requisite for the regularisation of Government accommodation in the name of either the son or the daughter of a Government servant to be residing with him and not claiming the house rent allowance;
 - (b) if so, the reasons and justification thereof;
 - (c) the steps taken to do away with the procedure ;
- (d) whether regularisation of Government accommodation has been denied on the ground that the scn or daughter had not been residing with the retiring Government servant and claiming H.R.A. in spite of the fact that they were prepared to deposit in lump sum the H.R.A. as required;
- (e) if so, the number of such cases in the last three years and the steps taken to show magnanimity by the Government to the retiring public servant in providing a shelter to him on superannuation;
- (f) whether there is any proposal to simplify the procedures and to assure shelter to the Government servants on superannuation who do not posses any house of their own; and
 - (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) Yes, Sir.

(b) Regularisation is a welfare measure intended for providing shelter to the retired Government servants. This

would not be realised if the ward of Government employees does not reside with him. Wards residing with Government employees in the allotted Government quarters are not entitled to draw H.R.A. With this end in view, the condition of non-drawal of H.R.A. for a minimum period of 3 years has been prescribed.

- (c) No such steps are envisaged.
- (d) and (e) Request of this nature are dealt with as per the rules in force. In view of this specific record relating to such papers are not maintained separately.
 - (f) No simplification is considered necessary.
 - (g) Does not arise.

Aviation projects contract with MIG-MAPO of Russia

- 424. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:
- (a) whether the contract regarding two defence aviation projects one for upgradation of India's MIG-21s and the other for establishment of a joint venture/company between MIG-MAPO of Russia and HAL of India to produce spare parts and to service MIG aircraft in India, have since been finalised:
- (b) if so, the details thereof indicating inter-alia the advantages that will accrue to India by the two aviation projects and their financial involvements; and
- (c) the time by which the contract is likely to be signed and the projects likely to take off?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI): (a) and (c). A letter of intent concerning the project for upgradation of MiG-21 BIS aircraft has been issued to the Russian side. A joint venture company with shareholding, inter alia, of MAPO-MIG of Russia and Hindustan Aeronautics Ltd. (HAL), named Indo-Russia Aviation Private Limited (IRAL), was incorporated on 12 September 1994.

(b) The authorised capital of IRAL is Rs. 40 crores and the shareholding is 48:5:47 between Hindustan Aeronautics Ltd. (HAL), Industrail Credit and Investment Corporation of India (ICICI) and Russian organisations respectively. The scope of activities of the joint venture covers warehousing of aviation stores and related activities. This would supplement our other efforts for securing spares and product support. Upgradation of MIG-21 BIS aircraft will considerably enhance their operational capabilities.

Missing vestibule plate in Himgiri Express

- 425. SHRIMATI MALINI BHATTACHARYA: Will the PRIME MINISTER be pleased to state:
- (a) whether attention of the Government has been drawn to the accident news appeared in the 'Aajkal' dated October 25, 1995 about the missing vestibule plate between the bogies of the Himgiri Express resulting in the death of one lady passenger between Begampur and Baruipara Stations; and
 - (b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir. A lady passenger having reservation in Coach No. S-7 of 2373 Up Himgiri Express is reported to have fallen down from the train between Begampur and Baruipara station and died on 21-10-95. The case has been sent for investigation by Government Railway Police, Kunar Kunda / West Bengal.

(b) The vestibule of coach No. S-7 was in working order. Howrah end Vestibule of Coach No. S-8 was blocked and was found forcibly opened at one end. The case is under investigation by GRP Kumar Kunda West Bengal. Ministry of Railways have however re-iterated the instructions to all the Railways to check the vestibule fittings on all the coaches and to ensure that these are in working order and safe for use by the travelling passenger.

Harmful Lice Lotions

426. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state:

- (a) whether the lotions available in the market used against lice in the head contain harmful pesticides like malathion, parmathrin, carbaryl and lindane;
 - (b) if so, the details thereof; and
- (c) the measures proposed to be taken to launch a concerted campaign to create more awareness about the health hazards accruing from the use and abuse of lice lotions?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) to (c). The lotions used in the treatment of lice have not been reported to be harmful when used in the prescribed concentration upto 1%. Formulation of these drugs are being marketed in developed countries also. Precautions required to be taken by users are invariably printed on the back for guidance of consumers.

Derailment of Inter-City Express

427. SHRI RATILAL VARMA: Will the PRIME MINISTER be pleased to state:

- (a) whether there was an incident of derailment of ten bogies of Inter-city Express near Hadmatiya Railway Station in the Raikot Division of the Western Railways;
 - (b) if so, the main causes of the derailment;
- (c) whether any inquiry has been conducted into this incident;
 - (d) if so, the details thereof; and
 - (e) the action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir. On 04.10.95, 10 coaches of Intercity Express derailed at Hadmatiya station of Rajkot division on Western Railway.

- (b) The cause of derailment was due to slack gauge (loose fittings and old sleepers).
- (c) to (e). An enquiry was conducted by a Committee of Officers who has held two permanent Way Inspectors of Rajkot responsible for this accident who have been placed under suspension.

Action under Discipline and Appeal Rules against the defaulting staff is under process by the Railway Administration

Harnessing of Non-conventional energy sources in Gujarat

428. SHRI HARILAL NANJI PATEL: Will the PRIME MINISTER be pleased to state:

- (a) the amount earmarked during the Eighth Plan period for non-conventional energy sources in Gujarat;
- (b) the amount provided / spent during the Plan period so far, year-wise; and
- (c) the power likely to be generated there from and the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON CONVENTIONAL ENERGY SOURCES (PROF. P. J. KURIEN): (a) Sir, no State-wise funds, including for the State

of Gujarat, have been earmarked for non-conventional energy sources during the Eighth Plan period. The funds are provided under different programmes of the Ministry on yearly basis based on the proposals received from the States.

(b) The year-wise amount spent by the central Government during Eighth Plan period so far for Gujarat is:

Year	Rs. (in crores) (Approximate)
1992-93	13.16
1993-94	17.42
1994-95	12.34
1995-96 (till October, 95)	0.95

(c) Wind Power Projects of an aggregate capacity of 77.5 MW have been set up in the Gujarat. These wind generators have supplied 151 million units of power to the grid. Besides this 1 small hydro project of 2 MW capacity, 1100 solar lanterns, 370 solar domestic lights, 346 solar street lights, 51 solar community lights and 3 solar photovaltaics power plants (aggregate capacity 14 Kwp) and 250 biomas gasifier have also been installed.

Doubling of Railway Line

429. SHRIMATI SUSEELA GOPALAN: Will the PRIME MINISTER be pleased to state the details of the amount spent so far on doubling work of Quilon-Trivandrum Railway line out of the allotted amount of Rs. 15 crore during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): The details of expenditure incurred so far on this work since 1.4.95 till date is as under :-

(1)	Civil Engg. Works	1.08 crs.
(11)	S&T Works	0.36 crs.
(III)	Electrical Works	0. 3 5 crs.
(IV)	Establishment and other works	0.22 crs.
		2.01 crs.

land debits expected from Kerala Government 4crs (approximate)

Monosodium Glutamate

430. SHRI BRAJA KISHORE TRIPATHY : SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government are aware that an artificial chemical food additive called Monosodium Glutamate (MSG) is said to have many fatal effects on human beings;
- (b) whether the Government are also aware that many American fast food companies like Kentucky Fried Chicken (KFC) and their Indian allies are about to flood Indian fast food market with food largely using chemical additives including MSG: and
- (c) the steps taken by the Government to prevent the use of MSG and other hazardours chemical food additives?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). Use of Monosodium Glutamate (MSG) in food upto the limit prescribed under the Prevention of Food Adulteration Rules, 1955 does not pose any health hazard. The Prevention of Food Adulteration Rules, 1955 permit only those additives which are safe. Use of non-permitted additive in food is punishable offence under the Prevention of Food Adulteration Act, 1954.

AllMS, New Delhi

431. SHRI GURUDAS KAMAT: KUMARI SUSHILA TIRIYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether there is an exodus of senior as well as middle level doctors from AIIMS, New Delhi at present;
 - (b) if so, the reasons therefor; and
 - (c) the corrective measures taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). Some doctors at middle level have left AIIMS for alternative jobs. A committee of senior doctors has been formed by the Director, and its report will be placed before the Governing Body of the hospital.

Gauge Conversion

432. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Railway line between Delhi-Ajmer and Mehsana-Ahmedabad has been converted into Broad-Gauge line and the remaining Ajmer-Mehsane Railway line is yet to be converted into BG line;
 - (b) if so, the progress made so far in this regard; and
- (c) if not, the time by which it is likely to be completed and made operatoinal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). The Delhi-Ajmer and Mehsana-Ahmedabad sections have already been completed and opened for traffic. The work on Ajmer-Mehsana section is on and the progress made so far is as under:

Name of Section	Progress
Ajmer-Marwar	66%
Marwar-Abu Road	4%
Abu Road-Palanpur	15%
Palanpur-Mehsana	15%

(c) The project is expected to be completed by 31-12-96.

Redeployment of Workers

- 433. SHRI BASUDEB ACHARIA: Will the PRIME MINISTER be pleased to state:
- (a) whether a large number of workers rendered surplus on account of clousure of steam Loco-shed and phasing out of Steam locomotives have not yet been redeployed; and
 - (b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir. However, all these Railway staff continue to be on the rolls of Railways.

(b) Identifying alternate jobs and training staff rendered surplus on account of closure of steam sheds is necessarily a time consuming process and every efforts is made to expedite the same.

Bare-Foot Doctors

434. SHRIMATI SAROJ DUBEY: SHRI VIJAY NAVAL PATIL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government have taken a decision regarding compulsory rural service for doctors;
 - (b) if so, the details thereof; and
- (c) if not, when a decision is likely to be finalised to help rural people?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). The Central Council of Health and Family Welfare in its conference held in October, 1995 in New Delhi passed Resolutions that rural posting for a specific period be made compulsory for granting permanent registration to MBBS doctors by Medical Council of India and also be made a pre-requisite before admission to Post Graduate Course.

Impounding of fishing crafts by Coast Guard

- 435. DR. SHRIMATI K. S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:
- (a) whether a large number of fishing crafts owned by the neighbouring nations are apprehened by the coast guard for violation of territorial rights;
- (b) if so, the number of fishing crafts and other vessels apprehended during the last three years and their ownership;
- (c) whether some of fishing crafts were carrying defence sensitive charts and sophisticated electronic gadgets;
- (d) if so, the action taken by the Government against these intruders; and
- (e) the steps proposed to be taken to check their movement?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) The Indian Coast Guard seized in all 111 foreign trawlers during 92-93, 93-94 and 94-95. 48 of the seized

vessels belonged to Srilanka, 33 to Thailand. 16 to Pakistan. 4 each to Taiwan and Indonesia, 3 to China and 1 each to Myanmar, South Korea and Malaysia.

- (c) and (d). No, Sir.
- (e) All available Coast Guard ships and aircraft are regularly deployed in the Indian EEZ, for surveillance and to keep vigil at sea. The defaulting foreign fishing vessels are apprehended and handed over to police at the designated Indian courts fo prosecution under the MZI Act 1981 and the rules thereunder.

Microchip project by BHEL

- 436. SHRI ANNA JOSHI: Will the Minister of INDUSTRY be pleased to state:
- (a) whether BHEL had started "Microchip Project" at Hardwar and had developed highly sophisticated technology for vital defence requirements;
- (b) whether the said plant is being closed by BHEL, for want of orders; and
- (c) if so, the steps being taken by the Government to avert the closure of this Unit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) BHEL has established facility to carry out certain operations for the manufacturers of Application Specific Integrated Circuits (ASICS) in a small section of its plant at Hardwar. The ASICS find application in Electronic Systems in Industries like Telecommunications, Transportation, Transmission, Defence and Space etc.

- (b) No, Sir.
- (c) Does not arise.

[Translation]

Sadulpur Railway Station

- 437. SHRI RAM SINGH KASHWAN: Will the PRIME MINISTER be pleased to state :
- (a) whether there is any proposal to beautify the Sadulpur Junction Railway Station and its surroundings;
- (b) if so, the schemes formulated and the financial allocations made for the purpose;

- (c) the time by which the beautification work is likely to be started and completed;
- (d) whether there is any proposal to construct overbridge at Sadulpur Junction Railway Crossing;
 - (e) if so, the details thereof; and
 - (f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (c). Sadulpur Railway Station and its surroundings are being maintained in a satisfactory condition. No specific scheme for further beautification of the station is contemplated.

- (d) No, Sir.
- (e) and (f). Do not arise.

[English]

Reservation Quota

438. SHRI PIUS TIRKEY: Will the PRIME MINISTER be pleased to state :

- (a) whether no reservation quota is available at Jalpaiguri Road/Jalpaiguri Town and Alipurduar stations on North Frontier Railway for Rajdhani Express;
- (b) if so, whether the Government are contemplating to provide reservation quota at the above stations;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESHKALMADI): (a) to (d). 2423/2424 New Delhi-Guwahati-New Delhi Rajdhani Express trains do not stop at Jalpaiguri Road / Jalpaiguri Town and Alipurduar Stations. Hence, quotas cannot be earmarked for these stations.

Interim Relief to PSU Employees

439. SHRI HARADHAN ROY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Interim Relief has been paid to the employees of all the Public Sector Undertakings irrespective of their earning profits or incurring losses;

- (b) if so, the details of Public Sector Undertakings and their number of employees;
- (c) whether the officers and managerial staff of these undertakings have also not been paid the Interim Relief;
 - (d) if so, the reasons therefor; and
- (e) the time by which the Interim Relief including arrears with retrospective effect is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA); (a) to (e). The employees (including officers and managerial staff) of 69 PSEs (list given in the Statement enclosed), which were the following CDA pattern and to whom the recommendations of the High Power Pay Committee (HPPC) were applicable and who were on the rolls of these PSEs as on 1.1.1986 and upto 31.12.1988, were snactioned Interim Relief at the rate of 10% of the basic pay subject to a minimum of Rs. 100/- per month w.e.f. 1.4.1995. This was irrespective of enterprises earning profits or incurring losses. Interim Relief would not be payable to the employees working even in these PSEs who have been appointed on or after 1.1.1989 as they are governed by the IDA pattern and related scales of pay in terms of the directions dated 3.5.1990 and 28.8.1991 given by the Hon'ble Supreme Court. The Govt. have issued the instructions on Interim Relief on 9.11.93 and 28.7.95 and the Management are required to implement the same.

STATEMENT

SI. No.

Name of Enterprise

- Andaman & Nicobar Islands Forest and Plantation Development Corpn. Ltd.
- 2. Bharat Aluminium Company Ltd.
- 3. Bharat Gold Mines Ltd.
- 4. Bharat Leather Corpn. Ltd.
- 5. Bharat Opthalmic Glass Ltd.
- 6. Bongaigaon Refinery & Petro-chemicals Ltd.
- 7. Cernent Corpn. of India Ltd.
- 8. Central Inland Water Transport Corpn. Ltd.
- 9. Central Warehousing Corpn.

SI. I	No. Name of Enterprise	SI. N	No. Name of Enterprise
10.	Cotton Corpn. of India Ltd.	36.	National Buildings Construction Corpn. Ltd.
	•	50.	
11.	Delhi Transport Corporation.	37.	National Hydro-electric Power Corpn. Ltd.
12.	Educational Consultants India Ltd.	38.	National Industrial Development Corpn. Ltd.
13.	Engineers India Ltd.	39.	National Instruments Ltd.
14.	Enginering Projects (India) Ltd.	40.	National Mineral Development Corpn. Ltd.
15.	Food Corpn. of India Ltd.	41.	National Projects Construction Corpn. Ltd.
16.	Heavy Engineering Corpn. Ltd. (Medical Doctors Only)	42.	National Research Development Corpn. Ltd.
17.	Hindustan Prefab Ltd.	43.	National Seeds Corporation Ltd.
18.	Hindustan Salts Ltd.	44.	National Small Industries Corpn. Ltd.
19.	Hindustan Steelworks Consutruction Ltd.	4 5.	National Textile Corporation Ltd.
20.	Hospital Services Consultancy Corporation (India) Ltd.	46.	National Textile Corpn. (Andhra Pradesh, Karnataka.
21.	Housing & Urban Dev. Corpn.		Kerala & Mahe.) Ltd.
22.	Indian Drugs & Pharmaceuticals Ltd.	47.	National Textile Corpn. (Delhi, Punjab & Rajasthan) Ltd.
23.	Indian Medicines Pharmaceuticals Corpn. Ltd.	48.	National Textile Corpn. (Gujarat) Ltd.
24.	Indian Railway Construction Company Ltd.	49.	National Textile Corpn. (Madhya Pradesh) Ltd.
25.	Indian Road Construction Corpn. Ltd.	50.	National Textile Corporation (Maharashtra North) Ltd.
26.	India Tourism Development Corporation Ltd.	51.	National Textile Corporation (South Maharashtra) Ltd.
27.	Jute Corporation of India Ltd.	52.	National Textile Corporation (Tamil Nadu & Pondicherry) Ltd.
28.	Mahanagar Telephone Nigam Ltd.		
29.	Manganese Ore (India) Ltd.	53.	National Textile Corporation (Uttar Pradesh) Ltd.
30.	Mazagon Dock Ltd.	54.	National Textile Corpn. (West Bengal, Assam, Bihar & Orrisa) Ltd.
31.	Mineral Exploration Corporation Ltd.	55.	North Eastern Electric Power Corpn. Ltd.
32.	Mining & Allied Machinery Corporation Ltd.	56.	North Eastern Handicrafts & Handlooms Development
33.	Modern Food Industries (India) Ltd.		Corporation Ltd.
34.	National Airports Authority.	57.	North Eastern Regional Agricultural Marketing Corporation Ltd.
35.	National Aluminium Company Ltd.	58.	Orissa Drugs & Chemicals Ltd.

SI. No. Name of Enterprise

- 59. Rail India Technical & Economic Services Ltd.
- 60. Rajasthan Drugs & Pharmaceuticals Ltd.
- 61. Rehabilitation Industries Corporation Ltd.
- 62. Rural Electrification Corporation Ltd.
- 63. Sambhar Salts Ltd.
- 64. State Farms Corporations of India Ltd.
- 65. Telecommunications Consultants India Ltd.
- 66. Uranium, Corporation of India Ltd.
- 67. Uttar Pradesh Drugs & Pharmaceuticals Company Ltd.
- 68. Videsh Sanchar Nigam Ltd.
- 69. Water and Power Consultancy Services (India) Ltd.

Research in Electro-Homoeopathy

- 440. SHRI SUKDEO PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the Government have issued any instructions to any organisation for promotion, development and research of Electro-Homoeopathy in the country;
 - (b) if so, the names of the organisation;
- (c) whether this organisation has submitted any progress report to the Government about its development; and
 - (d) if so, the details of the report?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Based on the report of Committees set up by the Government, it has been decided not to grant official recognition to the system of Electro-Homoeopathy in its present stage of development.

(b) to (d). Do not arise.

Shortage of Reservation Staff

441. DR. AMRIT LAL KALIDAS PATEL: Will the PRIME MINISTER be pleased to state:

- (a) whether there is acute shortage of Reservation Staff in the Northern Railway, Delhi Area;
- (b) if so, the numbers of Reservation Counters in Delhi area which remained closed due to shortage of staff during the current year, till date;
 - (c) the reasons for such shortage; and
- (d) the corrective steps taken by the Government in this regard $\ref{eq:constraints}$

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). There is shortage of reservation staff in Delhi area, and on an average 10-12 out of a total of 190 Reservation Counters in Delhi area remained closed every day.

(c) and (d). There are vacancies in the cadre of Enquirycum-Reservation Clerks and also the present sanctioned strength is inadequate. Action is in hand to fill up the vacancies and for creation of additional posts.

Wind Power

442-SHRI SULTAN SALAHUDDIN OWAISI : Will the PRIME MINISTER be pleased to state :

- (a) whether the country is set to surpass the Eighth Plan target as for as wind power generation is concerned;
- (b) if so, whether as against the target of 500 MW by the end of 1997, the country is likely to generate 1000 MW from its non-conventional energy sources;
- (c) if so, whether Centre have also permitted the Companies engaged in wind power generation to import 10 vital components duty free; and
- (d) if so, the extent to which the wind power is likely to help in meeting the power shortage in the country?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P. J. KURIEN): (a) and (b). The revised goal of 500 MW for wind power generation for the Eighth Plan has already been surpassed in September, 1995. The total installed capacity now stands at 556 MW, and is likely to touch 750 MW by the end of the Plan period, at the current rate of installation.

(c) The Government has allowed manufacturers of wind turbine equipment to import ten specified parts and components duty free, to encourage local assembly and manufacture. (d) A preliminary estimate has placed the overall wind power potential in the country at 20,000 MW. Wind power projects to realise the full potential, will depend upon the identification of potential sites, technical feasibility and greater participation of private sector in the programme.

[Translation]

J & K Assembly Election

443. SHRI VILASRAO NAGNATHRAO GUNDEWAR :
SHRI GIRDHARI LAL BHARGAVA :
DR. LAXMINARAYAN PANDEYA :
SHRI SYED SHAHABUDDIN :
MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :
KUMARI UMA BHARTI :

Will the PRIME MINISTER be pleased to state :

- (a) whether a formal proposal to the election commission to hold Assembly Elections in J & K in December, 1995 was made after consulting political parties;
 - (b) if so, the details thereof;
- (c) whether the Election Commission has rejected the proposal;
- (d) whether the Government have accepted the advice of the Election Commission and propose to review the situation before the end of the year;
- (e) if so, the reaction of the other political parties thereon; and $% \left(\frac{1}{2}\right) =\frac{1}{2}\left(\frac{1}{2}\right) =\frac{1}{2}$
- (f) the time by which the Election to the Assembly is likely to be held ?

THE MINISTER OF STATE IN THE PRIME MINIS-TER'S OFFICE AND MINISTER OF STATE IN THE DEPART-MENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI); (a) to (f). The Government have been consulting, from time to time, leaders of various political parties on the question of restoration of the political process in Jammu and Kashmir. After taking into account the views emerging in such consultations and considering all aspects of the situation in the State in great detail, the Government had concluded that the situation in the State was conducive for the conduct of elections. Accordingly, it was recommended to the Election Commission that steps may be initiated for holding elections to the State Assembly in Jammu and Kashmir. However, the Election Commission took the view that the situation in the State was not yet conducive for holding elections at present. A Writ Petition has since been filed against the decision of the Election Commission, in which the Government has also been made a party. Since the matter is *sub-judice*, it is not appropriate to give any further comments in this regard.

The aim and effort of the Government is to restore the democratic institutions in the State through free and fair elections, at the earliest, not only as an end in itself but as a further means to restore abiding peace in the State. The Government will continue to pursue this objective, using every opportunity that may present itself and by trying to consolidate the situation further. Towards this end, the Government has also consistently remained open to dialogue and consultations with diverse sections of the political opinion both within and outside the State.

Export Order

444. SHRI MAHESH KANODIA : DR. RAMKRISHNA KUSMARIA :

Will the PRIME MINISTER be pleased to state :

- (a) whether the Railways have received any export order for their new and old Engines, Coaches and Wagons stock;
 - (b) if so, the details thereof; and
- (c) the amount of foreign exchange likely to be earned therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) Following export orders have been received:

: · 	Locos (nos)	Coaches (nos)
(i) New		
Sri Lanka (Order received in May' 95)	2 (BG)	
Bangladesh (Ordered received in Jan' 95	10 (MG)	el:
Vietnam (Executed in Feb./April' 95	5)	15 (MG)
(ii) Old	•	:
Nepal (Executed in Oct' 94)	2 (NG)	6 (NG)
(iii) No export orders have been received for new or old wagons.		

⁽c) The approximate rupee equivalent of the foreign change likely to be earned is Rs. 36 Crores.

Non-Conventional Energy Projects in Maharashtra

445. SHRI DATTA MEGHE: Will the PRIME MINISTER be pleased to state:

- (a) the details of different projects started by the Government in Maharashtra to exploit the non-conventional energy sources; and
- (b) the details of places selected for these projects and amount allotted therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P. J. KURIEN): (a) and (b). A number of projects have been taken in the State of Maharashtra for setting up non-conventional energy systems/devices under different Government schemes. These include, Biogas Plants, Improved Chulhas, Biomass Gasifiers, Integrated Rural Energy Programme Calls, Urjagrams, solar photovoltaic systems, solar water heaters, solar cookers, wind pumps, wild power and small hydro power projects and battery operated vehicles etc.

The target for the current financial year is for setting up of 7,500 family size biogas plants, 15 community / institutional biogas plants, 1,60,000 improved chulhas and 500 solar lanterns with a financial assistance of Rs. 238 lakhs at sites spread over the State. A 2.5 MW capacity wind power project at Chalkewadi with a total cost of Rs. 866 lakhs is under implementation with central Government support of Rs. 384 lakhs. A 3000 KW capacity small hydro power project with central Government funding of Rs. 170.45 lakhs is under construction at Karanjwan. Besides this, three other small hydro projects of capacities 750 KW, 2250 KW and 200 KW are under construction at Surya Canal, Majhalgaon and Teravan Medhe respectively.

[English]

Construction of Second Floors

446. DR. SUDHIR RAY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether Ministry / DDA propose to consider the popular demand for premission to construct second floor on Garrage-cum-Servant quarters attached to SFS Flats of Saket; and
 - (b) if not, reasons and justification thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN): (a) and

(b). Delhi Development Authority has repoted that there has been no such demand so far and hence no such proposal is under consideration.

Encrochment at Delhi Ridge

- 447. SHRI SRIKANTA JENA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether DDA has failed to free the Delhi Ridge from encroachments of CRPF & ITBP; and
- (b) the action taken by the Ministry to evict the encroachers?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN): (a) and (b). ITBP has vacated the land occupied by them on Southern Ridge.

So far as CRPF is concerned, the case was taken up with the Ministry of Home Affairs and Government of NCT of Delhi (GNCTD), Ministry of Home Affairs has requested that GNCTD to acquire and provide 150 acres of land to the CRPF in order to enable the CRPF to vacate the Ridge Area.

Damage to Railway Property

448. DR. K. D. JESWANI : Will the PRIME MINISTER be pleased to state :

- (a) the extent of loss suffered by the Railways from April 1994 to 1995 till date due to accidents both in terms of direct financial loss and loss due to disruption of traffic in different parts of the Country; and
- (b) the remedial steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) The cost of damage to railway property in consequential train accidents has been assessed as Rs. 52.34 crores during 1994-95 and Rs. 35.18 crores (provisional) during April - October 1995. Figures of financial loss due to disruption of traffic on account of accidents are not maintained.

(b) The Railways accord highest priority to the safety in train operation.

Maintenance of assets in good fettle and introduction of safety devices are essential pre-requisites for ensuring safety on Railways. The following action has been taken by the

Railways to improve the safety standards :-

- Fouling mark to fouling mark track circuit has been completed on all the trunk route and main line stations except for 362 stations which will be completed by March 1996. Starter to advance starter track circuit for remaining 679 stations will be completed by June 1996. The above will cost about Rs. 100 crores. This will improve safety to a great extent.
- Instructions have been issued for change in signalling circuitry to prevent slot being given till starter and advance starter signal for the preceding train have been put back.
 - The SMs Slide Control on advance starter will also be provided.
- The communication facility between station staff, driver and guard of running trains will be provided at a cost of Rs. 200 crores. This system is on trial on Nagpur-Durg and Delhi-Mughalsarai sections. These will have SOS button which will alert all trains and stations within 5 kms. radius.
- 4. The track structure has been strengthened. The rails have been converted into long welded rail panels by welding and removing fish plates. About half of the total track which covers almost all the important main lines has been laid on concrete sleepers with elastic fastenings.
- The track is maintained by tie tamping and ballast cleaning machines. Track is also now being laid with track renewal trains and portal cranes.
- For monitoring of the track geometry and running characteristics of the track, sophistocated track recording cars, oscillograph cars and portable accelerometers are being progressively used.
- For detection of hidden flaws in the rail not visible to the naked eye, ultrasonic flaw detectors are used.
- To improve safety at unmanned level crossings, there is a proposal to instal audio-visual alarm. For this purpose, two audio-visual alarm sets, manufactured by M/s BEL, are under trial near Bangalore. These will progressively be provided at other unmanned crossings also.
- It has been decided that no new unmanned level crossing shall be opened. All the new level crossings will be manned level crossings.
- 10. The condition of rolling stock has been improved. Four

- wheeler wagons are being replaced with better bogie air-brake stock.
- The new coaches being manufactured are ICF steel body coaches with greater strength and antitelescopic features.
- 12. To prevent cases of cold breakage of axle, all ROH Depots have been equipped with ultrasonic testing equipment for timely detection of cases of flaws developing in the axles.
- Flasher lights have been installed on locomotives to give indication in case of mishap for prevention of further accident.
- 14. The training of staff has been given new thrust with better training facilities like projector, slides, study and discussions of accident cases.
- Psychological tests have been introduced at entry level for operating categories (Assistant Station Masters and Assistant Drivers).
- 16. Simulators have been installed for training of drivers. Two simulators are working, one each at Kanpur and Tughlakabad. Two more are being imported from Australia.
- Drivers are given breath-analyser tests for alcoholic drinks before starting. Special checks are also done.
- 18. Auxiliary warning System for giving advance warning about signals at danger to driver of the running train and stopping the train if the driver does not respond within the pre-determined time interval has already been commissioned on Bombay suburban sections.
- Instant Action Groups have been formed on certain nominated trains to check entry of unauthorised passengers in reserved coaches and persons carrying inflammable explosive material.
- The frequency of inspections and surprise checks has been increased. More safety drives have been launched.

Pay Scale of UDCs

- 449. SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to refer to the reply given to the Unstarred Question No. 482 on August 2, 1995 and state:
 - (a) whether the Board of Arbitration has given final

decision regarding revision of pay scale of UDCs;

- (b) if so, the details thereof;
- (c) whether the Government are contemplating to revise the scales before the recommendations of the Fifth Pay Commission; and
- (d) the steps taken / proposed to be taken by the Government to expedite the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) No, Sir.

- (b) Does not arise.
- (c) and (d). Further action in the matter will be taken on receipt of the Award of the Board.

[Translation]

Indian System of Medicine

450. SHRIMATI KESHARBAI SONAJI KSHIRSAGAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Ayurvedic and Homoeopathic system of medicines enjoy the same status of allopathy;
 - (b) if not, the reasons therefor;
- (c) whether the Government propose to promote Indian System of Medicine and Homoeopathy in the country and set up hospitals of these system of medicines in rural areas; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINES AND HOMOEOPATHY) (SHRI DABAN SINGH GHATOWAR): (a) to (d). Ayurveda and Homoeopathy are the recognised systems of medicine in India. A new Department called Department of Indian Systems of Medicine and Homoeopathy (ISM&H) under the Ministry of Health has been created vide Notification DOC No. CD-163/95 dated the 8th March, 1995 with a view to promote and develop the Indian Systems of Medicine (Ayurveda, Siddha, Unani), Homoeopathy and drugless therapies like Yoga and Naturopathy. This new Department of ISM& H shall

administer various schemes for strengthening the educational and research Institutions of ISM&H, drug quality control, cultivation of medicinal plants, establishment of specialised ISM&H Centres, manpower development, etc. in the country including rural areas.

[English]

Population Control

- 451. SHRI RAJESH KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the measures taken to control population in the country during last one year;
- (b) whether the Government propose to withdraw reservation facilities to citizens having more than two children to extend reservation facilities more widely; and
- (c) the steps taken to deprive creamy layers of scheduled Caste and Scheduled Tribes from enjoying such facilities?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) The Action Plan formulated in consultation with States and Union Territories is being implemented. Information, Communication and Education (IEC) activities have been revitalised and counselling is being introduced. Greater emphasis is being laid on quality of services rendered. Two States (Kerala and Tamil Nadu), one Union Territory (Chandigarh) and 18 districs in 14 other States have been declared free of contraceptive targets on pilot basis.

- (b) There is no proposal to withdraw reservation facilities to citizens having more than two children.
- (c) There is no proposal to deprive creamy layers of SC & ST from enjoying such facilities.

Reorganisation of CBI Branches

452. SHRIDHARMANNA MONDAYYA SADUL : Will the PRIME MINISTER be pleased to state :

- (a) whether some of the Branches of CBI have been reorganised to improve functioning of the body and activised recently; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) The CBI has nowbeen divided into three Divisions i.e. Anti_TCorruption Division, Special Crime Division and Economic Offences Division. Consequent to re-organisation, 18 new Branches / Units have also been formed.

Operational Capability of Navy

453. DR. LAXMINARAYAN PANDEYA :
MAJ. GEN. (RETD.) BHUWAN CHANDRA
KHANDURI :
SHRI ATAL BIHARI VAJPAYEE :

Will the PRIME MINISTER be pleased to state :

- (a) whether the Government's attention has been drawn to the report in the latest edition of British publication "the Jane's fighting ships" about the endemic State of the Indian Navy;
 - (b) if so, the reaction thereto;
- (c) whether the Government have taken any steps to enhance operational capability of the Indian Navy; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) to (d). There had been some slowing down in naval procurements due to the resource crunch. Several acquisitions have been made / approved recently to arrest the down slide of the force level and enhance operational capability. These include a training ship from the UK, a tanker from Russia, and a Sail Training Ship, four Fast Attack Crafts, two Missile Boats and 10 Dornier aircraft from indigenous sources. Some major proposals relating to acquisition of ships and submarines are in the pipeline.

The non-availability of Russian spares followed by the disintegration of the erstwhile USSR had also affected the Navy. With the new found access to the original equipment manufacturers, it has since been possible to procure many of the spares requirements.

[Translation]

Industrial Development Centres

- 454. SHRI BRISHIN PATEL: Will the Minister of INDUSTRY be pleased to state:
- (a) whether the Industrial Development Centres set up during the sixties are not fully functional today;
- (b) if so, whether the Government have received any study report after conducting survey in these sectors:
- (c) the total number of such centres set up during sixties and details of each Centre's functional position at present :
- (d) whether the Government have formulated any scheme for the revival of these centres;
 - (e) if so, the detailed outline of the schemes; and
- (f) the time by which these centres are likely to be received?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) to (f). The old growth centre scheme was introduced by the Government of India in 1983 to industrialise the No Industry Districts. Under the scheme one or two identified growth centres in each of the No Industry Districts was to be provided with Central assistance of Rs. 2.00 crores, for infrastructure development. A total of 93 districts were identified as 'No Industry Districts' all over the country as per the Districts Industry Centre (DIC) Action Plan 1979-80.

Under the above Scheme 30 growth centres spreading over 9 States were approved till 1988-89 when the new Growth Centre Scheme was announced by the Government of India in June, 1988. With the introduction of the new growth centre scheme, the old NID Scheme of 1983 has been discontinued. However, such ongoing projects where substantial progress had been made would be eligible to get the full share of Central assistance before 31st March, 1996. Out of 30 Centres approved under the Scheme, full Central assistance has been released in respect of 9 centres. 2 Centres have been converted to the new growth centre scheme. Out of the remaining 19 Centres, 10 Centres have already lapsed as their progress was unsatisfactory and no progress was reported for over last five years. The remaining 9 Centres are eligible to receive balance amount of Central assistance upto 31.3.96. The details of these 30 growth centres have been given in the enclosed Statement.

STATEMENT

Details of Central Assistance Released Old Growth Centre Scheme-NID

SI. No.	Name of the Centre / State	Assistance released (Rs. in lakhs)	Remarks
	A. Centres already completed or converted into I	New Scheme.	
	Karnataka		
1.	Bidar	200.00	mpleted
	Madhya Pradesh		
2.	Bhind	200.00	- do -
3.	Mandla	200.00	- do -
4.	Dhar	200.00	- do -
5.	Rajgarh	200.00	- do -
6.	Jhabua	200.00	- do -
	Orissa		
7.	Bolangir	200.00	· - do -
	Rajasthan		
8.	Sirohi	200.00	- do -
٠	Maharashtra		
9.	Gadchipoli	102.00	- do -
	Mizoram		
10.	Aizwal	50.00	Converted to New Scheme.
	West Bengal		
11.	Malda	50.00	- do -
	Sub Total :	1802.00	

SI. No.	Name of the Centre / State	Assistance released (Rs. in lakhs)	Remarks
	B. Centres Reporting progress and eligible to go	et further Central Assistance, before 31.3.96.	
Ĭ,	Bihar		
1.	Bhojpur	100.00	
	Madhya Pradesh		
2.	Panna	100.00	
	Orissa		
3.	Balasore	150.00	
	Rajasthan		
4.	Barmer	96.66	
5.	Churu	70.50	
6.	Jaisalmer	41.50	
	West Bengal		
7.	Jalpaiguri	150.00	
8.	Coochbehar	100.00	
9.	Bankura	100.00	
	Sub Total :	908.66	
C. Ce	ntre where progress is either unsatisfactory or no	progress reported for over last five years.	
	Bihar		
1.	Purnea	50.00	
2.	Khagaria	50.00	
	Orissa		
3.	Phulbani	50.00	
	Uttar Pradesh		
4.	Jaunpur	100.00	

SI. No.	Name of the Centre / State	Assistance released (Rs. in lakhs)	Remarks
5.	Jalaun	100.00	
6.	Kanpur Dehat	100.00	
7.	Fatehpur	100.00	
8.	Sultanpur	100.00	•
9.	Banda	50.00	
10.	Hamirpur	50.00	
	Sub Total :	750.00	•
	Grand Total:	3460.66	

Delicencing of Sugar Industry

455. SHRI AMAR PAL SINGH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Government propose to do away with the sugar licence system;
 - (b) if so, by when; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) to (c). The list of industries under compulsory licencing is reviewed from time to time. However, no decision has been taken to delicence the sugar industry.

Medical Colleges

456. SHRI RAM PUJAN PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether action has been initiated towards opening of medical colleges in private sector in Uttar Pradesh; and
 - (b) if so, the terms and conditions thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Two applications have been received for permission to open medical colleges in the private

sector in Uttar Pradesh. Permission has been granted to start one medical college in Dehradun. The other application has been referred to the Medical Council of India for its recommendations

(b) Registered Societies and Trusts are eligible to open medical colleges in the private sector, as per requirements laid down in the amended Medical Council of India Regulations.

[English]

Expansion of Railway Line

457. SHRI YAIMA SINGH YUMNAM: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any work programme for the extension and expansion of the Railway Line at Jiriham in Manipur;
 - (b) if so, the details thereof?
- (c) whether the Government have taken any decision to connect Imphal with the Railways ;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.
- (e) The survey for the line updated in 1990 revealed that the cost would be Rs. 833. crs. with a negative rate of return. The present day cost would be much higher. The work could not be taken up due to its unremunerative nature and constraint of resources.

Electrification of Railway Line

458. SHRI SANDIPAN BHAGWAN THORAT : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have any planning for electrification of Railway line from Pune to Sholapur on Bombay-Madras Central Railway line;
 - (b) if so, the funds allocated for the same; and
- (c) the time bound programme chalked out for early completion of the said work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) At present, there is no proposal.

(b) and (c). Do not arise.

Kentucky Fried Chicken

459. SHRI RABI RAY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether his Ministry's opinion has been sought by the Department of Food Processing Industry on the issue of cancellation of the licences of Kentucky Fried Chicken outlet in Delhi on the ground either of insanitary conditions or the use of harmful sodium aluminium phosphate;
 - (b) if so, the details thereof; and
 - (c) the opinion offered by the Ministry in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). No Sir, They have requested for the position prevailing in the Prevention of Food Adulteration Rules to be brought to the notice of the authorities concerned.

(c) The provisions of the Prevention of Food Adulteration Rules are within the knowledge of the enforcement authorities

Electropathy

460. SHRI VISHWESHWAR BHAGAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Electropathy / Electro-Homoeopathy Medical Science is at an advance stage of development;
 - (b) if so, the details thereof;
- (c) whether the Union Government have received complaints regarding step motherly treatment meted to this system of medicine; and
- (d) the remedial steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (d). In view of several representations and appeals from various sources seeking official recognition to Electropathy / Electrohomoeopathy as a system of medicine, Government appointed Committees to examine the merit of the system. On the basis of the report of these Committees, it was decided not to grant official recognition to the system of Electropathy / Electrohomoeopathy in its present stage of development.

Employment in Armed Forces

- 461. KUMARI UMABHARTI: Will the PRIME MINISTER be pleased to state:
- (a) whether any survey report has been published that attraction of the people for employment in Armed Forces has gone down:
 - (b) if so, the details thereof;
- (c) whether the facilities being given to the officers and jawans in Armed Forces are adequate as compared to the facilities available to their counterparts in the Armed Forces in neighbouring countries; and
 - (d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND

DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). No official survey has so far been made by the Government on employment preferences of the people with special reference to the Armed Forces. However, when the Armed Forces commenced work for the Fifth Central Pay Commission, they reportedly retained Marketing and Research Group (MARG) for an assessment of the quality of intake and motivation of serving personnel as also the changes in the emolument structure of the market place, to be used for strengthening their proposals to the Fifth Pay Commission. The report of the consultant has supported the hypotheses postulated in the project directive by the Armed Forces that a career in the Armed Forces is seen as "not so attractive".

However, a survey conducted by the Foundation for organisational Research and Education on career choices as reported in Times of India, dated 19 April 1995 reveals that compared to 1983 and 1985, in 1994 the choice for Armed Forces as a career has gone up from position 7 to position 6 while that for IAS and PSUs has gone down from position 1 to position 4 (in respect of IAS) and position to position 5 (in respect of PSUs) during the same period.

A large number of youth continue to appear for selection in the Armed Forces. The Pay and allowances of the Armed Forces personnel are at per with those of the civilian employees of the Central Government of equivalent status. In addition, the Armed Forces personnel are given a number of other perquisities and facilities not admissible to civilian employees.

The pay and allowances and other facilities given to the Armed Forces personnel differ from country to country and depend upon a number of factors. It is therefore, considered that it would not be possible to make a comparison on like to like basis of the facilities admissible to the Inidan Armed Forces personnel with those admissible in other countries.

Mass Rapid Transit System (MRTS) in Delhi

462. SHRI RAJESH KUMAR : SHRI GURUDAS KAMAT : KUMARI SHUSHILA TIRIYA :

Will the Minister of URBAN ARRAIRS AND EMPLOY-MENT be pleased to state :

- (a) whether the Government are facing hardship to procure loans from the financial institutions to begin the construction work of Mass Rapid Transit System (MRTS) in Delhi;
 - (b) if so, the reasons therefor;
 - (c) whether the Government propose to cover outer ring

road between Mangolpuri to ISBT to cover the density of population in North West Delhi; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) and (b). The possibility of raising loan funds from the Indian Financial Institutions for Delhi MRTS Project was discussed with some of the major Financial Institutions of India in a meeting held on 17.10.95. The conclusions reached at this meeting were that long term finance of the magnitude required at the concessional terms, which were sought may not be available. It was also stated that even if long term finance of this magnitude could be mobilized within the country, the rate of interest would be not less than 18% per annum. This would be much above the paying capacity of the project.

(c) and (d). The proposed first phase of the MRTS project covers three corridors namely, Shahdara - Nangloi, Subzi Mandi - Holambi Kalan and Central Secretariat - Vishwavidyalaya. On Shahdara - Nangloi corridor, Multan Nagar and Mangol Puri stations are located close to and on either side of Outer Ring Road. Similarly, ISBT, Civil Lines, Old Secretariat and Vishwavidyalaya stations on Central Secretariat - Vishwavidyalaya corridor and Udyog Nagar and Transport Nagar stations on Subzi Mandi - Holambi Kalan corridor are located close to the Outer Ring Road. In general, any locality on outer ring road in North West Delhi is quite close to the above named stations. Feeder bus system has been planned in such a way that no person has to walk more than 500 metres to reach the nearest MRTS station or bus stop.

[Translation]

Speeches on Biotechnology

463. SHRIMATI SUMITRA MAHAJAN: Will the PRIME MINISTER be pleased to state:

- (a) whether grant is allotted for purpose of arranging popular series of speeches on biotechnology by the Department of Biotechnology;
- (b) if so, the institution-wise details of allocation made in Rajasthan M.P. and U.P. during the last three years;
- (c) whether any study has been made to assess the utility of the scheme;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPART-

MENT OF ATOMIC ENERGY AND DEPARTMENT OF STATE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRIBHUVNESH CHATURVEDI): (a) Yes Madam, the Department of Biotechnology has a scheme on "Popular Lectures in Biotechnology", whereby funds are allocated to various institutions, universities and registered societies for organising popular series of lectures on Biotechnology by eminent scientists.

- (b) Ten institutions in U.P. and M.P. have been allocated funds for this purpose during the last three years. No proposal was received from any university / institution from Rajasthan. The institution-wise details of allocations made in U.P. and M.P. during the last three years is given in the enclosed Statement.
- (c) The feed back from the participants suggests that such lecture series are beneficial.

(d) N.A.

(e) The popular lecture series scheme was initiated in 1990. The Department received a few proposals for organising the popular lectures in the begining. Recently, special efforts have been made by the Department to invite proposals from various institutions and organisations for organising the lectures. There has been a clear indication that the scheme is making good impact on the college and school going students. However, there is a need to sensitize registered local bodies to organise the lectures in order to reach the students and teaching faculty in schools and colleges.

STATEMENT

	Institution	State
1.	University of Roorkee, Roorkee	U.P.
2.	Chandra Sekhar Azad University of Agriculture & Technology, Kanpur	U.P.
3.	Indian Grass Land & Fodder Research Institute, Jhansi	U.P.
4.	Central Institute of Medicinal and Aromatic Plants, Lucknow	U.P.
5.	Agra University, Agra	U.P.
6.	A. P. S. University, Rewa	M.P.
7.	Devi Ahilya Vishwavidyalaya, Indore	M.P.
8 .	Defence Research & Development Establishment, Gwalior	M.P.
9.	Jiwaji University, Gwalior	M.P.
10.	Central Institute of Medicinal and Aromatic Plants, Lucknow	U.P.

[English]

National Housing Bank

Written Answers 146

464. SHRI SHRAVAN KUMAR PATEL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the rules of National Housing Bank are proposed to be amended to privide for speedy foreclosure of mortagages with a view to promoting housing finance market by ensuring adequate security to housing finance institutions for housing loans, with the objective of creating additional house-dwelling units with proper facilities:
 - (b) if so, the details in this regard; and
- (c) the number of dwelling units in urban and rural areas required to provide adequate housing facility to India's houseless populations as per census 1991 and the details of the plan of Action of any, laid down to provide adequate housing facilities to this population?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): (a) and (b): There is no decesion of Government in this regard.

(c) Based on 1991 Census data, the N.B.O. has estimated housing requirement for the houseless households to be 3.1 lakhs in rural and 2.4 lakhs in urban areas.

Housing being a State subject, it is primarily the responsibility of the State Governments to formulate and implement housing schemes for various target groups. These schemes are financed by State budgetary resources and/or institutional finance. HUDCO provides loans to housing agencies at low interest rates for construction of dwelling units for EWS/LIG.

In order to supplement the State Government's efforts to provide housing to the people below the poverty line in urban and rural areas. Central Government have launched a number of Centrally Sponsored Schemes envisaging grant of Central subsidy/HUDCO loans at concessional terms. These include:—

- Indira Awas Yojana- a subsidised Housing Scheme for the rural poor.
- Shelter upgradation under Nehru Rozgar Yojana aiming at grant of subsidy and HUDCO loan for upgradation of dwelling units for urban poor.
- Night shelter and sanita on facility for urban footpath dwellers.

- Susidised rural housing schemes envisaging Central susidy to State Governments to augment their resources for rural housing.
- A subsidy at 25% of the unit/renovation/repair cost under a shelter upgradation component of the Prime Minister's Integrated Urban Poverty Eradication Programme.

Ordnance Factories

- (a) whether the Government have decided to undertake a comprehensive study on the future of Ordnance Factories and Defence PSUs:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI): (a) to (c). The Government sees no need for any basic changes in the defence production apparatus, consisting of ordnance factories and defence public sector undertakings. However, appropriate modifications are made from time to time in the lines of production so that they respond to the changing pattern of requirements of the armed forces. Consequent capital investments are made and plant and machinery are modernised. Adjustments are also made with a view to securing stronger interface with the civil sector and optimum utilisation of the installed capacities.

[Translation]

Shifting of Government Offices

466. SHRI RAM TAHAL CHOUDHARY: SHRI ARJUN SINGH YADAV:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to State:

- (a) whether the Government had identified some Government offices and Public Undertaking Units for the purpose of shifting them out of Delhi;
- (b) if so, the number of the identified offices out of them actually shifted out of Delhi and the time by which the rest of the offices/units are likely to be shifted;
- (c) whether the Government propose to identify more Government offices and Public Undertaking Units for shifting them out of Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) Yes, Sir.

- (b) Three Government Offices and Four Public Undertakings have been actually shifted out of Delhi. No time frame can be set for actual shifting of the Government Offices/ Undertakings since the actual shifting depends upon a number of determining factors like availability of land, construction of building, provision of funds, etc.
 - (c) and (d). There is no such proposal under consideration.

Violation of Directive of Nehru Rozgar Yojana

467. SHRI KHELAN RAM JANGDE : SHRI KUNJI LAL :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

- (a) Whether the Government have received any information regarding irregularities or violation of diretives in Nehru Rozgar Yojana;
 - (b) if so, the State-wise details for last two years;
 - (c) the States found guilty during last two years; and
- (d) the States to whom directives has been issued for taking remedial measures during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYEMNT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): (a) to (d). The Nehru Rozgar Yojana (NRY) was launched in October, 1989 with the objective of generating self-employment and wage employment opportunities for the urban poor living below the poverty line. Broad policy guide-lines for implementation of various schemes under the Yojana are enunciated by the Central Government while providing financial assistance to the State Governments/UT Administrations. The primary responsibility for its implementation rests with the State Governments/UT Administrations. At times, Ministry takes corrective measures for any irregularity or any violation of the guidelines whenever such incidence comes to its notice.

AIDS Tests

468. SHRI SHIVRAJ SINGH CHAUHAN: Willthe Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government propose to conduct compulsory medical checkup of the persons suffering from AIDS and T.B. in the country; and
- (b) if so, the time by which the Government propose to enact law in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) No, Sir.

(b) Does not arise

Health Care Scheme

469. SHRI N.J. RATHVA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether some schemes of Public Health Department of Gujarat, are pending before Union Government;
 - (b) if so, the details thereof; and
- (c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). A revised proposal for the development of intermediate level hospitals in Gujarat State with the assistance of Government of Netherlands for Rs. 175.00 crore is being processed for clearance. The same has been forwarded to the Department of Economic Affairs for passing it to the concerned authorities.

Regularisation of Pharmacist

- 470. SHRIMATI BHAVNA CHIKHLIA: Will the PRIME MINISTER be pleased to state:
- (a) whether the services of temporary pharmacists working for a long period in the Divisional Hospitals of Western Railway especially in Gujarat have not been regularised till date:
 - (b) if so, the reasons therefor;
- (c) whether the Pharmacists were awarded Group Cash Award for distinguished service and have also passed 'In Service Training for Pharmacists' Special Course;
- (d) if so, the time by which these Pharmacists are likely to be regularised; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (e). The information is being collected and will be laid on the Table of the House.

[English]

Late running of Trains

- 471. SHRI JITENDRA NATH DAS: Will the PRIME MINISTER be pleased to state:
- (a) whether trains from North-Eastern Zone are running late quite often;
 - (b) if so, the reasons therefor; and
- (c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). The running of trains does get affected at times due to reasons such as accidents, agitations, equipment failures, alarm chain pulling, miscreant activities etc.

(c) Intensive chasing and daily monitoring at different levels including holding of daily punctuality meetings both at Divisional and Headquarter's level and Foot-Plating Inspection by Senior Officers of different Departments are undertaken regularly. In addition, punctuality drives both at Inspectorial and Officer's level are also launched and lacunae in the system whenever detected are dealt with.

Train from Howrah

- 472. SHRI PURNA CHANDRA MALIK: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government are aware that due to non-availability of an Express train from Howrah to Tarapith Road, Eastern Railway people as well as the tourists are facing difficulties;
- (b) if so, whether there is any proposal to introduce an Express train in the morning from Howrah and back in the evening; and
 - (c) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) For the passengers/tourists to Tarapith there are 5 pairs of daily mail/express trains including one pair of morning/evening train (5657/5658 Kanchanjunga Express) from Howrah/Sealdah to Rampur Hat, the adjacent station to Tarapith Road. In addition there are 4 pairs of passenger trains between Howarh/Sealdah and Rampur Hat serving Tarapith Road. These services are considered adequate.

- (b) No, Sir.
- (c) Does not arise.

New Railway Line

473. SHRI AJOY MUKHOPADHYAY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government are considering construction of a new line from Krishna Nagar to Berhampore via Karimpore in West Bengal;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Acceptance of Milk by Idols

447. SHRI SURENDRA PAL PATHAK: Will the PRIME MINISTER be pleased to state:

- (a) whether any scientific investigation has been conducted regarding the acceptance of milk by idols in the recent past; and
 - (b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). Preliminary investigations reported by a group explained the event on account of surface tension which depends upon molecular forces and resultant siphon action.

[English]

Ban of Medicine

475. SHRI SOMJIBHAI DAMOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the production of drugs with the combination of Motronidazole, Di-lodohydroxt-quinoline and activated Demathicona is banned;
 - (b) if so, the reasons therefor;
- (c) the number of cases unearthed for manufacturing of medicine with the banned combinations during the last two years:
- (d) the names of the companies involved and action taken/proposed to be taken against such companies; and
 - (e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). Steps have been taken to ban combination of Di-lodohydroxyquinoline group of drugs with any other drug based on the experts' advice. The notification banning the combination with other drugs has still to come into force. Therefore, there is no monitoring as yet on the availability of such combinations in the market. Reports on other banned drugs moving in the market and being unearthed have not been received from State Governments.

(d) and (e). Question does not arise.

[Translation]

Out of Turn Allotment

476. SHRI LALIT ORAON: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) the number of persons who have applied for houses on the "Out of Turn" basis in Delhi Development Authority;
- (b) the number of Scheduled Castes, Scheduled Tribes, handicapped persons, calamity stricken persons, among the applicants;
- (c) persons who were allotted accommodation on out of turn basis in 1990, 1991, 1992, 1993 and 1994; and
- (d) the number of Scheduled Castes/Scheduled Tribes persons out of them?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF

URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) 1035 applications are currently under process for out of turn allotment of DDA flats. The applicants include members of Scheduled Castes, Scheduled Tribes, handicapped persons, calamity-striken persons. Under the existing policy, 2.5% of the flats are reserved every year for out-of-turn allotment. No separate quota from out of 2.5% has been fixed for allotment to any of these categories and hence no separate lists of applicants belonging to these categories has been maintained.

(c) and (d). Details of out of turn allotments made during the last 5 calender years including the members of SCs/STs community are as under : \cdot

1990	_	162	
1991	_	116	
1992		055	
1993	_	125	
1994	_	053	

Year-wise list of allotments for MIG, LIG and Janta flats is given in enclosed *Statement-I* and SFS flats in enclosed *Statement-II*.

STATEMENT-1

SI. No.	Name of Applicant
	S/Shri
	1990
1.	Gaze Singh
2.	K.L. Balgohar
3.	Smt. Kamala Devi
4.	Madho Das
5.	Smt. Lazza Verma
6.	Smt. Jagwati Sharma
7.	Smt. Shashi Kapoor
8.	Miss Madhu Soni
9.	Capt. Ajit Singh
10.	M. Vaid Nathan
11.	Kishan Kishore

SI. No.	Name of Applicant
	S/Shri
12.	Smt. Pritam Kaur
13.	Smt. Savita Khanna
14.	Smt. Padma Bandopadhyay
15.	Smt. Godawari Bai
16.	Vivek Pandey
17.	Smt. Hashmi Begum
18.	Smt. Kamla Malhotra
19.	Smt. Amina Khatoon
20.	Smt. Parveen Kaushal
21.	Smt. Harmeet Kaur
22.	Smt. Prem Lata
23.	Ram Swarup
24.	Harnam Singh Talwar
25.	O.P. Rohan
26.	Sippattar Singh
27.	R.K. Mahajan
28.	K.K. Gupta
29.	P.C. Dogra
30.	Smt. S.N. Chisti
31.	Smt. Shalini Bajaj
32.	S.A. Panthri
33.	Dev Raj
34.	P. Setumadhavan
3 5.	Smt. Devinder Kaur
36.	Smt. Ruby Chatterjee
37.	Smt. Taranjeet Kaur

SI. No.	Name of Applicant	SI <u>.</u> No.	Name of Applicant
	S/Shri		S/Shri
38.	Miss Rubi Kumari	65.	Govind Singh
39.	Kishore Singh	66.	Smt. Purnima Arora
40.	Mohinder Singh	67.	Raj Bahadur Jain
41.	Smt. Shanta Handa	68.	Smt. Raj Rani Chopra
42.	Smt. Madhu Gupta	69.	Smt. Satinder Jagpal
43.	V. Ayyaswamy	70.	K. Sasidharan Pillai
44.	Capt. R. Malik	71.	Smt. Meena Kohli
4 5.	Smt. Sarto Devi	72.	Smt. Chander Mohini
46.	Mrs. C. Sarallamma	73.	Sukhdev Singh
47.	Smt. Bela Marya	74.	Smt. Aruna Thakur
48.	Smt. Sehnaz Begum	75.	Smt. Kamala Bansal
49.	Prem Narain Singh	76.	Smt. Shashi Gupta
50.	N.C. Jain	77.	Smt. Noor Jahan Begum
51.	Balwant Gargi	78.	Smt. Savita Dabal
52.	Dwarka Nath	79.	Smt. Tarvinder Kaur
53.	Prith Pal Kaur	80.	A.N. Kapoor
54.	Smt. Kamlesh Bhasin	81.	Smt. Nirmala Devi
55.	Smt. Chaman Rani	82.	Smt. Laxmi Saxena
56.	Mohan Chand Pathak	83.	Smt. Kamla Grover
57.	Smt. Leela Sundram	84.	Smt. Shila Kanojia
58.	Smt. Hem Kanti Mishra	85.	Miss Rajni Uppal
59.	Miss B. Nigam	86.	Jagannath Parsad Sharma
60.	Atul Sharma		•
61.	Smt. Tarlochan Kaur	87.	Smt. Rajwanti Devi
62.	Smt. Nisha Bhardwaj	88.	Smt. Bimla Rani
63.	Smt. Saraswati Srivastav	89.	Smt. Usha Jain
64.	Smt. Ketuka Devi	90.	Smt. Bhagwati Devi

SI. No.	Name of Applicant	SI. No.	Name of Applicant
	S/Shri		S/Shri
91.	S.C. Rastogi	118.	Smt. Bina
92.	Smt. Kamla Devi	119.	Raj Kumar
93.	Smt. Suresh Rani	120.	Smt. Urmila
94.	K.C. Saxena	121.	Brij Kishan Lal Nijhawana
95.	Rishi Ram	122.	Smt. Monica Ghose
96.	Smt. Gursharan Kaur		1991
97.	R.P. Verma	1.	Smt. Shusheel Kanta
98.	Nand Lal Gulati	2.	Smt. Santosh Kuhar
99.	Smt. Kamla Bisht	3.	Smt. Roni Bhatnagar
100.	Smt. Mudrika Devi	4.	Suresh Chand Sharma
101.	Smt. Saraswati Devi	5.	Smt. Harbhajan Kaur
102.	Smt. Bharti Devi	6.	Smt. Purnima Saxena
103.	Smt. Veena Kumari	7.	Suresh Kathuria
104.	Hari Datt	8.	Smt. Susheel Sahni
105.	Darshan Singh	9.	S.C. Bhargava
106.	Kishan Lal	10.	Smt. Sumitra Kaushik
107.	M.L. Gupta	11.	Smt. Balbir Kaur
108.	Smt. Triveni Devi	12.	S. Giamchandani
109.	Smt. Hasina	13.	Smt. Shanti Uniyal
110.	Smt. Taranjit Kaur	14.	G.L. Sharma
111.	Smt. Pushp Lata Sharma	15.	Smt. Dhapo Devi
112.	Smt. Parveen Sultana Zafri	16.	Smt. Harvinder Kaur
113.	Tara Chand	17.	Smt. Sudershan Kumari
114.	Gurbaksh Singh Marwah	18.	Smt. Sunita
115.	Mukand Lal	19.	Karam Singh
116.	Nagim Chand Soni	20.	Smt. Shanti Deviar
117.	Smt. Kiran Malhotra	21.	Masood Akhtar

SI. No.	Name of Applicant	SI. No.	Name of Applicant
	S/Shri		S/Shri
22.	Smt. Indu Kumari	47.	Smt. Suman Lata
23.	Samsuddin	48.	Smt. Veena Devi
24.	Prem Nath	49.	Smt. Kaushalay Devi
25.	Mangaldev Sharma	50.	Smt. Shamim
26.	Smt. Suman Lata Butani	51.	Smt. Kamlesh Grover
27.	Smt. Lata Sharma	52.	Smt. Mohini Manchanda
28.	Smt. Sunita Datta	53.	Mohd. Rafiq
29.	N.N.D. Kaul	54.	Gian Singh Saini
30.	Smt. Ramesh Kumari Dhawan	55.	Devender Mohan Sharma
31.	Smt. Asha Rathore	56.	Miss Usha Rani
32.	Smt. Sunanda Ghose	57.	Smt. Parvati Devi
33.	Smt. Shanti Devi	58.	Attar Singh
34.	Gurjinder Kaur	59.	Smt. Sagarika Bhaumik
35.	Hari Datt Pandey	60.	Om Narain
36.	Smt. Tara Devi Mehrotra	61.	Smt. Rukmani
37.	Pushkar Raj Pandey	62.	Lalmani Tiwari
38.	Smt. Suman Kohli	63.	Raj Kumar
39.	Miss Asha Rani Gupta	64.	Jamuna Parshad
40.	Smt. Savitri	65.	Kulbhushan
41.	Smt. Renu Sharma	66.	Şmt. Rajbala
42.	Smt. Janakbala Sehgal	67.	Smt. Santosh Kumari
43.	Smt. V. Rajinder Kumar	68.	Smt. Kamla Devi
44.	Smt. Veena Khosla	69.	Smt. Phulan Devi
4 5.	R.C. Upadhyay	70.	Smt. Bimla Devi
46.	Smt. Satinder Kaur	71 .	Smt. Madhu Sharma

SI. No.	Name of Applicant	SI.	Name of Applicant
	S/Shri		S/Shri
72.	Roshan Lal	19.	Smt. R. Rangamal
73.	Smt. Phool Devi	20.	Smt. Jharna Roy
74.	Smt. Nafisa Begum	21.	Surjit Singh & Mill Lali Tuli
75 .	Smt. Sunita Sharma	22.	Smt. Asha Kiran Ahluwalia
7 6.	Smt. Jasvinder Kaur	23.	B.P. Srivastava
77.	Vishwa Nath Nautiyal	24.	Smt. Prabha Kumari
	1992 (1.1.92 to 31.12.92)	25.	Shiv Kumar Sharma
1.	Smt. Anita Pandey	26.	Smt. Shakuntla Chiller
2.	Smt. Geeta Sen	27.	Nathu Ram Nishad
3.	Lala Amar Nath	28.	Smt. Kanti Sharma
4.	Smt. Uma Grover	29.	A.C. Divedi
5.	Chandrika Datt Singh	30.	Smt. Kundan Devi Joshi
6.	Smt. Snehlata Chawla	31.	Smt. Gita Devi
7.	V.S. Rahi	32.	Smt. Poonam
8.	Smt. Meena Katyal	33.	Shiv Nath Sao
9.	Smt. Parbhati Devi	34.	P.K. Bhatia, Smt. Sunit Bhatia &
10.	Smt. Sadhna		Sh. Amit Bhatia
11.	S.J. Pillai	35.	Doman Shah
12.	M.N. Badam	36.	Smt. Lalita Kumari
13.	Capt. Ram Singh	37.	Smt. Angoori Rathi & Shri Tasvir Singh Rathi
14.	Yogender Nath	38.	Smt. Sushma Chawla
15.	Kamaljit Singh	39.	Rati Ram Bhati
16.	Smt. Elsy Chako	40.	Bal Kishan Vohra
17.	Gurdit Singh	41.	Smt. Hardyali
18.	Smt. Asha Sharma	42.	Arun Kumar Singh

SI.	Name of Applicant	SI. No.	Name of Applicant
	S/Shri		S/Shri
43.	Smt. Kusum Lata	67.	Smt. Sunita Mehta
44.	Smt. Bimla Devi	68.	Ansar Harveni
4 5.	Smt. Misri Devi	69.	Smt. Asha Anand
46.	Ashok Kumar	, 70 .	Smt. Jaijaiwanti Parimu
	1993 (1.1.93 to 31.12.93)	71.	Anil Kumar Marwah & Sh. J.K. Marwah
47 .	·Smt. Talat Haroon	72.	J.K. Chawla
48.	Suram Chand	73.	Ved Parkash
49.	Kulwant Rai	74.	Satish Kumar
50.	O.P. Bhambri	7 5.	H.N. Mukherjee
51.	Smt. Geetha George	76.	Smt. Rina Dennia
52.	R.P.S. Verma	77.	Jas Bahadur Thapa
53.	Rajinder Singh	78.	Smt. Shila Raisinghani
54.	Brij Mohan Sharma	79.	Smt. Sukhdevi
55.	Parmod Kumar Sahni	80.	Smt. Vendana
56.	Smt. Sheela Devi Tiwari	81.	Smt. Madhu Sharma
57.	Smt. Suman Jain	82.	Smt. Kamlesh
58.	Smt. Pushpa Datta		1994 (1.1.94 to 31.12.94)
59.	Ram Nath Bhardwaj	83.	Smt. Shashi Bal Srivastava
60.	Raj Kishore	84.	Nagu Ram
61.	Smt. Mohini Garg	8 5.	Smt. Anitaranı
62.	Smt. Shashi Sehgal	86.	Mahender Singh
63.	Smt. H.H.M. Salina	87.	P.N. Kilam
64.	Smt. Madhu Bhatia	88.	Dr. Alka Dakshi
65.	Smt. Shyam Devi Malik & Sh. Harvansh Malik	89.	Smt. Bina Sahni
66.	Ms. R. Kaur & Ms. P. Kaur	90.	Suresh Ajmani

S/Shri 91. Smt. Bi	mla Assis		
	mle Annia		S/Shri
00 Cm+ K	mia Aneja	4.	Promila Mansarmani
92. Smt. N	ran Tripathi	5.	Miss Madhu Soni
93. Smt. Sa	arla Devi	6.	K.N. Singh
94. Budh P Chatury	arkash Chaturvedi & Smt. Chander Kanta vedi	7.	Dr. Zee Ansari
95. Smt. Re	enu Joshi	8.	S. Choudhary
96. Smt. Ka	alpana Rani Mittal	9.	Smt. C.P. Mathur
97. M.N. Ka	aul	10.	Manju Kumar
98. Som Di	utt Sharma	11.	Mahnuddin
99. Smt. Sa	araswati Devi	12.	L.S. Pachuri
100. Miss Ro	enu Saini	13.	Madhu Datta
101. Smt. O	m Dhara	14.	Dhanik Lal Mandal
	heela Devi	15.	Uma Shasi Nayyar
103. Kula Na		16.	Arti Gautam
	ashmi Devi	17.	T.N. Chaturvedi
105. Murari106. Smt. Si		18.	Smt. Kaini
	war Parsad	19.	Hiten Bhaya
108. Smt. Pi		20.	Kanta Kaul
	STATEMENT-II	21.	M.D. Thapar
	otment made during the period 1990,	22.	Neelam Sharma
	2, 1993 and 1994 (SFS Category) 990 (1.1.90 to 31.12.90)	23.	Brig. Avtar Singh
Sl. Name o	of Applicant	24.	Renu Sharma
S/Shri		25.	Sayeed Naseem Chisti
	Liit Cinah	26.	G. Laxmi Rao
	Njit Singh am Payari Verma	27.	Geeta More
	n Goyal	28.	Bir Bhadra Singh

SI. No.	Name of Applicant	SI. No.	Name of Applicant
•	\$/Shri		S/Shri
29.	Anju Das	13.	B.B. Srivastava
30.	S.V. Subramaniam	14.	Dr. S. Ramachandran
31.	K. Vijayan	15.	Mrs. Mohni Bala
32.	Neeta Malhotra	16.	Anand Sharma
33.	Vinod Sena	17.	Bhudeo Sharma
34.	Promila Gupta	18.	R.P. Sharma
35 .	C.I. Chandrakar	19.	Brg. Avtar Singh
36.	Shiva Swarup	20.	K.G. Mehta
37.	Kamini Thussu	21.	Smt. Seema Anand
38.	Sushma Kalia	22.	Dr. R. Rothuama
39.	Nelly Tharen	23.	Sh. V.B. Patel
40.	Annapurna Dixit	24.	Bibha Goswamy
	1991 (1.1.91 to 31.12.91)	25.	Mrs. Promila Singh
1.	Wg. Cdr. M. Dutt	26.	M.S. Sandhu
2.	Harsh Dev Sharma	27.	V.J. John
3.	Capt. Judith Pareira	28.	C.J. Jose
4.	Dr. Hari Dev Sharma	29.	C.D. Joseph
5.	H.C. Kochhar	30.	Sh. Guljari Lal Nanda
6 .	Smt. Uma Anand	31.	V. Devnathan
7.	Mohd. Shafi Bhatt	32.	Neena Chauhan
8.	Lt. Col. R.P. Bahl	33.	Amrit Kaur
9.	Dr. (Mrs.) Amarjit Kaur	34.	Jyotsna Mişhra
10.	Justice N.C. Kochhar	35.	Neeta Gupta
11.	Mrs. Urvashi Suri	36.	Namita Gupta
12.	Ms. Girja Tikoo	37.	Manjit Kaur

SI. No.	Name of Applicant	SI. No.	Name of Applicant
	S/Shri		S/Shri
38.	Madhu Singhal	13.	Mena Gulam Qadir
39.	Smt. Geeta Singh	14.	Asha Baweja
	1992 (1.1.92 to 31.12.92)	15.	T.R. Malakar
1.	Sh. Atal Bihari Vajpayee	16.	Ritu Shankala
2.	Sh. Kailash Parkash	17.	Mohinder Lal
3.	Mrs. Sangeeta Mishra	18.	Santosh Kumari
4.	Kunwar Mohd. Ali Khan	19.	Sudeep Singh
5.	R.K. Tikoo	20.	Godha Devi
6.	Smt. Prabha Devi	21.	Priya Dabir
7.	G.R. Kar	22 .	Jiga Tijee
8.	Naresh Chandra	23.	M.S. Sekhon
9.	Pamila Mehta	24.	Vimla Tyagi
	1993 (1.1.93 to 31.12.93)	25.	Usha Singh .
1.	G. Sandhya	26.	Anita Gauri
2.	Jasbir Singh	27.	K.G. Chatterjee
3.	Saguna Swaminathan	28.	Acharya Ganpati Rai
4.	Harkamaljit Singh	29.	Smt. Poonam Talwar
5.	Anjali Issar	30.	Anil Kumar Tanwar
6.	Manjula Malik	31.	Lakshmi Kumar
7.	Rita Verma	32.	Satyawati
8.	A.C. Sharma	33.	A.S. Narula
9.	Rakesh Rana	34.	Tripat Kaur
10.	S. S. Virk	35.	Manjit Dhaliwal
11.	Jagmohan Sapra	36.	Sydney Reberio
12.	C. Gopalan	37.	Suguntha Venkataraman

SI. No.	Name of Applicant	SI. No.	Name of Applicant
	S/Shri		S/Shri
38.	Kailash Pati	62.	K. Suryanarayana
39.	Subhash Chand	63.	G.S. Randhawa
40.	Udhav Dass	64.	S.K. Srivastava
41.	Ram Singh Khinchee	65.	I.K. Barthakur
42.	Manju Aggarwal	66.	K.K. Kureel
43.	Dr. B.K. Sharma	67.	Chand Rani
44.	Anoop Kr. Sahay	68.	Praveen Davar
4 5.	Asha Thakur	69.	Madhumita Bisht
46.	Asha Latha	70.	Rameshwar Tiwari
4 7.	Kiran Sehgal	71.	Anupamjit Kaur
48.	M.K. Rastogi	72.	Jayashree Joshi
49.	R.K. Sharma	73.	Geeta Rainboth
50.	Usha Singh	74.	Sheila Chaman
51.	Brijesh Chadha	75.	Aruna Singh
52.	Darshan Lal	76.	Ritu Nath
53.	V.P. Sharma	77.	Lekha Behal
54.	Parbhati Ram	78.	Hakim Pertin ST
55.	Bijendra Raustogi	79. 80.	Chunchal M.A. Khan
56 .	P.K. Biswas	81.	Dr. B. Lal Chaturvedi
57.	Dharam Gaj Singh SC	82.	Bishamber Singh
58.	Sherry Arya	83.	Smt. Oma Kaul
59.	Anil Kapoor	84.	Mrs. Bina Khanna
60.	Joginder Kaur	85.	Naresh Kumar
	_	86.	Mrs. Savita Sharma
61.	Darshana Vashist ,	50.	ino. Jarra Jiania

SI.	Name of Applicant
No.	
	S/Shri
87.	Smt. Sheela Devi
88.	Mrs. K. Mulgankar
89.	Smt. Sneh Lata Gogia
	1994 (1.1.94 to 31.12.94)
1.	Mrs. Rachna Lamba
2.	Smt. Renu Bala Ġupta
3.	Smt. Renu Raina
4.	Smt. Krishna
5.	Smt. V. Bala Sharma
6.	Smt. Kim N. Shat
7.	Dr. M.K. Mugasine
8.	Om Parkash Sharma
9.	Dharmendra Singh Yadav
10.	M. Venugopal Rao
11.	Smt. Nirmal Bhagoy
12.	Smt. Indra Gill
13.	Smt. Veena Shashi
14.	Smt. Suman Arora
15.	Miss Punit
16.	Anil Bhan
17.	Smt. Veena Prasad
18.	Ashok Patel
19.	Brij Rani Sharma
20.	Virendra Prabhakar
21.	Capt. Adhiraj Singh
22.	Rajinder Singh
23.	Mrs. R.M. Bathow
24.	Smt. Yasmin Saifullah
25.	Nirmala
26.	Jayant Bhattacharjee
27.	Ram Ratan Ram

[English]

Power Failure

477. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

- (a) whether the Rail traffic on the Howrah-Delhi main route came to a standstill following a major power failure since night of October 10, 1995 affecting the overhead power lines of the track:
 - (b) if so, the cause of the power breakdown; and
 - (c) the steps taken to obviate such disruption in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir. The Northern Regional Power System experienced a grid disturbance on 10th October, 1995 at about 22.54 hour resulting in interruption of power supply for Railway traction system in the areas fed by the Uttar Pradesh State Electricity Board jurisdiction. This disrupted Rail traffic on Delhi-Mughalsarai section of Delhi-Howrah route.

(b) and (c). A Statement is attached.

STATEMENT

As advised by the Ministry of Power the causes and recommendations made by the Committee constituted for this purpose are given below:

Causes of Grid Disturbance

The Committee concluded that the grid disturbance was caused due to spurious signal which operated RXMS-1 relay used for multiple tripping of breakers at Dadri 400 KV substation. The damage to the capacitor banks of the BVC system at 400 KV Kanpur sub-station of POWERGRID was caused due to overloading of capacitors and subsequent bursting of some of the capacitor units of fifth harmonic filter banks of SVC-1 and thyristor switched capacitor banks of SVD-9.

Recommendations

The Committee recommends the following measures to prevent recurrence of such a disturbance in future :

 POWERGRID and NTPC should provide a desensitizing unit with RXMS-1 relays provided for breaker fail protection scheme at Dadri 400 KV sub-station and HVDC Dadri station. It has been agreed that POWERGRID would procure the desensitizing units for NTPC also.

- POWERGRID should lay a separate control cable between Dadri 400 KV Sub-station of NTPC and Dadri HVDC station to segregate the trip signal for breaker fail protection for the two bus sectionalisers.
- POWERGRID along with Ws. ABB should investigate
 the cause of overloading of capacitors and subsequent
 fire in fifth harmonic filter bank of SVC-1 and thyristor
 switched capacitor banks of SVC-2 installed at Kanpur
 400 kV sub-station and recommend preventive
 measures.
- 4. POWERGRID and M/s. ABB should review the setting of protective relays, particularly over voltage (NAUCA) relay, installed on the capacitor banks in SVCs at Kanpur. M/s. ABB should also be asked to furnish measures for periodic checks on capacitor units for detecting the status of internal fuses.
- The SVC-2 has already been commissioned by POWERGRID after isolating its TSC. POWERGRID should take immediate measures for revival of the demaged fifth harmonic filter bank of SVC-1, the capacitor banks of TSC of SVC-2 and the earthing transformer of SVC-2.
 - UPSEB should expedite procurement and installation of SVCs planned at their Panki, Lucknow, Muradnagar and Moradabad 400 kV sub-stations.
 - All the constituents of NREB should take steps for revival
 of underfrequency relays (both flat and df/dt) as per the
 recommendations of NREB. They should also plan for
 rotational underfrequency load shedding through
 programmable micro-processors on the lines of DESU
 system.
 - Power supply to Sequential Event Recorders should be provided through UPS at Dadri and other sub-stations where such facility does not exist.
 - All generating units of capacity 100 MW and above should operate on natural governing for dynamic control of frequency.
- 10. NTPC should take immediate action for commissioning islanding scheme for some of the other units at Singrauli STPS on house load and islanding of Rihand STPS with Rihand-Dadri HVDC system, as per the scheme already finalised by NREB.
- POWERGRID should examine the proposal of NREB for providing AC bye-pass between north and west buses at Vindhyachal HVDC back-to-back station for providing black start power to Singrauli/Rihand super thermal power stations.

- 12. UPSEB should issue standing instructions to Harduaganj, Muradnagar and Khurja 220 kV sub-stations to extend start up power to NAPS immediately after power is available at any of these sub-stations for the safety of nuclear reactor.
- 13. The underfrequency relays installed on 400 kV Dadri-Mandaula line at Mandaula sub-station of POWERGRID, 400 kV Ballabgarh-Bassi line at Ballabgarh sub-station of POWERGRID and 220 kV Mehrauli-Najafgarh line at Mehrauli sub-station of DESU should be checked by POWERGRID and DESU respectively.
- Northern Railway should expedite establishing of alternative feeding points to facilitate quick restoration of power supply for Railway traction in Western UP.
- 15. UPSEB should review the start up procedure for their system. Supply from Rihand/Obra hydro stations should not be extended beyond Allahabad. Similarly supply from Yamuna hydro stations should not be extended beyond Muradnagar. Power supply to Panki may be extended from Kanpur (POWERGRID) on 400 kV Kanpur-Panki circuits and to Agra/Harduagani/Aligarh from Auraiya gas based station on 220 kV Auraiya-Agra circuits.
- UPSEB should issue strict instructions to their grid substations to accord first priority to restoration of supply to Railway traction.
- Shunt capacitors as planned by NREB for the various constituent system should be installed on priority to make up for the back log.
- Arrangements should be made for tune synchronisation of Disturbance Recorders and Sequential Event Records installed at all the various 400/200 kV sub-stations.

Train from Delhi to Kotdwara

478. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have received any representation from the people of hill district of Uttar Pradesh demanding for introduction of a direct train from Delhi to Kotdwara;
 - (b) if so, action taken by the Government thereon;
 - (c) the time by which it is likely to be introduced; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Some representations have been received in this regard.

(b) to (d). Examined, but not found feasible due to operational and resource constraints. However, 5 through coaches (1 First-cum-second, 2 sleeper and 2 ordinary II class) are available between Delhi and Kotdwara by 4041/ 4042 Mussoorie Express and 1KN/8KN Passenger with attaching/detaching at Najibabad.

[Translation]

Khadi and Village Industries Commission

479. SHRI NAWAL KISHORE RAI : SHRI JAGMEET SINGH BRAR :

Will the Minister of INDUSTRY be pleased to state :

- (a) whether the Khadi and Village Industries Commission (KVIC) has formulated any programme to provide employment to 1,25,000 persons in 125 blocks of the country;
 - (b) if so, the details thereof;
- (c) the State-wise number of the blocks selected under this programme and the criteria prescribed for the selection of such blocks;
- (d) whether any time-limit has been fixed for achieving the target under this programme;
- (e) if so, the total time-limit fixed to achieve the target of providing employment; and
- (f) the total amount likely to be invested for the implementation of this programme in each block?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Yes, Sir.

- (b) To commemorate 125th Birth anniversary of Mahatma Gandhi this programme was launched on 2nd October, 1994. This programme is likely to generate employment opportunities for 1000 artisans per block by the end of the 8th Five Year Plan.
- (c) The State-wise number of blocks selected in the country is given in the enclosed Statement. While selecting the blocks, preference has been given to backward blocks covered under the Revamped Public Distribution System (RPDS).
 - (d) Yes, Sir.
- (e) The time-limit fixed for the implementation of the programme is three years.

(f) The estimated investment requirement per block is Rs. 3.00 crores which is to be met from Budgetary support, DRDA, financial institutions, beneficiaries, etc.

STATEMENT

SI.No.	State/Union Territory	No. of blocks selected
1.	Andhra Pradesh	10
2.	Assam	5
3.	Arunachal Pradesh	1
4.	Bihar	11 ·
5.	Gujarat	6
6.	Haryana	3
7.	Himachal Pradesh	2
8.	Jammu & Kashmir	1
9.	Karnataka	6
10.	Kerala	4
11.	Maharashtra	9
12.	Madhya Pradesh	15
13.	Mizoram	1
14.	Nagaland	1
15.	Rajasthan	8
16.	Tamil Nadu	5
17.	Uttar Pradesh	11
18.	Punjab	1
19.	Orissa	9
20.	Tripura	1
21.	West Bengal	9
22.	Meghalaya	1
23.	Lakshad wee p	1
24.	Goa	1
25.	Manipur	2
26.	Andaman & Nicobar	1
	Total	125
		

[English]

Personal Staff for Minister

480. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

- (a) the sanctioned entitlement of personal staff for Cabinet Ministers, Ministers of State with Independent Charge, Ministers of State and Deputy Ministers of the Government, including Special Assistant, PSs, APSs, PAs, APAs, Drivers, Peons and Security Personnel; and
- (b) the estimated average expenditure of the personal staff for each category of Ministers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA):

(a) The number and level of the posts normally admissible on

the personal staff of Cabinet Ministers, Ministers of State with independent charge, Ministers of State and Deputy Ministers of the Union Council of Ministers is as indicated in the enclosed . Statement I to IV. The security personnel are not the part of the personal staff.

(b) The estimated average expenditure per month on account of salary, DA, CCA and interim relief for the posts admissible on the personal staff of each category of Ministers is given below:

Rank	Estimated average expenditure (per month)
Cabinet	Rs. 78,547
Minister of State with indepe	endent charge Rs. 73,022
Minister of State	Rs. 66,057
Dy. Ministers	Rs. 34,655

STATEMENT-I Normal entitlement of Personal Staff for the Members of Union Council of Ministers

Cabinet Minister

Category of Staff	No. of posts	Scale of pay (as revised w.e.f. 1.1.86)	Remarks
Private Secretary	1	Rs. 3700-5000	
		Rs. 4500-5700	
Addl. Private Secy.	2	Rs. 3000-4500	
Asstt. Private Secy.	2	Rs. 2000-3500	Included in Grade 'A & B' (Merged) of the Central Secretariat Stenographers Service (CSSS)
First P.A.	1	Rs. 2000-3500	-do-
Second P.A.	1	Rs. 1640-2900	Included in Grade 'C' of the CSSS
Hindi Stenographer	. 1	Rs. 1400-2600	Not included in CSSS (if required by the Minister)

Category of Staff	No. of posts	Scale of pay (as revised w.e.f. 1.1.86)	Remarks
Clerk	1 .	(Rs. 950-1500)	Included in L.D. Grade of the Central Secretariat Clerical Service (CSCS)
Driver	1	(Rs. 950-1500)	
Jamadar	1	(Rs. 775-1025)	
Peon .	1	(Rs. 750-940)	
Total	15		

STATEMENT-II

Minister of State with Independent Charge

Category of Staff	No. of posts	Scale of pay (as revised w.e.f. 1.1.86)	Remarks
Private Secretary	1	(Rs. 3700-5000)/	
		(Rs. 4500-5700)	
Addl. Private Secy.	1	(Rs. 3000-4500)	
Asstt. Private Secy.	2	(Rs. 2000-3500) .	Included in Grade A & B (merged) of the CSSS
First P.A.	1	(Rs. 2000-3500)	included in Grade A & B (merged) of the CSSS
Second P.A.	2	(Rs. 1640-2900)	Included in Grade C of the CSSS
Hindi Steno	1	(Rs. 1400-2600)	(Not included in the CSSS) (If required by the Minister).
Clerk .	1	(950-1500)	Included in L.D. Grade of the CSCS.
Driver	. 1	(Rs. 950-1500)	
Jamadar	· 1	(Rs. 775-1025)	
Peon	3	(Rs. 7 50- 94 0)	
Total	14		

STATEMENT III

Minister of State

Category of Staff	No. of posts	Scale of pay (as revised w.e.f. 1.1.86)	Remarks
Private Secretary	1	(Rs. 3700-5000)/ (Rs. 4500-5700)	
Addl. Private Secy.	1	(Rs. 3000-4500)	
Asstt. Private Secy.	1	(Rs. 2000-3500)	Included in Grade A & B (merged) of the CSSS
First P.A.	1	(Rs. 2000-3500)	Included in Grade A & B (merged) of the CSSS
Second P.A.	2	(Rs. 1640-2900)	Included in Grade C of the CSSS
Hindi Steno	1 ,	(Rs. 1400-2600)	(Not included in the CSSS). (If required by the Minister).
Clerk	, 1	(Rs. 950-1500)	Included in L.D. Grade of the CSCS
Driver	1	(Rs. 950-1500)	
Jamadar	.1	(Rs. 775-1025)	
Peon	3	(Rs. 750-940)	
Total	13	-	

STATEMENT IV

Deputy Minister

Category of Staff		No. of posts	Scale of pay (as revised w.e.f. 1.1.86)	Remarks
Private Secy.			(Rs. 3700-5000)/ (Rs. 4500-5700)	
First P.A.	>b 1	I	(Rs. 2000-3500)	Included in Grade A & B (merged) of the CSSS
Second P.A.	1	I	(Rs. 1640-2900)	Included in Grade C of the CSSS
Clerk	1	I	(Rs. 950-1500)	Included in L.D. Grade of the CSCS
Driver	•	ı	(Rs. 950-1500)	
Jamadar		1	(750-1025)	
Peon	•	1	(750-940)	
Total		7		

Subway in New Delhi

481. PROF. PREM KUMAR DHUMAL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) Whether Japan's Official Aid Fund proposes to start a feasibility study of a major subway project for New Delhi as reported in the Hindustan Times dated November 7, 1995;
 - (b) if so, the details thereof; and
- (c) the time by which the work on the project is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) Yes, Sir. The OECF (Japan) has proposed to take up a technical appraisal of the Delhi MRTS Project with reference to the detailed project report prepared by RITES.

- (b) the team of Consultants selected by the OECF for the above technical appraisal is expected to arrive in New Delhi in the first week of December, 1995 and submit its final report by the end of February, 1996.
- (c) No firm date of commencement can be indicated at this stage.

Stoppage at Mararikulam

482. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government propose to provide a stoppage of Intercity Express at Mararikulam in Kerala:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No, Sir.

- (b) Does not arise.
- (c) Not found justified.

Running Schedule of Trains

483. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government are monitoring the running schedule of trains coming to Delhi/New Delhi from different directions:
- (b) if so, the trains which could not observe punctuality during the last three months; and
 - (c) the steps proposed to be taken to maintain punctuality?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

- (b) A Statement is enclosed.
- (c) Intensive chasing and daily monitoring at different levels, including holding of daily punctuality meetings both at Divisional and Headquarters level and Foot-Plate Inspections by Senior Officers of different Departments are undertaken regularly. In addition punctuality drives both at Inspectorial and Officers level are also launched and lacunae in the system whenever detected are dealt with.

STATEMENT

Trains

- 1. 1449 Mahakoshal Express
- 2. 2001 Shatabdi Express
- 3. 2003 Shatabdi Express
- 4. 2006 Shatabdi Express
- 5. 2012 Shatabdi Express
- 6. 2014 Shatabdi Express
- 7. 2016 Shatabdi Express
- 8. 2018 Shatabdi Express
- 9. 2179 Taj Express
- 10. 2301/2305 Rajdhani Express
- 11. 2303/2381 Poorva Express
- 12. 2391 Magadh Express
- 13. 2401 Shramjeevi Express
- 14. 2404 Jammu Tawi Express
- 15. 2414 Jaipur Express

16.	2411 Gondwana Express	43.	4023 Kalindi Express
17.	2417 Prayagraj Express	44.	4034 Jammu Mail
18.	2419 Gomti Express	45 .	4042 Mussoorie Express
19.	2421 Rajdhani Express	46.	4047 Gonda Express
20.	2423 Rajdhani Express	47.	4055 Brahmaputra Mail
21.	2429 Rajdhani Express	48.	4057 Kashi Vishwanath Express
22.	2431 Rajdhani Express	49.	4083 Mahananda Express
23.	2462 Mandore Express	50.	4086 Haryana Express
24.	2479 Goa Express	51.	4096 Himalayan Queen
25.	2498 Shan-e-Punjab	52.	4163 Sangam Express
26.	2553 Vaishali Express	53.	4229 Lucknow Mail
27.	2615 G.T. Express	54.	4546 Saharanpur Express
28.	2617 Mangla Express	55.	4554 Himachal Express
29.	2621 Tamil Nadu Express	56.	4555 Bareilly Express
30.	2625 Kerala Express	57 .	4590 Bathinda Express
31.	2627 Karnataka Express	58.	4646 Shalimar Express
32.	2723 A.P. Express	59.	4648 Flying Mail
33.	2801 Purshottam Express	60.	4649 Saryu Yamuna Express
34.	2815 Puri Express	61.	4673 Shaheed Express
35.	2951 Rajdhani Express	62.	4660 Amritsar Express
36.	2953 A.K. Rajdhani Express	63.	4682 Ludhiana Express
37.	3111 Sealdah Express	64.	4722 Sriganga Nagar Express
38.	4003 Agra Intercity Express	65.	5014 Kathgodam Express
39.	4005 Indore Intercity Express	66.	5609 Awadh Assam Express
40.	4007/4013 Sadbhawana Express	67.	5621 N.E. Express
41.	4010 Ekta Express	68.	7021 Dakshin Express
42.	4011 Nauchandi Express	69.	8301 Hirakud Express

70.	8475 Neelachal Express
71.	8477 Kalinga Express
72.	8543 Samta Express
73.	9760 Jaipur Express
The	e list includes trains which ran late even for one day.

Surrogate Mothers

484. SHRI PARAS RAM BHARDWAJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether following the path of blood and kidney trade, women are offering their eggs for sale and renting out their wombs for someone else's baby;
 - (b) if so, the details in this regard; and
 - (c) the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) No such specific instance has come to the notice of the Government.

- (b) Does not arise.
- (c) Does not arise.

Capacity Utilisation

485. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

- (a) the capacity of utilisation of nuclear power plants; and
- (b) the steps taken for its optimal utilisation?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Capacity utilisation (capacity factor) of Nuclear Power Plants from the date of commencement of commercial operation upto 31 October, 1995 is as under:

Name of the Unit	Capacity factor %
TAPS-1	54
TAPS-2	55
RAPS-2	60*
MAPS-1	49
MAPS-2	47
NAPS-1	29
NAPS-2	40
(APS-1	35
APS-2	69

^{*} Upto 31 July, 1994 since RAPS-2 is under capital maintenance from 1 August, 1994.

(b) The steps taken for the optimal capacity utilisation of Nuclear Power Plants include enhanced inspection and modification of turbines and the formation of joint task force to tackle turbine generator problems; close interaction with the Central Electricity Authority and Regional Electricity Boards for improvements in the performance of the power grids to minimise outages due to grid problems; strengthening condition monitoring of equipment, outage management, preventive and predictive maintenance, spare parts planning and ongoing training of operating and maintenance personnel.

Railway Line

486. SHRI INDRAJIT GUPTA:
SHRI LOKANATH CHOUDHURY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have allowed the private sector to develop the strategically important Daitari-Banspani Railway Line in Orissa;
 - (b) if so, the details thereof;
- (c) the funds allocated in the the Railway Budget for the construction of Sambalpur-Talchar and Banspani-Jangpura and doubling of Cuttack-Paradeep Railway line during the last three years and current financial year and the actual amount spent during these years;

- (d) whether the spending is less than the Budget allocations for the above Railway Line; and
 - (e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). The work on the Daitari-Banspani line has been taken up with funding out of the allocation provided for New Lines out of Budgetary support. However, in view of the urgent needfor the line as a result of the Steel Plants coming up in the area and the very limited availability of resources under the above head, early completion of the line with private participation is being explored.

(c) to (e). The information is being collected and will be laid on the Table of the House.

[Translation]

Small Scale Industries

487. SHRI GUMAN MAL LODHA : SHRI BRISHIN PATEL : SHRI NITISH KUMAR :

Will the Minister of INDUSTRY be pleased to state :

- (a) whether appropriate technology units are functioning under the Department of Small Scale Industries;
- (b) if so, the names of places where these units are functioning alongwith their annual Budget;
- (c) whether these units have developed some new tools on the basis of modern technology for rural artisans; and
- (d) if so, the names of the new developed tools and the names or industries to which these are likely to be useful?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Yes, Sir.

- (b) The Unit is functioning only in the Department of Small Scale Industries and Agro and Rural Industries at New Delhi and the budget outlay for the year 1995-96 is Rs. 60.00 lakhs.
- (c) and (d). The details of new technologies developed, with the financial assistance from the Appropriate Technology Unit for rural artisans, are given in the enclosed Statement.

STATEMENT

- Yarn Making Machine (Coir, Sabaigrass, Moonj and Sunhemp)
- 2. Lacquereware Wooden Toys Making Machines
- 3. Akik Polishing Machine
- 4. Medicinal Plant Processing Machine
- 5. Bamboo product Making Machine
- 6. Looms for Shawl and Carpet Weaving
- 7. Equipments/Tools for Brass and Bell Metal Industry
- 8. Fuel Efficient Baking Oven
- 9. Plant for Processing Raw Turmeric
- 10. Papad Making Machine
- 11. Sugar Beet Processing Machine
- 12. Lock Manufacturing Equipments/Tools
- 13. Blue Pottery Kilns
- 14. Extraction Plant for Citronella Oil.

[English]

Accommodation to Staff of Political Parties

488. SHRI CHINMAYANAND SWAMI:
DR. RAMESH CHAND TOMAR:
SHRI DEVI BUX SINGH:
SHRI MANGAL RAM PREMI:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

- (a) whether the staff of Parliamentary Party of Congress have been allotted residential accommodation of various categories from Government's pool on normal license fee;
- (b) if so, the basis of allotment of the said quarters and details thereof:
- (c) whether the staff of other recognised political parties in Parliament have not been allotted quarters on the above basis as yet;

- (d) if so, whether the Government propose to allot the accommodation to the staff of other recognised parties in Parliament; and
- (e) if so, the time by which the accommodation are likely to be allotted to the staff of other parties?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) to (c). Allotment of accommodation to the staff of various Parliamentary Parties has been made on the basis of existing guidelines which, *inter-alia*, provide that staff of only such of the political parties as have been recognised as such by the Speaker need to be given accommodation. Apart from the staff of the Parliamentary Party of the Congress, staff of other recognised political parties in Parliament like BJP, Janata Party, BSP, CPI (M), CPI, etc., have also been allotted accommodation.

(d) and (e). Does not arise.

National Malaria Eradication Programme

489. SHRI PROBIN DEKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government of Assam have submitted a proposal to the Union Government for application of the National Malaria Eradication Programme in tribal areas of the State:
 - (b) if so, the details thereof; and
 - (c) the decision taken by the Union Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). 100% Central assistance under the National Malaria Eradication Programme is already being provided to the State of Assam since December, 1994. This assistance covers the whole of Assam including Tribal areas of the State.

Rent Act

490. SHRI TARA SINGH:
SHRI V. SREENIVASA PRASAD
SHRI KASHIRAM RANA:
SHRI RAM TAHAL CHOUDHARY:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the newsitem captioned "Rent Act will harass salaried class" as reported in Pioneer dated 13.11.95;
- (b) if so, whether there is persistent demand to bring changes in the Delhi Rent Act, 1955; and
 - (c) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) Yes, Sir

(b) and (c). The Government has received representations for changes in certain provisions of the Act. The Act will be notified for implementation after amendments are made to such provisions as are deemed necessary in the light of the representations.

Mumbai Local Railway Commuters Conference

- 491. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :
- (a) whether the Mumbai Local Railway Commuters Conference has recently passed a resolution to improve the condition of the local sector of the Railways;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

- (b) The Conference raised the issue of poor punctuality, over-crowding of trains, the need to provide 12 coach rakes, quadrupling of track between Borivili and Virar, introduction of Borivili-Virar local, Opening up of Vasai-Diva to suburban traffic and other relates issues regarding improvements in suburban running.
- (c) The Railways have initiated action on most of the points highlighted at the Conference. Ten 12-car rakes operating 104 services are being run on Central and Western Railways. 4 DMU push pull services have been introduced between Vasai Road and Diva; passenger amenities such as Foot-over-Bridges and electronic indicator have been completed at most of the stations. Improved communication and Announcer system have been installed at major points. Special peak hour monitoring of the punctuality of Suburban services is undertaken.

In order to extend EMU (suburban) trains upto Dahanu i.e. beyond Virar, it is essential to have dual voltage (1500V d.c./25 KVa.c.). EMU stock with three phase drive so that they can work upto Virar on 1500V d.c. and beyond Virar on 25 KV a.c. system. A decision has been taken to acquire such stock.

Survey work in Kerala

492. SHRI RAMESH CHENNITHALA: Will the PRIME MINISTER be pleased to state:

- (a) whether the survey work in Kerala included in the 1995-96 Budget has been completed;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
 - (d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No, Sir.

- (b) to (d). The following surveys in Kerala were included in the budget for 1995-96:
 - (i) Survey for a new line from Sabarimala to Dindigul. (Partly in Kerala)
- (ii) Preliminary Techno-Economic Survey for Thakazhy-Thiru-valla-Pathanamthitta Railway Line (100 kms).

Agencies for carrying out the surveys are being fixed up. The railway has been asked to expedite the surveys.

Control of Malaria

493. DR. KARTIKESWAR PATRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of persons affected in Malignant Malaria in various States of the country during current year;
 - (b) the reasons for the out spread of Malignant Malaria;
- (c) the steps taken so far to eradicate this Malaria from the country; and
- (d) the States where National Malaria Eradication Programme are still continuing?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) A Statement is enclosed.

- (b) The main reasons for spread of P. Falciparum (Malignant Malaria) cases have been mainly due to:
 - Natural calamities, like excessive prolonged rains, water logging and ecological changes.
 - Development of resistance investors to insecticides and parasites to drugs commonly used for control of Malaria.
- (c) Following are the steps taken for effective control of Malaria:
 - Early detection and prompt treatment;
 - Vector Control through effective use of insecticides interrupt transmission;
 - Anti-larval measures to eliminate mosquito breeding through source reduction, application of larvicides and adoption of bio-environmental approaches;
 - Intersification of Health education activities to creat awareness among the people of prevent Malaria.
- (d) The National Malaria Eradication Programme is being implemented by all the States/UTs.

STATEMENT

Number of PF (Malignant Malaria) Cases in States/UTs during 1995 (upto September)

SI.No.	States/UTs	(Malignant Malaria) P.F. Cases
1.	Andhra Pradesh	20886
2.	Arunachal Pradesh	2557
3.	Assam	80580
4.	Bihar	3408
5.	Goa	109
6.	Gujarat	16412
7.	Haryana	409
8.	Himachal Pradesh	1
9.	Jammu & Kashmir	10

SI.No.	States/UTs	(Malignant Malaria) P.F. Cases
10.	Karnataka	4143
11.	Kerala	286
12.	Madhya Pradesh	59867
13.	Maharashtra	36843
14.	Manipur	647
15.	Meghalaya	4029
16.	Mizoram	4479
17.	Nagaland	232
18.	Orissa	136770
19.	Punjab	20
20.	Rajasthan	13763
21.	Sikkimm	2
22.	Tamil Nadu	4371
23.	Tripura	4646
24.	Uttar Pradesh	741
25.	West Bengal	6550
	Union Territories	
1.	A & N Islands	221
2.	Chandigarh	10
3.	D & N Haveli	143
4.	Daman & Diu	972
5.	Delhi	13
6.	Lakshadweep	1
7.	Pondicherry	. 24
	Total	403162

Sale of Indian Arms

- 494. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government have been making efforts to find new markets for weapons produced by India;
 - (b) if so, the details thereof;
- (c) whether any countries have shown interest in the "Prithvi" and "Agni" missiles produced by India;
- (d) if so, whether the Government are negotiating to find customers for these missiles; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI): (a) and (b). India has been exporting military stores to countries in the Afro-Asian region. These include ammunition, communication equipment, aeronautical stores, clothing and tentage, components and sub-systems are exported to developed countries.

- (c) No such interest has been elicited.
- (d) and (e). Do not arise.

Indian Soldiers in Pakistan

495. SHRI HARIN PATHAK : Will the PRIME MINISTÉR be pleased to state :

- (a) the total number of Indian Soldiers languishing in the Pakistani prisons at present;
- (b) whether the Government propose to provide any assistance to their dependents; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). According to available information, at present 54 missing Defence personnel are believed to be in custody in Pakistan. Missing personnel are presumed killed and their families are given liberalised pensionary awards. Which include liberalised family pension, family gratuity, children allowance and education allowance for children.

Maipractices at Reservation Counters in IRCA Building in New Delhi

496. SHRI M.V.V.S. MURTHY: SHRI SULTAN SALAHUDDIN OWAISI:

Will the PRIME MINISTER be pleased to state :

- (a) whether despite introduction of the computerisation of railway reservation and other checks and counter-checks, the nexus between the railway reservation staff and the travel agents continue to operate at the main Railway Reservation Centres particularly at IRCA building in New Delhi;
- (b) if so, whether on a surprise check conducted by the Anti-corruption Branch of the Central Bureau of Investigation during the last week of September, 1995 at IRCA reservation counters; a substantial amount of unaccounted and undeclared cash, reservation slips and the tickets reserved in fictitious names were recovered from almost all the counters;
 - (c) if so, the details thereof; and
- (d) the steps taken by the Railway authorities to eliminate such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) A few cases have come to notice.

- (b) and (c). In a check conducted by Central Bureau of Investigation on 28.9.95, excess cash, booked railway tickets and requisition slips duly filled in were recovered from the possession of Reservation Clerks on three counters.
- (d) Frequent surprise checks are being organised to prevent such malpractices. During 1994-95 and in the current year upon September 1995, 366 checks were conducted by Vigilance and Commercial Departments in Delhi Area including IRCA Reservation Complex. Disciplinary action has been initiated against 292 railway employees. 181 touts and Travel Agents were apprehended.

Naval Academy at Ezhimala

497. SHRI MULLAPALLY RAMCHANDRAN:
SHRIMATI SHEELA GAUTAM:
SHRI RAMESHWAR PATIDAR:

Will the PRIME MINISTER be pleased to state:

(a) whether any central team has visited the proposed Naval Academy at Ezhimala, Kerala recently;

- (b) if so, the details of the visit and whether any decision has been taken to expedite the work on the project;
- (c) if so, whether the Government of Kerala has extended full cooperation to the Union Government for the speedy completion of the project;
 - (d) if so, the details thereof;
- (e) when the policy decision was taken to set up this Academy and the estimated cost of project at that time; and
- (f) the reason, if any, for delay in implementing the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (f). The Defence Secretary, accompanied by Senior Naval Officers, visited the site on 4th November, 1995 to review the progress of setting up infrastructure being provided by the Kerala State Government. Cabinet have recently sanctioned the setting up of the Naval Academy at Ezhimala at a cost of Rs. 166.94 crores. Construction phase will start immediately.

Construction phase-requirement of water and electricity supply are being provided by the State Government. Work on the five periphery roads along the site is also progressing satisfactorily. There has been very good cooperation in this by the State Government.

An in principle decision to set up a permanent Naval Academy at Ezhimala was taken by the Government in May, 1982. Since a detailed Project Report had not been prepared then, no cost estimates of the project could be given at that time.

The time taken for establishing infrastructure facilities after handling over possession of the land in 1984 and the resource crunch 1987 resulting in change of priorities in allocation of funds in favour of operational schemes, have contributed to the delay in early implementation of the Project.

[Translation]

Central Government Hospitals

498. SHRI B.L. SHARMA PREM: SHRI PRAMOTHES MUKHERJEE: SHRI V. SREENIVASA PRASAD:

Will the Minister of HEALTH AND FAMILY WELFARE be 'pleased to state:

- (a) whether the condition of Central Government Hospitals in Delhi and other parts of the country are deteriorating day by day which is causing a lot of hardships to the patients;
 - (b) if so, the reasons therefor;
- (c) the steps being taken by the Government to provide necessary facilities and ensure sympathetic behaviour with the patients in these hospitals;
- (d) whether any survey has been conducted by the Government regarding on going irregularities in these hospitals;
 and
 - (e) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). No, Sir. Adequate medical facilities are available in Central Government Hospitals. However, upgradation of facilities in the Central Government Hospitals is taken up each year within the overall availability of resources.

- (d) No, Sir.
- (e) Does not arise.

[English]

Bharat Heavy Electricals Limited

499. SHRI A. VENKATESH NAIK: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Bharat Heavy Electricals Ltd. has posted a pre-tax profit during 1994-95 despite all round increase in input costs and adverse foreign exchange variations; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) Yes, Sir.

(b) The pre-tax profit for 1994-95 was Rs. 365.08 crores.

[Translation]

Pulse-Pollo

500. SHRI PHOOL CHAND VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether 'Pulse-Polio' drive is likely to be launched in December, 1995 and January, 1996;

- (b) if so, the details thereof; and
- (c) the measures taken to provide pulse-polio drops in remote villages and tribal areas also?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Yes Sir.

- (b) Two doses of OPV shall be given to children 0-3 years of age on 9th December, 1995 and 20th January, 1996.
- (c) Immunization posts will be set-up in all parts of the country including remote villages and tribal areas.

[English]

Conference of Pension Incharge

501. SHRI MUHI RAM SAIKIA: Will the PRIME MINISTER be pleased to state:

- (a) whether a Conference of Ministers of different States and Union Territories in-Charge of Pensions has been recently held in the capital; and
 - (b) if so, the details of the issues discussed therein?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTEROF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) The Conference of State Ministers of 17 States on Pension Administration was held on 9th November, 1995. It was attended by Ministers and Senior Officials from the States. The discussions in the meeting helped to focus emphasis on the need for coordinated and continuous intraction between the States and the Centre for pension policy formulation and establishment of effective machinery for redressal of pensioners' grievances. The desirability of having an accurate data base relating to number of pensioners of greater use of computerisation for accounting of pension work was appreciated by all the States.

Sainik Samachar

502. DR. MUMTAZ ANSARI : Will the PRIME MINISTER be pleased to state :

- (a) the regional languages in which Sainik Samachar is being published at present;
 - (b) whether these issues are published on due dates;

- (c) if not, the reasons therefor;
- (d) whether it has affected the circulation and subscription of the magazine;
- (e) if so, the action taken to ensure that the magazine is published on due dates;
- (f) the directives/guidelines issued or proposed to be issued by the Government to the concerned officials for timely publication of the magazine in all regional languages; and
- (g) whether the Government are actively considered to suspend publishing of this magazine in regional languages?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (g). The Sainik Samachar, a weekly, is published simultaneously in 13 languages, namely, English, Hindi, Assamese, Bengali, Gorkhali, Kannada, Malayalam, Marathi, Oriya, Punjabi, Tamil, Telugu and Urdu.

On account of certain bottlenecks such as in the procurement of printing paper, there have been some instances of delay in bringing out the Sainik Samachar editions. To some extent, this has affected the circulation of the magazine. Steps are taken to remove the bottlenecks in procurement of paper with a view to avoiding delays in regular publication of the magazine.

Presently, there is no proposal before the Government to suspend publication of the magazine in regional language.

[Translation]

Defence Preparedness

503. SHRI BRAHMANAND MANDAL : SHRI SRIKANTA JENA : SHRI KESHRI LAL :

Will the PRIME MINISTER be pleased to state :

- (a) whether Pakistan is purchasing combatant arms on a large scale from America, France and Ukaraine;
- (b) if so, the steps taken by the Government for the security of the country; and
 - (c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND

DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Government of India are aware of the recent US decision to provide certain military equipment to Pakistan, earlier embargoed under the Pressler Amendment, consequent upon the Hank Brown amendment. Reports have also been received indicative of Pakistani intent to acquire weaponary and defence related equipment from France and Ukraine.

A close watch is kept by Government on all such developments which have a bearing on national security and appropriate measures are taken from time to time to ensure full defence preparedness to meet the emerging challenges.

[English]

AIDS Vaccine

504. SHRI RAM VILAS PASWAN : SHRI RAJESH KUMAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a US based scientist has tested AIDS vaccine on prostitutes in Calcutta;
- (b) whether clearance from the Drug Controller of India was obtained; if not, the action taken by the Drug Controller;
- (c) whether the prostitutes staged a demonstration for treating them as guineapings; and
 - (d) the action taken against the doctors involved?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (d). The Drug Controller (India) has not given any approval for such vaccine trials. The State Government of West Bengal has no information about the said AIDS Vac: ne trial and also about the demonstration by the prostitutes.

[Translation]

Export of Defence Items

505. SHRI RAMPAL SINGH: SHRI PANKAJ CHOWDHARY:

Will the PRIME MINISTER be pleased to state :

(a) whether the Ministry of Defence has been making efforts to boost the export of defence items;

- (b) if so, the increase recorded in 1994-95 in comparison to 1992-93 in this regard;
- (c) the target fixed in this regard for the year 1995-96; and
 - (d) the amount of foreign exchange likely to be earned?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI): (a) Yes, Sir.

- (b) The value of exports (both direct and deemed) in 1992-93 was Rs. 261.31 crores and in 1994-95 it was Rs. 545.87 crores (provisional), an increase of 108 per cent.
- (c) and (d). The target of direct exports in 1995-96 is of Rs. 167 crores.

[English]

General Election

506. SHRI D. VENKATESWARA RAO : SHRI BOLLA BULLI RAMAIAH : SHRI CHITTA BASU : SHRI RABI RAY :

Will the PRIME MINISTER be pleased to state :

- (a) whether Election Commission has called an all Party meet on Lok Sabha polls;
- (b) whether any model code of conduct was discussed in the meeting;
 - (c) if so, the decision taken therein; and
- (d) whether any specific date has been fixed for conducting the elections?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R BHARDWAJ): (a) Yes, Sir.

- (b) Yes, Sir. This was one of the subjects discussed at the meetings.
- (c) According to the information made available by the Election Commission, no decision in the matter was taken.
 - (d) No, Sir.

[Translation]

Ocean Sat Satellite

507. SHRI PANKAJ CHOWDHARY : DR. RAMAKRISHNA KUSMARIA : SHRIMATI KRISHNENDRA KAUR (DEEPA) :

Will the PRIME MINISTER be pleased to state :

- (a) whether the Government propose to launch 'Ocean Sat' satellite to explore the resources of the sea and to study the effect of sea on weather forcasting;
 - (b) if so, the details thereof; and
- (c) the time by which the 'Ocean Sat' satellite is likely to be launched?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). As a part of the Indian Remote Sensing Satellite (IRS) Series programme, some state-of-the-art payloads for specific applications in the ocean area are being included for launch during the next few years. IRS-P4 which is expected to be launched in the 1996-97 timeframe will carry payloads primarily for oceanographic applications. These include a Ocean Colour Monitor (OCM) and a Multifrequency Scanning Microwave Radiometer (MSMR). The OCM payload would be optimised specifically for studies on ocean biology. MSMR payload would be capable of providing information on physical oceanographic parameters such as sea surface temperature, wind speed and water vapour during all weather conditions including cloudy seasons. Another satellite which is scheduled to be launched during the timeframe of 1998-99 is expected to carry advanced versions of oceanographic payloads such as Scatterometer and Altimeter, besides OCM. Scatterometer and Altimeter payloads are capable of providing information of ocean dynamic parameters such as ocean surface winds, waves and currents. Information obtained from these payloads will help to explore the resources of the ocean and to study the influence of ocean on weather.

[English]

Compensation by DDA

508. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to unstarred question No. 966 dated 7.8.1995 and state:

- (a) the compensation paid by the DDA to the allottees for delayed construction/allotment/possession of the flats;
- (b) whether the registrants of the 1979 New Pattern Scheme are also likely to be paid compensation for the inordinate delay in the construction/allotment/possession of the flats; and
- (c) if so, the quantum, rate and likely date of compensation?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) The Delhi Development Authority pays compensation to the allottees of SFS flats only for delayed construction/possession of the flats. In case of SFS flats allocations are made in advance before completion of the flats and 90 per cent of the estimated cost of the flats is demanded from the allottees in advance in four six-monthly instalments. As per terms and condtions, DDA has to complete allocated flats within a period of 2 years and 6 months and in case of failure on the part of DDA interest/compensation at 7% p.a. for the first six months beyond 2 years 6 months and thereafter @ 10% per annum is required to be paid to the allottees on the amount deposited by them.

(b) and (c). Under New Patterns Registration Scheme, 1979, cost of flats is demanded from allottees on completion of flats and the entire cost of construction/completion of the flats is invested by DDA from its own resources. There is no provision in the terms and conditions of the scheme to pay any compensation to the registrants of New Pattern Registration Scheme, 1979 who are awaiting allotment.

Reconstitution of DDA

509. SHRI MOHAMMAD ALI ASHRAF FATMI : SHRI RAM TAHAL CHOUDHARY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether recently any high level meeting was held to review the functioning and re-constitution of the Delhi Development Authority; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) and (b). No Sir. This Ministry had not convened any high level meeting recently to review the working and restructuring of DDA. However, a meeting was convened by Home Minister on

5.6.1995 in which Minister of Urban Affairs and Employment, Lt. Governor, Delhi, Chief Secretary GNCTD, Special Secretary, Ministry of Home Affairs and Senior Officers of this Ministry participated. In this meeting, the issues relating to the composition, structure and mandate of Delhi Development Authority were discussed.

[Translation]

Share of Small Scale Industries

510. SHRIMATI SHEELA GAUTAM : SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of INDUSTRY be pleased to state :

- (a) whether the unit contribution of small scale industrial units in industrial development of the country has been increasing for the last several years;
- (b) if so, the percentage thereof during the last three years including 1994-95;
- (c) whether the capital invested in small scale industries is quite low as compared to the total investment made in the industrial sector of the country; and
- (d) if not, the percentage thereof during 1992-93, 1993-94 and 1994-95 separately?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b). The contribution of small scale industrial units in industrial development/production of the country has been increasing for the last three years. This percentage share in 1991-92, 1992-93 and 1993-94 was 40.18, 40.58 and 40.62 respectively. The comparative figure for 1994-95 are not available.

- (c) Yes, Sir.
- (d) Does not arise.

[English]

Setting up of Nirman Kendras

- 511. SHRI R. SURENDER REDDY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) the number of Nirman Kendras presently functioning and the number of new Kendras proposed to be set up during the next three years, the details thereof State-wise;

- (b) the expenditure involved in setting up of each Kendra and their mode of funding and financing;
- (c) whether his Ministry has laid down any criteria/norms/ guidelines for identification of the location of these Nirman Kendras;
 - (d) if so, the details thereof;
- (e) the details of the assistance, financial or otherwise rendered by the HUDCO to these Kendras;
- (f) whether the Union Government have extended or propose to extend any excise relief for materials produced by these Kendras; and
 - (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEYIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): (a) As on date 207 Centres are functioning under the National Network of Building Centres throughout the country. State-wise details are given in enclosed *Statement*. Since the programme is to be demand driven, no State-wise targets have been laid down. It is proposed, however, to set up atleast one Centre in each district by end of 8th Five Year Plan.

- (b) The expenditure on operationalisation of these Centres varies, depending on the nature of activities being undertaken by each Centre and other factors, such as availability of land/infrastructural support to the Centre from State Government/promoter agency. A Govt. of India grant ranging between Rs. 3 to 5 lakhs, depending upon the variety of activities undertaken by the Centre, is available. In addition, HUDCO provides them support for land development, machinery/equipment construction, etc. Out of Kfw grant, HUDCO also provides soft loan for working capital and machinery, etc upto the maximum extent of Rs. 22 lakhs.
- (c) & (d) The Centres are established as per expressed local needs. It is envisaged to set up atleast one Centre in each district.
- (e) In addition to release of Central Govt. grant totalling Rs. 4.87 crores to various Centres, HUDCO has committed Kfw grant of Rs. 16.37 crores, HUDCO R&D grant of Rs. 1.12 crores and soft loan of Rs. 4.20 crores.

HUDCO has also provided technical guidance through conducting 6 training programmes for training 150 project managers and 98 Supervisors/Master Masons. It also coordinates with State agencies to ensure greater State support to these Centres. It has also provided guidance on R&D work in housing technology for wider dissemination through these Centres.

(f) & (g) Government has provided full excise exemption to the building materials/components produced by the various Building Centres since 1989.

STATEMENT

Statement showing details of the State-wise Functional Building Centres as on 15.11.95

	Building Centres as on 1	5.11. 3 5
SI.No.	Name of State/UT	Functional
1.	Andhra Pradesh	28
2.	Arunachal Pradesh	-
3.	Assam	3
4.	Bihar	2
5.	Goa	-
6.	Gujarat	5
7.	Haryana	4
8.	Himachal Pradesh	-
9.	J & K	· 1
10.	Kamataka	16
11.	Kerala	24
12.	Madhya Pradesh	8
13.	Maharashtra	13
14.	Manipur	1
15.	Meghalaya	1
16.	Mizoram	-
17.	Nagaland	÷ .
18.	Orissa	15
19.	Punjab	1
20.	Rajasthan	34
21.	Sikkim	-
22.	Tamil Nadu	28
23.	Tripura	1
24.	Uttar Pradesh	6
25.	West Bengal	9
26.	Delhi	4
27.	A & N Islands	1
28.	Chandigarh	-
29.	Dadra & Nagar Haveli	•
3 0.	Daman & Diu	-
31.	Lakshadweep	-
32 .	Pondicherry	2

Health for All

512. SHRIMATI VASUNDHARA RAJE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether target had been fixed by the Government to provide 'health for all' by 2000 A.D.;
 - (b) if so, the progress made in that regard;
- (c) whether the target is likely to be achieved by 2000 A.D.;
 - (d) if not, the reasons therefor; and
 - (e) the fresh target fixed for achieving the above objective?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). Yes, Sir. A *Statement* showing Targets *vis-a-vis* achievements made is enclosed.

(c) to (e). To achieve the goal, a huge network of rural health infrastructure comprising of 1,31,900 Sub-centres, 21,693 Primary Health Centres and 2385 Community Health Centres as on 30.6.95 has been set up throughout the country to provide comprehensive health care in rural areas. Secondary and tertiary level hospitals, which are referral institutions, provide specialised health care facilities to both urban and rural areas. Programmes are under implementation to control/ eradicate communicable and non-communicable diseases like Malaria, Tuberculosis, Leprosy, Blindness, AIDS and Cancer etc. under the Family Welfare Programme, emphasis has been given for Child Survival and Safe motherhood including Immunization. Steps have been taken for development of Medical and Health Manpower as per needs of the country. Development of Indian Systems of Medicine and Homoeopathy is being encouraged to widen the network for the delivery of health services to the people. Involvement of industries, corporate bodies, private, voluntary organisation/ NGOs including Joint sector approach etc. is also being encouraged to provide comprehensive health care to the

STATEMENT Goals for Health and Family Welfare Programmes level as quoted in National Health Policy vis-a-vis Achievements

SI. No.	Indicator	Level as quoted in NHP		Goals		Achieve- ments	Current level of achievements (As per latest
		111 141 11	1985	1990	2000	1990	available figures)
1	2	3	4	5	6	7	8
1.	Infant Mortality Rate						
	Rural	136 (1978)	122			86	
	Urban	70 (1978)	60			50	
	Combined	125 (1978)	106	87	Below 60	80	73 (1994)
	Perinatal Mortality	67 (1976)			30-35	49.6	47.5 (1992)
2.	Crude death rate	Around 14	12	10.4	9.0	9.6	9.2 (1994)
3.	Pre-school child (1-5 Yrs.)				ent of the second		
	mortality	24 (1976-77)	20-24	15-20	10	26.5	26.5 (1992)
4.	Maternal mortality rate	4-5 (1976)	3-4	2-3	Below 2	4	4 (1993)

1	2	. 3	4	5	6	7	8
5.	Life expectancy at t	birth (Yrs.)					
i,	Male	52.6 (1976—81)	55.1	57.6	64	58.1 (1986—91)	60.6 (1991—96)
	Female	51.6 (1976—81)	54.3	57.1	64	59.1 (19 86—9 1)	61.7 (1991—96)
6.	Babies with birth weight below 2500 gms (percentage)	30	25	18	10	-	30 (1992)
7.	Crude birth rate	Around 35	31	27.0	21.0	29.9	28.6 (1994)
8.	Effective couple Protection (Percentage)	23.6 (March, 82)	37.0	42.0	60.0	44.1 4 (March, 91)	45.4 (March 1994)
9.	Net reproduction rate (NRR)	1.48 (1981)	1.34	1.17	1.0	•	1.6
10.	Growth rate (annual)	2.24 (1971—81)	1.90	1.66	1.20		2.14 (1981—91)
11.	Family size	4.4 (1975)	3.8		2.3	4.0 (1988)	
12.	Pregnant mothers receiving ante- natal care (%)	40-50	50-60	60-75	100	60 (1988)	82 (1993)
13.	Deliveries by trained birth attenda	30 -35 ants (%)	50	80	100	40-50	47.3 (1992)
14.	Immunization status	s (% coverage)				*,	82.48
	TT (for pregnant wo	omén) 20	60	100	100	78.16	(1993—94)
	TT (for school child	Iren)					
	10 years	•	40	100	.100	60.5	60.5
	16 years	20	60	100	100	86.45	86.45
	DPT (children below 3 years)	25	70	85	85	98.19	93.10 (1993-94)
	Polio (infants)	5	50	70	85	101.51	93.57 (1993-94)
	BCG (infants)	65	70	80	85	101.51	96.95 (1993-94)
	DT (New school school entrants 5-6 years)	20	80	85	85	82.0	82.0
	Typhoid (New Schoentrants 5-6 years)		70	85	85	62.6 (1987-88)	62.6

1	2	3	4	5	6	7	. 8
15.	Leprosy-precentage of disease arrested cases out of these detected*	20	40	60	80	65.0	74.86
16.	TB percentage of disease arrested cased out of those detected	50	60	75	90	66	66
17.	Blindness prevalence (%)	1.4	1	0.7	0.3	1.49	1.49

* = Cases cured after 1983 out of the 4 million estimated leprosy cases.

NHP = National Health Policy.

Source: National Health Policy, 1983.

Loss of Eye Sight

513. SHRI GURUDAS KAMAT : SHRI SRIKANTA JENA : KUMARI SUSHILA TIRIYA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the number of patients in AIIMS have lose their eye sight recently;
 - (b) if so, the reasons therefor; and
 - (c) the action taken against the negligent doctors?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Out of 11 cases wherein post operative infection developed, in 8 cases the infection was controlled. In 3 cases, the infection could not be controlled and vision could not be restored.

(b) and (c). The matter has been thoroughly enquired into. However, the source of infection could not be traced. The overall anti-infective measures are being taken care of in adequate manner.

Electric and Diesel Locomotives

- 514. SHRI BASUDEB ACHARIA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Railways have decided to reduce number of Electric and Diesel Locomotives to be manufactured in Chittaranjan Locomotive Works and Diesel Locomotive Works; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). No Sir. Locomotives acquisition is need based and is dependent on anticipated transport needs. Traction share and expected locomotive productivity. Chittaranjan Locomotive Works and Diesel Locomotive Works have been given a target to manufacture 130 electric and 138 diesel locomotives respectively for the current year.

Gauge Conversion

- 515. SHRIMATI SAROJ DUBEY: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government propose to convert Railway Tracks in the Kandla sector from Metre-Gauge to Broad-Gauge to ensure steady supply to Petro Products; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). Kandla is already connected to B.G. In this sector, there is a proposal for conversion of Gandhidham-Bhuj (58 kms.) metre gauge line into broad gauge. This project has already been included in the Railway Budget 95-96 at an anticipated cost of Rs. 26.14 crores. The work will be taken up after obtaining necessary approval.

Replacement of Engines

516. DR. (SHRIMATI) K.S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:

- (a) whether there is time limit fixed for replacement of Diesel Rail Engines, and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). Though codal life is stipulated for diesel locos, their replacement is guided by age-cum-condition criterion.

Gauge Conversion Lines in Rajasthan

517. SHRI RAM SINGH KASHWAN : Will the PRIME MINISTER be pleased to state :

- (a) the names of Narrow-Gauge lines and Metre-Gauge lines in Rajasthan;
- (b) whether any of those lines are to be included in the Uni-Gauge Programme of the Government;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) The names of the Narrow Gauge/Metre-Gauge lines in Rajasthan:

Metre-Gauge Lines:

- 1. Rewari-Hanumangarh (partly in Haryana)
- 2. Hissar-Bikaner (partly in Haryana)

- 3. Hanumangarh-Sarupsar canal loop
- 4. Ratangarh-Digana
- 5. Ratangarh-Sardarshahr
- 6. Churu-Jaipur
- 7. Loharu-Sikar
- 8. Rewari-Ringus-Phulera
- 9. Agra-Bandikui (partly in UP)
- 10. Makrana-Parbatsar
- 11. Pipar Rd.-Bilara
- 12. Jaipur-Toda Raisingh
- 13. Phulera-Ajmer
- 14. Ajmer-Mehsana
- 15. Luni-Munabao '
- 16. Balotra-Pachpadra Salt Depot
- 17. Jodhpur-Marwar
- 18. Samdari-Bhildi (partly in Gujarat)
- 19. Ajmer-Chittaurgarh
- 20. Chittaurgarh-Neemach (partly in MP)
- 21. Barisadari-Marwar
- 22. Chittaurgarh-Udaipur-Ahmedabad (partly in Gujarat)

Narrow Gauge Line:

1. Dhaulpur-Sirmutra-Tantpur

(b) and (c). The lines included in the Unigauge Programme out of these are:

	Sections	Status
1.	Sarupsar-Hanumangarh	Work included in first phase of the Action Plan and will be taken up in the coming years.
2.	Rewari-Ringus-Phulera	Work included in first phase of the Action Plan and will be taken up in the coming years.
3.	Loharu-Sikar-Ringus-Jaipur	-do-
4.	Makrana-Parbatsar	Work in progress.
5.	. Luni-Munabao	Work included in first phase of the Action Plan and will be taken up in the coming years.

	Sections	Status
6.	Samdari-Bhildi	Work frozen.
7.	Ajmer-Mehsana	Work in progress.
8.	Chittaurgarh-Udaipur	Work in progress.
9.	Agra-Bandikui	-do

(d) The remaining lines will be considered when the next phase of the Gauge Conversion Programme is taken up in the 10th Plan, as the first phase covers the 8th and 9th Plans.

Allotment of Land

518. SHRI PIUS TIRKEY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether there is large scale misuse of land allotted to institutions for social work, charity and arts, by the Delhi Development Authority;
- (b) if so, the details thereof and the measures taken to check such malpractices; and
 - (c) the average price of such lands charged by the DDA?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) to (c). The Delhi Development Authority has reported that no large scale misuse of such land has been detected by it. However, as and when any such misuse is noticed, action is taken under the terms and conditions of allotment and lease. The price of institutional land in Delhi is fixed on zonal basis which ranges from Rs. 35 lakhs per acre to Rs. 80 lakhs per acre, depending upon the Zone.

[Translation]

Ban of Drugs

519. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether 40 per cent of the drugs manufactured in the country are harmful;
- (b) whether these drugs are banned in the Western Countries:

- (c) if so, whether the quality control of drugs manufactured in the country is in conformity with the requirements laid down by the controller of drugs; and
- (d) if not, the steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) No, Sir.

- (b) World Health Organisation are reported to have withdrawn 44 drugs from use in some countries. Of these, 26 drugs were not approved for marketing in India, 11 drugs have been withdrawn on the advice of experts and the remaining 7 drugs have been allowed for continued marketing in consultation with medical experts subject to necessary cautionary statement on the labels and package inserts.
- (c) and (d). With a view to bringing about uniformity in the manufacture of quality drugs throughout the country, provisions for Good Manufacturing Practices (GMPs) have been provided under the Drug and Cosmetics Act, 1940 and Rules thereunder. Adherence to these practices is a pre-requisite for grant of manufacturing licences.

[English]

Electropathy

520. SHRI SUKDEO PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government have issued any instructions/ order prohibiting the promotion, development and research of Electropathy.
 - (b) if so, the reasons therefor; and
 - (c) the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) This system has not been granted

official recognition having regard to its present stage of development.

(b) and (c). Do not arise.

Pilferage of Consignments

- 521. SHRI MOHAN RAWALE: Will the PRIME MINISTER' be released to state:
- (a) whether there has been an alarming increase in the case of short receipts, non-receipts, pilferage and overcarriages of consignments booked by Railways in recent years;
 - (b) if so, the details thereof;
- (c) the compensation paid in this regard by the Railways during each of the last three years; and
 - (d) the remedial measures taken to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No, Sir. In fact there has been a decline in such cases.

- (b) Does not arise.
- (c) The details are as under:

Year	No. of claims preferred	Amount of compensation paid (Rs. in crores)
1992-93	216,954	22.34
1993-94	193,012	25.43
1994-95	177,614	25.31

(d) Railways are relentlessly striving to secure safety of goods entrusted to them for carriage and to ensure that consignments reach their destination without pilferage or damage. For this purpose, various preventive measures are adopted which include proper packaging, marking and labelling of consignments, proper pad-locking of brake vans, and luggage vans, using of commercially fit wagons, escorting of goods trains by Railway Protection Force in vulnerable areas, surprise checks and close liaison and coordination between Railway Protection Force and State Railway Police etc. Speedy despatch of goods by Block Rakes is being done to avoid loss and damage in transit.

Low Cost Building Materials

522. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) the steps taken to propagate the use of low cost building materials based on local resources and waste;
- (b) whether the Government propose to supply the low cost material through the Nirman Kendras;
 - (c) if not, the reasons therefor;
- (d) whether the abnormal rise in the cost of cement during the last six months has hampered the housing activities; and
- (e) if so, the steps proposed to be taken to reduce the cost of cement?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): (a) In accordance with the National Housing Policy, the following steps have been taken to propagate the production and use of cost effective building technology:

- (i) The Building Materials and Technology Promotion Council (BMTPC) has been set up at the national level for the selection, extension and promotion of proven technology and building materials and the use of materials conforming to affordable standards and quality construction.
- (ii) A national network of Building Centres has been established with a view to providing cost-effective and innovative technology and training and upgrading the skills of artisans.
- (iii) Some of the proven low-cost technologies have been incorporated in the national standards and specifications laid down by the Central Public Works Department (CPWD). The State agencies have been advised to incorporate these in their schedules of specifications.
- (iv) With a view to promoting the production and use of building materials based on agricultural/industrial waste, like flyash, phosphogypsum, red mud, etc., financial incentives, viz., excise duty and customs duty exemption/ concession, have been extended.

- (v) The entire range of building materials produced by Building Centres included in the national network are eligible for excise duty exemption.
- (vi) Certain other basic incentives, such as free supply of flyash, allotment of land near the source of generation of flyash at concessional rates and terms, have also been provided.
- (vii) The Housing and Urban Development Corporation (HUDCO) is providing both equity support and term-loan to building materials manufacturing units using agricultural/industrial wastes, etc. The National Housing Bank (NHB) is also providing equity support to such units.
- (viii) HUDCO and the NHB have been using their financial leverage while approving the housing schemes in different parts of the country to persuade housing agencies to incorporate low-cost building materials and construction techniques appropriate to their regions.
- (ix) HUDCO also extends architectural design and consultancy services to the housing agencies which are keen to use cost-effective and appropriate construction techniques in their schemes.
- (b) and (c). Government has no plans to undertake the supply of low-cost building materials through the Building Centres. However, as autonomous organisations, these Centres are free to undertake such activities on their own initiative. Higher Central Government grant (limited to a maximum of Rs. 5 lakhs) is available to the Centres undertaking such commercial activities.
- (d) There has been a rise in the cost production of cement due to increase in input and overhead costs, hike in freight rates, etc., and this is one of the reasons for increase in the cost of construction impacting housing activities.
- (e) There is no statutory control on price and distribution of cement. Prices in different markets are determined by market forces. However, Government is providing necessary support, such as allocation of coal, railway wagons, etc., on priority basis, for increasing production and despatch of cement from surplus to deficit areas in order to strengthen the market mechanism for checking abnormal increase in prices.

Harnessing of Wind Power

523. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

- (a) the cost of generation of wind energy per unit;
- (b) whether the Government propose to give encouragement for tapping non-conventional energy sources in the light of increasing cost of generation through conventional sources of energy; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN): (a) The average cost of wind power generation is generally in the range of Rs. 2.00-Rs. 2.50 per unit, depending upon the sites.

(b) and (c). Several promotional and fiscal incentives are being offered by the Central and State Governments to encourage tapping of non-conventional energy sources for power generation. The Central incentives include a five-year tax holiday, 100 per cent accelerated depreciation, concessional/exemption from customs duty and excise duty. Some State Governments/State Electricity Boards allow wheeling, banking, buy-back of electricity generated from these projects. Third-party sale and sales tax incentives are also available in a few States.

Over Bridges

524. DR. AMRIT LAL KALIDAS PATEL: Will the PRIME MINISTER be pleased to state:

- (a) the number of road over bridges under construction in Gujarat;
- (b) the extent of progress made so far in completing construction work of each of these road bridges; and
- (c) the steps taken by the Government to expedite the construction work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) 5 on cost sharing basis in replacement of level crossings.

- (b) A Statement is attached.
- (c) The Railway constructs the bridge proper across the tracks. The State Government constructs the approaches. Railway programmes the construction of bridge across the track so as to complete it before or alongwith the completion of work on approaches. Regular efforts are made to get the work progressed by the State.

STATEMENT

The details of works of road over bridges/road under bridges under construction on cost sharing basis are as under:

	Details of Work	Pro	ogress	Remarks
		Railway's portion	State Govt.'s portion	
1.	Bharuch-Road over bridge in lieu of level crossing No. 179-C	2%	-	Work on approaches is yet to be started by theState Government
2.	Vapi-Road over bridge in lieu of level crossing No. 80	85%	60%	
3.	Sant Road-Piplod-Road over bridge in lieu of level crossing No. 28	-		State Government desire to change the scheme.
4.	Sabarmati-Gandhigram Road over bridge in lieu of level crossing No. 11	-	-	Plans prepared. Work on railway's portion will be taken up after the State Government starts work on approaches
5.	Surat-Road over bridge in lieu of level crossing No. 146	-		Detailed estimate sanctioned. Tenders invited. Plans prepared work on railway's portion will be taken up after the State Govt. starts work on approaches.

Compulsory Military Training

525. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to give priority to make military training compulsory for the security of the country;
- (b) if so, whether any guidelines are likely to be issued in this regard; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir.

- (b) Does not arise.
- (c) Introduction of compulsory military training would not be consonant with the democratic ethos of our country. Moreover, the benefits accruing therefrom are not likely to be commensurate with the enormous expenditure which will be involved in such an effort.

[Translation]

Export of Cars

526. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the demand of Indian made car is growing continuously in developed and developing countries;
- (b) if so, details of increase, in percentage, in the export of Indian cars in the last three years;

- (c) the name of the country to which maximum number of cars have been exported; and
- (d) the amount of foreign exchange earned during the last three years by the export of cars?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) and (b). Yes, Sir. The number of cars exported was 14,651 during 1992-93, 17,572 during 1993-94 and 23,092 during 1994-95 recording an increase of 20% during 1993-94 and 31% during 1994-95.

- (c) The cars have been exported mainly to Nepal, Afghanistan, Bangladesh, Turkey, Hungary, Greece, Italy, Poland, Spain, Slovakia etc.
- (d) The amount of foreign exchange earned by export of cars during the last three years is reported to be around US \$ 218.60 million.

National Small Industries Corporation

527. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the National Small İndustries Corporation has given financial assistance to some new units in Maharashtra during the year 1994-95;
 - (b) if so, the details thereof; and
- (c) the steps likely to be taken by the Government to encourage the activities of National Small Industries Corporation in the State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIM. ARUNACHALAM): (a) and (b). Yes, Sir. The Corporation has financed 25 new units during the year 1994-95 under its Hire Purchase, Equipment Leasing and Raw Materials Assistance Scheme.

(c) The Government of India is encouraging NSIC to take up various activities for the promotion and development of small scale industries in the country. Recently, NSIC has expanded its activities in Maharashtra. A temporary office has already been opened in Nagpur in July 95. Another temporary office is being opened in Pune shortly.

[English]

Water Supply Scheme to Maharashtra

528. SHRI DATTA MEGHE: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the Government of Maharashtra has sent any proposal regarding improving water supply system in various districts with the financial assistance of World Bank and some financial institutions of other countries;
- (b) if so, the salient features of the above proposal and expenditure likely to be incurred thereon;
- (c) whether the Union Government propose to talk with the World Bank and the financial institutions in this regard; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) Yes, Sir. The Government of Maharashtra has proposed to take up two schemes with World Bank assistance, viz., Maharashtra Water Supply and Sewerage Project Stage-II (Phase-I) and Mid-Vaitarna (Bombay IV) Water Supply Project.

(b) The salient feature of the Maharashtra Water Supply & Sewerage Project Stage II (Phase-I) would cover Bhayandar Municipal Council area, Thane Municipal Corporation, Bhiwandi Municipal Council and surrounding villages, Kalyan Municipal Corporation area and Ulhas Nagar Municipal Council. The population to be covered under the proposed project is about 52 lakhs (1991 Census). In addition, it has been envisaged in the project to take up sewerage/low cost sanitation facilities in the project areas. The estimated cost of the project is Rs. 863 crores.

The Mid-Vaitarna Water Supply Project is envisaged to meet the ever increasing demand of water and has been identified as the next dependable source of development. Under this project, a dam is proposed to be constructed on the Vaitarna river between the existing upper Vaitarna Dam and lower Vaitarna Dam. The project is estimated to cost about Rs. 570 crores.

(c) and (d). In the case of Maharashtra Water Supply & Sewerage Project - Stage-II (Phase-I), the State Government are yet to fulfill the pre-requisites like technical clearance, clearance from the funding angle and clearance from the Ministry of Environment & Forests.

In the case of Mid-Vaitarna (Bombay-IV) while clearance from the technical and funding angle has been received, but the State Government are yet to furnish some clarifications which has been sought from them.

Railway Wagons

529. SHRI SRIKANTA JENA: SHRI SOMJIBHAI DAMOR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Petroleum Ministry has sought more tank wagons for Petro-products to ensure a steady supply to the Northern Region in the current and forthcoming peak demand session;
 - (b) if so, the action taken by the Government thereon;
- (c) whether the Railways are aware of the heavy demand for wagons for the movement of timber to Delhi;
- (d) whether the Railways provide rake Ex-Dimapur to Delhi on weekly basis for the movement of timber; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

- (b) The Railways have given top priority to movement of POL products from Kandla/Koyali and Budge Budgeto Northern India. In coordination with the Ministry of Petroleum following steps have been taken to achieve higher loading:
 - (i) Rationalization of movement in certain sectors to reduce incidences of piecemeal movement of tank wagons.
- (ii) Introduction of night loading and unloading at certain selected sidings.
- (iii) Introduction of Engine-on-load concept at certain terminals.
- (iv) Adoption of concept of containerising POL traffic to augment the movement.
 - (c) Yes, Sir.
- (d) and (e). No, Sir. However, the piecemeal demands are cleared by clubbing to form a full rake and supplies are arranged subject to availability of rakes and other operational constraints.

[Translation]

Hospitals

530. DR. SAKSHIJI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Uttar Pradesh Government has sought assistance from foreign countries and Non-Resident Indians for improving the hospitals in the State;
 - (b) if so, the details thereof; and
- (c) the amount of assistance provided to Uttar Pradesh for Health Services during 1995-96?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). The information is being collected and will be laid on the table of the House.

Medical Councils

- 531. SHRIMATI KESHARBAI SONAJI KSHIRSAGAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the systems of medicine for which the Medical Council have been set up in the country;
- (b) whether the employees and officers of 'hese medical councils are given equal pay scales;
 - (c) if not, the reasons therefor;
- (d) whether there is any scheme under consideration of the Government to pay them equal pay; and
 - (e) if so, by when this is likely to be done.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) The Medical Council of India (MCI), the Central Council of Indian Medicine (CCIM) and the Central Council of Homoeopathy (CCH) have been set up in the country.

- (b) and (c). The pay scales are not identical in all cases, as these depend upon the nature of duties and responsibilities. Some councils have propose upward revision or scales.
 - (d) No, Sir.
 - (d) Does not arise.

Jammu & Kashmir Assembly Election

532. SHRI GIRDHARI LAL BHARGAVA :
DR. LAXMINARAYAN PANDEYA :
SHRI SYED SHAHABUDDIN :
MAJ. GEN. (RETD.) BHUWAN CHANDRA
KHANDURI :

Will the PRIME MINISTER be pleased to state :

- (a) the package plan announced by Prime Minister to solve the problem of Kashmir;
- (b) whether the said package plan would be applicable even when the elections in Kashmir have been cancelled by the Election Commission:
- (c) whether the package was not acceptable to the parties at the National and State level;
- (d) if so, whether the Government propose to improve the political package to bring it into line with its commitment to autonomy for the State:
- (e) whether the Government are considering to withdraw the package plan; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). A Statement was made by the Prime Minister on 4th November, 1995 urging upon the people of Jammu and Kashmir to take a determined stand against terrorists and to help in restoring complete peace and bring about their own representative Government. The commitment of the Government to maintain the special status of the State under Article 370 had been reiterated and it has been stated that it shall be the endeavour of the Government to strengthen. within the Constitution, the autonomy of the State of Jammu and Kashmir, keeping in view the aspirations of the people belonging to all the three regions of the State. The commitment of the Government to the fullest implementation of the Agreement reached in 1975 was reiterated alongwith a further statement that the Government would have no objection to the restoration of the nomenclature of "Wazir-e-Azam" and "Sadare-Riyasat", if the State Legislature were to take action for amending the State Constitution for the purpose. The emphasis and focussed attention given by the Government on issues of development in the State, the need for time bound revival of the State's economy and the commitment of the Government to formulate further financial and development benefits for the State were also brought out in the Statement.

(c) and (f). There have been diverse reactions, among various sections of the people, political groups and in the media to the Statement referred to above. The Government have continued to maintain that it is open to dialogue and discussions with various individuals and groups with the aim of building up an environment, and further consolidating the improved situation in the State, so that peace and normalcy

can be restored and a democratic and representative Government brought about through free and fair elections at the earliest. Such dialogue and discussions could also include issues pertaining to the question of autonomy as already mentioned in the Statement of the Prime Minister. The Government shall continue to follow this approach and pursue its efforts towards achieving the above objective and there shall be no let-up in our efforts in this regard.

[English]

Urban Planning and Design

533. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the Government have instituted two national cash prizes for excellence in Urban Planning and Design; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) Yes, Sir.

(b) The details are given in the enclosed Statement.

STATEMENT

With the approval of the Prime Minister the Ministry of Urban Affairs and Employment has decided to institute the Prime Minister's Award for Excellence in Urban Planning and Design for the following two categories:

- (a) Implemented Urban Planning and Design projects signifying built environment of an exceptional quality.
- (b) Innovative ideas/concepts and plans in Urban Planning and design, where the projects are still in the pipeline or at implementation stage.

The awards are open to all Indian Architects, Town Planners and allied professionals, their firms and Government, Public and Private Sector institutions/Organisations who have planned/implemented projects anywhere in India.

Prizes

It is proposed to award two prizes on a biennial basis in each of the above mentioned categories, commencing from 1995-96. The first and second prizes under each category will

be for the best and the next best projects signifying built environment of an exceptional quality and innovative ideas/ concepts and plans including detailed designs/drawings and 3-D models in the field of Urban Planning and Design.

The first prize under each category will carry a cash award for Rs. 5.00 lakhs (Rupees Five Lakhs) including a citation, and the second prize will carry a cash award of Rs. 2.50 lakhs (Rupees Two Lakhs and Fifty thousand) including a citation.

Entry Requirements

The geographical area to be covered by the scheme for either of the two awards shall be at least 100 hectares (one hundred hectares) in each case. However, schemes covering not less than 75 hectares (Seventy Five hectares) may also be considered at the discretion of the Approval Committee. Submission of entries in respect of implemented projects shall be governed by the completion certificate of the competent authority within the last five years. In respect of entries for the scheme of awards for innovative ideas and plans, these should not be older than two years prior to the date of submission.

Criteria for Grant of Awards

For the entries to be eligible for being considered for the grant of awards, they should fulfil as many of the following criteria as possible:

- Overall functionality of the twon/selected locality or area for the purpose in view.
- (ii) Aesthetics and environmental quality of the builtenvironment.
- (iii) Environmental sustainability.
- (iv) Cost effectiveness of urban planning and design, including circulation patterns.
- (v) Equity for the poorer sections.

Only those entries which are adjudged the best and the next best in accordance with the procedure laid down shall be eligible for the grant of the awards under the two categories.

The decision of the Approval Committee, subject to the approval of the Union Minister for Urban Affairs and Employment (Department of Urban Development) and the Prime Minister shall be final.

[Translation]

Doubling of Railway Line

534. SHRI AMAR PAL SINGH: Will the PRIME MINISTER be pleased to state:

- (a) Whether the Government have any proposal to lay double Railway Line between Muradnagar and Meerut;
 - (b) if so, the details thereof;
 - (c) the time by which the work is likely to start; and
 - (d) the estimated cost to be incurred on the work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (d). Doubling between Muradnagar and Meerut City (30 kms.) has been approved at an estimated cost of Rs. 31 crores with an outlay of Rs. 5 crores for 1995-96. The work on this line is proposed to be taken up very shortly under BOLT Scheme. The target date for completion of this work is 1997-98.

[English]

Bangalore-Ahmedabad Express

535. SHRIMATI CHANDRAPRABHA URS: Will the PRIME MINISTER be pleased to state:

- (a) whether any representation has been received from the people of Hubli to run Bangalore-Ahmedabad Express train via Hubli: and
 - (b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) Examined but not found feasible due to operational and resource constraints.

[Translation]

Polio Vaccines

536. SHRI RAM BADAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is acute shortage of oral polio vaccines in the country;

- (b) if so, the details thereof; and
- (c) the remedial steps taken to remove the shortage?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) No, Sir.

- (b) Does not arise.
- (c) Does not arise.

[English]

Health Trust

537. SHRI RAJESH KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is a proposal to set up 'Health Trusts' in place of the existing CGHS system; and
 - (b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) There is no such proposal at present.

(b) Does not arise.

Power Generation from Garbage

538. SHRI SHRAVAN KUMAR PATEL: Will the PRIME MINISTER be pleased to state:

- (a) whether a number of projects have been launched in the country to generate power from garbage;
- (b) the details of such projects undertaken and their status at present; and
 - (c) the plan of action laid down in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN): (a) to (c). A National Pilot Programme on Energy Recovery from Urban, Municipal & Industrial Waste, offering fiscal and financial incentives has been launched recently. It aims at promoting projects on Generation of Power from industrial and urban wastes including Garbage Project proposals under this programme are presently at initial stages

of formulation and development with the promoters and beneficiary organisations.

Khadi and Village Industries Commission

539. DR. R. MALLU : Will the Minister of INDUSTRY be pleased to state :

- (a) whether some State Governments have agreed to provide guarantee for loans by the Khadi and Village Industries Commission (KVIC) from the Consortium of Bank Credit; and
 - (b) if so, the details and names thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) So far only the State Governments of Tamil Nadu and Mizoram have given the necessary guarantee for the funds to be received by their State KVI Boards out of the Consortium Credit.

[Translation]

Unauthorised Vendors at Platforms

540. SHRI RAM TAHAL CHOUDHARY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government are aware that unauthorised vendors are engaged in the sale of all types of eatable items at various platforms of the New Delhi Railway Station in connivance with the Railway Police;
- (b) if so, whether the Railways/Catering Department are suffering a huge financial loss due to non-payment of Licence Fee by these unauthorised vendors;
 - (c) if so, the details thereof; and
- (d) the corrective steps proposed to be taken to check such unauthorised sale on the platforms?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (c). Catering, excluding sale of fruit and juice, at New Delhi Railway Station is run departmentally through commission vendors. Cases of unauthorised vending at New Delhi Railway Station come to notice from time to time. From April 95 to 22.11.95, 1345 unauthorised vendors were apprehended and a fine of Rs. 2,74,615 was realised from them. Loss on account of unauthorised vending, is, however, not quantifiable.

(d) Hawking/selling eatables or articles by unauthorised vendors/hawkers in trains and on station premises is an offence under Section 144 of the Railways Act, 1939. To eradicate this menace a Task Force consisting of ticket checking staff and Railway Protection Force has been formed. Persons apprehended by the task force are dealt with under this Section.

Supply of Drugs

541. SHRI KHELAN RAM JANGDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the State Governments have expressed their discontantment regarding supply of drugs;
- (b) if so, the names of such States which have expressed their discontentment during the last year; and
- (c) the action taken by the Union Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). During last year, no State Government has expressed discontentment regarding supply of drugs by Medical Stores Organisation.

(c) Does not arise.

[English]

Railway Stations

- 542. SHRI BHOGENDRA JHA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government have any proposal to handover Muraitha and Jetkar Railway Stations under Samastipur Division of North Eastern Railway to individual contractors;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (c). As a measure of economy, railway decided to operate Muraitha & Tektar (not Jektar) flag stations as contractor operated stations without reduction in existing facilities/amenities. However, in view of public demand against this move, the decision for operating the flag stations through contractor has been kept in abeyance.

Railway Line

- 543. SHRI JITENDRA NATH DAS: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government have any plan to make an alternative Railway Route from New Jalpaiguri to Alipurduar via Domohoni reviving the existing route; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). An alternative route will be created from New Jalpaiguri to Alipurduar via New Mal and Raja Bhat Khawa. The route however will not be passing through New Damohani, which is a station between New Jalpaiguri and New Coochbehar.

EMU Coaches

- 544. SHRI PURNA CHANDRA MALIK: Will the PRIME MINISTER be pleased to state:
- (a) whether there is a long standing demand for introduction of EMU Coaches between Kharagpur and Sealdah and Kharagpur and Bardhaman; and
- (b) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) Examined but not found feasible due to operational and technical reasons

Government Accommodation to Employees

- 545. SHRI AJOY MUKHOPADHYAY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether the Government are considering to construct houses for Government employees and other sections of the people in different parts of the country;
 - (b) if so, the details thereof;
- (c) whether the Government have selected the places where the housing problems are acute;
 - (d) if so, the details thereof;
- (e) whether any places of Eastern and N.E. States have been chosen for this project; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) and (b). Housing is a State subject and it is the responsibility of the State Governments to formulate and execute housing schemes for various sections of the people according to their priorities. General Pool residential accommodation is constructed at various places for allotment to eligible Central Government employees.

- (c) and (d). Priority is accorded to the construction of General Pool residential accommodation in those cities, mostly metropolitan cities where the rentals are high and where land is available. Besides Delhi, General Pool residential accommodation has been constructed or are under construction in Bangalore, Madras, Cochin, Calcutta, Nagpur, Shillong, Imphal, Chandigarh, Indore, Kanpur, Shimla, Allahabad, Bhopal, Ghaziabad, Srinagar, New Bombay, Rajkot, Agartala, Hyderabad etc.
- (e) Construction of General Pool residential units has been sanctioned/taken up in Calcutta, Gangtok, Bhubaneswar and Guwahati in the Eastern and North Eastern States.
 - (f) Does not arise.

Enhancement of Quota

546. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

- (a) the number of EXSMS so far enrolled in the Civil Services during the last 3 years;
- (b) the details of those persons enrolled in IAS and IPS and other allied services, State-wise;
- (c) whether the Government propose to enhance the quota for the EXSMS;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). There is no reservation of vacancies for the ex-Servicemen in Group 'A' Civil Services. They are, however, granted age relaxation in the upper age limit subject to certain conditions. The Union Public Service

Commission, who makes the recruitment for the Civil Services, do not maintain statistics of ex-servicemen recruited for IAS, IPS and other Civil Services.

(c) to (e). Question do not arise.

Anti-India Campaign

547. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

- (a) whether attention of the Government has been drawn to the news items captioned "Pak radio station for anti-India campaign" appearing in 'The Hindustan Times' dated October 12, 1995;
 - (b) if so, the details of the matter reported therein; and
 - (c) the steps taken to monitor this anti-India campaign?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). Government are aware of the report in question. It is a fact that Pakistan has been trying, through diverse means, including clandestine broadcasts, etc., to spread propaganda and disinformation both in the State of Jammu & Kashmir and at the International level. A close watch is being kept on these activities and action to counter this propaganda campaign is being taken through various channels both at the local and International level. As a result of these efforts the dis-information campaign of Pakistan and its direct involvement in sponsoring terrorism and violence in Jammu and Kashmir has been substantially exposed. Efforts in this direction will continue to be pursued.

[Translation]

Marine Training Institute

548. SHRIMATI BHAVNA CHIKHLIA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government propose to set up new marine training institute in the country particularly in Gujarat;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE

IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRIEDUARDO FALEIRO): (a) No, Sir.

- (b) Does not arise.
- (c) Proposals for 8th Five Year Plan did not include setting up marine training institutes in the country including Gujarat.

[English]

Centrally Sponsored Schemes

549. SHRI SYED SHAHABUDDIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Starred Question No. 288 on August 23, 1995 and state:

- (a) the allocation under each Central and Centrally-Sponsored Scheme under the current plan;
- (b) the actual release/expenditure upto March 31, 1995, State-wise: and
- (c) the amount allocated for 1995-96, Scheme-wise and released during April-September, 1995, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). The allocation made under Central and Centrally Sponsored Schemes during 1995-96 (current plan) is given in the attached *Statement-I*. Statements showing release to States/UTs under major Centrally Sponsored Schemes during 1994-95 and 1995-96 from (April to September, 1995) are given in the attached *Statement-II* and /// respectively. Under Purely Central Scheme, funds are released mostly to Institutions and not to States.

STATEMENT I

Allocation under Central and Centrally Sponsored Schemes during 1995-96 (Central Sector Health Programmes)

(Rs. in crores)

SI. No.	Name of the Scheme	Approved outlay 1995-96
ſ.	Centrally Sponsored Programmes	
1.	National Malaria Eradication Programme (including Kala-Azar, Filaria and J.E. Control Programmes	139.00
2.	National Leprosy Eradication Programme	80.00
3.	National Tuberculosis Control Programme	50.00
4.	National Programme for Control of Blindness	72.00
5.	National Guinea-worm Eradication Programme	0.30
6.	National AIDS Control Programme including Blood Safety Measures and Nation S.T.D. Control Programme	80.00
7.	Strengthening of Drug Control and Food Standard Administration in the States :	
	(a) Assistance for augmentation of drug testing fecilities in the States.	2.00
	(b) Assistance for augmentation of Drug Inspectorate Staff in the States.	0.50
	(c) Financial Assistance to the States for Strengthening their food testing laboratories	1.00

SI. No.	Name of the Scheme	Approved outlay 1995-96
8.	Assistance for up-gradation of Post- graduate Departments of I.S.M.	0.20
9.	Family Welfare Programmes	1581.04
11.	Purely Central Schemes	
	Rural Health :	
1.	Rural Health Training Centre, Najafgarh	0.40
2.	Institution for Control of Communicable Disease	10.45
3.	Control/Containment of Non-Communicable Diseases	17.15
4.	Hospital and Dispensaries	34.55
5.	Institution dealing with medical education, training and research	120.26
6.	Other Programmes	39.20
7.	I.S.M. & Homoeopathy	22.99

STATEMENT-II

Statement showing release to the States under major Centrally Sponsored Schemes during 1994-95

(Rs. in lakhs)

SI. No.	States	NMEP 1994-95	NLEP 1994-95	NTCP 1994-95	NPCB 1994-95	NAIDSCP 1994-95	NFWP 1994-95
1.	Andhra Pradesh	712.57	257.02	274.88	89.28	257.73	11062.37
2.	Arunachal Pradesh	125.06	17.77	6.97	6.80	12.19	178.93
3.	Assam	540.78	36.47	42.03	37.56	50.37	3488.38
4.	Bihar	385.11	180.75	235.07	53.58	87.00	10945.98
5.	Goa	13.68	3.84	10.33	4.82	41.82	166.67
6.	Gujarat	970.06	77.57	162.05	55.00	129.29	7525.79
7.	Haryana	341.84	12.59	43.37	43.43	62.27	2541.03

SI. No.	States	NMEP 1994-95	NLEP 1994-95	NTCP 1994-95	NPCB 1994-95	NAIDSCP 1994-95	NFWP 1994-95
8.	Himachal Pradesh	109.68	15.39	61.11	21.62	87.27	2174.74
9 .	Jammu and Kashmir	85.20	8.79	41.55	29.41	12.35	3027.19
10.	Karnataka	476.65	130.86	81.80	76.96	138.33	9307.80
11.	Kerala	51.68	109.72	74.43	93.59	100.88	6517.04
12.	Madhya Pradesh	1682.01	216.81	185.25	198.57	217.79	10385.16
13.	Maharashtra	1121.65	97.11	610.18	225.90	292.60	9994.27
14.	Manipur	105.71	6.28	10.26	11.72	52.50	557.96
15.	Meghalaya	84.85	10.53	4.86	6.84	40.29	343.77
16.	Mizoram	79.66	14.21	2.32	13.53	56.40	194.08
17.	Nagaland	150.11	6.18	8.62	8.51	67.33	400.67
18.	Orissa	236.08	223.20	83.96	91.58	126.10	6312.40
19.	Punjab	377.52	25.58 .	61.34	41.97	64.50	3760.93
20.	Rajasthan	560.59	58.20	156.51	118.30	123.84	10991.90
21.	Sikkim	0.80	24.06	7.28	1.34	17.83	222.05
22.	Tamil Nadu	137.35	191.36	134.88	105.89	277.44	9728.14
23.	Tripura	114.65	24.41	10.45	24.80	3.00	772.36
24.	Uttar Pradesh	890.78	354.78	383.04	244.80	121.00	23783.52
25.	West Bengal	449.64	176.78	439.47	84.24	185.64	6447.51
26.	A & N Islands	104.96	8.38	14.11	4.79	31.27	70.90
27.	Chandigarh	55.20	10.55	2.08	5.61	28.65	138.25
28.	Dadra & Nagar Haveli	19.56	3.54	2.68	0.85	25.15	24.00

SI. No.	States	NMEP 1994-95	NLEP 1994-95	NTCP 1994-95	NPCB 1994-95	NAIDSCP 1994-95	NFWP 1994-95
29.	Daman & Diu	7.10	3.78	4.88	4.07	26.15	21.25
30.	Delhi	91.33	9.31	52.04	22.27	97.73	1173.00
31.	Lakshadweep	3.23	4.44	0.46	4.04	27.52	9.30
32.	Pondicherry	10.42	11.07	6.80	1.53	10.18	80.00

NMEP - National Malaria Eradication Programme

NLEP - National Leprosy Eradication Programme

NTCP - National T.B. Control Programme

NPCB - National Programme for Control of Blindness

NAIDSCP - National AIDS Control Programme
NFWP - National Family Welfare Programme

STATEMENT-III

Statement showing release to the States under major Centrally Sponsored Schemes during 1995-96 (April-September' 95)

(Rs. in Lakh)

							(110. III Laitii)
SI. No.		NMEP	NLEP	NTCP	NPCB	NAIDSCP (April-Nov.95)	NFWP (April-Nov.95)
1.	Andhra Pradesh	730.75	101.50	197.24	168.46	137.00	4281.23
2.	Arunachal Pradesh	182.55	8.25	2.73	3.31	65.81	118.26
3.	Assam	1301.22	10.00	65.67	14.83	57.70	1635.39
4.	Bihar	408.47	56.00	224.93	28.46	-	5161.45
5.	Goa	16.75	0.25	5.79	2.32	-	100.58
6.	Gujarat	1035.92	9.00	314.23	19.50	118.61	2629.40
7.	Haryana	360.91	3.50	31.95	4.47	-	1035.13
8.	Himachal Pradesh	197.26	3.50	10.10	7.73	156.75	693.70
9.	Jammu and Kashmir	106.90	2.24	16.60	11.29		744.49
10.	Karnataka	398.36	50.00	150.41	44.70	120.00	4873.20
_11.	Kerala	73.21	38.00	156.18	46.02	102.35	1803.84

SI. No.	States	NMEP	NLEP	NTCP	NPCB	NAIDSCP (April-Nov.95)	NFWP (April-Nov.95)
12.	Madhya Pradesh	1397.53	58.50	145.62	178.92	137.00	4061.72
13.	Maharashtra	995.20	10.00	293.25	185.16	-	4624.39
14.	Manipur	194.34	1.74	3.44	6.69	83.87	297.81
15.	Meghalaya	179.44	4.00	12.97	4.18	18.00	199.11
16.	Mizoram	151.08	6.00	7.72	1.80	36.00	138.45
17.	Nagaland	171.29	1.50	11.40	4.22	40.00	157.30
18.	Orissa	338.22	56.00	111.52	146.76	-	2398.25
19.	Punjab	429.39	10.00	3,2.95	7.62	-	1367.25
20.	Rajasthan	848.20	14.50	219.57	161.14	90.00	4737.18
21.	Sikkim	9.23	10.00	19.15	0.58	25.00	177.59
22.	Tamil Nadu	334.7Ž	57.00	228.85	169.04	300.00	3026.67
23.	Tripura	307.17	9.50	8.70	4.60	38.00	246.21
24.	Uttar Pradesh	1084.82	88.50	284.74	115.02	-	9994.29
25.	West Bengal	344.37	40.00	103.67	13.08	288.82	4930.77
26.	A & N Islands	100.38	6.50	8.90	5.45	50.58	-
27.	Chandigarh	59.46	0.50	1.07	4.86	51.69	-
28.	Dadra & Nagar Haveli	21.33	0.50	2.93	1.41	42.00	-
29.	Daman & Diu	8.77	2.00	5.98	1.77	43.05	-
30.	Delhi	63.16	0.25	101.30	7.52	82.00	1122.01
31.	Lakshadweep	4.06	2.00	2.52	1.36	46.41	-
32.	Pondicherry	54.84	0.75	3.64	1.04	55.05	66.55

NMEP - National Malaria Eradication Programme

LEP - National Leprosy Eradication Programme

NTCP - National T.B. Control Programme

NPCB - National Programme for Control of Blindness

NAIDSCP - National AIDS Control Programme

NFWP - National Family Welfare Programme

New Train

550. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal to introduce a new train between Calicut and Alleppey in Kerala;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) There is no such proposal at present.

- (b) Does not arise.
- (c) Due to operational and resource constraints.

Pension Rates

551. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

- (a) whether there is wide disparity between the pension rates of pre and post 1986 retirees particularly for officers;
- (b) if so, the details of pre and post 1986 pension of the officers: and
- (c) the reaction of the Government to the demand for parity in pension depending on rank and years of service, irrespective of the date of retirement?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Prior to 1.1.1986, pension of Armed Forces Personnel was calculated as per the following rates/slab systems:

Average emoluments	Rate of pension
First Rs. 1000	50%
Nexr Rs. 500	45%
For the balance emoluments	40%

The pension rate/formula was revised w.e.f.1.1.1986 on the recommendation of the Fourth Pay Commission. Now,

pension of Armed Forces Officers and personnel below officer rank retiring on or after 1.1.86 is calculated at the rate of 50% of the average emoluments reckonable for pension. The revised pension rate/formula of 50% was made applicable to the pensioners who retired prior to 1.1.86. The pension of these pre-1986 pensioners was re-calculated and consolidated w.e.f. 1.1.86 after allowing the benefits of 50% formula. Hence, there is no disparity in the pension rates of pre and post 86 Defence pensioners.

There has been some disparity in the amount of pension of persons retired at various points of time. The disparity is due to the fact that the pension is linked to the pay drawn at the time of retirement and the length of qualifying service rendered by the individual. For reducing disparity in pension of pre and post 1986 pensioners, the pension of pre 1.1.86 defence pensioners was consolidated by recalculating their pension by applying 50 per cent formula and merging dearness relief upto CPI 608. They have also been granted One Time Increase in pension.

Government has since appointed the Fifth Central Pay Commission and the terms of reference of the Commission inter-alia include examination of the existing pension structure and to suggest improvements in the pension and other retirement benefits of Central Government employees including the Armed Forces personnel.

[Translation]

Industrial Development Centres

552. SHRI GUMAN MAL LODHA : SHRI NAWAL KISHORE RAI :

Will the Minister of INDUSTRY be pleased to state :

- (a) whether the Government are unable to set up the promised Industrial Development Centres in the country;
 - (b) if not, the facts thereof;
- (c) the total number of Industrial Development Centres which were targetted to be set up by the end of September 1995 and the total number of centres set up so far;
- (d) whether the Government have decided to seek private sector participation in setting up of such centres; and
- (e) if so, the details thereof and by when private participation is likely to take place in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) No, Sir.

(b) and (c). With a view to promoting industrialisation of backward areas in the country, the Central Government, in June, 1988, had announced a Growth Centre Scheme for development of 70 Growth Centres throughout the country during the VIIIth Five Year Plan Period.

Out of 70 Centres, locations of 69 have been finalised. Project Reports in respect of 66 Centres have been received and 41 of them have been finally approved so far. The remaining 19 project reports are under appraisal with the selected lead agencies.

(d) and (e). No, Sir. Does not arise.

[English]

Leprosy Eradication Centres

553. SHRI PROBIN DEKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total number of leprosy eradication centres working at present in Assam;
- (b) the amount of assistance sanctioned and released to each of these centres by the Union Government during the years 1993-94 and 1994-95;
- (c) whether any free medicines are being provided to leprosy patients in these centres;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) 304 Leprosy Control Centres are working in the State of Assam at present.

(b) The assistance provided to the State during 1993-94 and 1994-95 which administers the grants to these centres is given below:

(Rs. in lakhs)

Year	Cash	Kind	Total
1993-94	18.00	1.49	19.49
1994-95	20.00	16.47	36.17

In addition an amount of Rs. 175.93 lakhs has also been released through the District Leprosy Societies for providing support to these Centres.

- (c) and (d). Yes, Sir. Anti-leprosy drugs are supplied to the State for free treatment of all the leprosy patients.
 - (e) Does not arise.

Action against illegal Constructions

- 554. SHRI TARA SINGH: Will the PRIME MINISTER be pleased to state:
- (a) whether Lucknow and Kanpur Cantonment Boards have initiated action against construction of multi-storeyed buildings on Old Grant sites;
- (b) whether these constructions have been made without any sanctioned plan and huge premium on lands have been collected by the third parties and encroachers;
- (c) if so, whether the Government have ordered probe into the deals; and
 - (d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Action against unauthorised construction of old grant sites has been initiated by the concerned authorities under the provisions of the Cantonments Act, 1924 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 the matter is *sub-judice*.

- (b) Yes, Sir, the constructions have been made without getting the building plans sanctioned. Hence action for demolition has been initiated. Regarding collection of premium on lands by third parties and encroachers, no such case has been brought to the knowledge of the Government.
- (c) and (d). The Cantonment Boards which are independent statutory bodies are fully empowered under the provisions of the Cantonments Act, 1924 to deal with such unauthorised constructions.

Acquisition of land by Army

- 555. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:
- (a) whether the farmers of Jammu, Katuwa, Udhampur, Rajouri and Poonch in Kashmir whose lands have been taken over by the Army have been demanding increase in the rent for their land;

- (b) if so, the response of the Government thereto;
- (c) when the rents were last fixed;
- (d) whether the Government intend to release such land as is in excess of the Army's requirements; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

- (b) Government of India have sanctioned payment of revised rent with effect from 16.2.1993 as per rates notified by the Government of Jammu & Kashmir.
- (c) The rents were last fixed by the State Government on 16.2.1993.
- (d) and (e). There is no surplus land, which is in excess of Army's requirement.

Indonesian Services to Navy

 $\,$ 556. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

- (a) whether Indonesia has approached India for repairs, bunkering and other facilities for its Navy in India; and
 - (b) if so, the terms and conditions of these services?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir. No request for providing any specific facility for repairs/bunkering has been received from Indonesia.

(b) Does not arise.

Family Planning Policy

557. SHRI M.V.V.S. MURTHY: SHRI BOLLA BULLI RAMAIAH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have not achieved desired results so far from the present family planning policy;

- (b) if so, whether a new policy on family planning which has been drawn by the M.S. Swaminathan Committee report has been discussed with different Ministries and with Planning Commission:
 - (c) if so, by what time the policy is likely to be announced;
 - (d) the main features of the policy; and
 - (e) by what time it is to be implemented?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) As a result of the Family Welfare Programme the birth rate has declined from 41.7% in 1951—61 to 28.6% in 1994. The total Fertility Rate has declined from 5.97 in 1951—61 to 3.6 in 1993. The Infant Mortality Rate has declined from 146 in 1951—61 to 73 in 1994. It is estimated that as a result of the Family Welfare Programme 182.76 million births have been adverted upto March, 1995.

- (b) to (e). Group of experts was appointed to prepare a preliminary draft of the National Policy. While dealing with the entire gamut of population issues, the Group of Experts has made, among others, the following suggestions:
 - (i) Integration of gender equity in plan for health and Family Welfare.
 - (ii) Creation of an enabling environment and empowerment mechanisms to accelerate the march towards goal of population stabilisation by achieving a TFR of 2.1 by the year 2010.
- (iii) Speedy and effective implementation of Minimum Needs Programme.
- (iv) Provision of maternal and child health and family planning services based on informed choice.
- (v) Involvement of Panchayati Raj and Municipal Institution for achieving population stabilisation.
- (vi) Creation of a Population and Social Development Fund for filling the critical gaps in implementation.
- (vii) Constitution of Population and Social Development Commission for implementing population stabilisation programmes through inter-sectoral convergence.

States/Union Territories and other Ministries/
Departments of the Government of India have been consulted

on the recommendations of the Group of Experts and a draft National Population Policy has been prepared.

[Translation]

Rural Industry Promotion Development Scheme

558. SHRI PHOOL CHAND VERMA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Government propose to grant 50 projects to different States under the Rural Industry Promotion Development Scheme in the Eighth Plan;
 - (b) if so, the details thereof;
- (c) whether any project is likely to be sanctioned for the rural and tribal areas of Madhya Pradesh;
 - (d) if so, the locations thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) There is no scheme captioned as "Rural Industry Promotion Development Scheme" being operated by the Department of Small Scale Industries and Agro and Rural Industries. However, Government have launched the scheme of Integrated Infrastructural Development (IID) (including Technological Back-up Services) for small scale industries in rural backward areas, in March, 1994.

(b) to (e). The scheme of IID envisages to set up about 50 centres in the country during the Eighth Five Year Plan. The cost of each centre not exceeding Rs. 5.00 crores would be shared between the Central Government in the form of grant and Small Industries Development Bank of India (SIDBI) in the form of loan in the ratio of 2:3. Cost in the excess of Rs. 5.00 crores would be met by State/Union Territory Governments or the implementing agency. The proposals of the State/Union Territory Governments are to be appraised by SIDBI, which in

turn would be considered by the High Powered Committee constituted under the scheme for sanction. So far 13 projects have been sanctioned to 11 States and 2 Union Territories. One proposal of Madhya Pradesh to be located in village Nadan Tola, Tehsil Amarpatan, District Satna has since been appraised by SIDBI and the same is being placed before the High Powered Committee for sanction.

[English]

Train Accidents

559. DR. MUMTAZ ANSARI:

SHRI RAM BADAN:

SHRI SHANTARAM POTDUKHE:

SHRI GIRDHARI LAL BHARGAVA:

SHRI CHANDRESH PATEL:

Will the PRIME MINISTER be pleased to state :

- (a) the number of train accidents and derailments occurred in each zone during each of the last three years upto Nov. 30, 1995 with particular reference to the accidents which occurred during the last six months;
 - (b) the main causes of those accidents and derailments;
- (c) the number of accidents occurred due to failure of Railway staff and equipments, separately;
- (d) the number of persons killed and injured therein together with the loss of property suffered by the Railways;
- (e) the derails of the assistance/relief provided to the victims of those accidents and derailments: and
- (f) the remedial steps being taken by the Government to avoid such accidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Relevant information is as under:

Railway	Total No. of Accidents					Total No. of Derailments			
	1992-93	1993-94	1994-95	AprOct. 1995	1992-93	1993-94	1994-95	AprOct. 1995	
Central	53	51	56	26	36	41	46	21	
Eastern	46	47	35	14	35	37	28	11	
Northern	66	70	74	26	46	43	54	22	
North-Eastern	38	35	28	19	27	25	16	17	

Railway	Total No. of Accidents				Total No. of Derailments			
	1992-93	1993-94	1994-95	AprOct. 1995	1992-93	1993-94	1994-95	AprOct. 1995
Northeast Frontier	50	45	50	12	50	40	49	11
Southern	50	50	62	27	40	36	31	15
South Central	56	57	50	25	45	47	39	19
South Eastern	107	104	92	44	96	91	84	40
Western	. 58	61	54	21	39	41	41	17
Metro	-	<u>-</u>	•	1	-	-	-	•
Total	524	520	501	215	414	401	388	173

(b) Train accidents, including derailments, took place due to failure of railway staff, failure of persons other than railway staff, failure of equipment, sabotage, incidental factors (like cattle run over, falling of boulder on track etc.) and combination of factors.

(c) to (e). The information is as under:

	1992-93	1993-94	1994-95	AprOct. 95
Failure of Railway Staff	363	358	348	125
Failure of Equipment	57	55	38	24
No. of persons killed	282	379	305	480
No. of persons injured	823	905	687	648
Cost of damage to Railway Property (Rs. in crores)	66.1	57.09	52.34	35.18
Amount of Compensation paid (Rs. in lakhs)	237.16	178.01	176.69	203.28
Amount of ex-gratia relief (Rs. in lakhs)	15.62	20.29	11.70	39.06

^{*} Figures are provisional.

(f) The Railway accord highest priority to safety in train operation.

Maintenance of assets in good fettle and introduction of safety devices are essential pre-requisites for ensuring safety on Railways. The following action has been taken by the Railways to improve the safety standards:

 Fouling mark to feuling mark track circuit has been completed on all the trunk route and main line stations except for 362 stations which will be completed by March 1996. Starter to advance starter track circuit for remaining 679 stations will be completed by June, 1996. The above will cost about Rs. 100 crores.

Instructions have been issued for change in Signalling circuitry to prevent slot being given till starter and advance starter signal for the preceding train have been put back. The Station Master's Slide Control on advance starter will also be provided.

- The Communication facility between station staff, driver and guard of running trains will be provided at a cost of Rs. 200 crores. This system is on trial on Nagpur-Durg and Delhi-Mughalsarai sections. These will have SOS button which will alert all trains and stations within 5 kms. radius.
- 4. The track structure has been strengthened. The rails have been converted into long welded rail panels by welding and removing fish plates. About a half of the total track which covers almost all the important main lines has been laid on concrete sleepers with elastic fastenings.
- The track is maintained by Tie tamping and ballast cleaning machines. Track is also now being laid with track renewal trains and portal cranes.
- For monitoring of the track geometry and running characteristics of the track, sophisticated track recording cars, oscilograph cars and portable accelerometers are being progressively used.
- For detection of hidden flaws in the rail not visible to the naked eye, ultrasonic flaw detectors are used.
- To improve safety at unmanned level crossings, there is a proposal to instal audio-visual alarm. For this purpose, two audio-visual alarm sets, manufactured by M/s. BEL, are under trial near Bangalore. These will progressively be provided at other unmanned crossing also.
- It has been decided that no new unmanned level crossing shall be opened. All the new level crossings will be manned level crossings.
- The condition of rolling stock has been improved. Fourwheeler wagons are being replaced with better bogie Air-brake stock.
- The new coaches being manufactured are ICF/Steel body coaches with greater strength and antitelescopic features.
- 12. To prevent cases of cold breakage of axle all ROH Depots have been equipped with ultrasonic testing equipment for timely detection of cases of flaws developing in the axles.
- Flasher lights have been installed on locomotives to give indication to drivers of trains running from opposite

- direction in case of mishap for prevention of further accident.
- 14. The training of staff has been given new thrust with better training facilities like projector, slides, study and discussions of accident cases.
- Psychological tests have been introduced at entry level for operating categories (Assistant Station Masters and Assistant Drivers).
- 16. Simulators have been installed for training of drivers. Two simulators are working, one each at Kanpur and Tughlakabad. Two more are being imported from Australia.
- Drivers are given breath-analyser tests for alcoholic drinks before starting. Special checks are also done.
- 18. Auxiliary warning system for giving advance warning about signals at danger to driver of the running train and stopping the train if the driver does not respond within the pre-determined time interval has already been commissioned on Bombay suburban sections.
- Instant Action Groups have been formed on certain nominated trains to check entry of unauthorised passengers in reserved coaches and persons carrying inflammable/explosive material.
- The frequency of inspections and surprise checks has been increased. More safety drives have been launched.

[Translation]

Reservation to Economically Poor

560. SHRI RAM VILAS PASWAN : Will the PRIME MINISTER be pleased to state :

- . (a) whether the Government propose to provide reservation for the economically poor youths in the central services; and
- (b) if so, whether a Constitution Amendment Bill in this regard is likely to be presented in the current session of Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA):

(a) No Sir. No such proposal is under consideration at present.

(b) In view of (a) above, the question does not arise.

[English]

Bagasse-Based Power Projects

561. SHRI D. VENKATESWARA RAO : Will the PRIME MINISTER be pleased to state :

- (a) whether fifteen sugar mills have submitted project reports for setting up of bagasse-based power projects;
- (b) if so, whether the Union Government have considered these proposals; and
- (c) if so, by what time Government are likely to give its approval?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN): (a) Around eighteen sugar mills have so far approached the Ministry with Detailed Project Reports for availing the incentives under the National Programme on Bagasse based cogeneration.

(b) and (c). The proposals are at various stages of finalisation. The decision on the support to be provided by the Union Government will depend on the fulfilment of all the minimum eligibility conditions by the sugar mills, such as approval of term loans, signing of power purchase agreement, etc., in accordance with the provisions of the programme.

[Translation]

Blasting of Rocks by Border Roads Organisation

562. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

- (a) Whether a platoon of Border Roads Organisation is posted at Khuda (Badrinath Road);
- (b) if so, whether the explosives meant for blasting the rocks are stored at a place which is not proper from the safety point of view and is a hazard to the population there;
- (c) if so, whether the Government propose to shift this explosive store somewhere else; and
- (d) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir.

(b) to (d). Do not arise.

[English]

Wind Power

563. SHRI BALRAJ PASSI: Will the PRIME MINISTER be pleased to refer to reply given to Starred Question No. 326 dated April 26, 1995 and state:

- (a) the agency which undertook the work for installation of Wind Mill in village Bayela Malla, P.O. Rikhni Khal, District Pauri Garhwal. Uttar Pradesh:
 - (b) the reasons for the Wind Mill being non-started; and
 - (c) the reasons for abruptly closing it down now?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN): (a) to (c). The Non-Conventional Energy Development Agency (NEDA) of Uttar Pradesh took up a project for the electrification of village Bayela Malla in Pauri Garhwal district through the installation of a 10 KW capacity wind battery charger with the budget provided by the State Government. According to information furnished by NEDA, an order for supply, installation and commissioning of the wind battery charger was placed on M/s Raghav Trading Company, New Delhi. The system was delivered at the site but could not be installed due to some mismatch of components. NEDA has initiated legal proceedings against the firm.

Meanwhile, the village Bayela Malla has been electrified through a solar photovoltaic power system.

[Translation]

Fares of Suburban Trains

564. SHRIMATI SHEELA GAUTAM : SHRI RAMASHRAY PRASAD SINGH :

Will the PRIME MINISTER be pleased to state:

(a) whether there is disparity in the fares of Suburban trains;

- (b) if so, the details thereof; and
- (c) the corrective steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Incidence of lodine Deficiency Diseases

565. SHRI R. SURENDER REDDY : SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether his Ministry or any premier medical research institution in the country has in recent year made any assessment of the incidence of Iodine Deficiency Diseases like goitre, cretins and the other mild neurological disorders in the country in co-operation with the assistance of the State Governments:
 - (b) if so, the details thereof, State-wise;
- (c) whether any steps have been taken by the Union and the State Government to create awareness about the aforesaid lodine Deficiency Diseases, the causes thereof and the treatment therefor among the people especially among the

school/college students and rural people;

- (d) if so, the details and the results thereof;
- (e) the particulars of the State Government that have not yet imposed a ban on the use of non-iodised salt; and
- (f) the steps taken to persuade those State Governments to ban the use of non-iodised salt?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) The surveys conducted in the country revealed that nearly 540 lakhs people are effected by goitre and 88 lakhs people are effected by other iodine deficiency disorders.

- (b) A Statement is laid on the table of the House.
- (c) and (d) Government are creating awareness among the masses through the mass-media, and also, provide financial assistance to the States every year for carrying out health education and publicity in the local languages to suit, the requirements of all sections of the population.
- (e) There is no ban in the States of Goa, Kerala and Union Territory of Pondicherry. There is partial ban in Andhra Pradesh and Maharashtra. The ban notification issued by Orissa State is kept in abeyance.
- (f) The States/Union Territories have been advised to ban the sale of non-iodised salt in their respective States/ Union Territories.

STATEMENT

Statement showing the estimated persons suffering from goitre and other iodine deficiency disorders in States/Union Territories

SI. No.	State/UT	Total Population as per census 1981	Estimated persons suffering from goitre and other iodine deficiency disorders (in lakhs)
1.	Arunachal Pradesh	6.30	1.68
2.	Assam	180.40	11.68
3.	Goa	10.00	2.75
4.	Himachal Pradesh	42.80	4.28
5.	Jammu & Kashmir	59.80	11.24

— Si. No.	State/UT	Total Population as per census 1981	Estimated persons suffering from goitre and other iodine deficiency disorders (in lakhs)	
6.	Manipur	14.20	3.67	
7. 8. 9. 10.	Meghalaya Mizoram Nagaland Sikkim	13.30 4.90 7.70 3.10	0.62 3.38 1.19 1.17	
11.	Tripura	30.50	3.48	
12.	Chandigarh (UT)	1.50	1.11	
13.	Dadar & Nagar Haveli	1.00	0.22	
14.	Daman & Diu	0.70	0.09	
15.	Delhi	62.20	17.10	
16.	Andhra Pradesh	176.00	62.10	
17.	Bihar	350.00	67.20	
18.	Gujarat '	217.00	46.00	
19.	Haryana	30.00	5.79	
20.	Karnataka	310.00	27.90	
21.	Kerala	80.00	16.60	
22.	Madhya Pradesh	230.00	86.70	
23.	Maharashtra	484 .50	60.20	
24.	Orissa	40.00	9.90	
25.	Punjab	40.00	14.80	
26.	Rajasthan	47.70	7.50	
27.	Tamil Nadu	41.00	8.15	
28.	Uttar Pradesh	700.00	138.11	
29.	West Bengal	90.00	20.70	
30.	Andaman & Nicobar Island)		
31.	Lakshadweep	Survey not condu	ucted	
32.	Pondicherry	J		

Passenger and Freight Capacity

566. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

- (a) the passengers and the freight carrying capacities of Railways at present;
- (b) whether the Government propose to enhance the capacity both for carrying freight and passengers;
- (c) if so, the specific plan/long term plan drawn up by the Government: and
- (d) the fund provision made or estimate made for meeting the cost towards increasing the passenger and freight traffic?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) The passenger and freight carrying capacity depends on several factors such as the traffic offer, the productivity and reliability of assets, the seasonality of traffic, the efficiency of terminals, the traffic flows, law and order situation etc. Since a large number of variables are involved, it is not possible to give an absolute figure of capacity. However, on the basis of the anticipated traffic offer and the capacity of the Railways, the passenger traffic targets for the current year have been fixed at 332.66 billion passenger kms. and for freight traffic, the transport output targets have been fixed at 277.82 billion net tonne kms.

- (b) and (c). The Railways have evolved a number of long term strategies for generating additional freight and passenger carrying capacity, such as gauge conversion, electrification, modernisation and technology upgradation, segregation of long distance from short lead passenger traffic, enhancement of loads of passenger and freight trains etc.
- (d) For the current year, i.e. 1995-96, a plan size of Rs. 7500 crores has been proposed for meeting the passenger and freight requirements of the Railway.

Track Circuit

567. SHRI BASUDEB ACHARIA: Will the PR!ME MINISTER be pleased to state:

- (a) whether the Chief Railway Safety Commission has suggested for providing track circuit on certain places;
- (b) if so, whether such suggestions have been implemented; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

- (b) and (c). As per recommendations of the Commission of Railway Safety, track circuits are being provided and the position as on 31.3.95 was as under:
 - Track circuiting provided from 2866 stations fouling marks to fouling mark on main line
 - (ii) Track circuiting provided from 1271 stations fouling mark to fouling mark on loop lines
 - (iii) Track circuiting provided from 1285 stations fouling mark to block section limit

Provision to track circuiting is an on-going process, and track circuiting works are included each year in the works programme.

Vaccine for Asthma

568. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a newvaccine for Asthma has been developed recently in the country;
 - (b) if so, the details thereof;
- (c) whether any trial has been conducted on this vaccine; and
- (d) the time by which this vaccine is likely to flood the market?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) No, Sir.

(b) to (d). Do not arise.

[Translation]

Water Supply Scheme to Rajasthan

569. SHRI RAM SINGH KASHWAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether Rajasthan Government has sent any project proposal under World Bank's financial assistance to improve the water supply in various districts;
 - (b) if so, the main features and cost thereof;
- (c) whether the Union Government propose to implement this project with the financial assistance of the World Bank; and
 - (d) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) and (b). The Government of Rajasthan has proposed to take up the following two schemes with the World Bank assistance:

- (i) The Second Rajasthan Water Supply and Sewerage Project. This would provide water supply to Jaipur city including 3 enroute towns and 91 villages and the Sewerage system in Jaipur city costing Rs. 442.40 crores.
- (ii) The project proposal of Water Supply & Sewerage for the 5 major towns of Rajasthan, viz., Ajmer, Bikaner, Kota, Jodhpur and Udaipur costing Rs. 2022.17 crores would augment and improve the water supply system in these 5 towns.
- (c) Yes, Sir. But this would become possible only after these projects are sanctioned by the World Bank.
 - (d) Does not arise.

[English]

Improvement in Facilities

 $570.\,\mathrm{SHRI}$ PIUS TIRKEY : Will the PRIME MINISTER be pleased to state :

- (a) whether there is any plan to modernise and improve the catering facilities and retiring rooms at Alipurduar Junction and New Alipurduar, North Frontier Railway;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (c). There is a plan for improving the general condition of the Retiring Rooms at these stations. As regards Catering services, the

existing facilities are considered adequate.

Production of Newsprint

- 571. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of INDUSTRY be pleased to state:
- (a) whether the production of newsprint is in accordance with its demand:
- (b) if not, the quantity of paper imported during the last three years;
- (c) the estimated quantity of newsprint needed by the end of the century and the steps being taken to meet the requirement;
- (d) whether the Indian mills are producing the paper as per their installed capacity; and
 - (e) if not, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) No, Sir.

(b) Import of newsprint and paper during the last three years is as follows:

Year	Quantity (lakh tonnes)				
	Newsprint	Paper			
1992-93	2.43	00.39			
1993-94	3.11	00.47			
1994-95	2.92	00.60			

- (c) The estimated quantity of newsprint needed by the end of the century would be around 9 lakh tonnes. Government has taken the following steps to meet the requirement:
 - (i) An additional capacity of 6.55 lakh tonnes by way of Industrial Licences/Letters of Intent has been sanctioned since 1989.
 - (ii) Under the new Industrial Policy, newsprint units based on minimum 75% pulp derived from bagasse agro-residues and other non-conventional raw materials have been exempted from compulsory Industrial Licensing subject to locational policy. As a result of this 38 IEMs for a total capacity of 19.55 lakh tonnes have been filled by the intending entrepreneurs for the manufacture of newsprint since August, 1991.

- (iii) Customs duty on import of wood pulp for manufacture of newsprint has been abolished.
- (iv) Newsprint is exempted from excise duty.
 - (d) No. Sir.
- (e) The Government has taken following steps toincrease the production of paper in view of the increasing demand in the country:
 - (i) Import of wood pulp and waste paper has been allowed without restriction of import licence at a low rate of customs duty of 10%.
 - (ii) Paper units based on minimum 75% pulp derived from non-conventional raw materials are exempted from compulsory licensing subject to locational policy.
 - (iii) Writing and printing paper and uncoated craft paper containing not less than 75% by weight of pulp made from rice and wheat straw, jute, mesta or bagasse and other non-conventional raw material is covered by low rate of excise duty at 5% advalorem.
 - (iv) Small and large paper mills using agro-residues and other non-conventional raw materials at least upto 50%, are charged excise duty at concessional rate of 10% and 15% respectively against the regular duty of 20%.

US Affiliation to Health Institute

572. SHRI SUKDEO PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether National Certification Agency for Health Care Personnel (NCAHP) located at New York (USA) has given affiliation/recognition to any organisation in the country;
 - (b) if so, the name of the Organisation; and
- (c) the details of the course/examination likely to be conducted by NCAHP and the organisation so affiliated?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). Information relating to National Certificate Agency for Health Care Personnel is being collected from the Ministry of External Affairs and will be laid on the Table of the House.

Construction of Additional Floors

573. SHRI MOHAN RAWALE : SHRI SURENDER PAL PATHAK :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether he has taken any decision on allowing addition of another (third) floor on smaller plots, flats and colonies of weaker sections in Delhi:
 - (b) if so, the details thereof;
 - (c) if so, the stage in which the matter is pending;
 - (d) the time by which the decision is likely to be taken; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) No, Sir. No such decision has been taken.

(b) to (e). Does not arise.

Integrated Development of Small and Medium Towns Scheme

574. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the Government are aware of the slow pace of implementation of the Integrated Development of Small and Medium Towns (IDSMT);
- (b) the steps being taken to enhance the pace of progress in this area;
- (c) the budgetary allocation for the purpose during the current year; and
 - (d) the trend of utilisation of the same in earlier years?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) Yes, Sir.

(b) Considering that the entire funding under the earlier IDSMT guidelines comprising a loan and tapping of institutional finance on the scale envisaged was not feasible, the IDSMT

guidelines have been revised. The new guidelines provide for a mix of Central grant, State grant and loans from financing institutions/other sources to take up a package of projects in accordance with city/town development plans. The annual allocation for the Scheme has also been enhanced. Instead of spreading funds too thinly among a large number of small and medium towns, it has been decided to promote integrated development of infrastructure in selected regional growth centres capable of generating economic momentum.

- (c) During the current year, an amount of Rs. 35 crores has been allocated for the IDSMT Scheme.
- (d) During the first three years of the Eighth Plan (1992—97) the budget allocation made for IDSMT Scheme and Central Assistance released to State Governments/UT Admns. are as follow:

(Rs. in crores)

Year	Budget Allocation	Central Assistance released	
1992-93	15.00	11.60	
1993-94	22.00	21.50	
1994-95	25.00	24.41	

From 1979-80 till 1994-95, 749 towns were covered under IDSMT and Central Assistance for project implementation amounting to 230.17 crores was released. Till 30.6.1995 the State Governments/UT Administrations have reported a total expenditure of Rs. 339.66 crores under IDSMT.

Technological Assistance to Mauritius

575. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

- (a) whether Government of Mauritius has sought technological assistance to develop its manufacturing base;
 and
- (b) if so, the details thereof and the steps taken in this direction?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). A Joint Task Force consisting of representatives from the Confederation of Indian Industry and Mauritian Chamber of

Commerce and Industry have recommended a technology development and cooperation programme between the two countries.

India has been rendering assistance for upgradation of industrial training in Mauritius.

[Translation]

Acquisition of places by Army

576. SHRIN.J. RATHWA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government propose to acquire certain places in the country, specially in Gujarat for military purposes;
 - (b) if so, the details thereof, State-wise; and
- (c) the amount of compensation likely to be paid to the evacuees, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) and (c). The State-wise details of land proposed for acquisition and the estimated compensation including the transfer value payable for State Government lands are indicated in the Statement attached.

STATEMENT

SI. No.	State/Union Territory	Area (in acres)	Estimated compensation (in Rupees)
1.	Andhra Pradesh	2134.681	10,15,38,434
2.	Assam	2319.773	5,01,76,465
3.	Arunachal Pradesh	5229.757	83,11,621
4.	Bihar	3.90	2,60,714
5.	Gujarat	5769.822	13,77,70,614
6.	Haryana .	20.363	13,70,600
7.	Himachal Pradesh	1647.891	5,09,63,685

SI. No.	State/Union Territory	Area (in acres)	Estimated compensation (in Rupees)	[English]
8.	Jammu & Kashmir	18687.835	83,77,06,902	577. DR. AM MINISTER be ple
9.	Kamataka	12994.978	25,21,70,379	(a) whether
10.	Kerala	152.054	1,36,36,241	Railway Stations
11.	Madhya Pradesh	15380.440	9,22,24,251	(b) if so, the platform sheds;
12.	Maharashtra	50113.494	8,62,85,626	. (c) the step
13.	Manipur	187.77	38,242	(d) whether current Railway E
14.	Meghalaya	28.18	6,59,919	(e) if so, the
15.	Mizoram	. -	-	(f) if not, the
16.	Nagaland	1214.50	53,47,363	THE MINIS
17.	Orissa	54687.074	43,35,77,059	RAILWAYS (SH information is bei Table of the Hou
18.	Punjab	3610.405	17,87,02,919	Sc
19.	Pondicherry	-	-	578. SHRI I
20.	Rajasthan	15347.657	32,98,23,173	be pleased to sta
21.	Sikkim	198.10	3,26,70,777	(a) whether from Indian and power projects in
22 .	Tamil Nadu	6358.34	2,95,14,343	(b) if so, the
23.	Tripura	•		THE MINIS
24.	Uttar Pradesh	2520.549	8,13,19,274	NON-CONVENTI KURIEN) : (a) a received from Ind
25.	West Bengal	81.139	34,96,560	solar power proje
26.	Andaman & Nicobar	31.64	25,25,000	[Translation]
27 .	Delhi	20.00	1,60,00,000	579. DR. SA
28.	Goa Daman & Diu	216.05	1,52,40,263	FAMILY WELFA
29.	Lakshadweep	6.056	45,72,000	(a) the nur Pradesh so far;
30.	Chandigarh	4.79	1,14,65,078	(b) the nam

Platform Sheds

577. DR. AMRIT LAL KALIDAS PATEL: Will the PRIME INISTER be pleased to state:

- (a) whether there are no platform sheds on many Railway Stations in the Western Railway;
- (b) if so, the exact number of stations where there is no platform sheds:
 - (c) the steps taken by the Government in this regard;
- (d) whether this project is likely to be included in the current Railway Budget;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (f). The information is being collected and the same will be laid on the Table of the House.

Solar Energy Project, Bihar

578. SHRI LALIT ORAON: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have received proposals from Indian and foreign companies for setting up of solar power projects in Bihar; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN): (a) and (b). No, Sir. No proposals have been received from Indian and foreign companies for setting up of solar power projects in Bihar.

AIDS Patients

579. DR. SAKSHIJI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of AIDS patients identified in Uttar Pradesh so far;
- (b) the names of hospitals in UP where AIDS testing facilities are available; and

(c) the amount provided by the Government to the State Government of Uttar Pradesh during the current year for the control of AIDS?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) 9 AIDS cases have been reported so far from State of Uttar Pradesh.

- (b) HIV/AIDS testing facilities are available in the State of Uttar Pradesh in the following Institutions:
 - 1. District Hospital, Gorakhpur.
 - 2. G.S.V. Medical College, Kanpur.
 - 3. District Hospital, Allahabad.
 - 4. K.L. Sharma Hospital, Meerut.
 - 5. K.G. Medical College, Lucknow.
 - 6. S.G.P.G.I., Lucknow.
 - 7. Medical College, Agra.
 - 8. District Hospital, Dehradun.
 - 9. District Hospital, Nainital.
- 10. District Hospital, Shahjahanpur.
- 11. M.L.B. Medical College, Jhansi.

(c) Since Rs. 203.45 lakhs were left unspent with the Government of Uttar Pradesh on 31.3.95, during the current financial year no amount has been provided under the National AIDS Control Programme although there is an allocation of Rs. 371.13 lakhs. The State Government is authorised to spend the unspent balance during the current year against the allocation conveyed.

[English]

Price Rise

580. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

- (a) the price rise in the Rail journeys during the last three years; and
- (b) whether the Government have any scheme to check the continuous price rise in the Railway journeys?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) A Statement is attached.

(b) The Government has been exercising maximum restraint in adjusting the fare level against increase in input costs.

STATEMENT

1.4.1992 (1992-93) Increase in the fares for different classes are made as under:

Class	Distance Slab (kms.)	Increase per ticket	
Second Class (Ordy.)	1-10	No increase	
	11-15	Re 0.50	
	16-250	Re 1 to Rs. 4	
	251 and above	Rs. 5.00	
Second Class (Mail/Express)	Re. 1.00 at the lowest slab rising progressively to a maximum of Rs. 25.00 for distances beyond 1300 kms. $^{\prime}$		
A.C. First Class	20% for all distances		
AC Sleeper, First Class and AC Chair Car	15% for all distances		

Class	Distance Slab (kms.)	Increase per ticket (Rs.)
Second Class Sleeper Sui	rcharge	No Increase
Second Class MST fares	were revised as under :	No Increase
	1-10	
	11-15	11.00
	16-70	20.00
	71-150	25.00
1.4.1993 & (1993-94)	No increase except the rounding off of fares in 1-10 km Slab in Second Class Ordinary s journey fare. 10% increase in Second Class Mail/Express, AC First, AC Sleeper, AC Chai and 1st classes for all distances. A new 'class of travel Sleeper Class was introduced in Mail/Express and Ordinary trains. The minimum distance for charge in Sleeper class was at 200 kms.	
Second Class MST fares	were revised as under:	
	1-50	5.00
	51-100	10.00
	101-120	20.00
	121-140	30.00
	141 and above	40.00
1.4.1994 (1994-1995)	The fares were revised as under:	
1. Second Class (Ordinary	7) 1-100 km 101 km and above	No Increase Re. 1 to Rs. 5 depending on distance
2. Second Class (Mail/Exp	o) - The fares were rationalised as	under :
	51-65 kms 101-110 km 116-125 km 151-155 km	Fares were reduced marginally by Re. 1 to Rs. 3
	1-15 km 66-70 km 111-115 km 126-130 km 156-165 km 201-205 km	No increase

Class	Distance Slab (kms.)	Increase per ticket
3. Sleeper class 25% hig	gher than lind class fares.	
4.	AC First	
	AC Sleeper	6% all distances
	First	
	AC Chair Car	
5. AC 3 Tier		A new class of travel with fares at 25% higher than AC Chair Car fares.
6. Season Tickets		
Second MST	Re. 1 to Rs. 40. Fares rounded to multiples of Rs. 5.	I off
First Class	4 times the second class MST fares.	

Private Hospitals

581. SHRIMATI CHANDRA PRABHA URS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the private hospitals recognised in Karnataka by CGHS for treatment of CGHS beneficiaries;
- (b) whether the Government have received any representation from the Central Government employees to recognise more number of private hospitals; and
 - (c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) The following private hospitals are recognised under CGHS in Karnataka:

- M.S. Ramaiah Medical Teaching Hospital for General purpose.
- (ii) Manipal Hospital for CABG and Angiography and Angioplasty only.

- (iii) Wockhardt Hospital & Heart Institute for CABG and Angiography and Angioplasty only.
 - (b) Yes, Sir.
- (c) The Central Government Employees Welfare Coordination Committee, Bangalore, have requested to recognise more private hospitals under CGHS to supplement the overloaded State Government Hospitals and already recognised private Hospitals.

Health Education

582. SHRI RAJESH KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total expenditure spent on Health education in terms of GNP; and
- (b) the reasons why real social sector spending has fallen in India during the last few years of fiscal restructuring?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) While no aggregate figures of expenditure on health education are available, each

programme allocates an annual amount for promoting health awareness.

(b) As per World Development Report 1993, health expenditure as a percentage of GDP (1990) is 6% including 1.3% in Public Sector.

Allocations for the Social Sectors have been consistently raised as is evident from the figures given below:

Social Services

(Rs. in crores)

Sixth Plan (1980-85)	-	14,035.26
Seventh Plan (1985-90)	-	29,350.46
Eighth Plan (1992-97)	-	79,011.90

Industrial Development

583. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

- (a) whether an office of National Small Industries Corporation has been opened in Jammu to provide for accelerated industrial development of the trouble torn State of J & K:
 - (b) if so, the details thereof;
- (c) whether any scheme has been launched for the promotion of industry; and
- (d) steps taken/proposed to be taken for industrial development in the State?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). The National Small Industries Corporation has set up an office in Jammu. The Corporation has also established a Raw Material Depot for supply of scarce raw materials like aluminium, oils, copper, paraffin wax, wire rod, plastic granules to SSI units and made arrangements for training of enterpreneurs. It has already organised a training programme for 25 prospective and present SSI unit-holders. The Corporation will also provide

the following facilities:

- finance for purchase of machinery on hire purchase and lease basis and for raw material/working capital;
- (ii) bill discounting facility to SSI Units; and
- (iii) marketing facility for SSI products and single point Registration for Government purchase.
- (c) For the promotion of Industries in the State, the following Package of Incentive has been announced:
 - 30% Capital Investment subsidy on machinery, land and building, subject to a maximum of Rs. 30.00 lakhs.
 - 100% subsidy on the cost of Generating sets ranging in capacity from 100 KVA to 1 KVA.
 - 5% rebate of interest on working capital.
 - Income tax holiday for 5 years.
 - Price preference @ 12.2% for products manufactured by the SSI unit-holders.
 - Exemption from payment of toll tax to SSI units on purchase of raw material from outside the State and on sale of finished goods outside the State.
 - 100% subsidy on purchase of Quality Control Testing Equipment.
 - Provision of power to Industrial units @ 0.48 per unit which is lowest in the country.
- (d) The following steps have been taken for development of industries in the State:
 - (i) Growth Centre at Samba on the National Highway, near Jammu is being developed at a cost of Rs. 30.00 crores. It shall provide all required facilities like roads, water supply, electricity, tele-communication, Conference Hall and other facilities over an area of 838 acres.
 - (ii) Another Growth Centre is proposed to be developed

in the Kashmir Valley at Ompura/Lassipora.

- (iii) An Industrial Estate, under the Central Government scheme of Integrated Infrastructure Development, is being set up at a cost of Rs. 5.00 crores at Butal Balian, Udhampur District over an area of 120 acres. About 500 developed plots will be available for entrepreneurs.
- (iv) Another Industrial Estate over an area of 238 acres is being developed near Jammu in Kartholi. It will be a composite Estate for small as well as medium/large industrial units.
- (v) An Entrepreneurial Development Institute is proposed to be set up at Brinagar for providing training to entrepreneurs, at a cost of around Rs. 2.00 crores.
- (vi) An Export Promotion Industrial Park (EPIP) is also proposed to be set up with the assistance of the Government of India in Jammu.

Medical Stores

584. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government have received any complaints regarding irregularities in Medical Stores depot located in various parts of the country during last three years;
 - (b) if so, the nature of the complaints; and
- (c) the action taken by the Government against the erring officials in these Medical stores?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Yes, Sir.

- (b) The complaints relate to irregularities in purchase, favouritism and corruption etc.
- (c) Action is taken in accordance with the provisions contained in Vigilance Manual.

Reservation for VIPs

585. SHRI JITENDRA NATH DAS: Will the PRIME MINISTER be pleased to state:

(a) whether only two berths are reserved for VIPs in AC Indiciass in Delhi-Guwahati Rajdhani Express at New Jalpaiguri station; and (b) if so, the steps taken to increase the number of such berths?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). An Emergency Quota of 3 Air-conditioned 2-Tier berths has been earmarked at New Jalpaiguri by 2423 Guwahati-New Delhi Rajdhani Express train with effect from 19.7.95. Demand for travel of VIPs in excess of this quota is considered out of Emergency Quota available at Guwahati.

[Translation]

Micro Hydel Project

586. SHRIMATI BHAVNA CHIKHLIA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government are aware of the vast potential of micro-hydel power in certain areas of Gujarat;
- (b) if so, whether the Government have conducted or propose to conduct any detailed survey of these areas;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN): (a) to (c). Yes, Sir. According to tentative results of the surveys and studies conducted by the Central Electricity Authority, in association with the State Government, 161 sites aggregating to a potential of around 130 MW have been identified for small hydro projects on rivers/canals in the State.

(d) Does not arise.

[English]

Filaria Patients

587. SHRI THAYAL JOHN ANJALOSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of filaria patients in Kerala at present;
- (b) the number of filaria eradication centres in Kerala;
- (c) the nature of assistance provided by the Union Government to these centres during each of the last three years; and

(d) the amount of assistance likely to be provided to these centres during 1995-96?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) At present there are 1864 filaria patients in Kerala.

- (b) 16 Filaria control units, 2 Survey units and 9 Filaria Clinics are functioning in Kerala at present.
- (c) Under the National Filaria Control Programme, the following amount was provided by the Central Government to Kerala in the form of larvicides and drugs during the last three years:

Year	Rs. in lakhs
1992-93	31.12
1993-94	21.28
1994-95	, 28.78

(d) During 1995-96, Rs. 28.44 lakhs has been earmarked for Kerala for Filaria control.

Deployment of Missiles

588. SHRI SURENDRA PAL PATHAK:

SHRI VILASRAO NAGNATHRAO GUNDEWAR:

SHRI SUDARSAN RAYCHAUDHURI:

SHRI RAM KAPSE:

SHRI SULTAN SALAHUDDIN OWAISI:

SHRI M.V.V.S. MURTHY:

Will the PRIME MINISTER be pleased to state :

- (a) whether there is any proposal to deploy Agni, Prithvi and Trishul missiles:
- (b) if so, the time-frame by which such deployment is likely to be made;
 - (c) the annual production of these missiles; and
 - (d) the expenditure earmarked for each of the missile?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) Agni was a technology demonstration project to establish re-entry vehicle

technologies. As such it was not a weapon system project meeting user requirements. Consequent to successful completion of user trials of the Prithvi missile, subsequent activities are under progress. Trishul missile is under its final phase of development trials and is expected to undergo user trials during 1996-97 after successful completion of which its regular production for delivery to Services will commence.

(c) and (d). It is not in the national security interest to disclose such details.

Rehabilitation of Ex-Servicemen

589. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

- (a) the present avenues for the rehabilitation of exservicemen after early retirement; and
- (b) the steps taken/proposed to be taken for providing proper medical facilities to ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The following schemes are in operation for the rehabilitation of ex-servicemen.

(i) Central Government has provided following percentage of reservation in Government jobs for ex-Servicemen:

	Central Govt.	Central PSU/ Banks
Group 'C' posts	10%	14.5%
Group 'D' posts	20%	24.5%

- (ii) Besides, in Para Military Forces, a reservation of 10% is also provided in posts of Assistant Commandants.
- (iii) Recruitment in Defence Security Corps is totally earmarked for ex-servicemen.
- (iv) Relaxation in age and educational qualifications for ex-Servicemen for employment in Central Government jobs is provided as under:
 - (a) Age Relaxation: To the extent of military service plus three years in Groups 'C' and 'D' posts and also for those Group 'A' and 'B' posts for which

- recruitment is otherwise than through competitive examinations. Five years age relaxation is given for those Group 'A' and 'B' posts for which recruitment is through competitive examination.
- (b) Relaxation in educational qualifications: Army Class I, II and III Certificates have been equated to 8th class, 6th class and 4th class pass respectively. Ex-Servicemen who have put in atleast 15 years of service and have passed Army Class I certificate are eligible for those posts for which minimum educational qualification is matriculation or equivalent. For posts for which graduation is minimum educational qualification, ex-servicemen who have passed matriculation or equivalent and have put in at least 15 years of service are eligible.
- Many of the State Governments have also provided reservations to ex-Servicemen under various categories.
- (vi) Training programmes are provided for improving their employability or to enable them to take selfemployment after retirement.
- (vii) Loan facilities are provided under SEMFEX-I, SEMFEX-II and SEMFEX-III Schemes for setting up self-employment ventures.
- (viii) Ex-Servicemen transport companies have been formed for transportation of bulk LPG/Coal.
- (ix) Allotment of disposable surplus vehicles is made for ex-Servicemen.
- (x) Financial assistance to needy ex-Servicemen is provided from funds administered by the Kendriya Sainik Boards.
- (xi) 75% concession in railfare for travel in II class to war widows and 50% concession in fare for air travel in domestic flight of Indian Airlines to receipients of gallantry awards of PVC, Ashoka Chakra and Kirti Chakra and to permanently war disabled officers and dependents members of their families are provided.
- (xii) Canteen facilities from the nearest Unit Run Canteens are available.

Medical Facilities

 Ex-Servicemen, their families and families of deceased service personnel drawing pension of any kind are entitled to free out-patient treatment at Military Hospitals. These personnel can also be provide in-patient treatment in Military Hospitals, upto the extent available. In addition to the existing Military Hospitals, 24 MI Rooms and 12 Dental Central have been specially created from the funds provided by the Services and Kendriya Sainik Board for providing facilities to ex-Servicemen pensioners and their dependents.

- (ii) Ex-Servicemen are also entitled to avail themselves of Medical facilities at civil hospitals/dispensaries located close to their residence.
- (iii) Ex-Servicemen suffering from serious diseases are given financial assistance of upto 60% of the total expenditure for treatment in civil hospitals in case they cannot raise funds from other sources for treatment such as By-pass surgery, Angioplasty and Renal transplantation. The same level of reimbursement is available for specialised treatments in respect of cancer and paraplegics.
- (iv) Depending on the nature and gravity of ailment, reimbursement of medical expenditure upto a maximum of Rs. 8000 is also given from 'Raksha Mantri's Discretionary Fund' in deserving cases.

AIDS Control

590. SHRI PROBIN DEKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the doubling time of AIDS cases in India is now just a year, compared to five years in Africa and seven in the Western Countries;
 - (b) if so, the steps being taken to arrest this trend;
- (c) whether the Technical Advisory Committee of the National AIDS Control Organisation (NACO) has been abolished; and
 - (d) if so, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) As on 31st October, 1994 a cumulative total of 885 AIDS cases had been reported in the country, while as on 31st October, 1995 the total number of AIDS cases reported at 2095.

- (b) A comprehensive scheme for the prevention and Control of HIV/AIDS is currently under implementation in the country.
- (c) and (d). The National AIDS Control Board has been entrusted the functions of the Technical Advisory Committee.

Solar Eclipse

591. SHRI SANAT KUMAR MANDAL: SULTAN SALAHUDDIN OWAISI:

Will the PRIME MINISTER be pleased to state.

- (a) whether Department of Science and Technology has assessed the data generated by the solar eclipse that occurred in India and abroad on October 24th, 1995;
- (b) if so, whether all tests conducted by Scientists here and abroad have submitted their assessment to the Government;
 - (c) if so, the details thereof;
- (d) whether number of cases of losing eye sight have been reported from all parts of the country; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). Many institutions and individual groups, both from within and outside the country, have conducted observational campaigns during the total solar eclipse of 24th October, 1995. The Department of Science and Technology provided financial support only to a selected few of these groups/institutions from within the country for conducting scientific experimental/observational campaigns. Assessment of data generated in these campaigns is a long-term in-house process due to various intricate scientific methods of analyses involved.

(d) and (e). No specific information regarding this has been received till date in the office of the Directorate General of Health Services.

Train from Sealdah to Lalgola

592. SHRI AJOY MUKHOPADHYAY: Will the PRIME MINISTER be pleased to state:

- (a) whether there is a demand from the people of West Bengal for introduction of an express train from Sealdah to Lalgola in the morning; and
 - (b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

(b) There are two passenger trains viz. 361 Passenger and 363 Passenger from Sealdah, in the morning, to Lalgola. Introduction of an express train from Sealdah in the morning is not feasible on account of operational and resource constraints.

Indo-Russian Defence Officials Meeting

593. DR. (SHRIMATI) K.S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:

- (a) whether any meeting between Indian and Russian defence officials took place in recent past; and
 - (b) if so, the outcome, thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). A meeting of the Indo-Russian Joint Group on Military Technical Cooperation was held in Moscow in August, 1995. At the meeting, discussions were held in the context of furthering and enhancing defence cooperation between the two countries.

[Translation]

SCs/STs and OBCs in Delhi Judiciary

594. SHRI RAM VILAS PASWAN : Will the PRIME MINISTER be pleased to state :

- (a) whether the Delhi High Court has selected 86 candidates in 1992-93 for Delhi judiciary service;
- (b) if so, the number of candidates out of them belonging to Scheduled Castes and Scheduled Tribes respectively;
- (c) whether the selection of Scheduled Caste and Scheduled Tribe candidates was not in proportionate to the quota reserved for them;
- (d) the number of Scheduled Caste and Scheduled Tribe candidates who appeared in the said examination; and
- (e) whether the Government are contemplating to provide reservation for SC/ST and OBC candidates in higher judiciary service?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) Yes, Sir.

- (b) Scheduled Castes 9; Scheduled Tribes None.
- (c) Yes, Sir.
- (d) Scheduled Caste 149; Scheduled Tribe 8.
- (e) The requisite provision to provide reservation for SC/ST exists in the Delhi Higher Judicial Service Rules, 1970. Rule 22 thereof provides that the reservation of posts for the Scheduled Castes and Scheduled Tribes shall be in accordance with the orders issued by the Central Government from time to time. As regards provision of reservation for OBC candidates in the Higher Judicial Service; Central Government has already taken up the matter with Government of NCT of Delhi/Delhi High Court for making suitable amendment in Delhi Higher Judicial Service Rules, 1970.

[English]

Foreign Assessment for Health Projects

595. SHRI D. VENKATESWARA RAO : SHRI BOLLA BULLI RAMAIAH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether he discussed a proposal with a delegation of Edward Dunlop Hospitals (India) Ltd. to set up 56 State-of-the-Health Medical Care Centres across the country during 1995-96;
- (b) if so, whether he met the delegation alongwith members of consortium from Canada, Australia and UK;
- (c) the places where these projects are likely to be set up; and
- (d) to what extent people of the area are likely to be benefitted?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). Yes, Sir.

- (c) It is in an explaratory stage. The project aims at establishing a chain of hospitals, Polyclinics and diagnostic centres to be established at Delhi, Bombay and surrounding areas in the initial phase.
- (d) There would be increased availability of specialised hospital and diagnostic facilities within the country after the project materialises.

War Widows

596. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

- (a) the number of War Widows assisted by the Zilla Sainik Board, Gopeshwar, Chamoli (UP) so far;
- (b) the total amount incurred for the purpose during the last 3 years case-wise and location-wise;
- (c) whether it is a fact that the ZSB Gopeshwar has failed to reach the goal;
- (d) if so, the reason therefor and the reaction of the Government thereto; and
 - (e) the efforts being made to reach the goal?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (e). The Zila Sainik Boards (ZSB) function under the administrative control of their respective State Governments. The Government of Uttar Pradesh have informed that the ZSB Gopeshwar in Chamoli have assisted 34 War Widows during the last three years and have spent an amount of Rs. 6.8 lakhs. Each of these 34 War Widows has been granted a housing grant of Rs. 5,000 and cash award of Rs. 15,000. Case-wise and location-wise information is not available.

The information regarding goals and targets which might have been fixed by the State Government for ZSB Gopeshwar is not available.

[Translation]

Catering Services

597. SHRIMATI SHEELA GAUTAM: SHRI RAMESHWAR PATIDAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the standard of Catering services run by the private parties on all the important Railway Stations has considerably deteriorated;
- (b) if so, the steps proposed to be taken by the Government to improve these services;
- (c) whether the Cafering Services on all the important and long distance trains have been privatised; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). No. Sir.

Constant efforts are made by the Railways to improve the standard of catering services. The Zonal Railways carry out frequent inspections to check any deterioration in the standard of services provided by the licencees. Complaints received are duly enquired into and contractors found responsible are taken up suitably.

(c) and (d). No, Sir. Only the new catering services are managed by licencees.

[English]

National Iodine Deficiency Disorder (IDD) Programme

598. SHRI R. SURENDER REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether some time back a five-year action plan for achieving the goal of eliminating of lodine Deficiency Disorder (IDD) by 2000 A.D. had been drawn up and the blue-print thereof was sent to the Union and the State Governments for action;
 - (b) if so, the details thereof;
- (c) whether his Ministry recently convened a meeting in collaboration with the UNESCO to review the present status of the aforesaid programme in India to identify the specific action to be taken to achieve the goal of the Universal Salt lodisation by the year-end;
 - (d) if so, the details thereof;
- (e) whether by now all the State Governments have banned the use of non-iodised salt in their respective jurisdiction to safeguard against the diseases resulted from the use of non-iodised sale i.e. thyride, etc.;
- (f) if not, the latest position with regard to the States which have not effectively banned the use of non-iodised salt; and
- (g) the details of the action taken or proposed to be taken to ensure total ban of non-iodised salt by all the States?

THE MINISTER FOR HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). The Third Conference of Central Council of Health and Family Welfare held in July, 1993, resolved that the National Iodine Deficiency Disorders Control Programme should be accorded high priority as major National Health Programme by all States/UTs. All the States/UTs have accordingly been intimated and guidelines were issued.

- (c) and (d). A meeting on Universal access to Iodised Salt by 1995 was organised on 14th July, 1995 in Collaboration with UNICEF to inter-alia prepare a Plan of Action for achieving the goal of elimination of IDD by 2000 AD and to review the original strategies to ensure advocacy for the programme.
- (e) and (f). There is no ban in States of Goa, Kerala and Union Territory of Pondicherry. There is partial ban in Andhra Pradesh and Maharashtra. The ban notification issued by Orissa State is kept in abeyance.
- (g) The States/Union Territories have been advised to ban sale of non-iodised salt in their respective States/Union Territories.

Light Combat Aircraft Project

599. DR. (SHRIMATI) K.S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:

- (a) whether USA has threatened to pull out of Light Combat Aircraft (LCA) project;
 - (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken to continue the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir.

- (b) Does not arise.
- (c) Does not arise. The project is continuing satisfactorily. After design, development, fabrication and integration, the first LCA has already been rolled-out from assembly hanger on 17 November 1995. After detailed ground tests, the first LCA flight test is expected in last quarter of 1996.

[Translation]

Setting up of Industrial Parks

600. SHRI N.J. RATHWA: SHRI DATTA MEGHE:

Will the Minister of INDUSTRY be pleased to state :

 (a) whether the Government propose to set up some industrial parks of international standard in collaboration with the private sector;

- (b) if so, the locations thereof, State-wise;
- (c) whether these Modern Industrial Parks are likely to be developed in 1995-96;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) to (e). There is a proposal to set up an Industrial Model Town at Gurgaon, Haryana in collaboration with the private sector. Preliminary steps for implementation of the project such as land acquisition etc. are in hand. Details of the project are being worked out. Fulfledged implementation of the project is likely to go beyond 1995-96.

Public Transport in UP

601. DR. SAKSHIJI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the Government have provided any financial assistance for development of various modes of public transport in urban areas of Uttar Pradesh;
- (b) if so, the details of financial assistance provided so far;
- (c) whether any international agency has offered financial assistance for public transport system in the State; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) and (b). An amount of Rs. 3 lakhs was provided as Central assistance to carry out a Transportation Study for the city of Lucknow. The Study was completed in 1994.

- (c) No, Sir.
- (d) Does not arise.

Violation of Company Act

- **602.** SHRI SUKDEO PASWAN: Will the PRIME MINISTER be pleased to state:
- (a) whether any show cause notice has been served to M/s. Reliance group of Industries for violating the Company Act, 1956 in regard to portfolio investment and its practices relating to the scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) In view of (a) above, the question does not arise.

[English]

Late Running of Trains

603. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

- (a) whether the trains on the Ghaziabad-Moradabad line run 7 to 8 hours behind their scheduled time;
 - (b) if so, the reasons therefor;
- (c) whether the work regarding doubling of the above line has been taken up;
 - (d) if so, the details thereof; and
 - (e) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) and (b). No, Sir. However, at times trains do run late due to reasons such as accidents, agitations, bad weather, equipment failures, alarmchain pulling, miscreant activities etc.

(c) to (e). The work of patch doubling between Ghaziabad and Moradabad (37 kms.) line has been included in the Budget 1995-96 at a cost of Rs. 30 crores with an outlay of Rs. 5 crores for 1995-96. The work on this line is proposed to be taken up under BOLT Scheme. The target date for completion of this work is 1997-98.

Allocation of Fund

604. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

- (a) the total allocation of funds for the development of electronics during the current year and in the Eighth Five Year Plan:
 - (b) the share of Gujarat out of the allocation;
- (c) the details of the projects started during the current year and the remaining period of Eighth Five Year Plan in Gujarat; and

(d) the details of the proposals approved for foreign and private investment in this sector for Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The Central Government outlay for development of electronics during the current year and the VIII Plan is as follows:

Period

1995-96 Rs. 147 crores (Gross Budgetory Support)

VIII Plan Outlay

Rs. 588 crores

- (b) There is no specific allocation of Central Outlay Statewise in the Electronics Sector. The Department of Electronics allocates from the Central Outlay. Its resources on various projects/programmes depending upon the requirement of the Electronics Industry which is decided by various expert Councils and Committees. Such Projects and Programmes are in the nature of infrastructure setting up or sponsored projects for specific technology development or manpower development.
- (c) The details of the various projects/programmes supported by the Department of Electronics so far in Gujarat during the VIIIth Plan are given in the enclosed Statement.
- (d) During the period 1992—95, 7 proposals involving foreign direct investment were approved for electronic units in the State of Gujarat for the manufacture of blank video cassette, PC Board, Compact Disc and Compact Disc Drives and Software Development under Electronics Hardware Technology Park (EHTP) and Software Technology Park (STP) Schemes as well as the domestic sector and 100% Export Oriented Unit (EOU) Scheme.

STATEMENT

Project/Programmes supported by Department of Electronics in Gujarat during VIII Plan

Sl.No. Project/Programme

Infrastructure Related:

- 1. Software Technology Park, Gandhi Nagar
- Electronic Test and Development Centre,
 Baroda

Sponsored Technology Development Projects:

3. Development of low cost Doppler VHF Omni range

Sl.No. Project/Programme

(DVOR) and Conventional VOR (CVOR) System, Gujarat Communications Electronics Limited (GCEL), Baroda.

- Farmer Information System Prototype development-Phase I Institute for Studies and Transformation (IST), Ahmedabad.
- Development of Cotton Fibrous Web Analyser through Digital Image Processing Technique, ATIRA, Ahmedabad.
- Retrofit Automation Project, Ahmedabad Textile & Industries Research Association (ATIRA), Ahmedabad.
- Textile Electronic Projects Industrial Electronics Promotion Programme (IEPP) Centre. Ahmedabad.
- Jute Instrumentation Programme, ATIRA, Ahmedabad.

Manpower Development Related:

- Computer Education covering B.Tech., M.Tech., Master of Computer Application (MCA), Post Graduate Diploma Computer Application (PGDCA), Post Polytechnic Diploma Computer Application (PPDCA) and Data Entry Operator/Programme, 24 Institutes.
- DOE-UGC Programme for MSc Electronics, 4 Locations.
- World Bank assisted Project for Manpower Training—Integrated Manpower Development with Appropriate Competence and Training (IMPACT), 2 Institutions in Baroda and Ahmedabad.

Others:

12. Vivek Darpan, 52 Locations.

Trade in Human Organs

605. SHRI INDRAJIT GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the enactment of the Transplantation of Human Organs Act, 1994 has failed to curb human organ trade and the sale of human organs such as kidney, cornea etc., continues to flourish in the country;
 - (b) if so, the reasons therefor; and

(c) the effective measures taken/proposed to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). The Transplantation of Human Organs Act, 1994 was brought into force with effect from 4.2.1995 in the States of Goa, Himachal Pradesh and Maharashtra, and all the Union Territories. All the other State Governments were requested to consider the adoption of the said Act. The State Governments of Karnataka, Tamil Nadu. Kerala and West Bengal have since adopted the said Act. An Act on similar lines as the said Central Act has been enacted, namely, A.P. Transplantation of Human Organs Act, 1995, in the State of Andhra Pradesh. The adequacy of the Act to effectively curb trade and sale of, human organs can be assessed only if all the States adopt and implement it in right earnest. The Central Government have been repeatedly requesting the remaining State Governments for early adoption of this Act.

Privatisation of Railway Services

606. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

- (a) whether attention of the Government has been drawn to the news item captioned "Privatisation of Railway Services mooted" appearing in 'The Hindu-Business Line', dated September 27, 1995;
 - (b) if so, the facts of the matter reported therein; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) Yes, Sir.

- (b) The news items has referred to activities which could be considered for privatisation such as telecom facilities, maintenance facilities, catering services and hotels, maintenance of stations and clockroom, franchising of foreign terminals etc.
- (c) In view of the reducing budgetary support to Railways, it has been decided to divert certain activities to the private sector, which will help foster competition and also ease the resource crunch. The 'Own Your Wagon' scheme and 'Build-Own-Lease-Transfer' (BOLT) scheme have already drawn a good response from private investors.

Underweight Infant

607. SHRI VIJOY KUMAR YADAV : SHRI NAWAL KISHORE RAI : SHRI BRISHIN PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether infant mortality, child survival and development, underweight children and stunted growth remain a case of serious concern for India; and
- (b) if so, the steps are being taken by the Government to improve the state of health in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) Yes, Sir.

(b) The steps taken by Government of India to reduce infant mortality and promote child health include Immunization, Oral Rehydration Therapy, Prophylaxis of anaemia and Vitamin 'A' deficiency, treatment of pneumonia, promotion of breast feeding, birth spacing, Nutrition supplementation through Integrated Child Development Service (ICDS) Schemes is available in vulnerable blocks.

India's Defence Expenditure

608. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

- (a) whether India's defence expenditure is lowest as compared to China and Pakistan;
- (b) if so, whether since 1987, India's defence spending has continued to witness a stump as against the trend in a number of Asian Countries;
- (c) if so, whether there has been almost a complete absence of forces modernisation in India during the last eight years;
 - (d) if so, the reasons therefor; and
- (e) the steps taken to increase defence expenditure and also to step up modernisation plans of forces?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Yes, Sir.

- (c) No, Sir.
- (d) Question does not arise.
- (e) Modernisation of our Armed Forces is an on-going process which takes into account the changing threat scenario, technologies, the geo-political environment as well as the availability of resources. A concerted exercise is undertaken every year to determine modernisation priorities. The expenditure on defence during the past few years has not remained static. Each year a portion of the defence budget has been earmarked for undertaking modernisation.

Dharna/Satyagrah out of UPSC Head Quarter

- 609. SHRI RAM VILAS PASWAN : Will the PRIME MINISTER be pleased to state :
- (a) whether satyagrah and dharna is being staged for the last several years out of UPSC head quarter to make the Indian languages the medium of UPSC examinations and withdraw the compulsory paper of English language; and
- (b) if so, the action taken by the Government in regard to their demands?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) These demands have been considered by an Expert Committee headed by Dr. Satish Chandra, ex-Chairman, University Grants Commission. Its recommendations are under consideration of the Government. As the issues are very important and have evoked diverse reactions, Government's efforts is to arrive at a consensus.

Wagon Industry

- 610. SHRI D. VENKATESWARA RAO: Will the PRIME MINISTER be pleased to state:
- (a) whether the Ministry have withdrawn the facility of free supply of manufacturing items to the wagon manufacturers,
- (b) if so, the effects on the Wagon Industry as a result thereof;
- (c) whether the Wagon Industry has pointed out that they will not be able to supply 24,000 wagons in the current financial year; and

(d) if so, the shortage of Wagons anticipated in the company as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SUREŞH KALMADI): (a) No, Sir. Wheelsets and Cartridge tapered roller bearings continue as free supply items. Also Steel and Air Brakes are being procured by the Railways on behalf of wagon builders.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

Contraceptive Pill for Women

- 611. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether an indigenously developed oral contraceptive pill for women, centchroman, has been found to hold a promise of reversal of breast cancer in terminal stage III and IV in at least 25% cases:
- (b) if so, the details of the tests so far conducted and the results thereof; and
- (c) the steps taken to promote the use of this drug not only for family welfare programme but also as a treatment of breast cancer?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) to (c). A non-hormonal contraceptive known as centchroman has been developed by the Central Drug Research Institute, Lucknow which has shown some promise in the treatment of breast cancer. Clinical trials have been carried out in 7 centres in India covering 232 patients. 182 patients completed the study. A positive response has been observed in 58% of cases. The trials are continuing.

[Translation]

High Power Committee for Beed and Surat

- 612. SHRI MAHESH KANODIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the Government have formed a high level committee to examine the aspects relating to diagnose the disease broke out in Beed and Surat:
 - (b) if so, the committee have submitted its report; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). Yes, Sir.

- (c) (i) the Committee concluded that the outbreak was due to plague bacillus Y. Pestic based on epidemiological, ecological and microbiological evidence.
- (ii) The Committee observed that while expertise is available for the study of microbes, diagnostic capabilities need to be upgraded at the peripheral level.
- (iii) Itrecommended establishment of a national surveillance and response system for the control and prevention of infectious diseases.

Family Planning Programme for Government Employees

613. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state.

- (a) whether the Government have taken any fresh steps to encourage the Government employees to undergo family planning operation;
 - (b) if so, the details in this regard; and
- (c) if not, the other such measures proposed to be taken by the Government to make the family planning programme successful?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY): (a) and (b). A set of incentives and disincentives for Government employees to encourage adoption of the small family normal ready exists. This includes a special increment for undergoing sterilise after 3 or fewer children, rebate on the interest on house building advance, and special casual leave for undergoing sterilisation. Maternity leave for female Government employees is restricted to two living children.

(c) A result oriented Action Plan has been formulated in consultation with States and Union Territories, and is being implemented.

riouses for Weaker Sections in UP

614. DR. JAKSHIJI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the number of houses constructed for economically weaker section/low income group during 1994-95 and 1995-96 in Uttar Pradesh;

- (b) the name of agencies to whom the implementation of these schemes have been entrusted under the 20 Point Programme; and
- (c) the assistance provided by the Central Government during the above period for this purpose as a grant or in the form of loan?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN): (a) and (b). The total number of houses constructed for EWS (Economically Weaker Sections) and LIG (Low Income Group) in urban areas, under Point No. 14(d) and 14(e) respectively of the 20-Point Programme during 1994-95 and 1995-96 (upto August, 95) in Uttar Pradesh are as follows:

,	1994-95	1995-96 (upto August, 1995)
ESW	4553 units	353 units
LIG	1595 units	244 units

These schemes are implemented by the State Government through its agencies as Housing is a State subject.

(c) The State Government undertakes these programme under their overall plan allocation and no earmarked Central assistance is provided for this purpose. Besides, HUDCO also extends loan facility to States for the construction of EWS and LIG houses.

12.02 hrs.

RE: PRICE SITUATION IN THE COUNTRY

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, I am raising this subject matter of the price situation in our country. I will characterize this as ... (Interruptions)... The Prime Minister is leaving as I am raising the important issue of the price situation in the country. We are insisting on our Adjournment Motion.

MR. SPEAKER: I have not allowed your Adjournment Motion. I am allowing you to make a statement. I will allow other Members also to say if they want.

SHRINIRMAL KANTICHATTERJEE: I am just indicating the situation. We were so insistent because the situation was and the situation is cruel and intolerable. The situation is not

only cruel and intolerable, but also ugly and deceiving from the side of the Treasury Benches. Why do I say that it is intolerable? Let me mention that it is not only during the regime of this Government — I will give you a striking figure; the whole thing has been intensive during the present regime - but this was continuing for quite some time. I will give you one index based on 1960 and 1961, which was 100, the cost of living of the agricultural labourer today is 1450. That means in the course of all these years, the cost of living of an agricultural labourer has risen more than fourteen times and it is going to be fifteen times before the next Lok Sabha sits. That is what makes it intolerable.

Another feature of this terrible price situation is ...(Interruptions)... Should I continue?

MR. SPEAKER: I am trying to bring order over there.

SHRI NIRMAL KANTI CHATTERJEE: Order among the Ministers! After creating disorder in the market, they are creating disorder here also!

As a result, this is the measure of the cruelty of the situation. Why do I say this is deceiving and ugly? Because they promised before the election time last time that they will push back the prices. They do not have the courtesy to come before the House to apologize for making a statement during the elections and not trying to implement that. We know, internationally we demand apologies for so many things. But for decimating the entire population of a large country, they have no offer of apologies for making false promises in order to win a particular election.

Now, let me also give you a few more facts on the basis of statistics. They claim that the inflation is one digit, that the inflation rate is limited to less than ten per cent. The fact remains that when they calculate it in terms of Wholesale Price Indices, it is below ten per cent. But it is one of the interesting parts of the story, pertinent parts of the story that the Consumer Price Index for the industrial labourers rises faster than the Wholesale Price Index and the Consumer Price Index of the agricultural labourers, the most unorganized and most decimated part of our society rises still faster. In fact, in the course of the last five years, the cost of living index for the agricultural labourers is going to touch three digits. In the course of last five years, in the year 1991 the Price Index was 803 for the agricultural labourers and as of 14th October, 1995 it is 1450 and at this rate, the financial year will close with the Consumer Price Index at 1600, a growth of nearly hundred per cent. That is a three digit mark, Now, this is happening. Why is this happening?

Before In come into that, I will indicate from a publication by our Library, how the rate of inflation based on CPI for

industrial workers has grown in the course of the last four months, May, June, July and August. When they talk of 'one digit' they talk of Wholesale Price Index, not even about the inflation rate and the Consumer Price Index, which have grown up in the course of the last four months. For May, it was 10.29 per cent; for June, it was 10.47 per cent; for July, it was 11.39 per cent and for August, it was 10.92 per cent, nearly eleven per cent. None of them is below two digits. If this is the situation for the industrial workers, who are organized and who are fighting against the price rise, we can imagine what is happening in the countryside, with the agricultural labourers.

There has recently been rise in prices of pulses, rice and all other things. For pulses, it is more than hundred per cent compared to last year. Now, the arguments that they gave in yesterday's question which cannot be reached during the Question Hour was that there is a gap in the demand and supply and that is why this is happening. Unfortunately, this is far from the truth. The point to note is that the supply, they claim of foodgrains is a record one. They say that per capita availability in this year has also grown up. They are revising the figure of output of foodgrains from 189 million tonnes to 191 million tonnes. Yet. the prices of foodgrains are rising. They have said even today that we are exporting some quantity of rice. We have a stock level which they consider injurious.

And yet the prices of foodgrains are rising. Let us take sugar. We know that this year we have a bumper harvest of sugar. We know that they are exporting sugar in order to earn foreign exchange. And we know that the prices of sugar have risen over and above the way it rose due to mishandling and corruption in the sugar scandal last year. Sir, this is the situation on the ground. I will not take much time. I will not mention the prices of individual items. But in the reply they have said that over the last three months, price of wheat has grown by 4.10 per cent despite the record production. Despite the record production which makes per capita availability grow, the growth rate in prices during the last three months is 4.10 per cent according to their official statement. The vegetable prices have grown fantastically high. Let me give you the figure. The price of rice has grown by 1.80 per cent; the price of sugar has grown by 1.20 per cent in the last three months; price of oil seeds has grown by 4.10 per cent and the price of dal has grown by 10.10 per cent in the course of last three months. Where does it lead to? In terms of semi-published mid-term appraisal of the Planning Commission, more and more people are going below the poverty line and more and more people are going without two square meals a day. This is what is happening. But we take pride in saying that there is no famine. But the entire population, nearly 40 per cent of the population are getting decimated and our tactic, our approach, that is the Government's approach is as usual; do not generate employment in the industries, reduce employment there and provide sops through Rozgar Yojana. You generate

illness among the population through starvation and then promise them before the elections that you are providing health care. This is the kind of approach. You generate these things and then come out with gimmicks just to face the elections as they came out last time with the promise to push back the prices of essential commodities. Sir, I will come to why has this happened and could this have been prevented.

SHRI UMRAO SINGH (Jalandhar): Sir, I am on a point of order.

MR. SPEAKER : There is no point of order at this point of time. $\,$

SHRI NIRMAL KANTI CHATTERJEE: There is no such issue which affects every single citizen of this country including the ruling party, if I may point out. Even the price of defection is also rising thereby creating problems for you. Let me draw your attention to the fact that despite cut in excise duty and import duty we could not lower the prices. It is primarily because of the revision in the administrative prices, a pure and simple Governmental act. I will just give you the figures. The price of common rice which was Rs. 377 per guintal in 1991 is now Rs. 537. The price of fine rice which was Rs. 437 in 1991 is now Rs. 617. This is true for wheat which was Rs. 280 in 1991, in 1994 the issue price is Rs. 402 and it is admitted by Indian analysts including our Planning Commission that one of the major causes for this rise in prices, for this intolerable situation in the market is the role that the administrative prices plays.

One more thing I want to mention. In all the developed countries, the rate of inflation is controlled below two or three per cent mark; and yet, because of certain factors, the import cost is increasing. There is an import induced inflation within the country, despite reduction in customs duty and despite the fact that we are importing from the countries where they have a very low inflationary rates. Therefore, it seems that all the reasons that are connected with this intolerable sitation lie with the economic policy of the Government which refuses to subsidise prices in favour of the people, which tries to cut down subsidies on other essential commodities and generate as economy which is dependant on the import in the name of earning foreign exchange.

There are other reasons also. The fact is that the inflation rate is increasing. The fact is that we had a huge reserves which cuts both. Because of the extended foreign reserves, it is putting pressure on expansion of money. On the other hand, if there is a fall in foreign exchange reserves, that also puts pressure on the economy.

MR. SPEAKER: Very well done, Shri Nirmal Kanti Chatterjee.

SHRI NIRMAL KANTI CHATTERJEE : I am concluding, Sir.

Since we have such a situation, strategically, the fundamental thing that is to be followed is the reversal of the economic policy which includes increase in subsidising the essential commodities. This is number one. As we have demanded again and again in West Bengal, they have to distribute some 14 commodities in the public distribution system at the controlled prices. If this does not happen, then the cruelty that has inflicted on the people of the country will rebound in a manner which will topple the Government for the entire future and they would never come back go power in the country.

MR. SPEAKER: Shri Sharad Yadav please. He has given a notice. I am not allowing that notice, but I am allowing him to speak.

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, Nirmal Dada has just referred to the price rise, which has made the lives of the people miserable in a big way. He is an economist, but I being a political worker and having close contact with the people, very well know that prices of each and every commodity, be it oil or any other item which effects the price rise have increased three fold during the last five years. The prices of oil have never increased three fold in any country. Similarly, if we were to review the economic policy adopted by the Government we find that the price of mineral water is Rs. 12 per bottle, whereas, milk is available at Rs. 10 per litre. Similarly, prices of all commodities, be it vegetables, ghee or grain etc., have increased two or three folds. Poor people are in turmoil. There was a time when due to price rise a resurgent movement was launched which resulted in clamping down of emergency in the country and the Government had to bow out of office. Our economist Nirmal Dada has placed the data of the current price rise. I am not having those data at present. I will only say that price rise has put the people in difficulty, the life of the people has become miserable, be it the railway fares or all other items of common use, or the agricultural inputs like manure, fertilizer, pesticides etc. in which the prices have gone so high that the lives of the 70 per cent of the population inhabiting the village whether they are farmers or labourers, the agricultural operations for them become totally unviable. On the one hand the farmer is in difficulty and on the other hand the common consumer is suffering and this Government has been unable to check the price rise in the country.

What is the position of our rupee? The exchange rate of rupee against dollar in black market is Rs. 40 and despite the control exercised by the Reserve Bank your Government is unable to maintain it at Rs. 34 and that too is unpredictable. No one knows when it may rise further.

This Government always claims that foreign reserve have increased. I say that the increase inforeign reserve is not because of your efforts, you received it by virtue of collaboration and the main part of it is part of the collaboration, and the situation in the country is such that due to price rise the life of the common man has become miserable. The rate of every commodity, and every consumable item has increased. I would like to say that the rates of wood and wood products have increased by 169 per cent, fertilizers by 100 per cent and textiles by 45 per cent...(Interruptions).

SHRI RAM VILAS PASWAN (Rosera): This data is of the year 1994. There has been more increase thereafter.

SHRI SHARAD YADAV: There has been much increase, thereafter as is said by Nirmal Dada. The prices of food articles have increased by 49 per cent, fuel by 49 per cent and overall increase in the prices of all commodities is 44 per cent. Such a situation which is prevailing at present never occurred during the last 45 years. During the tenurs of this Government price rise has reached its zenith. The common man is facing great hardships on this account.

You should have brought an Adjournment Motion against the Government. You should have given us an opportunity to censure the Government which is being missed through ordinary debates. There should be fresh discussion on this issue. With these words I condemn the new economic policy and other decisions of the Government due to which the poor man, the common man, people of middle income group and the salaried class, are facing great difficulties. So, I not only criticise this Government but this Government has now no right to continue in office. Thus, elections should be conducted at the earliest and an opportunity should be provided to the people to give their fresh mandate.

[English]

MR. SPEAKER: Mr. Jaswant Singh, are you on this point?

SHRI JASWANT SINGH (Chittorgarh): Yes, Sir. I will cover this point as well. I will cover both the points with your permission because I have given a notice. It is an economic question.

MR. SPEAKER: No, if you are on this point, you can continue. If you are on some other point, then you speak later.

SHRI JASWANT SINGH: I will cover both in one itself

because it is a part of the economic question. It will be more appropriate.

I entirely share what my friends and colleagues — Shri Nirmal Kanti Chatterjee and Shri Sharad Yadav — have said. The question of price rise is a very serious one. It deeply involves the entire country. It concerns every citizen. There are other aspects of the total economic situation which are equally worrisome to which certain references have been made.

SHRI SOMNATH CHATTERJEE (Bolpur): You have said that it will be discussed fully.

MR. SPEAKER: I think, yesterday, it was decided that we will pass the Ordinances and Bills and then we will take up three important topics, namely economic situation, foreign policy and security scenario, for discussion.

SHRI JASWANT SINGH: And Jammu and Kashmir subsequently.

MR. SPEAKER: We may take up Jammu and Kashmir any time which is convenient to you.

SHRI JASWANT SINGH: If you are going to have a fuller discussion on the economic situation, I wish to add only the voice of the party to the concern about price rise.

MR. SPEAKER: Good.

SHRI JASWANT SINGH: And if I have your permission, then I will raise my other points.

MR. SPEAKER: No, on inflation, if you want to speak, you can speak.

SHRI JASWANT SINGH: I think, you are going to have a broader discussion on the economic situation.

MR. SPEAKER: I will allow you on the other point which you have mentioned later on.

SHRI JASWANT SINGH: All right.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Thank you, Sir. What is distressing and what is very alarming is not just the effect of price rise. But what is alarming is that not only is the Government not trying to check price rise but they are carrying on with a policy which is curtailing the buying power of the ordinary people.

And thus, it is accentuating the effect of price rise. Thus, even though it is true that inflation has been there for a long time, today the situation is radically different because of this. In spite of all the trumpeting of the Government regarding development and growth, we are finding that, so far as ordinary people are concerned, price rise is like a cancerous growth eating away into their vitals which they have to endure because there is no cure. That is what the Government has induced in them. The Government has induced in them the sense of despair and disillusionment. I will not repeat all that my senior colleagues have already said but I would just point out that so far as the increase in the number of people living under the poverty line is concerned, we find that in 1989-90, the statistics has been 34.3 per cent and by December, 1992 it rose to 40.69 per cent. This is what is alarming now. And this is also more concretely brought out in the fact that malnutrition and morbidity is increasing not only among adults but also among children. The latest UNESCO report tells us that 63 per cent of the children in this country are suffering from malnutrition. The only reason for this is that the policy that is being continued is severely restricting the buying power of the people and we find starvation, diarrhoea deaths and also deaths from other diseases like malaria because the resistance of the people against these diseases has gone down and because the nutritional standard has fallen down. That is what is happening.

The other point that I would like to make is this. We find that the granaries are overflowing but at the same time, there has been a drastic decline in the off-take. People are unable to buy and surprisingly enough, we find that the Government, instead of reducing the prices in the public distriction system, has sold 1.8 lakh tonnes of wheat to Modern Food Industries Limited at a price lower than the Central issue price and this is an exporting concern. So, food is being exported while our people are starving.

I would just make one more point. So far as drugs are concerned, again we find that because of the new Drug Policy of the Government, prices of antibiotics like chloromycetin and ampicillin, anti-TB drugs like refampicin and anti-malaria drugs like nivaouin have gone up so much that if poor people turn ill today, there is no afternative but to die.

I just want to conclude by saying that there are certain ways in which the Government can take measures to reverse the situation. We have three definite demands. Firstly, we would demand that the enhanced prices in the PDS should be reduced by 50 per cent. The Government says that it will require subsidies worth Rs. 1600 crore. Why not, Sir?

We find the public sector units being disinvested at a loss; we find a scam which causes the country a loss of

Rs. 5000 crore; and even after this, the Government says that it cannot provide for additional subsidies.

MR. SPEAKER: We have said that we are going to discuss the economic situation in the country. Now, you should be brief.

SHRIMATI MALINI BHATTACHARYA: I will just mention two other demands that we have. Our first demand is that there should be a 50 per cent reduction in the PDS prices. Our second demand is that since the Government stocks are overflowing and the Government does not know what to do with it, let them launch a massive 'food for work' programme so that some succor could come to the people. Our third demand is, let the fourteen essential commodities be brought under price control.

SHRI ARJUN SINGH (Satna): Mr. Speaker, Sir, since you have indicated of having a detailed discussion on this issue, I will be very very brief. I would only like to say that what is happening on the price front is something indicative of a total abrogation of responsibility and concern by those in whom the trust of the nation had been placed for at least serving the minimum cause of the people. I would not be surprised if one day the Prime Minister in his innocence turns around and says, 'If the people cannot get bread, let them eat cake'.

SHRIMATI SUSEELA GOPALAN (Chirayinkil): Mr. Speaker, Sir, keeping in view the contraint of time, I would not like to go into the details of this issue of price rise. It is a very acute problem. The people in the countryside are suffering like anything on account of this. The responsibility for the price rise rests entirely with the Government of India itself.

The main election plank and claim of this Government in 1991 was that they would bring down the prices to the level of 1990. But what has been done is, they have increased the prices. The price of rice in the Public Distribution System in June, 1991 was Rs. 2.89, in 1994 it is selling at Rs. 6.90 through the PDS. Likewise - for other items also - for wheat, the prices have increased from Rs. 2.34 per kg. then, to Rs. 4 now. The other items have also experienced a sharp increase over these years. The increase in prices is due to the wrong policies of the Government. The prices of pulses, in fact, has doubled in the last one year. Even the commodities which cost Rs. 12 in 1991, now costs Rs. 36. The prices of many commodities have gone up two to three times over a period of four years. The Government is not at all mindful about containing the prices...(Interruptions).

MR. SPEAKER: Now, please stop calling out like this.

SHRIMATI SUSEELA GOPALAN: Sir, there should be a full scale discussion on this issue. We have concrete proposals to suggest. The prices of every item have gone up, be it food articles, or clothing material or medicines or LPG or anything.

Sir, lastly, I would like to make a mention about what is happening in the revamped Public Distribution System from where the persons from the poorest section of the society get their food articles. The prices of the food articles even in these outlets have been increased. It is simply cruel. The price of rice in the RPDS have been hiked from Rs. 2.89 per kg to Rs. 5.32; the price of wheat has been hiked from Rs. 3.32 to Rs. 4. The poor people cannot buy the essential food articles because of an increase in the administered prices.

MR. SPEAKER: Madam, you have made your point.

SHRIMATI SUSEELA GOPALAN: Sir, there are starvation deaths even in many tribal areas covered by the Revamped PDS.

MR. SPEAKER: There are other Members who want to raise other issues. I have already allowed many Members to speak.

SHRIMATI SUSEELA GOPALAN: The Revamped PDS is not reaching tribal, interior and rural areas. We have received complaints from Bihar, Gujarat and many other areas. This System has not reached the poor people. There is no work. Food for work is not available. What is going to happen in the country? There is going to be a calamity and the Government is unmindful of this. We want a full-scale discussion in this subject. A Haff-an-hour Discussion is not going to bring forth the issue before the Government. They have to do something, otherwise there will be a calamity in the country. That is my point.

MR. SPEAKER: Now, is the Government interested in saying something on this point?

I think the Government had no notice and we cannot expect the Government to reply immediately. But, since some Members have said that there is inflation and they want to know what is being done by the Government in this regard, will it be possible to make a point later on.

(interruption)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): In the Leaders' meeting we have decided to have a full-scale discussion on the economic policy and the economic situation in the country. We will positively state our viewpoint and reaction to whatever points the hon. Members have made today. But today, I do not think, off the

cuff we can react to the various observations that have been made by some Members of the Opposition. But as soon as we have the opportunity of discussing the economic policy, we shall come up with our reaction...(Interruptions).

MR. SPEAKER: I would expect the Government to pinpoint this issue only i.e. "whether there is inflation, what is being done to control inflation, and what will be done to control inflation". On that short point I would request somebody from the Government side to make a statement.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): When will the Government make that statement?

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, if this debate brings out a deeper issue, I have to say nothing more.

MR. SPEAKER: There was a question to initiate a full scale debate on economic issues.

SHRI ATAL BIHARI VAJPAYEE: If you initiate a full scale debate on economic issues, then the issue relating to price rise will be side-tracked.

[English]

MR. SPEAKER: That is why I asked them to make a statement on this point.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: The spiral in price rise cannot be pin-pointed. Everybody is vexed due to price rise. I was going through the replies given by the Government in Parliament today. The Government is making an attempt to dilute the problem related to price rise. I was just observing whether the prices of vegetables have increased or not, that was the question which was asked. The hon'ble Minister has stated that this is the seasonal variation.

[English]

SHRI BASUDEB ACHARIA: This is their patent reply.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: It is not based on facts I was mentioning about other point. If you discuss the entire economic policy, then it be very good. Perhaps, yesterday there were discussions in your chamber also. But therein

situation of price rise was not discussed with sufficient emphasis as warranted. All though you have allowed a discussion on this issue today. But, there should have been someone to give the reply. Mr. Finance Minister is not present here.

[English]

SHRI SOMNATH CHATTERJEE: I had made a specific request when it was suggested that we can raise the price-rise as a specific issue. I had made a request that some Minister should be there to respond to this, otherwise this becomes futile. It is as if we have not insisted on a response from the Government. I did make that request and I got the impression that something will be done.

SHRI RAM KAPSE (Thane): Can we have a full-length discussion on price-rise itself? A discussion will help, a mere statement may not be enough.

SHRI VIDYACHARAN SHUKLA: Sir, during discussions, we had indicated that whereas these matters can be raised during Zero Hour, the Government response would not come during Zero Hour. Now, since you have directed that a specific statement from the Government side should be made on these very points that we have indicated, we shall certainly make it...(Interruptions)

SHRI BASUDEB ACHARIA: When will you make a statement?

SHRI VIDYACHARAN SHUKLA: May be tomorrow. We will fix it up with the hon. Speaker...(Interruptions)

MR. SPEAKER: Shri Basudeb Acharia, sit down.

(Interruptions)

MR. SPEAKER: Anything we try to do in a systematic manner, you try to disturb. This is not correct.

(Interruptions)

MR. SPEAKER: We have done two things. You please hear.

(Interruptions)

MR. SPEAKER: We have done two things because we wanted to concentrate on price rise, I allowed a discussion on price rise and very good statements have been made.

(Interruptions)

MR. SPEAKER: Will you stop now at least when I am standing.

(Interruptions)

MR. SPEAKER: What is this Basudeb Achariaji? The Minister is within his rights to say that 'we will comprehensively reply to the debate when it is a full scale debate on economic policy.' But in my judgement I have thought that this point was pointedly replied to and that is why I requested the Government and the Government is coming forward. I expect the Government to make the statement, maybe tomorrow or day after tomorrow and come back.

(Interruptions)

MR. SPEAKER: I will allow you.

(Interruptions)

MR. SPEAKER: We want to say something.

(Interruptions)

MR. SPEAKER: If you all sit down and work in a systematic manner, something can come out, but if you want to have all your points ventilated at one and the same time, I am at a loss to help you. Let the debate be over and at the end of the debate, the Railway Minister will be sitting in the House and he will reply to what I had asked him to reply.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): I want to raise a point of order.

MR. SPEAKER: There is no point of order in the Zero Hour.

(Interruptions)

SHRI BASUDEB ACHARIA: My point of order is on a very important issue...(Interruptions)

MR. SPEAKER: I will allow Saifuddinji and Jaswant Singhji.

I have said, you Members please understand that when we are discussing, I will not ask the Minister to make a statement. After the discussions are over, he will make a statement and I have asked him to stay in the House. Let him stay in the House. But, if he can make a statement within one minute by saying 'yes' or 'no' or can be done, I have no

objection. But, this is a very wrong method. You want to get things done at your will without considering.

(Interruptions)

MR. SPEAKER: Any time you get up, any time you ask, any time you say that...

(Interruptions)

MR. SPEAKER; Yes, Mr. Minister. Do not know what they want to know?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): What do you want?

MR. SPEAKER: No. No time for joking please. Directly come out with the reply.

(Interruptions)

[Translation]

MR. SPEAKER: You please sit down. You are standing there, you always stand up.

(Interruptions)

[English]

SHRI SURESH KALMADI: I do not know what is the problem. Samastipur-Darbanga line is going on and it is budgeted and we have committed to complete the project in this financial year. In January I will be going there for the completion.

(Interruptions)

MR. SPEAKER: Right, You have replied Mr. Minister:

(Interruptions)

[Translation]

MR. SPEAKER: Bhogendra Jhaji, first of all you, please sit down. He said that it will complete in this financial year. In January he will be going there for the completion. What else you want?

[Enalish]

MR. SPEAKER: It is not going on record.

(Interruptions)*

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, hon. Railway Minister has given assurance twice in this regard. There has been a call for 'Band' at that place today. The call for 'Band' was given earlier also. In the last session a scheme to convert 5000 kms. of narrow gauge into broad gauge was undertaken. Out of which only 37 kms rail line was to be converted in Bihar. This work was scheduled to be completed in November. Then the period of completion of this work was extended for a month. Now it is being said that this work will be completed by December. Due to frequent changes in the time schedule, people are apprehensive that some people, who are not interested in completion of this work are engaged in delaying this project. Thus, whether this narrow gauge will be converted into broad gauge by December or not is the only cause for agitation. There will be no problem if the work is completed by December.

SHRI SURESH KALMADI: Mr. Speaker, Sir, the allegation levelled by hon. Member that someone wants to stop the work is not correct. I have told after making a review that the project will be completed by the end of January.

(Interruptions)

[English]

SHRI RAM VILAS PASWAN (Rosera): Before you, the Chairman, Railway Board told us that that money was diverted. (Interruptions)

SHRI SURESH KALMADI: No. Nobody has told anything. I am telling you just now, both to you and to Shri Sharad Yadav, that by the end of January, the line will be completed.

SHRI RAM VILAS PASWAN: That is true. But that money was diverted. (Interruptions)

MR. SPEAKER: Mr. Jha, as a senior Member, you will understand that anybody saying anything outside the House has no significance when the Minister himself gets up here and makes a specific statement. Now, I do not want any controversy and discussion on that point. You please sit down now.

SHRI BHOGENDRA JHA (Madhubani): Then I will go on a hunger strike.

MR. SPEAKER: If you want to go on a hunger strike, that is your look out.

SHRI BHOGENDRA JHA: Mr. Kalmadi, you want to provoke the people. He had told me on phone that on 15th January, there will be a flag off.

MR. SPEAKER: This is not going on record.

(Interruptions)*...

MR. SPEAKER: I am not going to yield to you at this point of time. He has very specifically stated that that money is not being diverted. That money is being spent. Even after that if you insist on standing up and for the sake of saying something you say something, then I am not going to yield.

(Interruptions)

SHRI BHOGENDRA JHA: That is not a fact.

SHRI INDRAJIT GUPTA (Midnapore): Mr. Speaker, Sir, this thing is going on since yesterday and before that also. This assurance which is now being given here by the Minister on the floor of the House would carry more conviction if he would also kindly explain why previous assurance given by the previous Minister, and by the Chairman, Railway Board had been adhered to. Now, the hon. Members are feeling that this present assurance may also not be adhered to in view of what happened in the past. The Minister is shaking his head. But the point is that he has not explained why the previous assurances given here were not adhered to...(Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA). Sir, these things cannot be discussed in the Zero Hour. The discussion on the Supplementary Demands for Grants for Railways would be coming up and that would be the appropriate time when such clarifications can be asked for.

MR. SPEAKER: I agree with you that there is a discussion on the Supplementary Demands for Grants. It is not only that but he has very specifically, clearly and in unambiguous terms, not once but many times, has said that it will be done and yet if you have a pleasure of saying or disbelieving in his statement, then I cannot deny you that pleasure.

(Interruptions)

SHRI BHOGENDRA JHA: They have decided that this line should not be allowed to be completed because they feel that we are zero in Lok Sabha from that area. They are penalising the people of that area, that is why they have decided that after the Lok Sabha elections, the line will not take place. That is their political conspiracy...(Interruptions)

MR. SPEAKER; Are you going to allow other Members to speak or not?

SHRI BHOGENDRA JHA: Sir, from tomorrow onwards I am going on a hunger strike against this.

MR. SPEAKER: You may go on hunger strike, if you want to, I have no objection. But you will not go on hunger strike in the premises of the Parliament, I am warning you.

(Interruptions)

**SHRI G. MADE GOWDA (Mandya): Mr. Speaker, Sir,

the whole world knows that Karnataka State is a peace loving State. Peace and tranquility was prevailing all over the State. But, unfortunately, the whole situation has changed during the last one year since Mr. Deregowda took over as the Chief Minister of Karnataka. I would like to bring to the notice of the Centre the injustice done to the people of Karnataka by the present State Government. *** The people are deprieved of a decent and peaceful life. I deeply regret to state that the entire State of Karnataka has became a 'Police Raj'. To illustrate this point, I would like to cite some instances which have occurred very recently in the State.

Sir, the statue of the most respected and the father of our Constitution, Dr. Ambedkar, become the victim of atrocities committed by the present Karnataka Government. The disrespect to our late lamented leader has been resented to at all places in the State. Agitations, dharnas and burning the public, private and Government properties is a common scene throughout the State.....*** The loss of the public property due to these agitations will be to the tune of several crores of rupees.... *** Atrocities are being committed by the police on common people. The Chief Minister appears to be a silent spectator to all these happenings in the State. Through you, Sir, I urge upon the Chief Minister of Karnataka to take the moral responsibility and resign.

People are frightened to move freely on the roads....***

Lathi charge was ordered against the workers of Raitha Sangha recently in my Constituency. I had been to that placto pacify the people and to control the situation. I was doing my duty as a representative of that Constituency. Instead of appreciating my sincerity to duty, the Chief Minister has ordered the Police authorities to book a case against me under Section 307 for attempting to commit murder. ***

An IAS Officer was one of the victims of the administration of Karnataka Government...(Interruptions)

^{*}Not recorded

^{**}English translation of the speech originally delivered in Kannada.

^{***} Expunged as ordered by the Chair.

SHRI G. MADE GOWDA: Sir, I know why these people are shouting. (Interruptions)....*

SOME HON. MEMBERS: Sir, what is going on here?

MR. SPEAKER: I will go through the record and correct it.

MR. G. MADE GOWDA: * (Interruptions). Sir, let him resign.

PROF. K. VENKATAGIRI GOWDA (Bangalore South): Yes, Sir, he should resign.

SEVERAL HON. MEMBERS: Yes, Yes. (Interruptions)

SHRI G. MADE GOWDA: Looting, day light robbery are taking place all over the State....* The Centre should come to the rescue of the people and save them from the clutches of the present Chief Minister. Sir, I have also worked in the Opposition Party. I know the responsibilities of Opposition Parties. I need not learn from these people, who are shouting here. I know why they are agitated....*

Sir, the only solution to the present burning issues of Karnataka is....* Sir, I hope that the Centre would take immediate steps in this regard.

Thank you, Sir, and with these words, I conclude my speech.

SHRI HARI KISHORE SINGH (Sheohar): Sir, this cannot be allowed.

MR. SPEAKER: I will go through it.

(Interruptions)

SHRI RAM VILAS PASWAN: Sir, you please go through the translation. It is highly objectionable.

MR. SPEAKER: I will go through the records and I will correct it.

(Interruptions)

MR. SPEAKER: Please take your seat. You first take your seat.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Every word should be deleted.

(Interruptions)

12.59 hrs.

At this stage, Shri Sobhanadreeswara Rao Vadde and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

Shri Made Gowda and some other hon. Members also come and stood on the floor near the Table.

(Interruptions)

13.00 hrs.

At this stage, Shri Made Gowda and some other hon. Members went back to their seats.

(Interruptions)

Shri Sobhanadreeswara Rao Vadde and some other hon. Members also went back to their seats.

(Interruptions)

SHRI BASUDEB ACHARIA: Why have you allowed him to speak? (Interruptions)

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Throughout India they are saying like that. (Interruptions)

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, may I request you to look into the record and find out that certain very objectionalbe remarks have been made. Whatever is unparliamentary I request you to delete those remarks because there is no reason for calling a Chief Minister....* Whatever may be the prevocation, there should be some limit even in criticising certain people who are not here to defend themselves.

As far as the case is concerned, I think, nobody knows better than the Home Minister himself who is sitting here. The Chief Minister may be accused of anything, but nobody can say that he did not send a particular officer. I shall not go into the details because it was a very unseemly controversy and that should not be repeated in this House. I shall request you,

^{*}Expunged as ordered by the chair.

Sir, to please ask both the sides to keep their tempers cool and you please find out whatever is objectionable and delete the same from the proceedings. That is all I want to say.

MR. SPEAKER: I have already done the same thing. I requested both the sides to keep their tempers cool and use the proper language. At the same time, I have said that whatever cannot go on record will not go on record. I had already said that and if the hon. Members had known about this, it would not have been necessary for them to feel agitated.

SHRI G. MADE GOWDA: Mr. Speaker, Sir.

(Interruptions)*

MR. SPEAKER: Now, please sit down. What you are saying is not going on record.

(Interruptions)*

SHRIMATI CHANDRA PRABHA URS (Mysore): Sir. for these things, Shri Paswanji's Government should be dismissed or he should resign on moral grounds.

[Translation]

SHRI BHUBANESHWAR PRASAD MEHTA (Hazaribagh): Mr. Speaker, Sir, will you ever call back benchers?

MR. SPEAKER: You please come forward. I will call your name. You must learn how to speak before coming to Parliament. You may now sit down.

[English]

SHRI JASWANT SINGH (Chittorgarh): Sir. I refer to the extreme uncertainty and volatility in the index of the Bombay Stock Exchange, arising from a combination of factors, including the matter of duplicate shares, thus seriously affecting the capital markets of the country and, in consequence, also influencing the country's economy. I wish to emphasise, seek clarification and urge the Government's action on the following very brief five points.

13.06 hrs.

[MR. DEPUTY SPEAKER in the Chair]

Firstly, I would like to know what enquiry/investigation the Government has ordered into this whole matter and what are the Government's findings. The House has a right to know it and we would like to share that.

Unauthorised or duplicate shares is not a problem of numbers alone, it is the implicit illegality, and the consequences of that illegality, above all, on the confidence in our capital markets which is a problem. Therefore, I would like to know from the Government whether the problem is confined only to one company or is the disease more widespread.

The third point relates to small investors. In the process, they are the ones that are ruined first and affected more directly. Has the Government obtained from the Bombay Stock Exchange any idea about how many small investors have been affected?

The fourth point relates to the functioning of a public financial institution — the Unit Trust of India. Reports have appeared that the Unit Trust of India is involved in the duplicate share dealings to the extent of almost 8,70,000 shares of a particular company. This is extremely worrisome. There are two departments of the Government involved — the Ministry of Finance and the Company Law Department. Have the Minister of Finance and the Company Law Department asked the Unit Trust of India for any explanation or clarification?

If the Unit Trust is involved, my worry is that other public financial institutions and/or banks might also be involved in this matter of duplicate shares. Therefore, my last point is, has the Government asked all these institutions to scrutinise their portfolios and transactions to establish that they are also not a party to such questionable activities?

The hon. Minister for Parliamentary Affairs, who often also acts as the *defacto* Deputy Prime Minister, is here. Would he be so good as to react to this worry of ours and give us some assurance about the Government's response?

SHRI VIDYACHARAN SHUKLA: Sir, it is very sly remark that the hon. Deputy Leader of the BJP has made. I only represent the Government here and speak on behalf of it whenever the Chair directs or whenever it is necessary.

The points that the hon. Member has made, will be brought to the notice of the concerned Minister and, I am sure, they will be taken into account while the Government comes up with their reply here.

MR. DEPUTY-SPEAKER: Shri Sobhanadreeswara Rao...

(Interruptions)

SHRI JAGMEET SINGH BRAR (Faridkot): Sir. we are not getting chance for the last three days though we have given due notices in time...(Interruptions)

^{*} Not recorded.

MR. DEPUTY-SPEAKER: I shall call the names one by one. What is the subject on which you want to speak, Mr. Rao?

SHRI SOBHANADREESWARA RAO VADDE: It is about the damage due to heavy rainfall in Andhra Pradesh and other States. I have already given a notice for that, Sir.

MR. DEPUTY-SPEAKER: Will you kindly excuse me? I shall call the names one by one. Let us not deviate from the rules.

SHRI SOBHANADREESWARA RAO VADDE: I have given the notice. Sir.

MR. DEPUTY-SPEAKER: Your name is there but I shall call the names in the same order, as mentioned in the list. Do you agree to that?

(Interruptions)

MR. DEPUTY-SPEAKER: He is a very good friend of mine. Though he disagrees, he cooperates well.

Shri Prabhu Dayal Kataria to speak now. Shri Kataria, you must be very brief so that others can also participate.

[Translation]

SHRI PRABHU DAYAL KATHERIA (Firozabad): Mr. Deputy Speaker, Sir, through you I want to draw the attention of the Government towards construction of a bridge at Firozabad district, which is my constituency. The then Prime Minister late Shri Rajiv Gandhi laid the foundation stone for construction of the Chambal bridge in 1988. I have raised the matter regarding construction of the said bridge four times in Lok Sabha. I don't know why the Government is not considering the matter even after raising the issue in Lok Sabha? Personally I met the Prime Minister Government has repeatedly been saying that all the declarations made by late Rajiv Gandhi will be executed. Wahame Vinayat Hussain bridge, which connects Madhya Pradesh and Uttar Pradesh is very essential. The construction of this bridge will have a bearing on the traffic. When the river Chambal assumes the gigantic shape, there have been several incidents of boats capsising and loss of life and property. I would like to urge upon the Government that the bridge, foundation stone of which was laid by late Shri Rajiv Gandhi, should be constructed at the earliest so that people there are benefitted.

[English]

*SHRIV.S. VIJAYARAGHAVAN (Palakkad): Coconut is the most important crop in Kerala and more than one-third of the population entirely depend upon this crop for their livelihood. Coconut farmers of Kerala are, however, in distress on account of fall in price of Coconut.

Government of India announces the support price for all important agricultural produce well in advance of the crop season. But this has not been the experience with Copra/ Coconut. Announcement of support price for copra was delayed during the 1994 and 1995 seasons. In order to avoid such delays for 1996 season, the Government of Kerala has submitted a proposal for announcing the support price for 1996 season latest by December, 1995. The support price recommended by the State Government is between Rs. 3700 and Rs. 3900 per quintal. These two demands are very genuine and I urge upon the Union Government to accept them

MR. DEPUTY-SPEAKER: The prices of all commodities have gone up except that of copra and coconut. They have gone to the ground level.

I now call Shri Dhananjaya Kumar to speak.

SHRI V. DHANANJAYA KUMAR (Mangalore): Sir, I draw the attention of the Government to the hunger strike being resorted to by the employees of the Peerless Finance and General Investment Company for the last 28 days now. Since 27th October they are on indefinite hunger strike. There are about forty five lakh employess working in the field under the Peerless Company. The Peerless Company has collected deposits worth Rs. 5000 crore out of which more than 70 per cent is invested in the Central Government securities and the rest of more than 20 per cent is also kept as deposits in the nationalised banks. There are a large number of people who made investments in the Peerless Company. There are more than five crore depositors who are being benefited by the scheme introduced by the Peerless General Insurance Company. Due to a recent notification issued by the R.B.I., there has been some misunderstanding between the socalled employees who are named as 'field assistants' working with the Peerless Company and the management. There has been a drastic reduction in the commission which they used to get earlier. For the last six months they have been agitating over this. We understand that there has been an agreement between the management and the field assistants under which they have been getting 25 per cent commission so far and the term of the agreement would be completed only in the month of March, 1996.

They are demanding that till the subsistence of the earlier agreement, the old rate of commission that was being paid must be continued to be paid. I would request the

^{*} English translation of the speech originally delivered in Malayalam.

Government of India to come to the rescue of these forty five lakh Field Assistants.

Sir, today we are facing the biggest problem of unemployment in this country and forty five lakh families are being fed by this indirect employment through Peerless General Insurance Company. The safety of the money which is deposited by the five crore depositors is also in doubt now. So, I would request the Government of India to intervene immediately and issue necessary clarifications or ask the RBI to withdraw the notification and allow the company to function normally as it was functioning earlier.

SHRI SOBHANADREESWARA RAO VADDE: Mr. Deputy-Speaker, Sir, I thank you for giving me an opportunity to raise a very important and urgent matter.

Sir, in the last one-and-a-half months very heavy rainfall which occurred has caused enormous damage to the State of Andhra Pradesh and close on the heels, a cyclonic storm has hit Srikakulam, Vizianagaram and Vishakapatnam districts. aggravating the situation further. The hon. Chief Minister has made very extensive tours immediatgely after the occurrence of the cyclonic storm, and relief and rehabilitation measures are going on. The Government of Andhra Pradesh has released the entire balance amount from the Calamity Relief Fund and the works are going on. But only temporary measures are taking place. The Government of Andhra Pradesh has requested the Government of India to make available a Central assistance to the tune of Rs. 582 crore. The Central Team has visited the affected areas. The hon, Minister of Agriculture visited Andhra Pradesh and has toured several districts. Though the report has been submitted by the Central Team, the funds are yet to be released. This is causing irreparable loss to the State. All the roads in the State are damaged and thousands of tanks and irrigation canal systems have got breached. So, I would urge upon the Central Government to release the Central Assistance, that has been sought by the State of Andhra Pradesh, as early as possible so that these rehabilitation and repair works take place to the public utilities which can again put these things on the right condition and normalcy could be restored.

I also urge upon the Chair to permit a detailed discussion on the damages due to floods and cyclonic storms in Andhra Pradesh, Orissa, West Bengal and other States which have been simultaneously affected. Fortunately, the recent cyclone had gone towards Bangladesh. Otherwise, we would have been the worst sufferers.

[Translation]

SHRI HARI KEWAL PRASAD (Salempur): Sir, at present the buses of Delhi Transport Corporation are plying on roads,

but the workers of the Corporation have not been paid their salaries for the last three months. Similarly, they have not been paid their T.A: Bills for the last three years and non-payment of there dues have put the workers in trouble.

Sir, in addition to it, I would like to invite your attention to the fact that a matador of DTC has been engaged to bring the MPs from their residence. In this matador armed security guards are posted. When I asked these security guards whether their guns are loaded, they responded in negative. Therefore, it looks very strange that on one hand, security guards are being deployed for the security of the MPs and on the other they are not being provided with bullets due to paucity of funds. Now, you can just imagine, how these armed security guards with unloaded rifles shall be able to protect us in case of any eventuality on mishap.

Sir, I demand that immediate payment of their salaries and TA Bills and other allowances which are outstanding for 3 months and three to four years respectively should be made to the employees of DTC.

SHRI HARI KISHORE SINGH: Mr. Deputy-Speaker, Sir, thousands were watching the one day cricket match being played in Nagpur Stadium on that day.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER: This subject has already been raised.

[Translation]

SHRI HARI KISHORE SINGH: But 9 persons died and hundreds were injured after a part of the Stadium collapsed. Will the Government conduct an enquiry into this incident? Had the Cricket Association checked the stadium, or were more tickets beyond the capacity of stadium sold, or was the design of the Stadium itself faulty so that it collapsed? (Interruptions) Orders for enquiry have been issued, but what about those nine persons who died. This is how the Cricket Association is playing with peoples' lives. Capacity of stadia is not being checked. What concrete steps are being taken by the Government to avoid recurrence of such incidents. I would like to ask the Minister-in-charge of Human Resources Development who is closely associated with cricket, as to what the Ministry is doing in this regard.

PROF. PREMDHUMAL (Hamirpur): Mr. Deputy Speaker, Sir, I would like to invite your and the attention of the entire House to the problem with which all the Members of this House

are associated. All the MPs are facing a number of difficulties as regards the Local Area Development Fund. The Government, had itself agreed to pay the said Fund and it had provided Rs. one crore last year as an annual instalment. This year, only Rs. 50 lacs have been allotted. The balance of Rs. 50 lacs has not yet been allotted. Time is running out and only 2-3 months are left. Let the balance amount be immediately released. The Government has put a condition for releasing the balance amount only after receipt of completion certificate. If you release money at the year-end, how long do you expect the completion certificate. This is a hurdle on the side of the Central Government. However, MPs are facing greater difficulties in the States ruled by other parties, because the local administration does not co-operate with them. Most of the District Magistrates do not act as per our recommendations. If we recommend an expenditure of Rs. 50 thousand, they raise it to Rs. 75 thousand. Last time, Rs. 5 lacs were allotted. After that Rs. one crore have been sanctioned. The funds bears interest money too and as per the guidelines of the scheme, that money too shall be included. However, this is not being done. Thus, I feel that until and unless the Central Government take stringent action against such officials who put hurdles and deliberately try to fail the scheme, they shall continue to do so.

Yesterday, unfortunately the speech of Salman Khursheed Saheb regarding Uttar Pradesh is an indication of the Government's intentions. He said that his Government sanctioned Area Development Fund Scheme, however, only 5 Congress MPs represented Uttar Pradesh. Does the Government like to see that this scheme may not take off properly or hurdles may be put, in those States where their party is not in power? Such an uncouth statement was given by a Minister of the Government. At that time, the Minister of Home Affairs was sitting here. Such a statement sends some specific signals to those officers...(Interruptions)... You may please sit down. I am talking about the Minister and you are not a Minister...(Interruptions)...

[English]

MR. DEPUTY-SPEAKER: Dr. Patra, if there are any difficulties, let the hon. Member ventilate them on the floor of the House and if there are any loopholes, you can try to plug them.

[Translation]

PROF. PREM DHUMAL: I mean to say that there had been discussions in the other House regarding constitution of a Committee of MPs which may monitor all this and help remove the hurdles. Will the Government form such a committee of MPs so that suitable steps to implement this very healthy scheme to benefit the masses in a proper way could be taken.

[English]

SHRIM.R. KADAMBURJANARTHANAN (Tirunnelveli): Sir, what is the Government's response on this?

PROF. PREM DHUMAL : Sir, the Government must respond.

SHRI RAM NAIK (Bombay North): sir, I am on the same point...(Interruptions)

[Translation]

SHRI RAM TAHAL CHOUDHARY (Ranchi): The Government must take notice of this negligence.

[English]

MR. DEPUTY-SPEAKER: There are three to four Members who have given their names and who want to speak about non-implementation of MPs Local Area Development Scheme. Let them say what they have to say. They have got the right to speak. Afterwards, let us hear what the Government has to say on this.

(Interruptions)

I will call the names one by one. When I called the name of Shri Sobhanadreeswara Rao, it was a deviation from the rules. So, I requested him to take his seat. Then, I started calling the names as per the list. You should also bear this in mind...

(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : I shall give you time at the end.

DR. P.R. GANGWAR (Pilibhit): Mr. Deputy Speaker, Sir, I wish to speak out something on what our honourable Dhumalji had just said.

[English]

MR. DEPUTY-SPEAKER: Kalkaji, I will call those Members who have given their names and who want to speak on this MPs Local Area Development Scheme. It is in proper order and if I call them one by one, then I need not exercise any discretion.

[Translation]

DR. P.R. GANGWAR: Mr. Deputy-Speaker, I wish to speak out something regarding what our hon'ble Dhumalji had just said.

There is problem with my area too. In the first year Rs. 5 lacs were sanctioned. Later on, Rs. one crore were allotted. This year Rs. 50 lacs in total have been allotted. Let the Government immediately release the balance amount under the Area Scheme to the concerned D.M....(Interruptions)

SHRI RAMTAHAL CHOUDHARY: Mr. Deputy Speaker, Dhumalji has raised an issue and I would like to say something regarding my constituency.

My constituency is Ranchi which consists of an assembly constituency falling in District West Singhbhumi. Ranchi administration had been provided some amount 6-7 months to one year ago for a couple of schemes but the DDC of that district has not spent even a single paisa and has not even attempted to propose the estimates. I met the DDC twice in person and for this, I have to traverse 200 to 250 kms from Ranchi. I wrote a number of letters to him and talked to him on telephone, but he simply kept on assuring that he would start the job very soon. Had that money been spent by now, more than half of the projects would have been completed, but I am sorry to say that nothing affects him and he does not bother that such type of his behaviour may lead to a case of contempt of the Parliament.

I would like that suitable action should be taken against that particular official and other guilty officials and let the money from the Members' fund be utilised properly which is not being done at present. This is being neglected; therefore formation of a Committee for this purpose is essential. I urge that a high level committee of the House should be formed which may take action against the Chaibasa official and other guilty officials. In case this is not done, no scheme shall be successful.

I thank you and conclude with these words.

DR. S.P. YADAV (Sambal): Mr. Deputy Speaker, Sir, the greatest difficulty that we are facing under the Local Area Development Scheme is that the employees of the departments which have been authorise o execute the work, be it the PWD, RES or Cane department, are openly demanding Rs. 2 lakh as commission on a sum of Rs. 10 lakh. I know for sure that such situation prevails in my districts of Badayun and Moradabad. We had sanctioned money under this Local Area Development fund for the construction of a bridge, but the PWD department initially, did not agree to construct the bridge which was approved to be constructed under this Scheme.

The RES department did not agree as well we contacted the cane department thereafter and they prepared a budget of Rs. 15 lakhs for it. But then people from RES raised this amount to Rs. 17 lakhs. They demand Rs. 2 lakh as commission. In another case, we allotted Rs. 10 lakh for the construction of a College building and they again demanded Rs. 2 lakh as commission, without which they are not agreeing to execute the work. They talk about it openly and ask for Commission. My request is that the Government should constitute such a committee which will ensure that not a single paisa goes as commission; because when they prepare estimates they already add 27 per cent extra to it. I feel ashamed that while with great persuation we get money from the Government, the employees try to loot it. We parliamentarians will earn a bad name from it and the people would complain to us that the roads have become bad and bridge have been damaged. Therefore it is my submission that the Government should enquire into this matter that what sort of work is going on at various levels in the Government...(Interruptions)

[English]

MR. DEPUTY-SPEAKER: I will call the names one by one

(Interruptions)

SHRI SUDARSAN RAYCHAUDHURI (Serampore): Sir, our names are also there...(Interruptions)

MR. DEPUTY-SPEAKER: It is true. Kindly hear me. The rule is that we should come before 10 o'clock, give the notice and it will be printed. It is before me. I think it is an agreed fact. I will call the names one by one. You should have patience.

(Interruptions)

MR. DEPUTY-SPEAKER: Shri Jagmeet Singh Brar, you are in a hurry to go.

SHRI JAGMEET SINGH BRAR (Faridkot): No, Sir.

MR. DEPUTY-SPEAKER: There are others who sit here and there.

SHRI JAGMEET SINGH BRAR : Sir, I appreciate the Chair.

MR. DEPUTY-SPEAKER: Those who have given their names well in time, their names are all here. One need not have anything in mind.

SHRI JAGMEET SINGH BRAR : We are proud of your gesture. We appreciate it.

MR. DEPUTY-SPEAKER: Thank you. Kindly bear with a little delay.

[Translation]

SHRI RAM NAIK: Mr. Deputy Speaker, Sir, the Parliament has decided to give Rs. one crore per annumunder MPs Local Area Development Scheme. The budget too has been passed accordingly. It is a good scheme and it has been welcomed by the entire House. But our Finance Minister wants to throw cold water on this scheme. He has said that half amount of this assistance would be sent to constituencies only after the accounts of initial Rs. 50 lakh is recieved. In my Constituency, I have not even received the initial amount. The Finance Minister is saying that unless a report regarding the first 50 lakh is received no further money will be given. It means that nine to twelve months period is taken to execute any project therefore the plan we had for two years for this scheme is going to be kept in abyance.

Another serious thing is that the District Magistrates, Collector are not making estimates of the scheme beyond Rs. 50 lakh. They say that until the money is received they won't prepare any scheme. The work of preparing scheme too has stopped due to this.

Mr. Deputy Speaker, Sir, you know it, and the entire House known it too, that elections to the Lok Sabha may be held in the coming February or March. Then when will these estimate be prepared, and work executed. Once the elections are announced people will be engaged in it and then the elections code of conduct too would come in force. The whole work would remain unfinished due to this. The work which was to be done for the benefits of public would not be done. My request is that the Finance Minister should come to the House tomorrow if not today and announce in the House that when he is going to release 50 lakh rupees. I would also like to warn that the Government should make an announcement regarding the release of Rs. 50 lakh, failing which no work will be allowed after Question Hour tomorrow. I am giving a forewarning.

[English]

MR. DEPUTY-SPEAKER: The feeling of the hon. Members is true. I am also experiencing it. The preparation of the plan and estimate is terribly delayed and the estimate is boosted. Secondly there is inordinate delay in implementing it. Thirdly the quality of work is deteriorating. The top officers do not care to look to all these things. This is my impression.

SHRI CHANDRA JEET YADAV (Azamgarh): what is the remedy?

MR. DEPUTY-SPEAKER: The remedy is, I shall just

speak to the hon. Speaker and come forward with what he says.

SHRI CHANDRAJEET YADAV: They should be held up for the breach of privilege because this is the decision of the House. The House has given this money and the House has also made the rules. In those rules are being violated, an impression will go round that MPs are taking that money, that they have got so much money and all those things. Every Member of Parliament has tried to make the best use of that money for the development of his constituency. As you have seen, there is total unanimity about the responsibility of the local administration. Not only the local administration is responsible, even the Central Government is responsible because instructions have gone that unless and until you send the completion report the second instalment will not go. Mr. Naik said that even the first instalment has not reached his constituency. Therefore, I will request you that somebody from the Lok Sabha Secretariat also should coordinate here and immediate steps should be taken, so that this money is sent and the local administration should be accordingly instructed. It was brought to the notice of the House that certain State Governments are also hampering the process in between. Therefore, the decision was that the money will go directly to the District Magistrate and that is going. Now the question is about the problem of speedy implementation. So, you should see to it that the entire Rs. 1 crore money of this year is released That is my request.

SHRI M.R. KADAMBUR JANARTHANAN: Before the end of this session.

SHRI RAM NAIK: No. omorrow itself.

MR. DEPUTY-SPEAKER: Mr. Janarthanan, the money will have to be released in the month of December. During January and February there will be terrible work for the officers. Before that time, the money shall have to be released, so that it can be implemented immediately.

(Interruptions)

MR. DEPUTY-SPEAKER: Whatever difficulties the hon. Members are experiencing, they are just ventilating them. I am also one who is facing the problem.

SHRI RAMESH CHENNITHALA (Kottayam): Moreover, some State Governments are keeping the money in their treasury. We can see that there is always a treasury ban in some States. Because of the treasury ban, the money is not being released to the Collectors and they cannot take up the work. So, the money should go directly to the District Collector and the Collector should keep the money in his account, so

that we can get the interest accrued on it which can also be utilised for the same purpose.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Mr. Deputy Speaker, Sir, in the morning itself the Prime Minister has directed the Finance Minister to see to it that at the earliest the amount is released.

PROF. PREM DHUMAL: Earliest by what time?

SHRI MALLIKARJUN: How can you expect that tomorrow morning itself it would be released?

PROF. PREM DHUMAL : You should mention some date.

SHRI MALLIKARJUN: There is nothing like that. So far as the utilisation of this fund is concerned, everybody is concerned about it. It is meant for the utilisation of the Members of Parliament in their discretion, giving their priorities to the District Collectors or Magistrates, whatever the case may be, so that they can take up the constructive activity. So, there is nothing to be agitated about on this issue. I am sure, the Government will take the decision at the earliest possible time.

[Translation]

SHRI BHUBANESHWAR PRASAD MEHTA (Hazaribagh): Mr. Deputy-Speaker, Sir, I want to share with you and the House a profound matter of grief. On 26th of September, 67 labourers were killed as water suddenly gushed into the Coal mine of BCCL Coal fields. Neither the water has dried out nor a single dead body of the 67 labourers killed has been taken out. You might remember that earlier 64 labourers had died due to gas in one of the colliery of BCCL. No single month passes in which dozens of people are not killed due to such accidents. As far as Security and Safety are concerned, nothing has been done by Coal India in this regard. Labourers are engaged in work like animals. They are forcely sent for underground mining and as a result such accidents happen.

Sir, I want to tell you that this incident happened on the 26th. I reached at the accident site on the 28th. You will be surprised to know that the person who was earlier appointed there as watchman was removed by the Project Officer on the plea that he takes money, while sitting idle. What I am saying is that had he been present there, he could have alerted the labourers that water is gushing in and the labourers who have died untimely could have escaped from the mine and been

alive. I also want to tell you that the dam constructed 15 to 20 years back have become too weak...

[English]

MR. DEPUTY-SPEAKER: The hon. Minister has agreed to make a statement tomorrow regarding this fact.

[Translation]

SHRI BHUBANESHWAR PRASAD MEHTA: All right, the Minister may give his statement tomorrow. But I want to tell you that such incidents have taken place in the past and shall happen in the future too. What measures has he taken to stop this, who are the guilty officers, what action have been initiated against these Officers, what sort of relief has been provided, what safety measures have been taken, what action is being taken against the Officers who embezzele money of Coal India-all these points should figure in the statement.

SHRI RABI RAY (Kendrapada): Mr. Deputy Speaker, Sir, I want to draw the attention of the House towards a very mportant question. This is a question of national importance. It is very good that our Minister of State for Health Shri Ghatowar and the Home Minister are present in the House.

You know that due to the guillotine on demands in the House discussion does not take place on many important ministries like the Health Ministry. I want to raise a very important issue.

[English]

Are the killer diseases believed to have been contained in the country during mid-60s back with a vengenance?

[Translation]

Experts are of the view that Malaria, Kalazaar and Encephalitis are killer diseases. It was announced during the sixties that these disease would be wiped out from the country. I am quoting a scientist in this regard:

[English]

"We are still in the dark as to how plague was transmitted and unless we know this for certain, we cannot be sure that the disease will not recur again."

[Translation]

You know what has happened in Surat. In Bihar issue regarding Kalazaar is being raised in every area. We want that

the Government of India should think about the killer diseases which I have mentioned. Merely asking the Health Ministry in this regard will not do the entire cabinet should think about it. This issue vanished in the sixties but it is again returning with vengenance. I amtelling you that Malaria, Plague, Encephalities are bacteria born diseases. These diseases are widespread in Eastern India. Honourable Minister, Shri Ghatowar, is present in the House. You will find that all such killer diseases are repeatedly emerging in Assam, Bengal, Rajasthan. I, therefore, want to say it today that generally poor people of the country get affected from these diseases. These diseases are spreading in the entire country.

Mr. Deputy Speaker, Sir, I shall request to you that Mr. Ghatowarji who is sitting here should give some response on it and the Home Minister is also present here. This is not a question of any particular ministry but it is a question of national importance, therefore, attention should be given to it.

In this context a meeting of the scientists should be called to chalkout the strategy to prevent the diseases which are spreading in the country I would say that the Government should take the whole house and the people of the country into confidence in this matter.

[English]

MR. DEPUTY-SPEAKER: The next subject is: 'All India students strike on the 29th November to protest against privatisation and commercialisation of higher education'. There are five Members to participate in this. I will call one by one. Kindly cut short your speeches. Now, I call Shri Sudarshan Raychaudhury.

(Interruptions)

SHRI UMRAO SINGH (Jalandhar): I am on a different subject. Letthose five Members speak later on... (Interruptions)

MR. DEPUTY-SPEAKER: I will call one by one.

(Interruptions)

SHRI UMRAO SINGH: I just wanted to make a submission that these five Members can be asked to speak jointly. But I have a different subject...(Interruptions)

SHRI SUDARSAN RAYCHAUDHURI: Sir, five all India students organisations including Students Federation of India and All India Students Federation and twenty-nine national, regional students organisations, forty-seven university students' union and more than 480 college students' union

have formed a Joint Action Committee and are organising a nationwide students strike today, that is the 29th November, 1995. They have nine points in their charter of demands. They are demanding immediate spending of at least six per cent of the GNP for education and ten per cent of the annual Central Budget for education. As we know, even in this year's Budget, only 1.5 per cent has been earmarked for education. This is a partly amount. At the same time, they are demanding that the Central Government should not abdicate its responsibility in this area. It is really alarming to see that the Government is taking a course of so-called privatisation in the field of education in the name of self-financing and cross commercialisation is going on. At the same time, the striking students have been demanding inclusion as a fundamental right, the right to employment and the right to education in Part IV of the Constitution. They are also demanding that the Indo-US Military Agreement, the defence agreement which goes against the very special principles of our national security and sovereignty should be scrapped. On all these nine points, they are organising this strike. I would like to draw the attention of the Government to immediately meet the demands of the students.

MR. DEPUTY-SPEAKER: Dr. Ram Chandra Dome. Kindly make your speech short because all the Members are to be covered.

DR. RAM CHANDRA DOME (Birbhum): Sir, the issue has already been raised and I am supporting it. Throughout the nation, students of our country are observing a strike in the educational institutions today. They are protesting against the privatisation and commercialisation of education in general, and particularly professional education. These days, in the backdrop of the new economic policy and the new education policy, massive and criminal commercialisation of education is being implemented by the Central Government.

Sir, on the other hand the private institutions are mushrooming. These educational institutions are being run by private traders and education is now being treated as a commodity, a trading commodity. So, the basic right to education and job is being criminally curtailed. That is why the students of this country under the leadership of Students Federation of India and other Students Organisations are observing nationwide strikes to protest this criminal curtailment of right to education and job. So, I also voice my protest against this policy that is being implemented by the Central Government and the Government should stop this rampant privatisation and commercialisation of education and ensure the fundamental right to elementary education to the children of our country. The Government should come out with a comprehensive statement and immediately stop commercialisation and privatisation of education.

SHRI SAIFUDDIN CHOUDHURY (Katwa): I thank you for allowing this subject to be taken up. Earlier my colleagues have expressed their opinions on this subject. I join them to support the demands raised by the students all over the country. I believe that there are 12 million students now observing strike today. It is an unfortunate situation that those who should be studying are now striking and are on the streets due to the wrong policies of the Government. Their demands are very genuine. It concerns the academic life and the education as a whole and also concerned with national interest. I believe that the kind of discrimination that the students are suffering due to the new policies of the Government which emphasizes privatisation and availability of good education on payment should be done away with. The Government education is in total doldrums. Every facility should be provided to our student community whom we consider to be the future of our country so that they are grown up in a proper and healthy atmosphere. Every facility like sports facility and equality education should be given to them and the right to education and employment should be made a fundamental right and there are other concerns which should be taken note of by the Government and a statement should be made, if not today, then tomorrow surely.

SHRI GOVINDA CHANDRA MUNDA (Keonjhar): Sir, the people of my Parliamentary constituency are suffering due to irregular telephone connections. The subscriber is also suffering very much. Who is responsible for this? Now-a-days so many things are coming. There are so many calamities and other dangerous things. Why the telephones are not coming? Sir, in this Department, there is a Chief General Manager, Shri Gilani. he has been working there so long. He is neglecting the people. Shri Sukh Ram is also not doing anything regarding this.

Therefore, I myself have brought it to the notice of the august House and this should be considered very seriously. My area is a tribal and industrial belt. My Parliamentary Constituency, that is, Keonjhar is a tribal Constituency and it is a newly growing industrial area. I thank you very much for giving me the opportunity. I request that this should be given immediate attention.

MR. DEPUTY-SPEAKER: Thank you very much. I feel that hereafter if everyone speaks for one or two minutes, we can finish it early.

(Interruptions)

MR. DEPUTY-SPEAKER: If there is a little deviation from the list, I will be in hot water. Shri Nawal Kishore Rai.

[Translation]

SHRI NAWAL KISHORE RAI (Sitamarhi): Hon. Deputy Speaker, Sir, I belong to Bihar, which stands second in terms of population in the country but as far as the development is concerned it is the most backward State. The Central Government has been continuously ignoring this State. I want to bring this fact to your notice that there are more than a crore Urdu speaking people in Bihar but there is no Central Urdu University in Bihar. There has been a continuous demand from Bihar for establishing a Central Urdu University there. We have drawn the Government's attention towards this issue time and again. But so far it has not yield any result. I would like to submit that a Central Urdu University may be established in the State by Central Government. One crore Urdu speaking people are agitating in favour of this demand and they propose to stage a demonstration before the Parliament in the second week of December in huge numbers. (Interruptions)

[English]

MR. DEPUTY-SPEAKER: No. I cannot deviate from the list. If that is the case, then, everyone will have to be given a chance.

(Interruptions)

MR. DEPUTY SPEAKER: Please do not compel me to deviate from the names of the list.

[Translation]

SHRI NAWAL KISHORE RAI: Mr. Deputy Speaker, Sir, I would like to draw your attention towards the fact that Bihar has the largest Urdu speaking population. Therefore, I request you to establish a Central Urdu University in Bihar.

[English]

MR. DEPUTY-SPEAKER: Why are you repeating it? I now call the name of Shri Chhedi Paswan.

(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Deputy Speaker, Şir, my humble request with the Government for Urdu education is that Aligarh, Jamia. (Interruptions)*

^{*} Not recorded:

[English]

MR. DEPUTY-SPEAKER: It is not going on record.

The hon. Members have given their names. The names are on the list. The list is before me. One should have little patience. Sometimes you gat a chance early, sometimes in the middle and sometimes lately also. Patience is absolutely essential.

(Interruptions)

SHRI GUMAN MAL LODHA (Pali): We are all keeping patience. Kindly allow us also to speak...(Interruptions)

MR. DEPUTY-SPEAKER: Yes, I will allow. Shri Ramesh Chennithala.

[Translation]

SHRI RAM KRIPAL YADAV (Patna): Mr. Deputy Speaker, Sir, I am also extending my support in favour of the demand for establishing a Urdu University in Bihar. Our demand is that a Central Urdu University should be established in Bihar. (Interruptions)

[English]

MR. DEPUTY-SPEAKER: Whatever you have said is true. But why did you not give the notice already? Who prevented you from giving the notice? It is because that Shri Rai has given a notice and has spoken, you want to take the shelter under that umbrella.

(Interruptions)

MR. DEPUTY-SPEAKER: Please do not break the discipline in the House. After all, there are also others who want proceedings of the House whether it is carried on properly or otherwise. There are so many senior Members.

Mr. Chennithala, you have to cut is short because at least by ten minutes past two, we have to adjourn for lunch. And if the turn for those who are waiting does not come, they will feel unhappy.

SHRI RAMESH CHENNITHALA: Mr. Deputy Speaker, Sir, the people of Kerala are facing lot of problems because of cutting short of bogies of the trains in that State. For example, Kerala Express, Island Express. Gandhidham Express, Bilaspur Express and fast-running trains running through Kerala. The bogies of these trains have been cut short. Because of this, the people are facing a lot of difficulties.

The people who are working in other States are also facing a lot of difficulties because of cutting short of the bogies. Even from the Eenadu Express and the Executive Express, which are running in the State, the bogies have been cut short by the Railways. I do not know why they have taken such a step. The commuters and the people who are working in the offices are tacing a lot of problems.

We represented about this matter to the Southern Railway. But they have not taken any step in this regard. It is a special season for us. The Sabarimala pilgrimage is going on. The festival is going on. Because of the festival season, lakhs and lakhs of people from Karnataka, Andhra Pradesh and Madras and even from other parts of the country are coming for the Sabarimala pilgrimage. At this particular season, the bogies have been cut short. Even from the fast running trains, the bogies have been cut short by the Southern Railway.

Actually, we want more trains from others parts of the State to Sabarimalai so that pilgrims could come and have darshan in Sabarimalai.

MR. DEPUTY-SPEAKER: If you were the last speaker, I could have given you more time. There are also other persons.

SHRI RAMESH CHENNITHALA: Through you, I am requesting the Hon. Minister of Railways.

MR. DEPUTY-SPEAKER: No, no; it is a question of time.

SHRI RAMESH CHENNITHALA: I am concluding. I request the hon. Minister of Railways to help the people of my State.

[Translation]

SHRI JAGMEET SINGH BRAR: Mr. Deputy Speaker. Sir, I would take just two minutes. I would like to draw your attention towards a specific issue. Today, I am sorry to state that the integrity of Sikh Community throughout the world has become doubtful. For instances a very serious incident took place in Punjab. Where Jaswant Singh Khalsa, a human rights activist, was picked up by the Punjab Police on 6th December and the commandos eliminated him after 15 days. It is being discussed in the international media throughout the world. There were no charges against him but he was eliminated by the Punjab police for the only reason that he, as human rights activist, had cremated 25 thousand bodies I repeat the number once again 25 thousand unidentified bodies. He exposed the fact about the Municipal records of 25 thousand

dead bodies in the district of Amritsar to the Supreme Court. That is why Jaswant Singh Khalsa was picked up and murdered. When this was brought to the notice of the Supreme Court then the court ordered a C.B.I. inquiry in this matter but the Government of India, the Home Minister of India, the Prime Minister and the Congress Government are trying to protect the police which is suppressing this matter. It is very shameful. Only due to the matter in which the minorities are being treated the issue of separatism come to the minds of the people.

Mr. Deputy Speaker, Sir, I would take just one more second. This November is the same as the black November of 1984. Even after eleven years nobody has been punished in this case... * Today people throughout the world are talking about it in this manner. (Interruptions)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, I feel that it should not form part of the record.

MR. DEPUTY-SPEAKER: I delete the names.

[Translation]

SHRI JAGMEET SINGH BRAR: And no bigger wrong can be committed than this. At last, I would say that I am speaking in the interest of the country. My words may be bitter but even after a lapse of 11 years our Union Home Minister has suppressed the three files which I have mentioned. He is neither ordering any enquiry nor issuing any orders in this matter. He is not arresting the persons whom C.B.I. is asking to arrest. Nothing can be more shameful than this incident.

Lastly, I would conclude after quoting a few lines of Faiz Ahmed Faiz :

Nisar Main Teri Galiyon Mein e-Vatan, Jahan Chali Rasmein Koi Sar Na Utha ke Chale, Jahan Jali Hai Kisi Ko Sar Uthane Ki Izajat Nahi Di Jaa Rahi Hai, Aur e-Baten Karne Ko Tarapti Hai Juban Meri.

You are sitting here, I have got the opportunity. Mr. Speaker, Sir...(Interruptions)**

MR. DEPUTY-SPEAKER: It does not go on record.

SHRI JAGMEET SINGH BRAR: I belong to a very thin minority community of this country and I am being subjected to this harassment. I feel what I have spoken is correct and I stick to each word and I have said.

[Translation]

I warn the Union Government that if the persons responsible for 1984 riots are not punished and this kind of treatment continued with the human rights activists, this country cannot remain united.

[English]

SHRI SHANKARRAO D. KALE (Kopergaon): Sir, in the State of Maharashtra, particularly in Ahmednagar District, my parliamentary constituency, crushing of sugarcane has already started almost two months back. Under the Essential Commodities Act of the Government of India, sugar factories are bound to clear the dues of cane suppliers latest within a fortnight.

MR. DEPUTY-SPEAKER: Mr. Kale, instead of reading, please put it in a nut shell.

SHRI SHANKARRAO D. KALE: But neither district cooperative banks nor the Maharashtra State Cooperative Banks have made available funds for the purpose of making payments. Due to non-cooperative attitude by the Government of Maharashtra towards Maharashtra State Cooperative Bank, the situation has gone from bad to worse. Since the last five to six decades, the role of Maharashtra State Cooperative Bank is very appreciative in the development of cooperative movements in the State but now, the Government of Maharashtra has issued show cause notice to the cooperative bank as to why the existing Board of Directors should not be superceded. This has adversely affected the functioning of the Bank and sanctioning the fund to needy sugar factories to make the payment regularly to its cane growers. This unwise steps of the Government of Maharashtra has created a havoc in the minds of cooperative institutions especially among cooperative sugar factories.

I, therefore, urge upon you, Sir, to kindly intervene in the matter through Government of India and to ask the Government to take necessary steps so that the required fund could be released to cooperative sugar factories to enable them to make the payments to their cane growers.

[[]English]

^{*} Expunged as ordered by chair.

^{**} Not recorded.

[Translation]

SHRI BRAHMANAND MANDAL (Munger).: Mr. Deputy-Speaker, Sir, on 27th November, a boat carrying 130 persons which sailed to Khagaria, Sahibpur Kamal from Munger ghat at around 9 o'clock capsized at Kamalghat.

[English]

MR. DEPUTY-SPEAKER: Drowning of people is a State subject. How do you expect action from the Central Government? You have to raise this matter in the State Assembly.

[Translation]

SHRI BRAHMANAND MANDAL: This is not a state matter. It is a very important matter. There were 130 persons in the boat which copsized at Sahibpur Kamal ghat. So far only 3 dead bodies could have been recovered and State Government of Bihar has failed to recover 77 dead bodies. It is because no improvement has been made in ferry service for the last twenty years. A boat having the capacity of 25-30 persons is boarded by even more than 100 persons. There is no system. Yesterday also I raised the issue of constructing a bridge on the river Ganga in Munger, the construction of which is pending for the last 45 years. That bridge should have been constructed. But for want of it some accident takes place every month. There are 20 bridges in the one thousand kilometres Gangetic terrain falling in Uttar Pradesh whereas in Bihar over 500 kilometre of terrain, have only 3 bridges and the fourth bridge is under construction. I want to say that when so many people are drowned every year in the Ganga then it merely does not remain state matter rather it be comes a national issue and which concerns the Central Government as well. I want to say that 77 dead bodies have not yet been recovered. I would like to demand from the Central Government that necessary instructions to the Government of Bihar should be issued to recover the dead bodies of the drowned persons and improving the ferry service. Further as promised by the Central Government construction of a bridge on the Ganga river in Munger should be started soon.

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, the telephone department of Jaipur has increased the bimonthly telephone rent from Rs. 265 to Rs. 360 whereas there has been no such increase anywhere else in Rajasthan or in any part of the country. Suddenly an increase of Rs. 100 has been effected. Neither the number of free calls, have been increased nor any other facility has been extended in lieu of increased bimonthly rent of telephones. I am having a copy of the notification issued by the Government of India in this

regard. It is laid down in notification that the increase in the rate of telephone rent is applicable only in the case of a city where more than one lakh telephone connections have been provided. At present only 75,000 telephones are functioning in Jaipur city. But contrary to this notification of the Government of India, telephone department of Jaipur has increased its rates. I consider it unfair and contrary to the notification. I would like to demand that this increase of rate should be withdrawn and the Central Government should convey the Jaipur Division of Rajasthan that the bimonthly rate of telephone rent in Jaipur city cannot be raised from Rs. 265 to Rs. 360 unless the total number of telephone connections touches one lakh. I have written a letter to the hon. Minister in this regard and I have also met him personally. If the increased rate in Jaipur city is not withdrawn, I shall approach the Supreme Court in consultation with Shri Guman Mal Lodha and if I get the permission of my Party I would certainly sit on hunger strike in the interest of the people of Jaipur. I hope that the hon. Minister would concede to my demand soon.

[English]

SHRI CHANDRA JEET YADAV: Sir, I am raising an issue which concerns the future of sixteen million dalit Christians in this country. They are agitating; and their agitation is going on all over the country. They are staging dharnas everywhere, in front of every educational institutions. Today, from almost all over the country, the Fathers of various important Churches in the country have come to Delhi in support of their demands. The entire Christian community have also gone on a strike in support of their demand. It is not an issue restricted only to the dalit Christians. It is an issue of proper representation and share in the governance and administration of the country. The percentage of representation of the dalit Christians in the administration has been consistently decreasing. They are very poor people. They feel that they are being discriminated against.

Sir, if the neo-Buddhists, the Scheduled Caste Hindus who got converted to Sikhism are entitled for this reservation, then there is no reason why the dalit Christians should be discriminated against. The issue of reservation has been discussed in this House time and again. In the discussion that we had last time in this House, the Government gave an assurance saying that they would consider the amendment in the Indian Constitution to remove the restriction put by the Supreme Court that reservation should not go beyond 60 per cent. If that Constitutional amendment is brought forward and is accepted by this House, I think that the dalit Christians, who are agitating for a very right and just cause, could be accommodated. Even Mother Teresa — who did not come to support the reservation issue of the dalit Christians, as she

clarified later on — conveyed her sympathy for the poor people. So, she was attacked by the anti-reservationist forces all over the country who said that Mother Teresa should not have gone there.

Her feelings were only for those who were fighting for justice. Not taking much of the time of the House, I demand that the Government in this very session should bring an amendment to Indian Constitution. They should remove the restriction which is put by the Supreme Court on reservation. Representation in Government services should be given to those people who are weaker and who are unrepresented. The Government should make a declaration that Dalit Christians will get justice like other Dalits who have converted to Buddhism or Sikhism. As they are entitled to reservation, so the Dalit Christians should get it; there should be no discrimination. My demand is that the Government should very sympathetically consider and do it in this very session.

[Translation]

SHRI VIRENDRA SINGH (Mirzapur): Mr. Deputy-Speaker, Sir, I would like to draw the attention of the House to a matter of great importance. There are as many as four Rural Development Ministers in this Government but it is only our villages that have to bear the maximum onslaught of the Government. Ours is an agricultural country and farmers live in villages. Cattle are their main property. But inspite of instructions of Government in this regard a number of slaughter houses are running in the country. One such slaughter house is being run in Al-Kabir. One thousand and five hundred animals are slaughtered there in an hour. You will be shocked to learn that calves are also slaughtered there. After independence our live stock has been reduced to even less than 40 per cent. Our villagers are becoming poorer. The people of India are becoming poorer and slaughter of our live stock is increasing day by day. There is not one Al-Kabir in India rather there are a number of such Al-Kabir where one thousand and five hundred live stock is slaughtered in an hour. This is matter of great concern.

Mr. Deputy-Speaker, Sir, I have launched a footmarch from Seva gram, the 'karmbhoomi' of Gandhiji to Al-kabir so that the Al-Kabir slaughter house is closed. This march will reach at Al-Kabir slaughter house on 6th December. I would like to apprise this house that strikes and agitations will continue unless and until Government get the Al-Kabir slaughter house closed down through some ordinance or law.

I would like to make one more point. Though there is a legal ban on Calf-Slaughter but inspite of that a poster saying "Yahan Bacharoon Ki Bi Hatya Ki Jati Hai" is on display at Al-Kabir slaughter house. Calf slaughter is undertaken there

because beef (calf) is liked much in foreign countries. My concerns is that the calf-slaughter is being undertaken through agents of foreign companies at their behest. Therefore, what is causing concern is that the Government is prepared to provide all that are preferred by foreign companies. I want to submit that the Government may surrender before the foreign companies but the nationalist Indian will never succumb to these foreign companies.

[English]

SHRISYED SHAHABUDDIN (Kishanganj): Mr. Deputy-Speaker, Sir, I rise to draw the attention of the House to the very welcome tripartite agreement between Yugoslavia, Croatia and Bosnia which has brought an end to one of the most grim tragedies of recent history.

Sir, only occasionally there is a silver lining on the horizon of international affairs. It is always clouded. But this is one Agreement which the entire humanity must welcome because the Bosnian tragedy was too deep for tears. Since the disintegration of Yugoslavia — as you know, Bosnia-Herzegovina emerged as an independent sovereign State — but it was subjected to foreign aggression. It became subject not only to a civil war in which nearly half-a-million lives were lost and nearly three million people were displaced, but it was subjected to what was called 'ethnic cleansing' which was carried out with Hitlerian thoroughness perhaps not known since the Nazi era.

Subsequently, the Security Council had set up an International Tribunal which described 'ethnic cleansing' as "these are truly scenes from hell written on the darkest pages of human history." Now, this dark era is over and we hope and believe that those who were responsible for this great tragedy and who have been held guilty by the International Tribunal of crimes of genocide and crimes against humanity shall be brought to book.

Sir, this Agreement envisages a new page in international action and we hope that it shall maintain, it shall have to maintain the integral unity and sovereignty of the State of Bosnia-Herzegovina and will not allow the secession of the Serb concentration areas from the country. It should not become a prologue for the breakup or partition of Bosnia-Herzegovina.

Sir. some countries have offered their troops to keep the peace there. We hope that if called upon, the Government of India shall also offer its hand of cooperation to the International community. I would like, however, to say that this Agreement is not enough because already voices are being raised by those who have been disappointed in their game and therefore,

the international community must insist; firstly, that these criminals who have been booked by the International Tribunal must be tried under the international auspices; secondly, that the foreign troops which are sent there either under the NATO flag or under the U.N. flag should be there to stabilize peace and they should only be progressively withdrawn after peace is stabilized; thirdly, that the displaced persons must have every opportunity to go back to their homes on a voluntary basis and those who may not wish to do so should be rehabilitated at international community's expense in places of their choice where they feel secure; and finally, the affluent nations must come forward with generous donations for the relief and rehabilitation of the people of Bosnia and Herzegovina. In this, I hope again that the Government of India shall make a contribution. When the final Constitution of Bosnia and Herzegovina is being written. I hope all vestiges of foreign agreesion shall be eliminated and all possibility of the disintegration of the independent sovereign non-aligned State shall be completely printed and the security and integrity of Bosnia-Herzegovina shall be maintained.

[Translation]

SHRI ASHOK ANANDRAO DESHMUKH (Prabhani): Mr. Deputy-Speaker, Sir, I would like to draw the attention of the Central Government through you that in our State of Maharashtra, cotton is grown in abundance but the cotton growing farmers facing a lot of difficulties. I would like to point out through you that a decision was taken to set up cotton centres during the month of October but they have been set up only on the 15th of November and when the question of making payment arose then cheques instead of cash were issued to the farmers. When they deposited their cheques for payment the same were not encashed due to lack of money. Therefore, my submission is that the contingency Fund, which was assured by the Chief Minister in the presence of the Member of Parliaments has not been made available so far. The instructions in this regard should be issued immediately from the Centre so that farmers may be able to get their payments.

Mr. Deputy-Speaker, Sir, another thing which I wish to bring to your notice is that the procurement price of cotton at the rate of Rs. 2100 per qunital has been fixed which is very low. My submission is that the procurement price should be fixed keeping in view the cost borne by the farmer. So it is essential to increase the procurement price and some amount in the form of bonus should be given on it. As you know that Maharashtra is a cotton growing State and cotton is the only, cash crop of farmers. 250 lakh bales of cotton have been accumulated with Maharashtra corporation there. Therefore, it is my suggestion that a permission should be given to export it. I conclude my speech by mentioning these two points.

SHRI GUMAN MAL LODHA: Mr. Deputy Speaker, Sir, the Western part of Rajasthan is resource starved due to the Thar desert. Due to failure of rains and occurrence of famine, particularly 840 villages of Pali district are facing a severe crisis, and added to it is the havoc being played by Antelops. I have been continuously putting up my demand before this House for the last four years that a sanctuary for Antelops may built by the Forest Department because when farmers return to their houses after day long labour, Antelops eat away their crops.

It is, therefore, my submission that the Government of India should provide relief to the famine hit district of Pali from the Calamity Fund and the forest department should build a sanctuary and keep Antelops there so that the farmers may be relieved of their problems.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): With your permission I would like to raise a question of great importance. My parliamentary constituency is Jahanabad which is badly affected by terrorism. Terrorism is spreading there rapidly. There is a great need for telephones in the area. P.C.Os. were set up in the villages under the MARR P.C.O. scheme launched by late Rajiv Gandhi. But it is not functioning well due to the sub-standard machines. In a way the entire amount spent on it has been eaten away. Responding to a question raised by me sometime back the hon. Minister had admitted that sub-standard machines have been installed there and the supplier companies had been blacklisted by the Government and their payment have been stopped, but the same machines are still there. In the sub-divisional town of Arwal, a Telephone Exchange has been installed, it does not work. All the employees who are working there are facing difficulties. There is an urgent need to instal telephones particularly in the terrorism hit areas, so that timely communications are made.

I would like to point out that if all schemes become fruitless due to corruption then no development can be made.

14.27 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Statement Re: Review by the Government on the Working of the Centre for Electronics Design and Technology S.A.S. Nagar (Mohali) for 1994-95 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF

YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Eduardo Faleiro, I beg to lay on the Table:

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, SAS Nagar (Mohali), for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, SASNagar (Mohali) for the year 1994-95.

[Placed in Library. See No. LT 8189/95]

- (2)(i) Acopy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Pune, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Pune, for the year 1994-95.

[Placed in Library. See No. LT 8190/95]

- (3)(i) Acopy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Lucknow, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Lucknow, for the year 1994-95.

[Placed in Library. See No. LT 8191/95]

- (4)(i) Acopy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Geralchpur, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English-versions) regarding Review by the Government of the working of the Country for Electronics Design and Technology, Gorakhpur, for the year 1994-95.

[Placed in Library. See No. LT 8192/95]

(5)(I) Acopy of the Annual Report (Hindiand English versions)

- of the Centre for Electronics Design and Technology, Imphal, for the year 1994-95, along with Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review the Government of the working of the Centre for Electronics Design and Technology, Imphal for the year 1994-95.

[Placed in Library. See No. LT 8193/95]

- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Calicut, for the year 1994-95, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Calicut, for the year 1994-95.

[Placed in Library. See No. LT 8194/95]

- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Mohali, for the year 1994-95, along with Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Mohali, for the year 1994-95.

[Placed in Library. See No. LT 8195/95]

- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1994-95.

[Placed in Library. See No. LT 8196/95]

- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Calcutta, for the year 1994-95.

[Placed in Library. See No. LT 8197/95]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research-and-Development-Centre, Thiruvananthapuram, for the year 1994-95.

[Placed in Library. See No. LT 8198/95]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1994-95.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1994-95.

[Placed in Library. See No. LT 8199/95]

Annual Report and Statement of Review by the Government on the working of Central Institute of Tool Design, Hyderabad for 1994-95, etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): I bag to lay on the table:

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 1994-95.

[Placed in Library. See No. LT 8200/95]

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 1994-95.

[Placed in Library. See No. LT 8201/95]

(3)(i) a copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1994-95, alongwith Audited Accounts. Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 1994-95.

[Placed in Library. See No. LT 8202/95]

Notification under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shrimati Margaret Alva, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English Versions under sub-section (2) of section 3 of the All India Services Act, 1951:
 - (i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulation, 1995 published in Notification No. G.S.R. 710(E) in Gazette of India dated the 2nd November, 1995.
 - (ii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1995 published in Notification No. G.S.R. 339 in Gazette of India dated the 22nd July, 1995.
 - (iii) The Indian Forest Service (Pay) Third Amendment Rules, 1995 published in Notification No. G.S.R. 340 in Gazette of India dated the 22nd July, 1995.
 - (iv) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1995 published in Notification No. G.S.R. 375 in Gazette of India dated the 12th August, 1995.
 - (v) The Indian Forest Service (Pay) Fourth Amendment Rules, 1995 published in Notification No. G.S.R. 376 in Gazette of India dated the 12th August, 1995.
 - (vi) The Indian Administrative Service (Pay) Amendment Rules, 1995 published in Notification No. G.S.R. 434 in Gazette of India dated the 30th September, 1995.
 - (vii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1995 published in Notification No. G.S.R. 264 in Gazette of India dated the 3rd June, 1995.
 - (viii) The Indian Forest Service (Pay) Second Amendment Rules, 1995 published in Notification No. G.S.R. 265 in Gazette of India dated the 3rd June, 1995.

[Placed in Library. See No. LT 8203/95]

- (2) A copy , each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 3 of the All India Services Act, 1951:
 - G.S.R. 357 published in Gazette of India dated the 29th July, 1995 making certain amendments to the Notification No. G.S.R. 436(E) dated the 9th May, 1994.
 - (ii) G.S.R. 358 published in Gazette of India dated the 29th July, 1995 making certain amendments to the Notification No. G.S.R. 437(E) dated the 9th May, 1994.
 - (iii) G.S.R. 359 published in Gazette of India dated the 29th July, 1995 making certain amendments to the Notification No. G.S.R. 438 (E) dated the 9th May, 1994.

[Placed in Library. See No. LT 8204/95]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of the section 37 of the Administrative Tribunals Act, 1985:
 - (i) The Andhra Pradesh Administrative Tribunal (Salaries, and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members)

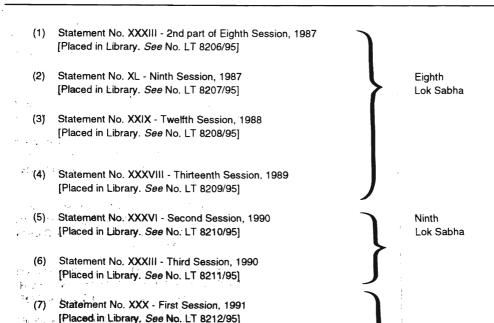
Amendment Rules, 1995 published in Notification No. G.S.R. 660 (E) in Gazette of India dated the 21st September, 1995.

(ii) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1995 published in Notification No. G.S.R. 699 (E) in Gazette of India dated the 26th October, 1995.

[Placed in Library. See No. LT 8205/95]

Action taken Statements by Government on various assusances promises and undertakings given by the Ministers during various sessions of Eighth, Ninth and Tenth Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:



- (8) Statement No. XXV Second Session, 1991 [Placed in Library. See No. LT 8213/95]
- (9) Statement No. XXXI Third Session, 1992 [Placed in Library. See No. LT 8214/95]
- (10) Statement No. XXIII Fourth Session, 1992 [Placed in Library. See No. LT 8215/95]
- (11) Statement No. XXI Fifth Session, 1992 [Placed in Library. See No. LT 8216/95]
- (12) Statement No. XX Sixth Session, 1993 [Placed in Library. See No. LT 8217/95]
- (13) Statement No. XVI Seventh Session, 1993 [Placed in Library. See No. LT 8218/95]
- (14) Statement No. XV Eighth Session, 1993 [Placed in Library. See No. LT 8219/95]
- (15) Statement No. XIII Ninth Session, 1994 [Placed in Library. See No. LT 8220/95]
- (16) Statement No. VIII Tenth Session, 1994 [Placed in Library. See No. LT 8221/95]
- (17) Statement No. VIII Eleventh Session, 1994 [Placed in Library. See No. LT 8222/95]
- (18) Statement No. VI Twelfth Session, 1994 [Placed in Library. See No. LT 8223/95]
- (19) Statement No. IV (Vol. 1 and II) Thirteenth Session, 1995 [Placed in Library. See No. LT 8224/95]
- (20) Statement No. I Fourteenth Session, 1995 [Placed in Library. See No. LT 8225/95]

Tenth Lok Sabha

Annual Report and Statement of Review by the Government on the working of Wadia Institute of Himalayan Geology, Dehradun for 1994-95, etc.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): On behalf of Shri Bhuvanesh Chaturvedi, I beg to lay on the Table:

(1)(i) Acopy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra

Dun, for the year 1994-95, along with Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1994-95.

[Placed in Library. See No. LT 8226/95]

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Vigyan Prasar.

New Delhi, for the year 1994-95.

[Placed in Library. See No. LT 8227/95]

- (3)(i) Acopy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Raman Research Institute, Bangalore, for the year 1994-95.

[Placed in Library. See No. LT 8228/95]

- (4)(i) Acopy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 1994-95.

[Placed in Library. See No. LT 8229/95]

- (5)(i) Acopy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 1994-95.

[Placed in Library. See No. LT 8230/95]

- (6)(i) Acopy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advance Scientific Research, Bangalore, for the year 1994-95, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1994-95.

[Placed in Library. See No. LT 8231/95]

- (7)(i) Acopy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian

Association for the Cultivation of Science, Calcutta, for the year 1994-95.

[Placed in Library. See No. LT 8232/95]

- (8)(i) Acopy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials. Hyderabad, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Advanced Research Centre for Powder metallurgy, and New Materials for the year 1994-95.

[Placed in Library. See No. LT 8233/95]

- (9)(i) Acopy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Bose Institute, Calcutta, for the year 1994-95.

[Placed in Library. See No. LT 8234/95]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 1994-95. [Placed in Library. See No. LT 8235/95]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT 8236/95]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1994-95, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National

Science Academy, New Delhi, for the year, 1994-95.

[Placed in Library. See No. LT 8237/95]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Science Congress Association, Calcutta, for the year 1994-95.

[Placed in Library. See No. LT 8238/95]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1994-95, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1994-95.

[Placed in Library. See No. LT 8239/95]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1994-95, together with Audit Report thereon.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 1994-95.

[Placed in Library. See No. LT 8240/95]

Annual Report and Review by the Government on the Working of Central Pulp and Paper Research Institute, Saharanpur for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): I beg to lay on the Table:

(1)(i) Acopy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1994-95, alongwith Audited Accounts. (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1994-95.

[Placed in Library. See No. LT 8241/95]

(2)(i) A copy of Memorandum of Understanding (Hindi and English versions) between HMT Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-95.

[Placed in Library. See No. LT 8242/95]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the Bharat Leather Corporation Limited, Agra, for the year 1994-95.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8243/95]

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1995-96.

[Placed in Library. See No. LT 8244/95]

Review on the working of and Annual Report of Hindustan Latex Limited, Thiruvanthapuram for 1994-95 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvanthapuram, for the year 1994-95.
 - (ii) Annual Report of the Hindustan Latex Limited. Thiruvanthapuram, for the year 1994-95 along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 8245/95]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare, for the year 1995-96.

[Placed in Library. See No. LT 8246/95]

Memorandum of Understanding between Bharat Dynamics Ltd., Mishra Dhatu Nigam Ltd. and Department of Defence Production and Supplies, Ministry of Defence for 1995-96 etc.

THE MINISTER OF STATE IN THE MINISTRYOF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Suresh Pachouri, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English) versions :
 - Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

[Placed in Library. See No. LT 8247/95]

 (ii) Memorandum of Understanding between the Mishra Dhatu Nigamand the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

[Placed in Library. See No. LT 8248/95]

 (iii) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

[Placed in Library. See No. LT 8249/95]

(iv) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

[Placed in Library. See No. LT 8250/95]

(v) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the vear 1995-96.

[Placed in Library. See No. LT 8251/95]

(vi) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1995-96.

[Placed in Library. See No. LT 8252/95]

(vii) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies. Ministry of Defence, for the year 1995-96.

[Placed in Library. See No. LT 8253/95]

14.28 1/2 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th November, 1995, agreed without any amendment to the Technology Development Board Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 25th August, 1995."
- (ii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th November, 1995, agreed without any amendment to the Research and Development Cess (Amendment) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 25th August, 1995."

14.29 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-sixth Report

[English]

SHRI SIVAJI PATNAIK (Bhubaneswar): I beg to present

the Forty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

14.29 1/4 hrs.

PUBLIC ACCOUNTS COMMITTEE

Hundred and Eleventh Report

[Translation]

SHRI RAM NAIK (Bombay North): Sir, I beg to present the one hundred and eleventh report (Hindi and English Versions) of the Public Accounts Committe on the accommodation for the permanent mission in New York.

14.29 1/2 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Motion re: Fifty-fifth Report

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Vidyacharan Shukla, I beg to move:

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 28th November, 1995."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 28th November, 1995."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, the House stands adjourned for Lunch to meet again at 3.30 p.m.

14.30 hrs.

The Lok Sabha then adjourned for Lunch till Thirty Minutes past Fifteen on the Clock.

15.37 hrs.

The Lok Sabha re-assembled after Lunch at Thirtyseven Minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

[English]

MR. DEPUTY-SPEAKER: Now we shall take up Matters under Rule 377.

MATTERS UNDER RULE 377

(i) Need for early Establishment of Uttar Orissa Central University in Orissa

DR. KARTIKESWAR PATRA (Balasore): Sir, I have brought to the notice of the Government, the fact regarding establishment of Uttar Orissa Central University at a suitable place in Orissa, covering the districts of Balasore, Bhadrak, Mayurbhanj and Keonjhar in Orissa. The Utkal University, which has the largest number of colleges in the country, is facing much difficulties of workload. Moreover, these districts are facing the difficulty of long distances to be covered.

I would request the hon. Minister of Human Resource Development to take necessary steps immediately for the establishment of the Uttar Orissa Central University.

[Translation]

(ii) Need to Provide relief to the people affected by floods in Ghaghar River in Rajasthan

SHRI BIRBAL (Ganganagar): This year monsoon has been very good all over India. In Rajasthan Ghaghar river, in which water from Haryana and Rajasthan also flows, passes through the middle of Town and Junction of Hanumangarh town which happens to be my constituency. The town always faces a danger of flood as the river passes through the residential areas.

For the last several years, standing crops on thousands of acres of land of our farmers is damaged every year due to breaches in dams on the river, constructed by the local farmers but the water did not enter into the town till last year.

But Sir, as the repair work of several years old embankments of Ghaghar river was not undertaken, the heavy flow of river water caused havoc in the residential areas of Hanumangarh junction. The entire residential area of the Junction submerged due to breaches in dems as a result of which businessmen, farmers and poor have suffered heavy losses alike. Businessmen incurred losses of crores of rupees and the farmers suffered losses of crores of rupees on account of damaged crops. Mud-brick built houses of the poors got damaged. They are living in the open. It is my humble request that full compensation may kindly be given for the loss suffered due to flood.

Sir, alongwith my request for compensation I also want to submit that a permanent solution of this flood problem caused by river Ghaghar may kindly be done. Pucca Embankment in the residential areas should be made with the help of Government assistance.

(iii) Need to lock into the Grievances of Extra Departmental Employees of Department of Posts

SHRI MANGAL RAM PREMI (Bijnor): Lakhs of employees working in the sub post offices in villages who work like other employees of the post office, carry and deliver mails in the villages, are not considered as departmental employees and they are paid between Rs. 500 to 800 per month. Their low salary is not sufficient and with the amount they are not able even to make the both ends meet and moreover, they are considered extra departmental employees by the Government. These employees bring money order from the main post offices at their own risk and deliver them. This work is not inferior to that of any other employees of the Department or the postmen. These employees have been struggling for the last many years to get themselves categorised as departmental employees, but the Government has not paid proper attention to their demands so far. I, therefore, request the Government to consider all such employees and they should be given salary, allowances and other facilities like other departmental employees.

(iv) Need for Construction of a permanent bridge on river Sharda at Dhanara Ghat in Pillbhit District UP to protect the adjoining areas from the furry of floods

DR. P.R. GANGWAR (Pilibhit): After the partition, several Hindus (Turbaned Sikh and East Bengalies) were rehabilitated on the both sides of Sharda river in the teria region of my constituency Pilibhit (UP) and were allotted land but even after 48 years of independence the condition of these displaced persons is pitiable and rather becoming bad to worse because neither any safety arrangements have been made to meet the flood situation nor any permament bridge is constructed to cross the river. Every year thousands of acres of land gets submerged in flood and all crops, houses, roads get damaged. It amounts to a loss of crores of rupees and for the next six months even ferrying is not possible in river

Sharda as a result of which trans Sharda area remains cut off from its Block, Tehsil and District.

I request the Central Government that at least 15-20 spurs may be constructed in Naujaliya No. 1, No. 2, Ramnagar, Gavia Sarai, trans Sharda area and in the areas adjoining Sharda river north from Madhav Tanda, repair work may be undertaken for existing spurs and a permanent bridge may be constructed at Dhanara Ghat of Sharda river to protect the adjoining areas from the furry of flood and for the safety of the lives of people rehabilitated in trans Sharda area by the Central Government and for smooth running of traffic in the area.

(v) Need to Open more L.P.G. Outlets in Jahanabad District, Bihar

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): There is no distributor of unleaded petrol in Bihar whereas unleaded petrol is being used to check pollution. Purchase of such vehicles is almost negligible as unleaded petrol is available at limited outlets only.

Similarly, in the Jahanabad district, there is only one L.P.G. agency whereas in its major blocks and sub-divisions there is none. Due to increase in population and area of Jahanabad town, consumers are facing lot of difficulties on this account.

I, therefore, urge the Government to provide distributors for unleaded petrol in the capital of Bihar, Patna and other major districts at the earliest and at the same time arrangements may kindly be made to open L.P.G. outlets in Arwal subdivision and Ghosi, Kurtha, Makhdumpur, Kaka and Kaupi blocks besides increasing the number of L.P.G. distributors in Jahanabad town.

(vi) Need to Provide Unemployment Allowance to Unemployed Youth in the Country

SHRI HARI KEWAL PRASAD (Salempur): Mr. Deputy-Speaker, Sir, due to liberalisation unemployment is increasing in the country. Poor and middle class is made affected due to unemployment. The Government has already put ban on fresh recruitment. As a result of which the youth is neglected. Instead of contributing in the progress of the country, they are falling into the clutches of militants. Unemployment is the root cause of increasing criminal attitude in the country.

The Government is therefore urged to provide unemployment allowance of Rs. 500 per month to all unemployed youth who have passed their senior secondary exams and take new initiatives to provide employment opportunities to the youth in the country.

15.46 hrs.

APPROVAL OF PROCLAMATION ISSUED BY PRESIDENT IN RELATION TO THE STATE OF UTTAR PRADESH

[English]

MR. DEPUTY-SPEAKER: Now, we shall take up further discussion on the Statutory Resolution moved by Shri S.B. Chavan in relation to the State of Uttar Pradesh.

Shri Pramothes Mukherjee to speak now.

SHRI PRAMOTHES MUKHERJEE (Berhampore): Mr. Deputy-Speaker, Sir, I thank you for giving me this chance to express our views on the important aspect of the constitutional application in Uttar Pradesh.

Sir, on behalf of my Party, RSP, I beg to mention that the imposition of President's Rule in any State of the Indian federation is not always welcome. The imposition of President's Rule in any State of the federal Constitution is not a sign of the good health of democracy. It is not a good feature of democracy. So, I am not in a position to support this Statutory Resolution which seeks the approval of Proclamation of President's Rule in the State of Uttar Pradesh. But, Sir, there is a compulsion of the Constitution to accord approval to this Resolution and so I do it under constitutional compulsion.

Coming to my point, who is responsible for creating such a stalemate situation in Uttar Pradesh? With your kind permission, may I recall that the role played by the Office of the Governor of the State of Uttar Pradesh is not satisfactory? May I recall the particular incident that Shri Mulayam Singh Yadav was then the Leader of the House. He was then the Chief Minister of the State.

15.48 hrs.

on and in

[SHRIMATI MALINI BHATTACHARYA in the Chair]

Madam, it is a fact that Shri Mulayam Singh Yadav, then the Leader of the House and Chief Minister of the State, had lost his majority. But he was not given any chance by the Governor of the State to prove his majority inside the Assembly of the State. We demanded fresh election at that time. We demanded fresh election because we wanted to avoid the floor-crossing. We wanted to avoid the culture of horse-trading. Today, you know, Madam, well that the culture of horse-trading, the culture of floor-crossing is detrimental to the functioning of democracy in our set up. So, we demanded holding of fresh elections at that time. But the Office of the Governor of the State did not allow it. We also urged upon the

Government of India to make necessary arrangements for holding of fresh elections to take the people's verdict. But they did not do it. They kept themselves silent. They were indifferent to our demands and under the tacit sanction, Ms. Mayawati, the leader of the BSP was allowed by the Governor of the State to form the Government in the State with the support of the BJP. We have seen that the BJP had played their political role. They supported this Government and they had also withdrawn support after a good number of days.

This is the situation. This is the circumstance leading to the imposition of the President's rule in the State of UP. Had the Central Government, had the Government of India been alert, then the situation could have been avoided. Anyway, the imposition of President's rule in the alias of the imposition of the rule of the Central Government. So I would like to urge upon the Central Government to create provisions for strengthening the fabric of secularism for upholding democratic values in the State. I also urge upon the Government of India to create provisions for the extension of education for all, to create provisions for providing employment for all, to create health for all. If the Government looks into the day-to-day needs and aspirations of the people, then this will be helpful to them.

With these words, I beg to conclude and I offer my support to the Resolution under the constitutional compulsion.

[Translation]

SHRI MOHAN SINGH (Deoria): Madam Chairman, the resolution moved by the Hon. Home Minister replacing the Ordinance promulgating the President's rule in UP is a right step because there was no alternative left for the Governor whosoever he may be in the then prevailing situation in the State. The Governor of UP had taken a right decision at the right time. Just two days before the declaration of President's rule in the State, we met the hon. Governor and submitted a memorandum in this regard that the then prevailing political situation in UP was not so that the Assembly might be kept further under suspended animation because our sadachaari colleagues who are sitting by my right side and who are said to be the staunch supporters of morality and cleanliness in politics but otherwise in reality and practice, submitted a fictitious list to the Governor. The way in which fictitious lists were being submitted to the Governor, compelled him to take such a step. The hon. Governor wrote a letter to the hon. President alleging that the BSP Government did not materialise its declared policies, the incidents of corruption, scandals, criminal tendency and atrocities on Dalits and women had increased, the Government machinery had been devalued and disrespect had been shown to Maryada Purshottam Ram and Mahatma Gandhi.

Madam Chairman, this is a more allegation, but the fact is that if 8 out of 9 Members to be nominated to the Legislative Council would have been from our Hon'ble friends' party then they would have allowed to go on the disregard to Lord Rama being shown. The policies and the thinkings of BSP in regard to Mahatma Gandhi are almost similar to that of our friends. The Chief Minister herself stated in the capacity of a Chief Minister, a year ago that she did not recognize Mahatma Gandhi as the Father of Nation and despite knowing this feeling very well, they supported the BSP Government. But I regret to observe that while tendering resignation of her Courcil of Ministers, the Chief Minister realised after a very long time that these people are the followers of Manu. When she enjoyed power for four months, when in the capacity of former Chief Minister she has constructed a palatial building costing crores of rupees, and made a lifelong arrangement to stay in it, then she sent a letter to the Governor stating that 'Manuwadi' forces could not afford to see a Dalit woman as the Chief Minister. This is not a new thing which she could write. it is a very old tradition. When they could not help Shri Jagjivan Ram in getting votes despite accepting him as the leader, how they can allow a person born in a dalit family to be a Chief Minister for an indefinite period. In the circumstances I feel that it is not a wise political thought. Never-the-less, they have enjoyed power for four months despite all those things.

She further says, "Ultimately those Manuwadis' has to conspire to topple the Government and the real face of these selfish elements who were talking about the interest of dalits has come to light." Was this face ever hidden at any moment, this face was always in the front. So, I think that the hon'ble Governor has taken a right step at the right time.

Madam, Chairman, Uttar Pradesh is fed up with election fever and the problem of elections. At every third month some election takes place there. Since the Lok Sabha elections, elections to the State Assembly were held thrice. Elections of the Zila Parishads, Gram Sabha and Local bodies were also held there in the meantime. The phobia of elections have paralysed the administration as well as the developmental activities. Had there been any provision in the Constitution to continue the President's Rule in the State for a period of one year, at least the persons like me, who believe in development, progress and stability in Uttar Pradesh would definitely have supported that provision. Besides this, one more suggestion, I would like to make that the same practice which prevailed during the last time President's Rule in the State when it was put under the President's rule after the demolition of Babri Masiid, should not be allowed to go on. At that time the people of the State felt as if they were under the Congress regime and not under the President's rule, because the Congress leaders behaved in the manner as if they were the Ministers, almost all the contracts were awarded to them with the Government help. This was the situation prevailed during the period of the

President's rule last time. A political activist like me, when remembers all this thing, feels a deep shame. I would like to appeal the hon. Home Minister that he should give directives to the Governor that the people of UP may not feel that they are living under the Congress regime; they should really feel that they are living under the President's Rule. But the newspaper's reports show that something is going on; the Congress leaders could not afford to have red light cars as yet. The way in which the bureaucracy was exploited, the transfers of officers were made, the money making business, the bribery was linked with the plans, the transfer, suspension and dismissal of Officers were made, has demoralized the bureaucracy. An effort should be made to rectify the same through the President's rule.

The development work in Uttar Pradesh is disturbed. The entire amount of Purvanchal development fund has been exhausted in other schemes. The work related to road network which was to be built in every village through this fund and the schemes which were to be implemented for the development of Eastern Uttar Pradesh, though this fund, has been wiped out during the 4-5 months regime of this Government. Please expedite that work and activate these schemes. The previous Government did not take the proper interest to check the disturbances and the disruptive forces in the State as they were supposed to do.

16.00 hrs.

The Government have teased the people of Uttarakhand. The need of the hour is to nurse their wounds. There is no need to add fuel to the fire, and the initiative should be taken to consider the appropriate demands of the people of Uttarakhand region for which the proposals were sent twice by the Assembly of Uttar Pradesh duly passed unanimously by all the parties. Now it is upto the Government of India to take the action on it. Government of India cannot deceit the people. It cannot mislead the people by giving false assurances. Today, the primary and basic need is to maintain peace in Uttar Pradesh. For the purpose, it is essential to provide a separate status to Uttarakhand region. What is the reason of delay in undertaking this task? Why are you not doing this work?

I am glad to know that you have accorded permission to prosecute and punish those guilty officers who are responsible for the Muzaffarnagar incident. This is a good development and if such stringent action is taken against the guilty officials it will initiate the good tradition to have a control over the authoritarian bureaucracy especially police set up which is not more than a 'Lathi Tantra' and is political system. With this hope, I would like to suggest that hon'ble Governor should call a meeting of the Members of Parliament from that State and organise developmental symposium. Let there be a beginning of a new atmosphere, but the problem with you is that you have

developed the habit of viewing everything with a political and diplomatic angle.

Mr. Chairman, Sir, an unfortunate situation has taken place. Congress party is propagating in the country that this party has been instrumental in granting constitutional status to the local bodies and is taking the credit for the same. Alright, it had our cooperation, people were in its favour, it was the demand of the time and they did it but at the same time it was also the responsibility of this Government to hold election of local bodies, in time. The programme of election for the local bodies had already been declared during the tenure of previous Government. After this declaration a case was filed and the Advocate General who represents the Government. the advocate who puts forth the stand of the Government, while arguing the case in the High Court pleaded that there is a great disparity in the delimitation, there is a large scale mistakes and the High Court had to postpone the elections of 8 or 9 Municipal Corporations and the Administration of the State taking the excuse of the High Court's decision postponed the elections of all the local bodies of the State which was an unfortunate decision.

The election results of that State have come which are not in favour of us

SHRI SATYADEO SINGH (Balrampur): That cannot be favourable.

SHRI MOHAN SINGH (Deoria): It can be only when the people shall be vigilant. The people will come to know about your real identity. As Mayawatiji has recognised and those who are aware of the history of the towns of Uttar Pradesh they must be knowing that the number of vote they have gained today this much they have been gaining in the cities. There is nothing new in it. This is not a new achievement but to boast of this small achievement is an old trait of their organisation and only due to this they are over propagandizing it. You need not be proud of it. Worry not, the situation is taking a direct turn. They will no more feel proud because the results of the election will go against them. This is what I want to say but leave all these things. Which party shall win or lose is a different matter but the election of Municipal Corporations should have been held but to post-pone it is nothing but withholding the election. It is an unfortunate situation.

Mr. Chairman, Sir, reminding you of the past, I would like to say that hon. Governor has to be fair and shall make efforts to provide a clean administration based on the ideology of "Bahujan Hitai Bahujan Sukhai" and not work as a party adviser as it so had happened during President's rule that Governor House had turned into Congress party office, publicity office. Such an intention and tendency should not surface again.

Mr. Chairman, Sir, with these advices I thank you and support President's rule in the State.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Thank you, Madam Chairman.

Madam, I rise to support the motion moved by the hon. Home Minister yesterday.

Madam, our country, India, is one of the largest country in the world. It is a matter of rejoice that Uttar Pradesh is one of the largest State in the country. But I am sorry to say that there has been a constant deterioration of Uttar Pradesh during the last six years and the State is facing a number of problems. Elections were held thrice in the State within a span of six years and billions of the rupees were spent thereon. In 1989 Janta Dal came into power and Shri Mulayam Singh became the Chief Minister of the State. In 1991 the Government of Bhartiva Janta Party was formed which got 225 seats in the Assembly and the people of Uttar Pradesh gave utmost opportunity to BJP and Shri Kalyan Singh was elected as Chief Minister of State. But I am sorry to say that this party failed to deliver goods. Sidelining the development of Uttar Pradesh, the party concentrated on Lord Rama and they have started worrying about their next life and want to attain Swarg Lok (Heaven). Consequently, the killings of Scheduled Caste people began as the party was heading with a single motto. They did not pay any attention to these things. Atrocities against women started, they did not head to it either. Police atrocities also increased continuously. (Interruptions)

SHRI RAJVEER SINGH (Aonla): Which period he is referring to.

SHRI RAJNATH SONKAR SHASTRI: I am taking about the time when you were in power. Don't feeltroubled...(Interruptions) I rrespective of all things ...(Interruptions) I challenge...(Interruptions)

SHRI RAJVEER SINGH: At least you should speak truth in Parliament...(Interruptions)

SHR! RAJNATH SONKAR SHASTRI: During the tenure of your party's Government in the State the number of atrocities committed against Scheduled Caste was more as compared to others...(Interruptions)

16.07 hrs.

[SHRI TARA SINGH in the Chair]

SHRI RAJVEER SINGH: You are saying completely wrong. (Interruptions)

SHRI RAJNATH SONKAR SHASTRI: Perhaps you do not know, just go through the records. I would like to inform that your Government started ignoring police atrocities. (Interruptions)... It is very interesting that he is saying that no such atrocities were committed against Scheduled Caste people. I would like to cite an example. Shri Atal Bihari Vajpayee is present here, whom I regard very much. Once your Government suspended a Roadways officer belonging to Scheduled Caste all of a sudden. When I took him to Kalyan Singhji and told him that this man belonging to Scheduled Castes has been subjected to great injustice and requested him to reconsider his case, on this he said this man is a militant of Terai area. They had started seeing officers belonging to Scheduled Caste as dreaded militant of Uttar Pradesh. They had lost their senses they were only thinking of Lord Rama and to construct a temple of Lord Rama. In order to please Lord Rama, they demolished the Babri Mosque. After the demolition of Babri Mosque they came to knew that Uttar Pradesh was in the grip of communal frenzy and there began violence all around. Consequently there were riots in Lohta, Varanasi and Aligarh, not only this, you demolished one mosque...(Interruptions)

[English]

MR. CHAIRMAN: Please address the Chair. Do not address him.

[Translation]

SHRI RAJNATH SONKAR SHASTRI: People in Pakistan started demolishing temples. Not only this, on the demolition of a mosque, temples were demolished in other cities of the world too. There was an atmosphere of destruction all over Uttar Pradesh and as a result of this the Union Government had to dissolve the State Government. The elections were held again and in the election an interesting thing happened that one or two alliances were formed, one of them was anti 'Manuwad' and the other was pro-minority Harijans and backward class. Both aligned i.e. Samajwadi party and Bahujan Samaj Party and they started to work together. They became very good friends and as a result of this alliance a new slogan came into being "Tilak Tarajoo Aur Talwar, Inko Maro Jute Char" Mayawati of BSP started saying in the State that Mulayam Singh is a man par excellence, he is the best person. Mulayam Singh also started saying that Kumari Mayawati, Kanshi Ramji both are great Messiah of the down trodden people. Both of them started calling each other Messiah.

Kanshi Ramji had said that Mulayam Singh should be the Prime Minister whereas he was making him just a Chief Minister of Uttar Pradesh, if it would be in his power he would like to make Mulayam Singh Prime Minister of the country after some time. A few months later after the formation of Government in Uttar Pradesh, allegations and counter allegations coupled with character assasination started taking place. Mylayam Singh started saying "this lady is very dishonest" — the lady whom he was hitherto accepting his leader. The lady countered by saying "Mulayam Singh is a big gunda". Pat came the reply again from Mulayam Singh "she is an agent, a thief". Allegations and counter allegations followed resulting in the collapse of the Government. There is a couplet:

"Ae khuda, Kya Jamana Ho Gaya, Do Hi Din Me Dostana Ho Gaya, Fir Aug Lag Gai Dosti Me Aisi, Dushwar Unka Mukh Dikhana Ho Gaya".

Now the two are not ready even to see each other. The result was that there was terrible turmoil in the State. The Government of Mulayam Singh fell. After that neo-supporte of dalits came closer. Just a few days earlier these supporters were termed as 'Manuwadi'. The neo-supporters contracted a friendship with the lady representative of Scheduled Caste Community. It was highly publicised that Mayawati was the first dalit lady to whom they were making the Chief Minister. It was a very good thing, I agree. As has been said by our colleague Shri Mohan Singh also, it was really a very good thing to make a dalit lady the Chief Minister and for that they were to be thanked. But what was your later action? The dalit communities of Uttar Pradesh would never forgive you for your later actions. The way you humiliated that lady after installing her on the post of Chief Minister, is unprecedented. You accepted rakhi from her. Earlier Mayawati used to say "Tilak, taraju aur talwar, in ko maro Zute char". After that the situation of Uttar Pradesh became so critical that it calls for deep deliberations. The people of Scheduled Castes earned enimity from those who stand for tilak, taraju and talwar at the call of BSP a situation of mutual bitterness was created. The betrayal committed by Mayawati towards dalit community is unparallel. Mayawati tied rakhis to Kalraj Mishra, Lalji Tandan, Rajnath Singh and Satya Deo Singh who stand for tilak, taraju and talwar respectively. On the one hand, she tied rakhis to them and become Chief Minister and she also distributed sweets for earning friendship while on the other hand she convinced the people of villages that those who stand for tilak, taraju and talwar were their enemies. She followed the policy of running with the hare and hunting with the hounds. It is neither the question of rakhi nor is it the question of concern for dalits. It is the question of development in the State. It is the question of deteriorating economic condition. It is the question of corruption rampant in the State. We will have to think over that. A critical situation is prevailing in Uttar Pradesh. We are thankful for the foresightedness of the hon. President as also of the Government who took timely action in State Assembly.

Shri Atal Bihari Vajpayee is present here. He is our source of inspiration and we have been learning many things from him for the last ten years. He said yesterday during the course of his speech that the earlier step taken by the Governor was right. Shri Vajpayeeji, later said that there was some omission on the part of the Governor under certain pressure. I held that Vajpayeeji should reconsider this comment made by him. During the given period of 18 days no party including the Party of Mulayam Singh submitted the list of their supporters. Rather, he was earlier demanding for the dissolution of the assembly and moreover there was no justification of confining the Assembly. There was a demand for fresh election in the State. This was the demand of everybody including the men of the Bharatiya Janata Party and that of the Party of Mulayam Singh. What was the option left for the Governor when none claimed to form a popular gov∈nment despite a chance was given by keeping the assembly in suspended animation. In that situation the step by the Governor was appropriating.

This is ironical that the situation was allowed to deteriorate in the State for the sake of the power. The police high handedness is at peak. People are scared of going to market. Crime have increased. I am referring to the position prevailing picture during the period of the last government. It we the atrocities against dalits and backward people that were on rise have slightly come down during the President's rule. There is some control now over that situation and it is a commendable thing. It can also be attributed to Present day politics. I am giving the position of crime etc. that prevailed in Uttar Pradesh till last month.

One of our colleagues Dr. S.P. Yadav stated here yesterday that 45 MLAs out of 177 elected MLAs of the BJP who won assembly elections during 1993 were criminals. 44 MLAs out of 107 MLAs of the Samajwadi Party, 19 out of 59 MLAs of the BSP, 11 out of 27 MLAs of the Janata Dal, one out of 3 MLAs of the CPI whereas 8 out of 28 MLAs of the Congress Party were criminals. How then you expect that the crime will decline? How can you control the situation. It is the State from which Nehruji, Smt. Indira Gandhi and Shri Charan Singh belonged. Was the expectation of these leaders about the people like this? Only self praise and tall talks will not serve the purpose. This is a matter which needs a serious thought.

I awefully regret and think as to what would be the fate of the State where the State Assembly had to witness a series of violence on the very opening day of the session. There was a violence in the House of the very first day. Since the formation of the new Government. The hon. Speaker Shri Kesari Nath Tripathi was also hit and he was wounded. We will have to give serious thinking on all those things. There was nothing objectionable about the imposition of President's rule at the behest either of the President or the Central Government.

What can you expect when violence is witnessed on the very first day in the State Assembly.

Sir, in the last, I would like to deliberate on the conditions of Uttar Pradesh. Corruption has marred the developmental activities in the State.

The development works are in a mess. Taking ill advantage of the State of Political instability of the State Contractors, Engineers, Chief Development Officers, Collectors etc. have all indulged into taking commission and bridges. would like to cite the example of my constituency. The hon. Minister of Rural Development is present here. During 1993, an amount of Rs. 24 lakh was spent in my constituency for the constructing two link roads, four wells and three drains. All these works were carried out on paper only. The whole amount of Rs. 24 lakh was grabbed. When I raised that issue in the district as well as here in the House, the Collector was himself forced to lodge a F.I.R. but nothing came out of that one crore and fifty lakhs rupees were released for the construction of an embankment on the river that flows along Saidpur Bhitri village in the Gazipur district. You will be shocked to learn that the whole amount was grabbed without initiating the work at all. There was also a work of cleaning the Devkali Pump Canal. I wrote a letter in that regard which received the response by both side Members belonging to the treasury bench and the opposition. Consequently an amount of Rs. 25 lakh was released for that purpose. That amount was lying unused for 8 months without undertaking the work. After that, all of a sudden for Devkali Pump Canal was repeatedly cleaned, and that work was done by those persons who had died four years earlier.

It was cleaned in one single night. The people who died four years back became alive in the evening and did cleaning over the night and died again in the morning. All these records are lying. The public before the honourable Development Minister asked for an inquiry into the matter but so far no inquiry has taken place.

Sir, fifteen and a half lakhs of trees have been planted there over a period of three years. If you go to Banaras, Jaunpur and Ghazipur, you will not find even five hundred trees. In these three districts, we donot know where this money has gone. I would say to the hon. Minister with regret that I have given 36 applications and I have got a record of that. Kalyan Singh ji, Mulayam Singhji and Mayawatiji were apprised about nexus of corruption in writing, but no action has taken place.

Sir, we are sorry to point out that in Uttar Pradesh the pace of development work has become tardy. What to talk about 'Jawahar Rozgar Yojana' we have got crore of rupees each. We have sent all the scheme comprising of this one

crore of rupees. The collector has been told where this money has to be spent. But those who are responsible for development have created a very awkward situation. The chief development officer and the collector are asking us to have separate surveys. The works of the department which we are asking to be done, instead of being got done by that department is got done by the District Administration through that Department which offers more Commission or bribery. One of the reasons for the increase of crime there has been the development work. The contractor wants that the Member of Parliament should write, the legislator should write and if they do not get in writing then they say that these leaders are their enemies. This is also one of the reasons for the increase in crime there.

Sir, I would say that there is a need to look into all these things. We should think over seriously whether the development work in Uttar Pradesh will continue or not. The plight of Uttar Pradesh had become very pitiable under such circumstances, President's rule was promulgated there and as many people have given a good suggestion that a committee consisting of Parliamentarians and MLCs of that State be formed and this committee should pay attention to the development works. It should be given certain powers.

I want to tell you a small thing. Sometime back the cost of bricks there was 800 rupees per thousand. This is also there in the record of the Government. The Uttar Pradesh Government had told that the development work would be done by taking bricks at the cost of 800 rupees per thousand. Now the cost of those bricks in Uttar Pradesh has gone upto 900 rupees while in Government record it is still at 800 rupees per thousand. The permanent (Pucka) works which earlier were being done quickly are now progressing slowly. Now the cost of bricks has also gone upto 900 rupees. This has stopped the permanent (Pucka) works. Now only temporary works are being done. It is said that MPs should utilise their funds and grant money for the temporary work. This is a very contemptible and sorry state of affairs, I want to say to the leader of the opposition, Vajpayeeji that I do not want to go deep into the views the Muslims hold about the Bharativa Janata Party. Either the Bharatiya Janata Party hates muslims or muslims hate the Bharatiya Janata Party. Now this thing has become clear. When I gave money to build 18 Gravevards in my constituency then a person belonging to Bhartiya Janata Party started criticising it. What sort of matter is this...(Interruptions) Let them speak. It is their habit. They say and we listen.

SHRI RAJVEER SINGH: My point of order is that whether he knows where a graveyards is built.

MR. CHAIRMAN: This is not a point of order.

SHRI RAJNATH SONKAR SHASTRI: I also got some

cremation grounds built for Hindus, then BJP started saying that Rajnath Sonkar Shastri is a very good person that he has given money for building cremation grounds. Earlier a hue and cry was raised on the issue of graveyard. What is this going on and how will it go? Hindus, Muslims, Sikhs and Christians are all citizens of our country and all have got equal rights. If something is done for somebody it is not mockery but a matter of simplicity. Everybody will have to think about it.

I, now conclude my speech, I am grateful to the Home Minister and the Government for imposing President's rule in Uttar Pradesh in adverse circumstances. He should handle this with far sightedness and should bring some newness in it. He should appoint some more persons. Only then some welfare of Uttar Pradesh could be done and the situation in Uttar Pradesh could be improved.

With these words, I thank you for allowing me to speak.

SHRI SATYA DEO SINGH (Balrampur): Mr. Chairman. Sir, the President rule which has been imposed in Uttar Pradesh recently, we are now discussing here on that resolution. The honourable Home Minister has requested this House to accept this resolution. I have stood up to speak against it.

This has been a tragedy of Uttar Pradesh that in last several years the legislative Assembly has not been able to complete its tenure. Reasons have been various—political and others also. After 1989, 1991 and 1993 and now the preparation is being made for the next election.

I was just listening to the views of hon. colleagues from Uttar Pradesh. All have talked about the incident of 6th December. They have not forgotten the incident of 6th December, 1992. When the President's rule was imposed there, at that time the Government headed by Kalyan Singhii of Bhartiya Janata Party was in power. That was a majority Government and was elected by the people of Uttar Pradesh. The people had accepted the policies, programmes, directions and philosophies of Bhartiya Janata Party. People's assurance/ consent was sought by publishing and propagating it, through their election manifesto and which was voted by the people giving an absolute majority to that party. Thereafter, the Kalyan Singh Government was formed, prior to that the Mulayam Singh Government was functioning. Honourable Home Minister would be aware that the Mulayam Singh Government was functioning on crutch and the Congress Party was its main crutch, hence it had the support of Congress Party. That Government become synonym of killings, mafia-abduction and terror. With the withdrawal of public support that Government fell and new elections were held. In the fresh elections Bhartiya Janata Party gave the slogan of a fear free society and a riot free region'. At that time, there was

curfew in the whole of Uttar Pradesh. At that time in more than 45 metros and other cities, ribts were going on and at one time a situation cropped up when Mulyalam Singh as Chief Minister was delivering a speech in Bareilly while riots were going on in other parts. The people elected the Bhartiya Janata Party in majority to apply solace over these wounds. These people worked stead fastly.

When we were in power, the mafia gang became a nonentity in the State. The mafia dons who were in the Council of Ministers of Mr. Mulayam Singh Yaday, who had turned crime. of kidnapping into an industry thereby creating panic in the entire State, were put behind the bars for 18 months. The police force, administrative officers, local inhabitants including hindus and muslims were the same but nothing untoward happened in the name of riots. Of course, there was an incident of riot in Lohata and Sonkarji has also mentioned about it, but our leader Honourable Vajpayeeji visited the place and the situation was brought under control as a result of the prompt action taken by the Government. It may be recalled that the riots had created panic among the most backward section and the depressed people were the worst affected by the riots. But Mr. Mulayam Singh did not visit there. Lohata riots were exceptional. The State of peace and tranquility which persisted during the Chief Ministership of Kalyan Singh was unparalleled in the last 48 years. Any other Government cannot make such a claim. The Government of Kalyan Singh was one of the best among them. Thereafter, the incident of December 6, took place and we have discussed it many times. This incident has not affected our party at all and I do not know the extent of its affect on other parties, but, the Congress till today, is busy in using empty rhetories including apology. Sub-Commissions are being set up incessantly to keep hold on its drifting vote bank. The Prime Minister is free to offer 'Chaddars' on Dargahs, but, he should also pay obeisance in the temples also. He should not feel any hesitation in doing so.

I am happy that Chavan Saheb paid a visit to the 'Ram Janma Bhoomi'. It hardly matters that the purpose of his visit was to ascertain the facts of 'Ram Janma Bhoomi' and he may very well remember that at the time of 'darshan' he had to request the persons to take him to the disputed place.

[English]

Please take me to that disputed place, which subject is under the consideration of the Government.

[Translation]

It is an important place. It does not belong to BJP, I would like to submit in this House that a magnificient temple should be built at the 'Ram Janma Bhoomi'. This can neither be any

election manifesto nor any election issue. This issue would keep alive until a magnificient temple is constructed there, as this issue is not a parochial one nor it is connected with secularism. We shall have to rise above party politics. Whenever, we raise the issue of 'Ram' and construction of Ram Temple, we talk of nationality and strengthening of the nation but our detractors raise the bogey of infiltration and terrorism. That is why, in our country whenever a voter be it in Gujarat, Maharashtra, Andhra Pradesh, Karnataka, or Goa has cast his vote, although there was no mention about 'Ram' in the manifesto of the Bhartiya Janata Party this time. Yet the voters while casting their vote certainly thought about the nation and means to strengthen it and to create harmony in the country and they also remembered the past glory of the country. That is why when the vote cast his vote in favour of BJP, and put the stamp on the Lotus symbol, naturally had in mind Lord Shri Ram and site of Ram temple and we should not forget this thing. You should not relate this issue with the incident of 6th December. Thereafter you had sacked our Governments in other three States too and brought them all under President's rule. There was no 'Ram Mandir' issue there. The Government at that time neither talked about democracy nor majority or minority. Even the concerned Governors too did not give any reports of riots as a fallout of this incident. The Central Government should not dismiss any Government in the wake of any incident in the State as a result of the visit of some body to have a darshan of Ram Mandir or to Hajetc. But you have acted in such a manner in which forced the Supreme Court to announce the decision against you. But by then, the Governments were already functioning there and therefore, the decision of the court could not be implemented.

In the elections held in November, 1993 after the dismissal of our Government, the Bhartiya Janata Party again emerged as the single largest party by securing maximum number of seats and votes, but the bogey of horse trading was not raized at that time. Then, you did not bother to maintain the dignity of the democracy and invite our party, which was the largest single party, to form the Government. Your party should have formed the Government only if our party failed to do. You quickly formed the Government by way of weird assortment of heterogenous elements. In the year 1989 when the image of the Congress Party earned a bad name because of extending its support to the Mulayam Singh Government, which has ordered police firing and the year 1993 gave you another opportunity to rectify your mistakes but you again lost that chance. You were determined to prevent formation of BJP Government in the State. But the Bhartiya Janata Party would form the Government with the mandate of the people. You desire and your intentions cannot prevent the Bhartiya Janata Party to form the Government. Fearing this you did not allow us to form the Government then and you extended your support to the Government to the coalition Government formed by five-seven small splinter groups and the BSP and

SP formed the Government. Thereafter, the Government started functioning but we all know its fate. Honourable Shastriji was very right in saying that the Government which started functioning with a scuffle ended in the same manner at Mirabai Marg. It was unprecedented in the history to any State Assembly. During debates or otherwise during discussion, we express our views and Governments and also express only dissent as well as difference of opinion but it should not be to the extent of indulging in hurling of shoes, resorting to lathi blows and even attempting murder and not sparing the former Speaker. We have lowered the dignity of this august House from where eminent speakers and great leaders including Pandit Govind Vallabh Pant became the national leader. The Members of the Council of Ministers in the Mulayam Singh Government took an active part in that incident which led to violent scenes in the Assembly. The newspapers took the initiative to expose their links with the mafia dons. They established unprecedented standards of corruption. The Ayurvedic scam involving 75 crore rupees was busted. A sugar factory worth two crore of rupees was sold for a paltry sum of 50 lakh rupees. Since, prices of the land belonging to jail administration registered sharp increases as it was located in the heart of the city, they started selling the Jail property also and your party had all along supported this. Your leaders paid their visit almost daily with full fanfare. State leaders of your party ultimately formed a new party as they failed to convince the Central leadership to allow them to withdraw the support of their Members. The leader of that group formed themselves to be in a position where they were destined to await their political end and that is why then constantly urged you to withdraw the support of the party. Since you did not withdraw the support of your party, the violence continued. So far as your charge of instigating riots is concerned, I challenge you in this House to prove it. In the history of Uttar Pradesh the law and order was never so good as it was under the BJP administration for the 18 months. The statistics are before you and if you wish, you can make a comparative study of it. It is a frivolous charge. The atrocities against harijans were checked. We issued the rights for the lease. There were one lakh and ten thousand ligitations under the rule 11. The Law Minister is present here. According to the succession Deed, the land was supposed to be distributed among the rural people. The litigations were pending for the last 10-12 years. We set a record by providing succession certificate to 1 lakh and 10 thousand people by way of special drive and if these records are not available with the Union Government, they can be obtained from the Government of Uttar Pradech. Now your party is in power there.

Mr. Chairman, Sir, the administration of Uttar Pradesh is being run from Delhi. So it's every aspect shall not be a secret for you. It is a different matter that you do not have enough courage to expose these facts and try to judge yourself in the light of those facts. You will not do that.

Press was invaded through "halfa bol" programme. The press which shall not yield to them, shall face their "hulfa bol". Hawkers were manhandled. Jeeps purchased by taking loans from banks, were burnt. The hawkers who, while we keep ourselves warm in quilts, deliver newspapers at our houses, early in the morning at 5 o' clock so that we could take our bed tea with fresh news were beaten. The newspapers which shall expose truth and shall write against that shenshah (emperor) of SP shall face the wrath D.M., Collector and S.P. used to watch mutely, when hawkers were being beaten. Jeeps were being burnt, newspapers were being burnt all the officials remained mute spectators or helped the goondas, Hon. Home Minister, you and your party have been a party to all these misdeeds.

Later what happened Executive became the next target after legislature. The policy adverted by Mulyalam Singhji collapsed the entire executive. The executive was divided on caste basis. Posts on the merits of individuals were not opted for, rather it was seen that who could serve their ends more in booth capturing, providing shelter to goodness and honouring mafias. High officials were selected on that very basis. The consequence was the Muzaffarnagar episode and it led to the demand of Uttaranchal. We should not forget that our colleagues from Himachal Pradesh who are sitting here are marching ahead honourably and had contributed towards the progress of our country and are extending their support since Himachal Pradesh and Haryana have separated themselves from Punjab. You should not also forget that more than 30% of our army personnal who are guarding, the borders of India are the sons of eight districts of Uttaranchal and they are the sons who fight on borders to upkeep the honour of our Mother India.

Your officers with your permission molested their sisters and daughters. They have played with their honour. The people were coming to take part in the rally with your permission. If you wanted to stop them then why you did not stop them at Khatim, Ranikhet or Jolikot. Why were they not stopped at the plains of Bajpur and Kitcha in Nainital? Why were they allowed to come upto that point? Therefore atrocities were committed in sugarcane fields using lights in the darkness of night amidst of screams and firing. The Government kept mum. Mulayam Singh sidestepped the issue. You kept mum your humanity did not speak anything. The C.B.I. a central agency, inquired into it...(Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh): And you formed the Government with them.

SHRI SATYA DEO SINGH: Why do you get in trouble, if the same happens in Chandigarhthen you will feel the pinch. Uttarakhand is far from you right now.

SHRI PAWAN KUMAR BANSAL: I am saying that you

formed the Government later on with those who were instrumental in it.

SHRI SATYA DEO SINGH: Don't worry, I am telling you as to how the Government was formed. Have patience to listen it. Sir, truth is bitter but one must listen to it. You want to silence the voice of Uttarakhand by bullets but you will never succeed that way. If you had love and honour for Uttaranchal then you would have given approval to the unanimous proposal sent by the Government of Bharativa Janata Party, It was the first unanimous proposal in History that Uttaranchal should be created and a separate State should be craved out by merging the eight hilly regions. This State was in accordance with the sentiments of the people there. This is the necessity of the State so that it could develop on its own and defend its honour. Persons belonging to that area should not only scrub utensils in hotels or work as chowkidars only. He should also get a chance to rise and he should also be honoured like Himachal Pradesh. That proposal is with you. Not only that, the proposal was again sent during Mulayam Singh's tenure but that proposal, Mr. Minister, Sir, is still gathering dust in the corridors of Central Government.

Sir, your Governor is making all the plans keeping in mind as to how to rejuve nate the Congress party in the coming elections. You have now accepted the C.B.I. inquiry. Where was your Governor at that time. Why it was not stated at that time that if an inquiry has been made by CBI. Then the officers who have been found guilty will be punished. Mulayam Singh had once said that he would accept if the CBI says so but he made a volte face of it by saying that he would accept only, if the High Court or the Supreme Court says so. However, he was not to accept it. In any case, the people did not give him a chance to do so. Sir, today we talk about the unity and integrity of the Nation. It is necessary to hold elections in Kashmir. Had it been said that seeking public opinion would be beneficial for us in controlling terrorism in Kashmir, no one would have opposed the elections in Kashmir. We should have a situation in Kashmir where atleast 10 per cent of the people could come out honestly with courage. Do you want that by having the votes of the personnels of CRP, BSF and the Indian Army to be deployed there, you will be able to say that the Legislative Assembly is being constituted, Members of Parliament are being elected from there since 100 or 50 votes have been polled. You have been repeating again that article 370 will remain.

Article 370 may remain but the question is whether Kashmir would be with us or not. You should not forget that the House had passed a resolution unanimously after China war in 1962. A resolution after holding a debate of 7-8 day was also passed unanimously at the instance of late Jawahar Lal Nehru. At that time you had said that all the land occupied

illegally by China would be got vacated. But this resolution was passed by the House without having any debate on it. We, in this House the highest panchayat of our country agreed while passing the said resolution that we would get vacated the remaining part of Kashmir which was under the illegal occupation of Pakistan. You are creating the offices of Wazir-E-azam and President. But will you get it vacated too?

[English]

You will have the cake and eat it too.

[Translation]

Friends, you know very well the fate of those who ride two horses at time.

What more have you done in Uttar Pradesh while eliminating Jungle Raj Corruption reached at its zenith. I told you about Jail, perhaps, he is surprised to know why the Jail was being sold. Jail was being sold because it was in the centre of the market. Land prices soared overnight to lakhs and crores of rupees. Mulayam Singhji minted money by selling them at throwaway prices.

But Ms. Mayawati was partner in the Government. That is why she had been quite meticulous about everything. She used to take stock of the things, weekly and fortnightly. She must be acumenious with a sharp mind in Mathematics. She had been very fond of keeping an accurate account of each and everything therefore she never let to even a single penny unaccounted.

What move dangerous thing happened when the Mulayam Singh Government came to power was that the formation of the had been solely based on appearing the Muslims. New avenues had been opened up for appeasement. Therefore in every police station in Uttar Pradesh Urdu translators were appointed.

[English]

There are no applications now being tendered by any citizen anywhere in Uttar Pradesh. There is virtually no need for Urdu Translators.

[Translation]

What is going on after all? Urdu Translators have been employed. Now Governor should be asked they follow policemanual and put on uniforms? Under whose supervision would they work and what would be their duties we come across with one motto displayed in our police station reads.

[English]

Touts are not allowed.

[Translation]

What is happening? Touts are there. Now a Government tout has been deputed there in the guise of Urdu translator. He has no work to do he would manipulate police regulations. He is not controlled by anybody because you want vote. The country may go to hell. But you are only concerned about your vote bank. However hard you may strive, you are not going to have their vote. Even Urdu teachers have been appointed all over the State, Peace maintaining force has been raised. High Court has imposed a ban on it as recruitment has been made on the basis of caste... (Interruptions)

Kindly listen to what I.am elaborating. If Urdu will not be the medium of instruction then how can there be any allergy?...(Interruptions) I was talking about peace keeping force. You may go into the constitutional provisions regarding the creation of peace maintaining force. It has been provided therein. I am to make a humble submission to the Home Minister to get the same to make it clear as to how this force could be constituted. There is a provision in it that if a person hailing from any part of the world-including a number of muslim as well as some other countries comes to India and desires to settle in India and join peace force, he may be recruited in the force. In such case, if police verification has been made then he may be recruited on provisional basis and he would be required to produce his police verification certificate within two years period. You want to scribble there riots in to the barracks which are taking place on streets and in the towns. If these riots take place in the police barracks itself then how it can be called a peace maintaining security force and if it will happen then there would not be any peace nor there would be any security and then only these forces will remain which would fire bullets on one another. It is going to happen soon. When PAC revolted at Ram Nagar, in Uttar Pradesh, army and PAC had exchanged bullets. Under no circumstances do not forget the past. This security force has come into existence because of that very reason. This is the ugly face of that appearement policy that you wish to pursue. You abashedly assert this point. You think of the country. You are not going to live forever, 1996 is about to set in. You are likely to be out of power in the general elections whenever they may be held. Probably you may never return to power. You will have time for repentence. Confession of one's sins is the best way for atonement in the culture and traditions of our country. I am quite assured that you would take graciously the verdict of people ousting you of the power. God alone knows for how long you would be in exile. While lord Rama had to be in exile for 14 years only. However, it is not appropriate to make comparison with lord Rama and it is an uphill task to bring home anything. Friends,

you had put a question as to why we had taken initiative to form BSP Government and why we had extended our support to it? We quite honestly supported the BSP Government. Even if we had 'Rakhi' tied on our hands, it is just a part of our Hindu traditions and identity Hindu customs. Even a Muslim had 'Rakhi' tied on his hand from Hindu, you go into the pages of history and you would know the importance of a bare thread. You try to appreciate it...(Interruptions)

SHRI RAJNATH SONKAR SHASTRI (Saidpur): It's just stabbing on the back.

SHRI SATYA DEO SINGH: It is you who are the master of this art and this House would bear testimony of it. You yourself illustrate as to who has the dagger and back.

(Interruptions)*

[English]

MR. CHAIRMAN: Nothing will go on record.

(Interruptions)*

SHRI SATYA DEO SINGH: Hon. Governor had written a letter to His Excellency President on 17th and I quote a portion of it:

[English]

"The present Legislative Assembly was constituted in December, 1993 and three years in its period still remain. Hence it will be proper to make continuous effort to forming an alternative stable Government before dissolving the Legislative Assembly. Consequently, I am of the opinion that it will be proper to keep the Legislative Assembly in a state of suspended animation, instead of dissolving it."

He further quotes the Supreme Court case of Bommai versus the Union of India.

[Translation]

This is the intent of the letter. He has quoted it. Having quoted it, it has also been pointed out that none has put up any claim. We had personally gone to meet Governor and in our letter addressed to Governor, which cannot be a part of the proceeding of this House we had categorically stated all points and the whole circumstances. I had toldthat we had extended our support to Mayawati Government on the condition that she might form and run Government but we would extent her our support from outside and while offering our support, we had made it clear that the terror prevailing in the Mulayam Singh Government's regime had to go, the atrocities committed

^{*}Not recorded

during that period had to be undone, deteriorating law and order situation, torture on Harijans, assault on women had to be checked and these issues were corrected with the support to her Government. In Mulayam Singh regime industry sector suffered most. Neither any industrialist came, nor any businessman came to start his venture due to instability. As a result Mayawati Government was busy in transferring and posting bureaucrats and combating terrorism and blackmailing. She claims in her letter that she was the first Chief Minister she might have been misinformed by someone - to start the process of meeting officers and people's representatives to solve problems of districts at sight on zonal levels, even her predecessor Mulayam Singhii had not started. This process and this process was started only by our own Bhartiya Janta Party when hon. Kalayan Singhji was in power and they followed suit and in this process what she did, she suspended officers and Shastriji if you look into the record you will find that most harassed officers were Harijans. It was she who suspended from I.G. to Commissioners and transferred them.

SHRI RAJNATH SONKAR SHASTRI: You were also not lagging behind in any case as you outsmart others.

SHRI SATYA DEO SINGH: Thereafter, Mayawati wrote us a letter and at the time of her resignation, Mayawati ignored this party and it is we people who kept guard of her honour the whole night.

When the electricity and telephone connection were disconnected water supply was stopped, there was one telephone connection working in the suit number 1, where Kanshi Ram used to stay. It was a direct telephone connection about which the men of Mulayam Singh were not aware. Otherwise, all PABX system was disconnected, no connection from the outside worldcould be established over the telephone. There was a planning to kill Mayawati by stripping her naked. During that time, she realised that the BJP was a good party.

If Atalji would not have made such hue and cry in this very House, would not have stopped the proceedings of this House, the message would not have been flashed throughout the country that this Congress party which claims to be 'Messiah' till today and banks upon the vote bank of Scheduled Castes and Scheduled Tribes. Completely ignored the atrocities being committed on women belonging to SCs and STs, but Mayawatiji has quoted 'Miracle of democracy' for the Prime Minister. It is right that she must be obliged to him, I also presume that if there had been no signal from your side, hon. Governor would not have called her but however she said at that time.

[English]

"For the first time in independent India a Dalit woman got

an opportunity to become the Chief Minister of the State. But the communal and Manuvadi forces did not like the idea of a Dalit woman becoming the Chief Minister of the State and ultimately they hatched a conspiracy to topple my Government."

[Translation]

Sir, if we were to topple her Government, we would not have installed it. We were not experimenting. We tried to work with honesty. But Mayawatiji started those very works, the same policy of appeasement, the same corruption with even newer dimensions. Nobody comes from the outside, the licence for seven distilleries were issued after taking Rs. nine crores from each one. I am not accusing, this is true that newer dimensions of corruption were created. Administration was reduced to the plight of acting of caste consideration by thwartting the administrative system. The honesty, eligibility, posts were not taken into consideration. Appointments were given to individuals on personal grounds. The administration in the State came to a standstill. Even in the President's Rule, situation remained same. I request that the administration should not be punished more. My first request is that there should be an announcement for early election there.

Elections were held in the State and all parties and groups fought elections with their respective symbols. But there is a clear mandate for the BJP Government in the State. In the State, people have seen Kalyan, Mulayam Singh and Mayavati Governments. Those who talk of the depresses should know that the depressed are not with them...(Interruptions) You please sit down. You are going to pin us. Why have you got up, your image may be sullied, please sit down.

This fact has against been proved in the recently held municipality elections. The people have seen three Governments in the State. Many people say that influence of the BJP is limited to the cities only and they can with in the cities only. But a candidate winning with a margin of one iac and eighty three thousand does not get the votes only from the urban areas for instance take Govind Nagar assembly constituency. Its three fourth part lies in the rural areas. Rural areas from the major part of all municipalities, majority of the people reside in the rural areas. It is a cosmopolice character. Cities reflect India.

[English]

It is the reflection of the country, that is, India.

[Translation]

Social and economic structures have intermingled. So these are symblic elections. The fourteen crore people of the

State have given the clear mandate for the BJP thereby supporting its policies and programmes of this party.

From there the signal gives across the country as to who will speak from the Red fort. It is the State of Uttar Pradesh which decides as to who will become the Prime Minister of the country. The masses of the State have made it clear as to who is their choice. They will no more bear the atrocities on them and tolerate any sort of insult to Lord Rama any more. They will also not tolerate the people who insult Mahatma Gandhi. These are revered to us. Dr, Ambedkar whom we remember every morning is also adorable for us. You do not do any morning prayer to remember the great persons. We daily remember the great persons. It is my earnest request and assembly elections should be held in the State at the earliest and assembly elections should be held after the Lok Sabha polls.

SHRI RAJNATH SONKAR SHASTRI: The statues of Dr. Ambedkar are also demolished.

SHRI SATYA DEO SINGH: Elections should be held early. If the Government wants to attain any respect before polls then, they should not make the Governor a capitive one. He has got all powers. A single person has got the right to lead the 14 crores people of the State. You have also got his control in your hands. You are the Home Minister of the whole country and you should act as the representative of the Government and not as the Congress representative therefore your decision in respect of U.P. should not be based on political intention. You should work honestly to weed out corruption. All the development works have come to a halt in the State. An amount of Rs. 2 crores annual was promised to be given but Rs. 50 lakhs are yet to be paid. No development works are taking place in the State. Many members raised this question during the 'Zero Hour'. The Government has become so weak that it cannot talk to the State Government about the funds allocated to MPs which are to be utilised by the State Governments, through its agencies, which are not doing the job.

[English]

Would you not like to look into this matter? This is a matter of great consequential application. It is also a challenge in totality of the Constitution which is enshrined in this House.

[Translation]

The Central Government's instructions are not being followed. The State is under the President Rule, change the Governor otherwise what can you do?

17.00 hrs.

I request you that you should not be afraid of elections. If the BJP has won, its our fortune. Earlier it was the Congress versus others, now it is the BJP versus others. Now, all the groups are uniting with a common aim to defeat the BJP. Other parties also split on this ground. The Samata Party is finished, various groups are joining other parties. You are also going to meet the same fate, too, many have left the party and others will follow the suit. I am grateful to you for giving metime to speak.

[English]

SHRI AJOY MUKHOPADYAY (Krishnagar): Mr. Chairman, Sir, I do agree that in the then situation prevailing in Uttar Pradesh, there was no other alternative but to promulgate the President's Rule. It was inevitable. I, therefore, support the Resolution. But in this connection, I would like to mention that by keeping the State Assembly in suspended animation, that is, by delaying the dissolution of the Assembly, the Central Government gave BJP the scope to fish in the troubled waters. Moreover, by this action, they have, once again, trampled down the norms of parliamentary democracy.

The thoroughly anti-people policy and the endless opportunism of the Congress Party and their Government at the Centre have landed this vast State with the largest population into a dangerous situation which is being exploited by the communal and obscurantist forced led by the BJP to gain their narrow political mileage.

Now the general election is in the offing and they are again out of whip up the communal passions centring Mathura and Kashi in order to destabilise everything. So, I would like to mention that after several permutations and combinations of political forces what we see in Uttar Pradesh today is a divided bureaucracy and police force, a deep-rooted and widespread social tension and a growing phenomenon of criminalisation and communalisation of politics and widespread corruption and also untold misery of the people. So, the need of the hour is to take a lesson from the past. I do not know whether the Congress Government at the Centre will take any lesson from the past. But it is the need of the hour to take a lesson from the past and confront the situation courageously.

They must see that the State is not plunged into communal frenzy once again and law and order is properly restored all over the State. Moreover, they must see that the genuine sentiments of the hill people are honoured and appropriate steps are taken to give them autonomy in the right direction. I would also request you to give necessary powers to the democratically elected bodies in the urban areas and at panchayat levels. This is a must.

Lastly, I would like to emphasise that it will not be possible for the Government to solve the problem of instability and social tension unless a correct approach is taken towards peasantry and other sections of the down-trodden. Stability will not fall from the heaven or it does not depend on the sweet will of anybody. Effective land reforms combined with decentralisation of power will create the basis of political stability and social justice. The glaring example is West Bengal. A stable Government consisting of nine political parties is running the State for 18 long years. This is an example of other States. They are running a firm Government with the overwhelming support of the people and the support of the people is on the increase. It has become possible for a pro-people policy. They have taken proper steps for land reforms and they have combined decentralisation of power with those. You must learn some lesson from them. I do hope that Government will give serious thought over our suggestions. I warn you that all these can be ignored only at your peril. Before I conclude, I strongly urge the Government that the State Assembly elections in Uttar Pradesh should be held alongwith the next Lok Sabha elections.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Mr. Chairman, Sir, I have heard with rapt attention all the speeches which were delivered on this issue and the distinct feature about which I became aware rather late is that these are election speeches and this is a kind of a rehearsal that is going on in the House. From both sides, they were hurling all kinds of accusations at each other. I do not propose to touch any of these political issues which the hon. Members were pleased to state here, barring one or two which I consider is absolutely necessary for me to clarify the position of the Government in that respect.

Sir, the President's Rule has been imposed in Uttar Pradesh and the report which was submitted by the Governor said that he wanted to keep the Assembly in suspended animation. But hon. Shri Vajpayeeji stated that some kind of a pressure was brought on the Governor due to which after ten days the Governor seems to have changed his opinion and recommended to the Government that we should recommend to the President for the dissolution of the House in Uttar Pradesh. What had happened within a period of ten days? I can equally ask the same kind of a question to Shri Vajpayeeji. I am sure he is also the High Command of the BJP. If I mistake not, the BJP had demanded that the House should be dissolved and President's Rule should be imposed in Uttar Pradesh. What had happened during the course of those eight to ten days due to which you had to change your opinion and stake your claim for the formation of the Government in Uttar Pradesh? Both the BJP and the SP were making all permutations and combinations in order to find out whether there was any possibility of having their Government if not for anything else at least to be there as a caretaker Government

during the elections. I do not want to go into all those details. lamsure, the hon. Members would understand the implications of it. The standards now, even in the case of BJP, have changed. That is why I do not propose to go into the details. I do not think that we should provide any kind of scope for any house-trading and try to boost the strength of a particular Party which ultimately is responsible to the Governor to give his opinion whether the Government could be run according to the provisions of the Constitution; or whether any political party could provide a stable Government. That is why right from the third day - might be third or fourth day - the Governor went on submitting reports that these are the incidents which are taking place in Uttar Pradesh and he is now inclined to recommend that we should not give any scope for this kind of an activity and we should dissolve the House as early as possible. We consulted the Law Ministry because in the beginning he had guoted the Supreme Court in the Bommai case and thereafter this kind of dissolution, whether it would be legally feasible or not was a point which we had to consider. After taking the opinion of the Law Ministry, we had recommended to the President that the Uttar Pradesh House should be dissolved. That is how, from 18th to 28th these ten days had been quite a difficult period and it was also not a very pleasant duty that we had to perform.

Imposition of president's Rule is never a matter of great pleasure with the Central Government. We would like to avoid, to the extent possible, imposition of President's Rule in any State for that matter. To look at the situation as it was developing in Uttar Pradesh, there was hardly any other option left to the Government and on the basis of the Governor's report we had to take the inevitable step of dissolution of the House.

At the very outset, I would also like to make one more submission to this House. There is a period of six months left and within these six months you are expecting all kinds of things from the Governor. Some people go on repeating certain incidents which have taken place in 1993 and in 1992 and so on. Even then I can assure Shri Sonkar Shastri that if all the details are given to me I am prepared to send them to the Governor to make necessary inquiries into those matters. I would do that even at this stage, if you are able to get any kind of evidence. Without the evidence I do not think we can possibly think in terms of proceeding against either any of the Governments or any of the officers.

Sir, there is no denying the fact that the law and order was at its lowest ebb in Uttar Pradesh. I do not think that anything worse could have happened to Uttar Pradesh. Even now I find that all kinds of mafia are operating from Uttar Pradesh and they even extend their tentacles up to Delhi. A number of crimes which are being committed in Delhi are partly being contributed by the areas in Uttar Pradesh. My

request is, one has to be practical and one has to consider what is possible and what is not possible. Please, for God's sake, try to understand the distinction between the President's Rule under the Governor and the responsibility of the Central Government. It is a misnomer to consider as if it is the Central Government which is going to rule. It is not so. The Central Government cannot interfere in what the Governor does there, excepting when it finds that there are fragrant violations of certain things, which ought to be avoided, when it can bring to the Governor's notice saying "such is the thing which has been reported to us and we are sure you will please look into it and try to correct the same".

It is a fact that there is a shortage of drinking water; Vajpayeeji was pleased to state that even in his constituency Lucknow, the capital city of the State, water is in short supply. There is a shortage of electricity in that area. All the schemes which are meant for the weaker sections of the society were also not being properly implemented. The kind of monitoring which was being done so far was that they considered it not necessary for them to monitor, to go and inspect, to find out as to how best we should be able to see that all the advantages which the Central Government through its exchequer has provided to them do reach the targetted people, and to see that how far we should be able to at least give the benefit of these schemes to them. So, our effort will definitely be to see that these instructions are given, that the Governor is requested to kindly see that these schemes are not allowed to suffer, and that the poorer sections who were expecting the benefits to reach them do not feel totally disappointed.

Sir, one more point which was raised by the hon. the Leader of the Opposition was the point about the Advisers. It is a fact that so far we have not appointed Advisers. It was not done because the Governor wanted some more time. Now we are agreeable that Advisers have to be appointed. It is physically impossible for the Governor to reach all the Districts in the vast area of Uttar Pradesh. That is my Advisers will have to be appointed as soon as possible. Sir, about the Advisory Committee I am not quite sure whether any Advisory Committee needs to be appointed. Normally these Advisory Committees are heipful when legislation is contemplated. In the cases where we have the President's Rule for a longer time like two years or three years where some legislation is called for, as in the case of Jammu and Kashmir, we appointed a Committee. In some cases they have to be consulted before any legislation is brought about. However, for overseeing, some kind of a meeting of the NILAs, MLCs, and public representatives can be thought of. Onc 3 or twice the Governor could call all of them to discuss matters with them. If they have any grievances about implementation of any schemes in their constituencies, by all means an opportunity should be provided for all those public representatives to voice their grievances and we could try and give them the kind of help that they expect from us.

One or two more points that have been raised by another speaker and I think that was in the context of Uttarakhand. On the 10th of November, some incidents seem to have happened in that area. There were two people whose bodies were found considerably at a long distance from the place of incidence. Well, we got the post-mortem report which has clearly shown that these are cases of drowning while has been alleged that they were maltreated and they were harassed by the local police and that is why, the demand was made that we should suspend those officers. I think that unless there is a prima facie case I cannot possibly say that you suspend the officers. Judicial Commission has been appointed. Judicial Enquiry will be conducted and if there is a prima facie case, certainly we do not have any objection for suspending the officers. But till prime facie case is established. I do not think that it would be possible for the Government and also for the Governor to suspend any of these officers.

One or two more points and that is about elections, I cannot possibly say anything off hand - whether the elections are going to be held either in the month of March or April — whether there would be simultaneous elections or whether at different dates. Ultimately the whole thing will depend upon the paramilitary forces which the Election Commission is bound to insist that it will require so many paramilitary forces. We have very limited strength with us. Some of the forces which were sent to Jammu and Kashmir can be called back and they can be given to them. But there is a limited force which is available with us and within that capacity, whatever is possible, certainly we will try to plead before them.

I was really surprised when one of the hon. Member who referred to two points. He was praising Mr. Kalyan Singh and a part of his speech was also quoted by him - not exactly quotations - about the Babri Masiid demolition and a kind of sentiment that he has expressed here, I do not know whether that is the view of the BJP party as such or it was his individual view. If it is the Babri Masjid demolition and if it is the BJP's view then of course it is a very serious matter. He says that we cannot tolerate anything said or anything done against Maryada Purushottam Ram, we can do all things. But, does it convey that you had stated including the Leader of the Opposition, Shri Vajpayeeji I do not know whether Shri Jaswant Singh had also stated the same thing that we will not touch this Babri Masjid or Ram Mandir --- whatever you can call - the disputed structure. You have made those speeches on the floor of the House. I am sure that hon. Member and especially of the BJP are aware of the fact that they have filed an affidavit before the Supreme Court. Thereafter, after the demolition what is your action? What is your attitude? You have paraded Shri Kalyan Singh throughout the country as if he is a great martyr and he has done a great thing. In this the attitude that you have about the structure? I am sorry to say that if that is the attitude, then I am sure you will understand what are going to be the

consequences. It is not really that easy. Now, you are considering in a totally different kind of atmosphere and the kind of speeches given at least gives the impression as if you are trying to justify what has happened.

I am sure that this was a very unfortunate incident which took place. It was a matter of shame for all of us that throughout the world we had to hang our head in shame. When we talk of secular polity of this country, there are elements who, in fact, are now trying to destroy the very basis of the secular character. Now, they say that they have completed their job so far as Ayodhya is concerned and now it is the turn of Varanasi and also Mathura. They are openly saying this. There is nothing secret about it. So, the entire programme depends upon the demolition of certain structures. They have succeeded in one thing. Now these are the two structures, about which they are openly talking. There are some forces, who call themselves in different names, 'VHP' and all others, who are openly preaching this. I can assure not only the BJP friends but also the country as a whole that their efforts in this direction will never be allowed to succeed. So long as this Government is there, we will never allow this thing to happen. Whatever be the risk involved, you can rest assure that your efforts are not going to succeed. In the case of Ayodhya also you have put up your case before the Court and since you did not like the idea you demolished it. Now they are talking about these things. I do not think...(Interruptions)

SHRI RAM NAIK (Bombay North): What is the issue that is being discussed now?...(Interruptions)

SHRI S.B. CHAVAN: You were not here when all your friends were talking here. I do not refer to any other point. I am only referring to the point of secularism in this country. If the secularism is going to be destroyed, then, of course, with all the forces at our command and at the command of all secular forces, we are going to fight it out. These are the political issues and we will now allow you to accomplish that — I am sorry to use the word — by cheating us you have done that. By filling affidavits thereafter, you gave an impression that you were not interested in doing it. Thereafter it became absolutely clearthat you had a definite plan of destroying those structures, which, in fact, was later on became very clear.

One hon. Member was talking about Urdu language also as if Urdu language has some association with the Muslims. I am sorry to say one thing. It does not matter. There are a large number of people who have been appointed in Uttar Pradesh. What is the harm if some Urdu interpreters are being appointed? Urdu is the main language in that area and if Urdu interpreters are appointed, there is nothing wrong in that. You have to provide work to them and see that all the sections of the people who speak Urdu language should also get the benefit....(Interruptions)

SHRI RAM NAIK : Is that the main language?...(Interruptions)

SHRI S.B. CHAVAN: Yes. In Uttar Pradesh, I do not make any distinction between Hindi and Urdu....(Interruptions)

SHRI RAM NAIK: You have said that Urdu is the main language...(Interruptions)

SHRIS.B. CHAVAN: Try to understand it. Unnecessarily bigotism should not be attached to Hindi and equally the same kind of attitude should not also be applicable in the case of Urdu. Both have to come together. That is what Gandhiji had said. he preferred 'Hindustani' rather than 'Hindi' or 'Urdu'. That is the kind of attitude that we will have to adopt. All sections of the people have to be taken together...(Interruptions)

SHRI RAM NAIK: Amend the Constitution for 'Hindustani...(Interruptions)

SHRI S.B. CHAVAN: Yes, certainly we will have to find a solution. Then only it can become a link language. Otherwise it will be neither Hindi nor Urdu. They are trying to Persianise, they are trying to put a large number of Arabic words, so also in Hindi. At least I can say that with the kind of Hindi version that we get, I have to have the English version with me in order to understand what exactly the idea which I am supposed to put forth. I do not understand that kind of a language. I have to have the English version with me.

So, if you try to make both the languages difficult, both the languages cannot possibly be link languages. But kindly bear this in mind that you will not unnecessarily communalise politics, and communalise even on the language issue also in this fashion.

I think these are the only two points about which I though I would speak besides the President's rule. That is why I had to say rehearsal of the election speeches.

PROF. PREM DHUMAL : Everyday you are doing it as a rehearsal.

SHRI S.B. CHAVAN: Excepting secularism and the Urdu language I do not think I have referred to any other point.

I request the House to kindly adopt this Resolution.

SHRI HANNAN MOLLAH (Uluberia): You have not spoken anything about autonomy to hilly areas.

SHRI S.B. CHAVAN: We are agreeable to grant autonomous council status to that area. But these are matters

about which some thinking has to be done properly. We will be thinking about it. But principally, I do not have any objection.

MR. CHAIRMAN: The question is:

"That this House approves the Proclamation issued by the President on the 18th October, 1995 under article 356 of the Constitution in relation to the State of Uttar Pradesh."

The motion was adopted.

[English]

SHRI BASUDEB ACHARIA (Bankura): I am on a point of order. Yesterday the Minister of Coal made a statement on the coal mines disaster at Geslitand in the other House. That statement has not been made in this House.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): We have to proceed in this House according to the business listed in the Order Paper.

SHRI BASUDEB ACHARIA: I am raising a point of order. Why are you intervening. My point or order is for listening. The Minister of Coal had made a statement on the Coal Mines disaster in the other House yesterday. But he did not make the statement here in this House.

MR. CHAIRMAN: As per the schedule the statement is going to be made tomorrow.

SHRI BASUDEB ACHARIA: Why tomorrow? Why should we wait till tomorrow?

17.321/2 hrs.

RESOLUTION RE: APPROVAL OF DRAFT MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to move:

"That this House approves the Draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under sub-section (i) of Section II of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of House on 23.3.1995"

17.33 hrs.

[SHRI SHARAD DIGHE in the chair]

This is a small Resolution which in fact, contemplates that the differences between the allowances which the Ministers of State and the Cabinet Ministers get be removed. They are getting what even less than the Deputy Ministers and the Secretaries of the Ministry. Now the Amendment which is being sought is to bring at par what are the allowances which are paid to the Secretary should also be paid to all the three. There are no Deputy Ministers left now. They are only Ministers of State and the Cabinet Ministers. They should be entitled to the same kind of allowances which, in fact, the Secretary of the Department is entitled to. This kind of discrepancy is proposed to be removed by this Resolution, I expect the House to pass this Resolution.

MR. CHAIRMAN: Motion moved:

"That this House approves the draft Ministers" (Aliowance, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under sub-section (i) of Section II of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 23.3.1995."

SHRI JASWANT SINGH (Chittorgarh): I appreciate the Hon. Minister's intent behind this otherwise largely innocuous piece of legislative work. If the hon. Minister would refer to the Clauses (c) and (d) of the Rules 3 and 4, this is precisely the area where my objection lies. I do not know if the hon. Members of the Cabinet have for whose benefit this Resolution is before us have had the time to read it.

In point number (3), it was earlier Rs. 30 and now you say, it will be the same as that of the Secretary. My objection is not to the amount, my objection is to equating the Minister of the Cabinet or the Government of India with a civil servant. I object to it, You can pass it, but please listen to me. You might say that there are academic or audit or other requirements. But what do we equate a Minister to? I am sure the drafting skill of the Government could have found a happier phraseology. I find it highly objectionable that the Government should come forward and say that they will give to their Ministers that which they give to their Secretaries. If they are happy with it, it still leaves me unhappy.

The point number (4) says that earlier it was Rs. 15—it is something like Rs. fifteen, if you look at the fourth point—we shall give our Ministers half of what our Secretaries are entitled to. By all means, go through with this formality but please reflect upon it seriously. I appeal to it at least those who

adom the Ministerial Benches. Are you happy with what is being done to you?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): I am not unhappy.

SHRI JASWANT SINGH: I have done, Sir. I have said what I had to say.

SHRI RAM NAIK (Bombay North): Sir, I think Hon. Jaswant Singhji has raised a very vital point and in the interest of Parliamentary etiquette and decorum, I would only request the hon. Home Minister just not to press it for voting at this stage. Keep it pending, keep it in abeyance, have a better wording tomorrow or day after tomorrow and then it can be passed. Otherwise it would look very ridiculous that the Ministers are being compared with the Secretaries. I think you can withhold it for a day and amend it and come tomorrow. That is my suggestion.

SHRI S.B. CHAVAN: Sir, I quite appreciate the point which the hon. Member, Shri Jaswant Singhji has raised that the working should have been better. But now, for matters of getting the kind of allowances, if instead of using the word 'Secretaries' some other word could have been used, it would have been better. But I do not think that there is any room for postponing this. I shall request that this may be passed.

SHRI SUDHIR GIRI (Contai): Mr. Chairman, Sir, thehon. Minister has already said that the draft Resolution seeks
to enhance the medical privileges to the hon. Ministers and he
has also said that the draft Resolution seeks to bring the
privileges at par with those of the topmost Government
servants. I do not know why such a step is being taken. The
Ministers are definitely not Government servants in the sense
that they have not adopted the jobs in expectation of
allurements. They have come in this field to serve the interests
of the people. By people I mean those people who need
Government assistance and cooperation for their survival and
livelihood.

I know those people are deprived of the basic necessities. So if the Ministers do not get their amenities increased, it would be good for the country. Those deprived people at least expect that their elected representatives would undertake those sufferings as they are undergoing.

But as far as I know, many of the present Ministers are accused of lacking in morality which we value so much in the public life. So, we shall not be able, I think, to succeed in persuading them to refrain from taking those increased amenities. However, neither I support the Bill nor do I oppose the Bill.

MR. CHAIRMAN: The question is:

"That this House approves the draft Ministers' (Allowances, Medical Treatment and other Privileges). Amendment Rules, 1995 framed under sub-section (1) of Section II of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 23.3.1995."

The motion was adopted.

MR. CHAIRMAN: We shall now go to the next item. Shri Ram Naik.

SHRI RAM NAIK: I am on a point of order. I am raising an objection on a point of order on this Ordinance and this Bill which is supposed to be taken up now. This particular Bill, the Depositories Bill, 1995 was introduced in the Lok Sabha only yesterday, that is, on the 28th November. And for giving amendments to any Bill, a minimum period of two day's notice is required. I request your reference to page 40, para 79 of the rules. Rule 79 (1) says:

"If notice of an amendment to a clause or schedule of the Bill has not been given one day before that day on which the Bill is to be considered any member may object to the moving of the amendment, and such objection shall prevail, unless the Speaker allows the amendment to be moved."

Briefly the point is that a minimum of two day's notice is required to be given for moving an amendment. Since the Bill was introduced yesterday, we could not move the amendment. And from that point of view, this Bill cannot be taken into consideration today. It can be taken into consideration tomorrow and the sense of the House should be taken into consideration.

Secondly, this is a sort of an appeal to you that this matter should also be considered. We have done sufficient work today. Therefore, I would request to you that the minimum period for moving an amendment should be given to us and the Bill should be taken up for consideration tomorrow.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): It is not a matter of rules. But my objection is a very serious one. I got the copy of this Bill today through my envelope. One has to go through it otherwise how does one participate. Therefore, our earnest request to you is that we are now approaching 6.00 p.m. Since this came in the form of an Ordinance, the Bill has to replace it. There are Bills to other Ordinances which have been circulated. What should have been done is to take those Bills first and then to take this Bill. I think, the Minister

of Parliamentary Affairs is not always devoid of a good sense. Therefore, he can consider this. I am also addressing the Chair to kindly to take up the other things.

Then I would say that I am strictly for the rules. But I do not agree with his suggestion that a minimum time should be given for moving an amendment because then the ruling may come that the notices for amendments should be accepted as the discussion goes on. That is neither here nor there. So kindly consider this. Therefore, my suggestion is to hold it up today and introduce some other thing. As far as I could see, there is not much difficulty in getting that Bill also passed despite the Statutory Resolution. But propriety demands that it should be taken up later than those Bills which have been circulated to us earlier. That is all I have to submit.

SHRI RAM NAIK: There is one more point. That particular point is that this is not just a small Bill of an amendment. This is a comprehensive Bill. For a comprehensive Bill naturally a comprehensive study is required. This is an original Bill. That is why we certainly need time to speak on that. From that point of view also it is desirable that the House should be adjourned.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Since Shri Nirmal Kanti Chatterjee is always full of good sense and wisdom. I have no objection in accepting his advice on this matter. But I must make one observation that these gentlemen, our friends here in the House, always tend to let down their leaders. Their leaders make all kinds of promises in the Business Advisory Committee about the timing, about the time given and about the business to be conducted in the House. Either they have no respect for their leaders or they do not understand what their leaders are

talking about. I have no difficulty to adjourning the House 15 minutes before the time. It is perfectly all right. If Shri Nirmal Kanti Chatterjee thinks that it is very good sense to adjourn the House 15 minutes before time, I have no objection to it!

SHRI NIRMAL KANTI CHATTERJEE: It is a case of pure lack of understanding.

SHRI JASWANT SINGH: My good friend, the Hon. Minister for Parliamentary Affairs, has found it fit to make some tangential remarks. I receive the maximum, unstinting support from my party. Mr. Ram Naik raised a point of order. There was some substance in the point of order.

SHRI VIDYACHARAN SHUKLA : He would give the ruling on that.

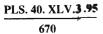
SHRIJASWANT SINGH: My request to the Parliamentary Affairs Minister is that when you concede something, please concede it with grace, not tangentially hitting at us. That is all I have to say.

MR. CHAIRMAN: As the Parliamentary Affairs Minister also agrees that it should be kept tomorrow, this will be kept tomorrow. But there is no point in the point of order of Mr. Ram Naik.

The house stands adjourned to meet again tomorrow at 11 a.m.

17.34 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 30, 1995/Agrahayana 9, 1917 (Saka)



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